

Tenth Series, Vol. XX, No. 26

Wednesday, March 31, 1993
Chaitra 10, 1915 (Saka)

LOK SABHA DEBATES **(English Version)**

Sixth Session
(Tenth Lok Sabha)



सत्यमेव जयते

(Vol. XX contains Nos. 21 to 30)

LOK SABHA SECRETARIAT
NEW DELHI

Price · Rs 6.00

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Lok Sabha Debates

(अ. 11 - वरिष्ठ) Wednesday, March 31, 1995/नाइट 10, 1915 (अ. 1)

<u>Column contents</u>	<u>line</u>	<u>for</u>	<u>read</u>
(iii)	6	श्री	सरिमा
63	9	add (c)	
192	27	(b) and (e)	(b) to (e)
258	3, 10	delete these lines	
312	14	Finding	Funding
427	2	Industry	; including
433	1	add 'Demands' before 'for'	
511	25	policy	policy
523	25	proposal	proposal
523	40	Slabukh	Sidhukh

	(ii)	Column
Committee on Subordinate Legislation Eighth Report	-Presented	441-442
Committee on Absence of Members from the Sitting of the House Minutes	- Laid	442
Petitions		442
(i) Seeking permission for starting building activities on the land owned by Jagjiwan Cooperative House building Society		442
(ii) Difficulties in implementing rules made under Prevention of Food Adulteration Act in respect of Products 'Chakka' and 'Shrikhand'		442
Extension of sittings of the House		443-445
Railway Budget 1993-94 - General Discussion, Resolution <i>Re</i> Third Report of Railway convention Committee Demands for Grants (Railways) 1993-94 and Supplementary Demands for Grants (Railways) 1992-93		445-484
	Shri C. K. Jaffer Shanef	445-469
Appropriation (Railways) Bill 1993		484-509
Motion to Introduce	Shri C. K. Jaffer Shanef	484-485
Motion to consider	Shri C. K. Jaffer Shanef	507-508
	Shri Ram Naik	485
	Shri Nitish Kumar	486-487
	Shri Snkanta Jena	487-488
	Shrimati Suseela Gopalan	488-489
	Shri Atal Bihan Vajpayee	489
	Shri Rupchand Pal	489-490
	Shri Pius Turkey	490-491

(iii)

COLUMNS

Shri Laxminarayan Pandeya	491
Shri Peter G Marbaniang	491-492
Shri Amal Datta	492
Shri Chhedi Paswan	492 493-494
Shri Tej Narayan Singh	492-493 494
Shri Kesharbai Sonaji Kshirsagar	494-495
Shri Arvind Trivedi	495
Shri Ram Nihar Rai	495-496
Shri Somnath Chatterjee	496
Shri Rajveer Singh	496-497
Shrimati Geeta Mukherjee	497
Shri Asthbhuj Prasad Shukla	497-498
Shrimati Malini Bhattacharaya	498
Shri Somjibhai Damor	498-499
Shri Chitta Basu	499
Dr Chatrapal Singh	499
Dr Ram Chandra Dome	500-501
Prof Susanta Chakraborty	501
Shri Ajoy Mukhopadhyay	501
Clauses 2 3 and 4	508-509
Motion to Pass	
Shri C K Jaffer Shanef	509

(v)

COLUMNS

(iii)	Need to provide cooking gas connections on priority basis to the applicants at Agra Uttar Pradesh	520-521
	Shri Bhagwan Shankar Rawat	
(iv)	Need to take steps for early conversion of Rajkot-Verawal metre gauge rail line into broad gauge	521
	Shrimati Bhavna Chikhliia	
(v)	Need to develop Railway system in Onssa	521-522
	Shri Braja Kishore Tripathy	
(vi)	Need to ensure that Southern Language film songs are played on Vividh Bharathi Programme from AIR, Delhi in evening hours daily	522
	Dr (Shrimati) K S Soundaram	
(vii)	Need to declare residence of Sardar Vallabh Bhai Patel at Aurangzeb Road Delhi as a National Museum	522-523
	Shri Jangbir Singh	
(viii)	Need to give clearance to the pending proposals of Karnataka Government for all round development of the state	523
	Shri V Dhananjaya Kumar	
(ix)	Need to take steps for early completion of Siddhmukh and Nohar irrigation projects in Sriganganagar district Rajasthan	523-524
	Shri Birbal	

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 31, 1993 'Chaitra
10, 1915 (Saka)

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The Lok Sabha met at
Eleven of the clock

[MR SPEAKER in the Chair]

[Translation]

SHRI RAM VILAS PASWAN (Rosera)
Mr Speaker, Sir we are given an adjournment motion (Interruptions) I have given notice of an adjournment motion. The Aurangabad high court has already given the verdict against Shri Sharad Pawar. He is not only the chief Minister but also a Member of the Lok Sabha (Interruptions)

[English]

This is the best time (Interruptions)

OBITUARY REFERENCES

[English]

MR SPEAKER Honorable members, I have to inform the house of the sad demise of two of our former colleagues, Sarvashri Inder J Malhotra and Sureesh Chandra Mishra.

Shri Inder J Malhotra was a member of second, Third Fourth and Fifth Lok Sabha during 1959-77.

Keenly interested in agriculture, he was associated with many organisations that worked for the development of the agriculture including that of farmers "Parliamentary Forum" during 1965-66. He also delivered lectures on Indian agriculture in various universities, colleges and professional organisations in U S A and U K.

A man of letters and a journalist, he edited "Krishi Sensar" a monthly magazine.

An active social worker, Shri Malhotra undertook many activities for village upliftment and the spread of literacy in rural areas.

During his long parliamentary career, he actively participated in the proceedings of the house and made valuable contribution thereto.

Shri Malhotra passed away on 24 March, 1993 at the age of 64 years.

Shri Suresh Chandra Mishra was a Member of First Lok Sabha during 1952-57 from Monghyr constituency of Bihar.

Shri Mishra was a freedom fighter and actively participated in the non-cooperation movement launched by Gandhiji in 1920.

An agriculturist by profession, he was a dedicated political and social worker. He was also a man of letters and had many publications to his credit in Hindi.

Shri Mishra expired on 30 March, 1993 at the age of 90 years at Gavdhigram Gogn, District Monghyr in Bihar.

We deeply mourn the loss of these friends and I am sure that the house will join me in conveying our condolences to the bereaved families

The house may now stand in silence for a short while as a mark of respect to the deceased

11.03 hrs

The Members then stood in silence for a short while

[*Translation*]

SHRI RAM VILAS PASWAN Mr Speaker, Sir Wen I have given notice for adjournment motion would it be taken up before the Question Hour or after it

[*English*]

MR SPEAKER This is not the time to raise it

[*Translation*]

SHRI RAM VILAS PASWAN O K I will raise it after the question Hour

[*English*]

MR SPEAKER Q No 481- Shri Peter G Marbaniang

[*Translation*]

SHRI RAM LAKHAN SINGH YADAV Mr Speaker, Sir I have a point of order regarding Question No 481

MR SPEAKER There is no provision for point of order in Question Hour

[*English*]

There is no point of order during Question Hour Please sit down

[*Translation*]

SHRI RAM LAKHAN SINGH YADAV

is my privilege

MR SPEAKER There is no point of order during Question Hour Please sit down (*Interruptions*)

MR SPEAKER You please ask about it later (*Interruptions*)

11.05 hrs.

ORAL ANSWERS TO QUESTIONS

[*English*]

Development Of Cities In Meghalaya Under UBSP

*481 SHRI PETER G MARBANIANG Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) Whether any cities have been developed in Meghalaya under the urban Basic Services for the poor

(b) If so the details thereof

(c) the funds allocated for the purpose during 1990-91 and 1991-92 and

(d) the funds utilised so far?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL) (a) to (d) The Government of Meghalaya has selected the towns of Shillong and Tura under the Centrally sponsored Scheme of Urban Basic Services for the Poor (UBSP) The Central Government has provided funds to the tune of Rs 12.50 lakhs and Rs 13.50 lakhs during 1990-91 and 1991-92 respectively The State Government has reported that funds to the tune of Rs 22.71 lakhs have been utilised so far

SHRI PETER G MARBANIANG May I know the salient features of the scheme UBSP?

SHRIMATI SHEILA KAUL The scheme

for UBSP was supplemented for basic amenities under the scheme of environment improvement for urban slums improvement. The objectives of these scheme are to have faster neighbourhood development in slums so that effective participation of slum dwellers can also take place in the developmental activities.

There is a sort of structure for this scheme that they ton down to the Basti Level, just as we have been going down to the Basti level in Panchayati Raj. In the same way this is done here also.

If you would like to know what has seen done in this connection, I would like to inform you that this implementation is done through the Meghalaya Development Agency UPSB scheme has been taken up in 242 towns all over India. The components of the scheme are immunisation, literacy of both males and females and nutrition for mother and child

SHRI PETER G. MARBANIANG: In view of the importance of the such scheme, may I know the total amount which the Government of Meghalaya requested the center to release; the sum released in 1992-93 and also the total area as in 1990-91, 1991-92 by the Government of Meghalaya and the sum released by the Government Of India in 1992-93?

SHRIMATI SHIELA KAUL: The allocation from central funds to Meghalaya is Rs. 9 lakhs for 1992-93 and Rs 11 lakhs for 1993-94.

For the year 1992-93 it has already been released and for the year 1993-94 tentatively a sum of Rs.11 laks has been sanctioned just now because the year has just started.

[*Translation*]

SHRI RAM LAKHAN SINGH YADAV: Mr. Speaker, Sir, I want to draw your attention to a discrepancy. The question No.481 stood in my name also along with Shn Marbaniang in the Hindi Question List. But when

the reply came, its subject-matter was changed and only Shri Marbaniang's name has appeared. The Question was asked from the Prime Minister on CAPART. The reply of the Question that we have received just now relates to the Ministry of Urban Development. The original question did not relate to Meghalaya. Does everything change if notice for a question is given in Hindi.

[*English*]

MR. SPEAKER: Please do understand that the matters relating to the Secretariat or the Legislature are not raised on the floor of the House, otherwise I would be dealing with thousands of such points of orders on the floor of the House and we will not be able to transact any Business at all. You shall have to understand first of all that these matters are raised in the Chamber and not on the floor of the House. Please ask the question.

[*Translation*]

SHRI RAM LAKHAN SINGH YADAV: I would like to ask as to how the subject matter and the Ministry of my original Hindi Question has been changed into English. My question was addressed to the Prme Minister but it has been changed into the Ministry of Urban Development, whose Minister is Smt. Sheila Kaul. I seek clarification. (*Interruptions*)

SHRI NITISH KUMAR: If he wants the Prime Minister to reply let the Prme Minister reply. He is with you. so you may give reply to it. (*Interruptions*)

[*English*]

MR. SPEAKER: Please do understand.

SHRI NITISH KUMAR: I do understand.

MR. SPEAKER: Then why do you confuse? If the Minister is interested in saying something on the very wonderful question which is put to her?

SHRIMATI SHEILA KAUL: I really have

[*Translation*]

SHRI RAM LAKHAN SINGH YADAV: I would repeat. I was saying that Question No. 481 was originally asked in Hindi. The question was regarding CAPART and was addressed to the Prime Minister. Why was the subject matter and the Ministry changed after translation? Why was the question recast and it was addressed to Sheila Kaul instead of the Prime Minister? Why was it done? Have you any clarification to give?

[*English*]

SHRI PROBINDEKA: Mr. Speaker, Sir, the entire North-Eastern region is lagging far behind in respect of all round development of cities in the region. In Meghalaya, in addition to Shillong and Tura there are also other important cities like Jowai, Cherra, Punj and Nangpur. I would like to know from the hon. Minister whether these cities are also going to be included under the centrally Sponsored Schemes of Urban Basic Services for the Poor in the near future; if so the details thereof.

SHRIMATI SHEILA KAUL: So far no suggestion has been sent for those cities and when they come up to us we shall look into it.

SHRI D.K. NAIKAR: May I know from the hon. Minister the total allocation towards improvement of slums under urban development?

MR. SPEAKER: This question relates to Meghalaya. Have you read the question?

SHRI D.K. NAIKAR: Slum improvement is covered under urban development.

MR. SPEAKER: This question relates to Meghalaya. If you want to ask about Meghalaya.....

SHRI D.K. NAIKAR: I want to ask about all India.

[*Translation*]

Industries Set up by NRIs

*482 SHRI JANGBIR SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of industries set up by the Non-Resident Indians during the last two years.

(b) the details of such industries already started, State-wise:

(c) the number of industries for which proposals have been received during the current financial year, and

(d) the number of industries out of them proposed to be set up in Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-AMTI KRISHNA SAHI): (a) 995 proposals have been approved by the Government, including RBI, for setting up of industries by the NRIs during the calendar years 1991 and 1992.

(b) These details are not maintained by the Central Government.

(c) and (d). During the current financial year 1992-93, a total of 718 proposals have been received. Out of these, 41 industries are proposed to be set up in the State of Haryana.

[*Translation*]

SHRI JANGBIR SINGH: Mr. Speaker, Sir, it is a subject having far-reaching consequences. I would like to be forgiven for my lengthy question. But I would like to seek some information from the hon. Minister, through you I would like to know whether there is a clear-cut demarcation of the areas in which NRI could set up industries so as to

avoid competition with the indigenous industries. Would raw material for these industries come from sources within the country or from abroad? Where would the finished product be marketed? Would it be sold within the country or in foreign countries? Would the net profit accruing to the N R Is from these industries be contribute to the Indian economy? Would some percentage of that net profit be spent in setting up industries in India? Would the N R Is bring technical know-how with them? If they bring it with them, then the indigenous industries

MR SPEAKER You are asking a number of question. Do you want reply to these questions or not?

SHRI JANGBIR SINGH That is why I had already made a request

MR SPEAKER Before asking questions you should understand the rules. Everything cannot be explained here. Ask one question and you will get the reply

SHRI JANGBIR SINGH I would request the hon. Minister to reply to my questions

SHRIMATI KRISHNA SAHI Mr Speaker Sir the question of the hon. Member is very specific. In the main question he has asked about the approvals given to N R Is during the calendar year and during the current financial year. The question relating to raw-material does not arise. If the hon. Member wants to know the provisions made for the N R Is in our industrial policy, I can inform him about that

MR SPEAKER You may tell whatever you know. Rest of the information may be supplied to him in writing by tomorrow

SHRIMATI KRISHNA SAHI All right, Sir

MR SPEAKER You should tell him something about the provisions regarding N R Is

SHRIMATI KRISHNA SAHI Mr Speaker, Sir under the new industrial policy, there is complete liberalisation. Everybody is free to invest capital in the country in any sector. There is no restriction. In the high priority sector there is hundred per cent automatic approval. Other cases are cleared within 30 to 45 days by the Government. This policy applies to N R Is as well as foreign capitalists

SHRI JANGBIR SINGH Mr Speaker, sir the hon. Minister in his reply to part (d) has said that 41 industries are proposed to be set up in Haryana. I would like to know from the hon. Minister whether the Government is going to set up any industry out of these 41 industries in the backward areas of Haryana. Has the Central Government any proposal in this regard?

MR SPEAKER He wants to know whether industries would be set up in backward areas of Haryana

(Interruptions)

SHRIMATI KRISHNA SAHI Mr Speaker Sir choice of location depends on N R Is. I would like to inform the hon. Member that the matter relating to 57 non-automatic industries in Haryana has been approved since 1984. An investment of Rs 15.7 crore for Faridabad, Mohangarh, Gurgaon, Ambala, Sonapat and Panipat for food processing and printing, etc. industries has been approved. As far as backward districts are concerned it depends on the State Government to attract N R Is and provide them infrastructure and other facilities. Only then they would invest there. *(Interruptions)*

SHRI HARI KISHORE SINGH Mr Speaker, Sir, the hon. Minister has discussed the secret industrial policy of the Government. *(Interruptions)* There is misunderstanding about the N R Is that they are setting up industries in this country with our funds. I would like to know whether it is a fact that the N R Is are being attracted to set up industries only in developed states and are they being given lot of facilities to set

up industries in backward areas. How much investment do they propose to make in industries and how much have they actually made?

MR. SPEAKER: Would the Government now endeavour to set up industries in developed states?

SHRIMATI KRISHNA SAHI: Mr. Speaker, Sir, it depends upon the State Governments as to how they attract them. Bihar is not an exception but the State Governments have their own role to play. I have already explained that N.R.Is introduce their schemes at their own will. There are several schemes with us which are approved automatically. But there are also some schemes which we recommend and some committees have been constituted for the purpose. But as far as State Governments are concerned, they have to make efforts to attract the N.R.I. You should ask the Chief Minister of Bihar as to what he has done in this regard. No industrialist wants to invest in Bihar. How can they go to Bihar when there is not infrastructure there for the N.R.Is, or foreign investors or Indian industrialists

[English]

SHRI PRITHVIRAJ D. CHAVAN: Sir, the question is very clear. The question has asked the number of industries set up. The words 'set up' are important. Government is not wanting to give information about the industries which are actually functioning; which are actually started and the foreign investment that has already come. The information in reply to Part (a) says about 995 proposals which have been approved. It does not mean they actually started. Even in reply to Parts (c) and (d) the answer says 'proposed to be set up'. It is clear that foreign investment is not coming in to the extent that we expected. My question is whether the N.R.Is. are waiting for two important concessions from the Government - first is the dual citizenship for N.R.Is. and second is ratification of the Multilateral Investment Guarantee Agency (MIGA) and ratification by Parliament and the legislation connected with it.

Without these two facilities, the N.R.I. will not come in. So, what is the decision of the Government about these two facilities?

[Translation]

SHRIMATI KRISHNA SAHI: When a new work is started it takes some time in implementation. I would like to inform the honorable member that there has been 30 percent increase in the investments made by the N.R.Is. in India during the last two years. How could it happen if the Government has not provided facilities to them. Under our new industrial policy, the Government give cent-per-cent automatic approval. Investment is allowed in housing and real-estate. Deposit in foreign currency is allowed and Indian currency in Indian Banks is also allowed and then Portfolio investment is also there. All such investments are allowed that is why they are attracted to invest here.

[English]

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO): To clarify at this stage, while the NRI investment is coming at its own pace, there are these two points raised by the hon. Member which are being raised by them time and again and the mega thing is not very difficult, that is being sorted out. But the dual citizenship point has run into difficulties. It has been under consideration for years and years and what all I can say at this moment is that we are examining it with a view to find a way out so that the advantages under the dual citizenship scheme should be available to NRIs, at the same time we should steer clear of the pitfalls that they would be encountering in case we take the scheme as is being pressed by the NRIs. This is under examination and I think a decision will be taken shortly.

SHRI SUDHIR GIRI: Sir, it is a good thing that NRIs are coming to India and making their investments. There are a good number of industries in our country which are sick and they are sick because of the lack of efficient management, investment modernisation and so many things. I would like to

know whether the Government had made any endeavour to attract the NRIs to take over the sick industries for industrial purposes in our country.

MR. SPEAKER: The question is: Are there any proposals by the NRIs to take over the sick industries?

[*Translation*]

SHRIMATI KRISHNA SAHI: I am mentioning that for the sake of sick industries, the N.R.Is.....

MR. SPEAKER: Have you received any proposal?

SHRIMATI KRISHNA SAHI: No proposal has been received so far.

SHRI NITISH KUMAR: In her reply to the question the hon. Minister has mentioned the areas in which the N.R.Is are allowed to make investment. Real state has also been mentioned therein. It will have serious consequences. It will cause rise in the price of land. It will not generate any employment opportunities. They will assets and cause rise in price of land. They will manipulate things suiting their own convenience and interest. They want to take away the wealth of the country. You please tell us that in what way the production will increase by this and under what circumstances the N.R.Is have been allowed to invest in the field of real estate?

SHRIMATI KRISHNA SAHI: Mr. Speaker, Sir, I have already explained that it comes under Urban Development. I would also like to inform you that there is no danger to the real estate as you are saying. A scheme has been formulated by the Minister of Urban Development of the Government of India regarding Housing and Real Estate Land Development for the investment by the N.R.I's in this field. Under this scheme they can avail concessions in the following respects.

Mr. Speaker, Sir, should I answer it in 20

minutes or in 2 minutes, as you like? I can explain this much only.

The residential premises would be constructed on service plot. Investment would be made in real estate which would include residential, commercial and office premises. There would be development of townships. In cities and suburban areas, basic facilities like bridges would be provided. Investment would be made in building construction material and as I have said investment will also be in the industries having N.R.I's participation. Should I tell something more or send it later on because it has already been explained in three pages.

[*English*]

Compensation to Farmers

*485. SHRI MANJAY LAL. Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of villages to whom notices have been issued by the Delhi Development Authority for acquiring land and the rate at which this land is likely to be acquired;

(b) whether the compensation being paid to the farmers is less than the prevailing market rate of such land;

(c) if so, the reasons therefor; and

(d) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Notifications for acquisition of land are issued by the Government of National Capital Territory of Delhi under Land Acquisition Act. Compensation paid to land owners for lands acquired is determined by Land Acquisition Collector in accordance with the provisions of the Land Acquisition Act. The Government of National Capital

Territory of Delhi has reported that acquisition proceedings are in progress in thirty villages

(b) The Government of National Capital Territory of Delhi has reported that the compensation awarded is based on the prevailing market rate of land at the time of preliminary notification plus 30% solatium and cannot be said to be less than market rates on the date of this notification

(c) Does not arise.

(d) Provision exist under the Land Acquisition Act to enable the affected parties to approach the civil court for the enhancement of compensation if they are not satisfied with the award under the Land Acquisition Act.

[*Translation*]

SHRI MANJAY LAL: Mr. Speaker, Sir, the hon. Minister has replied that they have to move the court if they are not satisfied with the compensation. The Delhi Administration does not acquire only the surplus and barren land of farmers but mostly it acquires the land from which the farmer earns his livelihood. I have the statistics of the years from 1966 to 1975 and according to those 43113 acres of agricultural land has been acquired. He mentioned that acquisition proceedings are in progress in 25 villages. I would like to know from the Government as to whether it will provide employment to such farmers whose agricultural land is acquired in future? So far, the Government has given assurance only that at least one family member would be given the benefit. But the projects of the Government are started after many years but in the meanwhile their means of livelihood are snatched away. Therefore, the Government should make an immediate arrangement to provide means of livelihood to farmers whose land is acquired

[*English*]

SHRI P.K. THUNGON: There is enough protection provided in the Act. All these aspects for taking care of the farmers when

their lands are taken over were taken into consideration at the time of amendment of the Land Acquisition Act. According to those protections, they get compensation. If the hon. Member wants to know, I can further tell him in details.

MR. SPEAKER: You said that you have given compensation of 30 per cent and that is more than enough.

[*Translation*]

SHRI MANJAY LAL: Mr. Speaker, Sir, my second question is as to why the D.D.A. allots land to general people through cooperative societies at a very high rate whereas it acquires land from the farmers at a very low price. What is the reason of such a big difference between the proposed price and the acquisition price and the expenditure incurred on both separately

[*English*]

SHRI T.K. THUNGON: The fact is that it is right that whatever the hon. Member has said that there is a difference. But, then, there are reasons why there is a difference between the cost of acquisition and cost of land, when it is sold after development. I would like to give the break-up with one example. At Dwarka project, the cost of acquisition of the land is Rs. 156 per square meter. The cost of the developed land is Rs. 1100 and land allotted to cooperative societies is at the rate of Rs. 1650.65. This is why there is always a confusion that as if we acquire land at a throwaway price from the farmers but we sell the land at a very high cost. The explanation is as follows

Firstly, when the land is acquired, it has to be developed and after development, certain land has to be left out because of the reason that at least 50 per cent of the land has to be left out for other facilities.

Secondly, the development cost is so high that the roads have to be made; the drains have to be constructed and the other facilities like treatment plants and construc-

tion of power grid sub-stations have to be provided. Therefore, the cost here is enormous.

MR SPEAKER: The cost of development is added to the price. You have very well replied.

[*Translation*]

SHRI VIRENDRA SINGH: Mr Speaker, Sir, as far as work related to the urban development or industrial development is concerned, it is mainly on the village land. The development is made on land related to the agricultural land of farmers. Before that development work that land is in the possession of the farmers of the village and that is their main source of their livelihood as they do farming on the same land. Farming is the only means of livelihood for the farmers. But when this agricultural land is acquired by the Government, nothing remains with him and he is deprived of his livelihood. It is the policy of the Government to provide employment opportunity to the family of the farmer whose land has been acquired. I would like to know from the Government whether it has proposed or prepared a scheme to provide employment opportunity to farmers of the villages whose land has been acquired. In the same manner, the people who run cottage and small industries have been ruined due to taking away of their land. Whether any scheme is being prepared or has been prepared by the Government to promote these cottage and small industries.

[*English*]

SHRI P. K. THUNGON: Sir, as I have already stated, enough compensation is given and through that compensation they can start earning their livelihood. Besides that, the Government has a policy that displaced persons can be allotted further plot of land by Delhi Administration or DDA. For example, in Delhi as on 31-3-1991, there were 2,850 displaced persons whose cases have been recommended. Out of these, 1,990 cases have been already agreed to and are under process.

SHRI MURLI DEORA: One reason for the high prices of land in urban areas is the non-availability of land and the real reason is the prevalent Urban Ceiling Act, 1976. As per the reports and earlier replies in Parliament, not even half per cent of the targetted land is acquired under this Act.

I would like to ask the hon. Minister whether the Government has any plans to do away with or either abolish or amend the existing Land Ceiling Act so that thousands of acres of land which are lying unutilized in urban areas like Delhi, Bombay, Madras and Calcutta can be fully used.

SHRI P. K. THUNGON: This is a very important question which the hon. Member has raised though it is not very directly related to the main question.

I would like to mention that there is a feeling among large section of people that the Urban Land Ceiling act has not been serving the purpose to the extent to which it is intended. It is therefore under active consideration of the Government and the hon. Member would be glad to know that the consideration is in the final stages and we can bring that amendment during this Session or as soon as possible.

[*Translation*]

Allotment of Surplus Land to Scs/STs

*488 SHRI ANAND AHIRWAR
SHRI MRUTYUNJAYA
NAYAK

Will the PRIME MINISTER be pleased to state

(a) whether the Union Government had issued directions to the State Governments for the distribution of surplus land among the Scheduled Castes/Scheduled Tribes,

(b) if so, the details of the surplus land allotted to the landless persons and the persons belonging to Scheduled Castes/

Scheduled Tribes in the country during the last one year, State-wise; and

(c) if not, the reasons therefor?

[*English*]

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL DEVELOP-
MENT) (SHRI RAMESHWAR THAKUR): (a)
to (c). A statement is laid on the table of the
House.

STATEMENT

(a) The guidelines drawn up on the

basis of the conclusions of the Chief Ministers' Conference held on 23rd July, 1972 provided that while distributing surplus land, priority should be to the landless agricultural workers, particularly those belonging to Scheduled Castes and Scheduled Tribes. These guidelines were circulated to the State for necessary follow up action.

(b) and (c). Information on distribution of surplus land to landless persons and the persons belonging to Scheduled Castes and Scheduled Tribes in the country during the last one year (January, 1992 to December, 1992) is given in the Annexure.

ANNEXURE

State	Area distributed in Acres					Number of Beneficiaries				
	Total	Scheduled Castes	Scheduled Tribes	Others	Total No	Scheduled Castes	Scheduled Tribes	Others	Total No	
1	2	3	4	5	6	7	8	9		
1	Andhra Pradesh	47714	17532	11300	1882	41618	12389	9500	19729	
2	Assam	36438	6810	7390	22238	32621	5858	6303	20460	
3	Bihar	10570	4965	4551	1054	18289	8321	5072	4896	
4	Gujarat	7136	1344	300	5492	790	386	235	169	
5	Haryana	77	35	6	42	34	15	-	19	
6	Himachal Pradesh	-	-	-	-	-	-	-	-	
7	Jammu & Kashmir	-	-	-	-	-	-	-	-	
8	Karnataka	684	393	16	275	271	158	20	93	
9	Kerala	707	293	36	378	5307	2404	123	2780	
10	Madhya Pradesh	8271	2752	1692	3827	4140	1555	1071	1514	
11	Maharashtra	32161	9676	-	22485	7132	2586	2068	2478	

[Translation]

SHRI ANAND AHIRWAR: Mr. Speaker, Sir, Madhya Pradesh is the largest State. The allocation of land to landless and S.C./S.T. people is inadequate in M.P. As per the list given in the hon. Minister's reply the people were benefited by only in 1992 through this distribution of land in Madhya Pradesh. Its details are as under:

The total land allotted in Madhya Pradesh is 8271. The people belonging to Scheduled Tribes in M.P. are 2752. The land was allotted among the 1555 people and thus the total land allotted to the people belonging to S.T is 1692 acres whereas 1514 people belonging to other categories have been allotted 3827 acres of land. I would like to point out in this regard that the number of people belonging to SC/ST is more and the land allotted to them is less whereas the land allotted to other categories of people is more and the number of such persons is less. Thus, the people belonging to SC/ST got less area of land and the number of beneficiaries belonging to SC/ST is also very less..... (Interruptions)

MR. SPEAKER. He may not be knowing it. This is an all-India level issue. He does not have the full information about the constituency.

SHRI ANAND AHIRWAR. The people belonging to SC/ST live on cultivation and they are bonded labourers. Since most of the people belonging to S.C. and S.T. are engaged in cultivation work what steps are going to be taken by the hon. Minister to ensure allotment of more land to these people? Moreover, what policy would be adopted regarding such persons in Madhya Pradesh?

SHRI RAMESHWAR THAKUR: Mr. Speaker, Sir, the land is distributed in all the States according to the guidelines framed in the Chief Minister's meeting held in July, 1972. This question relates to all India level. Within one year from January to December,

1992, 61,800 acres of land was allotted to 61,716 people belonging to Scheduled Castes. 32,231 acres of land have been allotted to 36,165 families of Scheduled Tribes. Thus a total of 94,032 acres of land has been distributed among the people belonging to the Scheduled Castes and Scheduled Tribes. The other categories of people including the poor class of people have been allotted 93,667 acres of land. This the allotment of land has been made in accordance with the prescribed guidelines.

So far as Madhya Pradesh is concerned, 4444 acres of land has been allotted to the people belonging to the Scheduled Castes and the Scheduled Tribes there and others have been allotted 3827 acres of land. We always try our best to allot as much land as possible to the people belonging to Scheduled Castes and Scheduled Tribes in accordance with the guidelines prescribed by all the Chief Ministers.

SHRI ANAND AHIRWAR. My submission was that if more land was allotted to comparatively lesser people, it would have been in the interest of the beneficiaries because they would have got much benefit out of this land and could have better supported their family members in more numbers. The other categories of people have been allotted more land their number is less therefore, they have got larger shares of land whereas this yardstick has not been applied to the people belonging to Scheduled Castes and Scheduled Tribes. I would like to know from the hon. Minister as to why he has adopted this criteria.

SHRI RAMESHWAR THAKUR: No, it is not so. The fact is that the State Governments distribute the available land, as per guidelines prescribed in the Conference of the Chief Ministers and also as per the codes framed in the meeting of the Revenue Ministries. In the meeting, they had given 31 suggestions for distribution of the land. So the State Governments distribute the land as per these suggestions. The details of distribution of land in various States all over the country are given in the chart attached with

the reply of the question. Moreover, it is our constant effort to allot land to the landless poor people belonging to other castes than SC/ST and the bonded labourers who have been freed. In addition to it, the land is allotted to the widows and the poor class of people on priority basis. The views expressed by the hon. Member is not correct that those who have already lot of land are allotted the land. Their number is large and the land is allotted in proportion to their number.

SHRI RAM NAGINA MISHRA: Mr. Speaker, sir, I would like to submit to the hon. Minister that under the existing scheme of the Government, it distributes land among the Scheduled Castes and the landless people. This land is acquired by the Government from the people who have surplus land under the land ceiling Act. But it can be observed in so many States that the people who had surplus land and had loss of it under the Ceiling Act have gone to High Court and Supreme Court and on the basis of Court Stay Orders they have been keeping the lakhs of acres of land with them. In the circumstances, I would like to know from the hon. Minister whether he would go for any amendment in the present Act so that the landlords may not be able to take the shelter of Courts to save their surplus and in their possession and the Government could be able to distribute it among the poor.

PRIME MINISTER (SHRI P.V. NARASIMHA RAO): Who will amend it and how will it be amended? The amendment pertaining to it is not under our jurisdiction. The Chief Ministers' conference was convened twice and they were requested very politely to accomplish this task. They had promised too. Thereafter the Revenue Ministers' conference was also convened. Despite all our such efforts in this regard this issue is lying pending and there are number of law suits in which the Courts have given stay-orders. We are making our all out efforts to get reverted those stay orders. Therefore, the hon. Member should suggest me as to what more can be done. We have no law and it is not under our jurisdiction. We can only persuade them.

[English]

This is what we are doing, Sir.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the hon. Prime Minister has rightly stated that what more his Government can do in this regard. When we were in power, we had placed the land schedule in the 9th Schedule of the Constitution with the intention that the poor people and those belonging to the Scheduled Castes and the Scheduled Tribes may not be forced to go to Courts and their rights may not be snatched in Courts by influential people. But the Land-Tribunal was also there. The land disputes have been put under the Ninth Schedule but the land Tribunals have not been set up anywhere in the States. Perhaps, it would have been set up in some of the States. Perhaps, it would have been set up in some of the States. I, therefore, would like to know from the hon. Prime Minister whether the hon. Prime Minister will convene the meeting of Chief Ministers or Revenue Ministers on this issue and by when the land tribunals will be set up by the State Governments which have not set up it so far so that the poor may be benefited. This is my simple question.

SHRI P.V. NARASIMHA RAO: It is absolutely right. We will seek the information first from them in this regard. We are ready to implement every measures suggested by you.

[English]

I am only sharing the frustration, Sir, because for the last 2 1/2 years, this has been going on. Meetings have taken place, and they have been persuaded. May be, they have got their own difficulties at the local levels. I will not blame anyone. But this is a matter which is taking time. But, we are at it and we have not given up.

[*Translation*]

SHRI TEJSINGHRAO BHONSLE: Mr. Speaker, Sir, the agricultural land in the vicinity of all big cities has been given to these people who do not cultivate the land and they have sold it to somebody else. The Government should provide all the information about it if it knows something in this regard.

SHRI RAMESHWAR THAKUR: Mr. Speaker, Sir, though this question is not included in it, yet I would like to reply to it, it is the policy of the Government that the surplus land whether it is nearby any town or in a countryside.....

[*English*]

MR. SPEAKER. If you do not have that information, you can collect that information and send it to him

[*Translation*]

SHRI CHHEDI PASWAN: Mr. Speaker, Sir, through you I would like to point out that as per rules, the surplus land is distributed among the poor and especially among the people belonging to the Scheduled Castes and the Scheduled Tribes. But during our visit we find that the land allotted in the names of the people belonging to the Scheduled Castes through issuing a red card, is cancelled and allotted again to the other Harijans. It creates tension among the Harijans. The hon. Prime Minister has told that he cannot do anything in this regard. I want to know from the hon. Prime Minister whether he would be able to do anything in the States ruled by his party. I would like to know only this much the number of such cases where the land has been allotted among the Harijans through issuing red cards and thereafter the allotment has been cancelled and the same land has again been distributed to some other Harijans and the statewide details thereof and the steps proposed to be taken by the Government in this regard.

MR. SPEAKER: No, no, no such ques-

tion.

[*English*]

If you have got the information you may give it to him or else you may send it to him in writing

SHRI P V NARASIMHA RAO: This is very unfair. I cannot make a distinction between State and State. The law is the same, the procedure is the same. What we are doing is common to all States. I do not think that I can give any priority to some States over the others. We are asking all the Chief Ministers, all the State Governments, to do it. They are doing it. But the task is not complete for various reasons.

[*Translation*]

SHRI CHHEDI PASWAN: Mr. Speaker, Sir, I have not got the reply to my question. The same land is being distributed two times, this increases tension among Harijans.

MR. SPEAKER: The State Government will have to look into the matter

SHRI BHOGENDRAJHA: Mr. Speaker, Sir, I can realise the helplessness of the Prime Minister. Mr. Speaker, Sir, in 1985-87 all the Revenue Ministers in the country had taken many decisions unanimously, but later these decisions were forgotten, even the Government supported by us had also forgotten them, I would not go into it because that decision is yet to be taken. Mr. Speaker, Sir, half of the States are functioning through Government of India today, i.e., Madhya Pradesh, Uttar Pradesh, Rajasthan and Himachal Pradesh. Some suggestions were made that the cases of land ceiling will not be referred to High Court or Supreme Court but be decided by Land Tribunal. So, it is my submission that a Bill should be brought in the Parliament on 19th-20th and that should be passed unanimously, so that this decision may be implemented at least in half of the States in the country. Incidentally, you are the Speaker the meeting at Surjkund had also endorsed this view, that is why, through

you I request that this decision should be implemented in the States where there are Governments of their party (*Interruptions*)

And a Bill should be brought for States which are under President's Rule That Bill should be passed on 19th-20th so that the work of land reforms may be started at least in half of the States in the country The land in excess of ceiling and Bhoodan land is also in the same condition (*Interruptions*)

It is right that we have also a role in it We have done it in some districts I want that Pnme Minister should do this work for States under President's Rule This Bill should be passed and the case for Land Tribunal should be accepted

SHRI RAMESHWAR THAKUR As hon Minister is saying programmes had been chalked out as per the decision taken at the meeting of Revenue Ministers A letter from the Pnme Minister has recently been sent insisting on it This work is going on in every State

SHRI BHOGENDRA JHA Half part of the country does not have Chief Ministers so that work should be done from here

SHRI RAMESHWAR THAKUR Mr Speaker, Sir, the possession of 64 lakh acres land out of total surplus land of 76 lakh acres had been given which has since been distributed (*Interruptions*)

SHRI BHOGENDRA JHA Will this Bill for States under President's Rule be brought or not?

MR SPEAKER He has already replied to it, he has said that all the regions will be treated equally

SHRI BHOGENDRA JHA The States where Chief Minister are not there as five States do not have Chief Ministers (*Interruptions*)

[*English*]

Tubewells in Rural and Drought Affected Areas

+
*491 PROF PREM DHUMAL
SHRI DATTATRAYA BANDARU

Will the PRIME MINISTER be pleased to state

(a) whether the Government have formulated any scheme to install tubewells in the rural and drought affected areas in the country

(b) if so the details thereof,

(c) the amount allocated for this purpose in the Eight Five Year Plan

(d) whether the Government have fixed any target in this regard and

(e) if so the details thereof?

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPEMNT (DEPARTMENT OF RURAL DEVELOPEMENT) (SHRI UTTAMBHAI H. PATEL) (a) to (e) A Statement is laid on the Table of the House

STATEMENT

(a) and (b) No separate scheme has been formulated to install tubewells in the drought affected areas of the country However Drinking Water Supply Schemes taken up under the State Sector Minimum Needs Programme and Rajiv Gandhi National Drinking Water Mission including Centrally Sponsored Accelerated Rural Water Supply Programme are formulated for all the rural areas including drought affected areas covering 'No Source and partially covered villages/habitations The schemes include spot source i.e. tubewells with handpumps, borewells,

ped Water Supply, gravity feed, lift schemes, sanitary wells, traditional sources, water harvesting structures, desalination/defluoridation plants, iron removal plants, etc., depending upon the hydrological conditions area specific problems and availability of different type of sources/careful consideration of the options. Schemes are formulated on year to year basis taken into account the on-going schemes already approved, availability of funds under annual Plan outlays for the normal Plan Programmes and out of Calamity Relief Fund to tackle scarcity of drinking water due to drought conditions, etc.

(c) The outlay provided in the Eighth Five Year Plan is Rs. 4954.52 crores under State Sector Minimum Needs Programme and Rs. 5100 crores under Central Sector/Centrally Sponsored Accelerated Rural Water Supply Programme.

(d) Yes, Sir.

(e) The targets fixed for the Eighth Five Year Plan are as follows:-

- (i) To cover the uncovered rural population of 21.0.60%.
- (ii) Highest priority to cover remaining 2698 'No Source' hard core problem villages by March, 1993.
- (iii) To cover all the uncovered habitations based on the survey of 1992 with highest priority for coverage of Scheduled Castes, Scheduled Tribes and other poor/weaker sections.
- (iv) Ensure full coverage of partially covered villages having less than 40 peod.
- (v) Complete eradication of guineaworm by 1995.
- (vi) Solutions for chemical contamination in drinkings water by cheaper technology options, preferably by alternate sources.

(vii) Quality surveillance in all districts by the end of Eighth Five Year Plan.

(viii) To ensure People's participation in planning, implementation and operation and maintenance of the Rural Water Supply Programme.

[*Translation*]

PROF. PREM DHUMAL: Mr. Speaker, Sir, in my question I had asked whether the Government have formulated any specific scheme to install tubewells in rural and draught-affected areas in the country. In reply to that it has been stated that no separate scheme has been formulated. Mr. Speaker, Sir, the matter relating to drought-affected areas of Bihar and Orissa has been raised several times in this House in last few days. I would like to know from the Government whether there is any proposal to formulate a separate scheme for drought affected areas even when reports have been received in this regard?

[*English*]

MR. SPEAKER: Let us understand the jurisdiction of the Central Government and the State Governments. This comes under the jurisdiction of the State Government. If the Minister has an answer, he can give.

[*Translation*]

SHRI UTTAMBHAI H. PATEL: Mr. Speaker, Sir, the answer to question is clear that these schemes are formulated by States and sent to the Centre.

PROF. PREM DHUMAL: Mr. Speaker, Sir, although funds for these schemes are being released by the Centre.

[*English*]

MR. SPEAKER: Everything is not done by the Central Government. There are State Governments to do all these things. They have the jurisdiction.

[*Translation*]

PROF. PREM DHUMAL: Mr. Speaker, Sir, there are no soft block in hilly areas and hand pumps cannot be bored because of presence of stone beneath the land. Even the drills of drilling machines, supplied for boring handpumps, break (*Interruptions*)

[*English*]

MR. SPEAKER: These are acquired by the State Government. Please understand. There is a little bit of confusion. This is a question relating to the Eighth Five Year Plan. You come to the Eighth Five Year Plan. It is about the allocation made in the Eighth Five Year Plan for drinking-water and tubewells and things like that.

(Interruptions)

MR. SPEAKER: Please understand it. Otherwise you will be frustrated. You will not get any reply. The pertinent question is the allocation made in the Eighth Five Year Plan to the State Government for drinking-water purposes That is why it has been admitted.

PROF. PREM DHUMAL: These drilling machines and pumps are imported with the help of the Central Government and through it, it is allocated to the State.

MR. SPEAKER: You may continue asking it. But you will get a frustrating reply.

[*Translation*]

PROF. PREM DHUMAL: I would like to know whether the Government has decided to prepare any such report. It has been replied to part(b) of the question that the problem of chemical contamination in drinking water will be solved by cheaper technology. I want to know about the areas selected by Governments for this purpose.

SHRI UTTAMBHAI H. PATEL: Mr. Speaker, Sir, a new survey for the whole country is being conducted. We have not received the report from many States and

when we receive it, only then it will be known to all. however, we have conducted a survey.

(Interruptions)

SHRI RAJENDRA AGNIHOTRI: Mr. Speaker, Sir, what has the Central Government thought about providing assistance to States which are under President's Rule for solving the problem of drinking water.

SHRI UTTAMBHAI H. PATEL: Mr. Speaker, Sir, the hon. Prime Minister himself is worried over it and we do extend help in such conditions.

SHRIMATI BHAVNA CHIKHLIA: Mr. speaker, *Sir, the hon. Minister knows Gujarati very well so I would like to ask in Gujarati. Mr. Speaker,* Sir, even after 45 years of Independence, there is acute shortage of drinking water in Gujarat. Our sisters in villages have to walk 4 to 5 kilometres to fetch drinking water which causes them grant hardship. And when it is draught, this problem multiplies manifold. Does the Central Government have any scheme by which drinking water can be made available to our sisters and their hardships mitigated.

SHRI UTTAMBHAI H. PATEL: Mr. Speaker, Sir, we help the State Governments from which we receive requests. (*Interruptions*)

SHRI RAM NIHOR RAI: Mr. Speaker, Sir, Sonabhadra and Mirzapur districts remain drought-affected every year. Even after 44 years of Independence, no permanent arrangement for drinking water: has been made there till date. Residents of these areas face the problem of scarcity to drinking water for the whole year. People bring drinking water from places as far as 20 kilometers. Rivers and streams have dried up there and water is not available. Since Uttar Pradesh is under President's Rule at present, will the Government make permanent arrangement installing tubewells to make water available for drinking and irrigation purposes. I would also want to ask whether

* Translation of the supplementary question originally asked in Gujarati.

the Government will seek separate reports from Robertsganj, Rajgarh, Pahan Manhan, Laiganj, Halia and Dhorval blocks of Sonabhadra district and make permanent arrangement for drinking water in these areas, if so, by what time? At present, the land in villages under Rajgarh and Manhan tehsils is barren due to which the crop of all the farmers has been ruined. Will the Government provide financial assistance to them either from Poorvanchal Nidhi or from any other source. In view of all these problems, whether the Government is contemplating to waive all the recoveries?

MR SPEAKER As this question is of all India level he may not have reply to it

12 00 hrs.

SHRI UTTAMBHA H PATEL Hon Prime Minister has issued instructions to make water available for drinking and irrigation purposes through pipes in areas where it is not available. In the Rann of Kutch or hilly region (*Interruptions*)

English,

MR SPEAKER Let me at least declare that the Question Hour is over

(*Interruptions*)

Let him ask question please

(*Interruptions*)

MR SPEAKER I have not declared that the Question Hour is over. Please sit down

(*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolspur) sir, I hope that the Prime Minister will remain here. We have to raise an important issue (*Interruptions*)

(*Translation*)

SHRI RAM VILAS PASWAN I have given notice of Adjournment Motion. It should be given top priority (*Interruptions*)

SHRIVIRENDRA SINGH There is acute drought in Mirzapur and Sonabhadra. People are in great distress for want of drinking water. Water is not available even at a distance of 20 kms. Is the Government formulating a scheme to supply drinking water to them immediately?

WRITTEN ANSWERS TO QUESTIONS

(*Translation*)

Rural Drinking Water and Sanitation Programme

*483 SHRI N J RATHVA Will the PRIME MINISTER be pleased to state

(a) the details of the schemes received by the Union Government from the Governments of Gujarat and Maharashtra under the Rural Drinking Water and Sanitation Programme

(b) whether the Union Government have approved these schemes

(c) if so, the details thereof, and

(d) the time by which the remaining schemes are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT)

(a) The details of the schemes received by the Union Government from the Governments of Gujarat and Maharashtra under the Rural Drinking Water and Sanitation Programme during 1992-93 are as

S No	Name of the Scheme	District	Programme	(Rs in lakhs)	
				Estimated cost	
1	2	3	4	5	
	GUJARAT				
1	Kurgam Tumbi Regional Rural Water Supply (RRWS) Scheme	Daharapur Taluka Valsad	Technology Mission (Mini Mission)	95.78	
2	Padampur RRWS Scheme	Kachchh	-do-	82.730	
3	Hanuvantchond RRWS Scheme	Dangs	-do-	23.662	
4	Ghogha RRWS Scheme	Bhavnagar	Bilateral Assistance (Netherlands)	4981.40	
5	Lathi Liliya RRWS Scheme	Amreli	-do-	2756.84	
6	RRSS based on und-II Reservoir	Jamnagar	-do-	3081.19	
7	Ambaji-Danta RRWS based on Dharoi Reservoir	Banaskantha	-do-	5980.00	
8	Kadi RRWS Scheme	Mehsana	-do-	4268.51	

The details of the 11 Piped Water Supply Schemes received from Government of Maharashtra in June 1992 are as under -
(Rs in lakhs)

S/No	Name of Scheme	Name of District	Projected population	Estimated cost
1	2	3	4	5
MAHARASHTRA				
1	Kapai Dahanu Taluka	Thane district	1024	7.71
2	Pati	Ratnagiri District Pali Taluka	3041	20.23
3	Dhotra	Akola District Dhotra Taluka	899	8.91
4	Chondhi	Jahangir Chondhi	962	9.81
5	Wai Mendhi	Digras Taluka Yeotmal District	1151	10.31
6	Kharus	Yeotmal district Unerthed Taluka	892	6.32
7	Shirasgaon	Buldhana District Khamgaon Taluka	1220	10.91
7	Shirasgaon	Buldhana District Khamgaon Taluka	1220	10.91
8	Kanka	Buldhana District Mahakar Taluka	1232	10.77
9	Pangri Jetradad	Buldhana District Deolgaon Raja Taluka	1593	13.66
10	Kinki Mahadee	Buldhana district Khamgaon	1506	11.66
11	Jamithi	Buldhana district Buldhana Taluka	1568	11.55
12	Gangard Water Supply Scheme (received on 25th November 1992)	The following two schemes were received on 25th November 1992 and 17th March 1993 respectively 20 persons & floating population of 30 000 during festival season		
13	Revision of cost of Scheme in Mimi Mission District Satara (received on 17th March 1993)	Rs 11.73 lakhs Rs 92.05 lakhs		

As regards Rural Sanitation, the State Government of Maharashtra had requested for release of Rs. 53.68 lakhs for construction of sanitary latrines in 36 flood affected villages in Amravatti district.

(b) and (c). In regard to the schemes received from State Government of Gujarat, those at Sl. No. 1-3 above are under technical scrutiny. The schemes at Sl. No. 4-5 were recommended and forwarded to the Ministry of Finance for seeking assistance from the Netherlands Government. The schemes at Sl. No. 6-8 were not agreed to by the Netherlands Government due to non-availability of resources in the current phase. The State Government was informed of this position on 4.3.93.

As regards Rural Water Supply Schemes in Maharashtra, the State Government was requested in August, 1992 to provide certain technical clarifications which have been received on 23rd March, 1993 and are under scrutiny. As regards the scheme for Rural Sanitation, the State Government was informed to utilise unspent amount of Rs. 29.67 lakhs out of the releases made in the earlier years. The State Government had informed that this amount has already been released to all the districts for implementation of Centrally Sponsored Rural Sanitation Programme during 1992-93 and cannot be utilised for the flood affected villages.

As regards Gangaged Water Supply Scheme the State Government was requested vide letter dated 23rd February, 1993 to restructure the proposal in accordance with the guidelines of Accelerated Rural Water Supply Programme. The Scheme regarding revised cost of the Mini Mission Projects is under technical scrutiny.

(d) The decision of the Central Government in regard to pending schemes of Gujarat and Maharashtra is likely to be communi-

cated to this State Governments by 31.5.1993.

[English]

Rural Housing Scheme in Andhra Pradesh

*484. SHRI J. CHOKKA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Andhra Pradesh has requested for additional assistance under Rural Housing Scheme during this years; and

(b) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT (SHRI RAMESHWAR THAKUR): (a) Proposals have been received from Government of Andhra Pradesh for additional assistance under Indira Awaas Yojana (IAY).

(b) Government of Andhra Pradesh have received its due allocations under IAY during 1992-93. The proposals for additional assistance are under consideration

[Translation]

Export of Ivory Products

*486. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of TEXTILES be pleased to state:

(a) the quantity of ivory and its products exported during 1991-92 and 1992-93;

(b) the foreign exchange earned therefrom during the above period;

(c) whether the Government have prepared any Action Plan to increase the export

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) and (b) There is a complete ban on the export of all kinds of ivory since 1 4 1990

(c) and (d) Do not arise

[English]

Prices Control System

*487 SHRI D VENKATESWARA
RAO
SHRIBOLLABULLIRAMAIAH

Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to initiate a new price control system in the drug sector,

(b) if so, whether price fixation mechanism is also proposed to be made simple and

(c) if so the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALCÃO) (a) to (c) A background note on Review of the Drug Policy, 1986, which inter alia also deals with proposals to modify and simplify the existing pricing mechanism has been placed on the Table of the House on 12th August, 1992 for inviting suggestions/views of the Hon'ble Members. It is expected to be taken up for discussion in the Parliament during the current Session. A final decision would be taken thereafter

Crisis in Handloom Powerloom Sector

*489 SHRIMATIDIPIKAH TOPIWALA

Will the Minister of TEXTILES be pleased to state

(a) whether the handloom and powerloom sector is facing financial difficulty in various States and particularly in Gujarat Maharashtra, Uttar Pradesh and Andhra Pradesh,

(b) if so the details thereof State-wise and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) and (b) There are general reports of poor off-take of finished handloom and powerloom cloth due to temporary decline in the demand for such items coupled with recession in the market

(c) Institutional credit is already available to this sector both from commercial and cooperative banks for production, marketing and trading in yarn activities. The following are some of the schemes implemented for improving the marketability of cloth and to provide marketing support for sale of handloom goods at remunerative prices -

- (i) Training of weavers through Weavers Service Centres
- (ii) Project Package Scheme for development of specific product/area/type of weavers
- (iii) Integrated Handloom Village Development
- (iv) National Design Collection Programmes

- (v) Assistance for setting up of Marketing Complexes;

SHRI SANAT KUMAR MAN-
DAL:

- (vii) Special Rebate on sale of handloom goods in the National Handloom Expos.

Will the Minister of TEXTILES be pleased to state:

Government have set up 32 Powerloom Service Centres in various parts of the country for ensuring better methods of production, diversification of products and better loom maintenance in the powerloom sector.

(a) whether the majority of handloom weaver societies in Delhi have been shut down as reported in 'The Times of India' dated March 7, 1993;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to improve the lot of handloom weavers apart from implementing the Handloom Act, 1985?

Land to Schools and Educational Institutions

*490. SHRI MANORANJAN BHAKTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) No Sir

(a) whether any priority is accorded for allocation of land to schools and educational institutions in the capital;

(b) Does not arise.

(b) if so, the criteria followed therefor;

(c) whether any perspective plan is under the consideration of the Government in this regard; and

(c) The following are some of the schemes being implemented in the Handloom sector for increasing productivity of handlooms and providing marketing support for sale of finished goods at remunerative prices.

(d) if so, the details thereof?

i) Market Development Assistance Schemes,

THE MINISTER OF URBAN DEVELOPMENT (SMT. SHEELA KAUL): (a) and (b). Schools sites provided in the zonal plans and lay-out plans. In the matter of allotment of land to the schools priority is accorded to schools run by the Government and local bodies

ii) Special rebates on sale of handloom goods in the National Handloom Expos.

iii) Training of weavers through Weavers Service Centres.

(c) No, Sir.

Agencies Selling Chemicals and Fertilisers

(d) Does not arise

*493. SHRI PROBIN DEKA: Will the PRIME MINISTER be pleased to state:

Handloom Weavers in Delhi

(a) the number of agencies selling chemicals and fertilisers in Assam;

492 SHRI RABI RAY:

(b) the number of agencies working under co-operative societies; and

(c) the details of the programme launched for making the distribution of chemicals and fertilisers more effective with a view to facilitate the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI EDUARDO FALEIRO): (a) and (b). Fertilizers are normally sold to the farmers through various sale points. As per available information, the number of fertiliser sale points in Assam as on 31.12.92 was 5367, including 267 in the cooperative sector. The Government does not maintain information regarding agencies selling chemicals.

(c) In the case of controlled fertilisers, the Government provides subsidy on transportation from the factory in the case of indigenous fertilisers, and from ports in the case of imported fertilisers to the block levels. The Government have suggested to State Governments to dispense with the condition relating to issue of certificates of registration in respect of retail dealers whose stock of fertilisers does not exceed 10 tonnes at any given time. In pursuance of this guideline, the Government of Assam has exempted the dealers, whose stock does not exceed 10 tonnes at a time, from the payment of registration fee. Further, Government of India have advised the State Governments to exempt the dealers selling fertilisers in small packages upto 5 kgs from obtaining certificate of registration. They have also been advised to allow sale of fertilisers through noble vans with certificate of registration.

[*Translation*]

Nayak Committee on Small Sector

494. SHRI NITISH KUMAR.

DR. CHINTA MOHAN:

Will the PRIME MINISTER be pleased to state: *

(a) whether the Government have since received the report of Nayak Committee regarding small scale sector;

(b) if so, the details of the recommendations of the Committee;

(c) whether the Government have accepted all the recommendations; and

(d) if not, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRY AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The report of the Committee contains findings adequacy and flow of institutional credit for working capital, adequacy of term credit provided to the Sma.; Scale Sector, Tandon/Chore Committee norms for inventory levels, rehabilitation of since SSI units and other related aspects.

(c) and (d). The recommendations of the Committee are under active consideration of the RBI and a decision is likely to be taken soon.

[*English*]

Joint Ventures in Leather Sector

*495. SHRI VIJAY NAVAL PATIL: Will the PRIME MINISTER be pleased to state.

(a) whether the Government are considering several joint venture proposals with foreign firms in leather industry;

(b) if so, the broad details of each such proposals

(c) the progress made in this regard so far and

(d) the anticipated foreign investment in leather industry during the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) SHRIMATI KRISHNA SAHAI (a) No Sir

(b) to (d) Do not arise

[*Translation*]

Allocations under 20 Point Programme to Orissa

*496 SHRI GOVINDA CHANDRA MUNDA Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) the amount allotted to Orissa under 20 Point Programme during the last three years

(b) whether this amount is less as compared to the amount allotted to other States

(c) if so whether the Government propose to increase allocations under this programme during the current year and

(d) if so the details thereof and if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) and (b) This Planning Commission does not allocate funds under the 20-Point Programme. The State

Governments provide for different items under 20-Point Programme under sectoral heads in their annual plans. Since the size of the total plan, sectoral outlays and allocation of funds on the basis of requirements and resources vary from State to State, comparisons of the total amount available for implementing 20 Point Programme will not be meaningful.

(c) and (d) In the light of the position explained above, the questions do not arise.

[*English*]

Mud Housing Technology

*497 DR P H GANGWAR Will the PRIME MINISTER be pleased to state

(a) whether the National Buildings Organisation has proposed mud housing technology to solve the housing shortage in rural areas

(b) if so whether any survey has been made in this regard and

(c) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) (a) National Building Organisation (NBO) in addition to various other institutions like Housing and Urban Development Corporation Limited (HUDCO) Central Building Research Institute (CBRI) Indian Institution of Technology (IIT) Delhi being aware of the cost effective nature of Mud Housing Technology is promoting this technology in various forms and regions for solving the housing shortage in both the urban and rural areas.

(b) No Sir

(c) Does not arise.

major markets for maruti vehicles

Domestic Sale/Export of Cars

*498. SHRI HARIN PATHAK Will the PRIME MINISTER be pleased to state

(a) the percentage of fall in the domestic sale and export of Indian cars during 1991-92 and 1992-93 as compared to their sale and export during 1989-90 and 1990-91,

(b) the reasons for such a decline

(c) the target set for the export of the Indian vehicles during 1993-94 and the countries where these are to be exported, and

(d) the manner in which the Government propose to encourage the export orientation programme of Indian automobiles industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) (a) and (b) The fall in domestic sales of cars during 1991-92 and 1992-93 (upto January) as compared to 1989-90 and 1990-91 was around 17% and 15% respectively. The reasons for decline in domestic sales have been the rise in selling prices of cars due to higher cost of inputs, restricted availability of credit, high rate of interest and reduction in depreciation allowance for the customer

The export of cars during 1991-92 was 21,918 as against 4,329 during 1989-90 and 4,392 during 1990-91, this registering a quantum jump. The export during the current year is estimated at around 15,014. The decline in export of cars during 1992-93 is stated to be due to general recession in the European market and also disintegration of erstwhile Yugoslavia which was one of the

(c) No target as such has been fixed for export of cars during 1993-94. The major markets for export of Indian commercial vehicles are Malaysia, Sri Lanka, Bangladesh, Nepal and West African countries. Maruti vehicles are being exported mainly to Italy, Hungary, Portugal, Poland, Australia and West African countries.

(d) To encourage export of vehicles, Government has liberalised import of technology, upgraded vehicle testing facilities in the country to meet homologation requirements of European Community standards, created awareness amongst manufacturers of vehicles on quality and have provided fiscal incentives on inputs for export production.

Losses in Fertilizer Production

*499. SHRI RAJENDRA KUMAR SHARMA Will the PRIME MINISTER be pleased to state

(a) whether the losses in fertilizer production are mounting at an alarming rate following disruption in the supply of coal and naphtha,

(b) if so, the losses in terms of value and quantity and

(c) the steps taken to optimise output?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO) (a) and (b) Excepting one unit of Fertilizer Corporation of India (FCI), two units of Hindustan Fertilizer Corporation Limited (HFC), and the unit of M/s Mangalore Chemicals and Fertilizers Ltd (MCF) no other fertilizer units have faced shortage of naphtha or coal in the year 1992-93. In the case of FCI, the disruption in supply of coal was due to non-

payment of dues of the coal supplying agency. Moreover, there was power cut also during the period when coal supply was disrupted. Hence production loss cannot be entirely attributed to coal shortage. Similar was the case of MOF which faced the problem in arranging supply of naphtha because of non-payment of dues for two weeks. In the case of HFC, the problem in supply of naphtha and fuel oil was due to inability of the concerned oil company to supply these products. On account of this, HFC suffered a production loss of about 29,000 tonnes of Urea valued at about Rs 13 crores during 1992-93.

(c) Besides the monitoring done by the Government for proper supply of coal and other inputs to the fertilizer industry, FCI is arranging funds with assistance from Government for input supplies on a priority basis in spite of constraint of resources. Constant follow up is being done by Hindustan Fertilizer Corporation Limited (M/s Indian Oil Corporation (IOC) for uninterrupted supply of naphtha and fuel oil.

Abolition of Licensing System for Textile Industry

*500 SHRI GEORGE FERNANDES Will the Minister of TEXTILES be pleased to state

(a) whether the Union Government propose to abolish the provision of licence/registration certificate for textile industry including powerlooms and

(b) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VE. NKAT SWAMY) (a) and (b) In pursuance of new liberalised Industrial Policy Government have issued Textile (Development and Regulation) Order 1992. As per this Order provisions regarding licence/registration

certificate have been abolished in most of the cases.

Non Finalisation of Cases by Delhi Development Authority

4726 SHRI JEEVAN SHARMA Will the Minister URBAN DEVELOPMENT be pleased to state

(a) whether a large number of cases pertaining to issue of building permits, completion certificates, mutation of properties after the death of original allottees for many years, are pending finalisation in the Delhi Development Authority

(b) if so the reasons thereof and

(c) the steps taken to finalise the cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI K. THUNGON) (a) DDA has reported that large number of such cases are not pending for many years.

(b) and (c) Does not arise.

Disinvestment of Public Sector Undertakings

4727 SHRI RAM NAIK Will the PRIME MINISTER be pleased to state

(a) the total amount collected by the Government through disinvestment of public sector undertakings during 1991-92

(b) the total amount subscribed by the Government owned financial institutions out of the amount so collected during 1991-92 and

(c) the total amount subscribed by the

private institutions and individuals out of them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (a) to (c) During 1991-92, Government collected Rs 3038 crores through disinvestment of shares to Public Sector Banks, Mutual Funds and Financial Institutions only

Container Manufacturing Units

4728 SHRIV SREENIVASAPRASAD Will the PRIME MINISTER be pleased to state

(a) the details of the existing container manufacturing units in the country in public and private sector and their installed capacity of each such unit,

(b) the details of exports target achieved by each of these units during each of the last

two years.

(c) whether the port users in the country have been demanding house-stuffing towards full containerisation of various ports.

(d) if so, the reaction of the Government thereto

(e) whether the container industry is facing crisis in securing export orders due to meagre support from the Government and

(f) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAH) (a) There are seven units in all in the organised sector of which three are in the public sector engaged in the manufacture of containers. The installed capacity of these units is as follows -

<i>Sl No</i>	<i>Name of the Unit</i>	<i>Installed Capacity (Nos)</i>
1	M/s Balmer Lawrie and Co Ltd	5 000
2	M/s Sabson Freight Containers Private Ltd Bangalore	1,500
3	M/s Budge and Root Co (India) Ltd	5 000
4	M/s Him Containers Ltd	5 000
5	M/s Nathani Steel (P) Ltd	5 000
6	M/s Sealord Containers Ltd	6,000
7	M/s Trans Freight Containers Ltd	8,400
Total		35,900

(b) According to available information, exports of marine freight containers are as follows:-

1988-89 -	6131 TEUs.
1989-90 -	N A
1990-91 -	15449 TEUs

(c) and (d) Government have received a number of representations from Port users demanding house stuffing towards full containerisation of various ports. This has been allowed wherever possible

(e) None of the units engaged in the manufacture of Freight Containers have approached the Government for providing assistance in securing export orders. Any proposal to this effect, as and when received will be examined on merits

(f) Does not arise

Project for Water Supply from Nagarjuna Sagar

4730 SHRI DHARMABIKSHAM Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 17, 1992 to Unstarred Question No 4073 and state

(a) whether Government of Andhra Pradesh has forwarded a final report about a project for augmentation of water supply to the twin cities of Hyderabad and Secunderabad from Nagarjuna Sagar with World Bank assistance, and

((b) if so, the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

Loans by Rashtriya Chemicals and Fertilizers

4731 SHRI MOHAN RAWALE Will the PRIME MINISTER be pleased to state

(a) whether the Rashtriya Chemicals and Fertilizers Limited has given loans to other public sector undertakings

(b) if so, the names of the public sector undertakings whom RCF gave loans and the amount of loans given to each of them and when given,

(c) the reasons for giving loans to other public sector undertakings

(d) whether these public sector undertakings have since repaid the loans

(e) if not, the reasons thereof, and

(f) the reaction of the Government thereto in view of the financial crisis of the RCF?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO). (a), (b) and (d) Yes, Sir. As reported by the Company, the names of the undertakings taking loans, outstanding amount of loans, together with year of taking loans by them from Rashtriya Chemicals and Fertilizers Limited (RCF) are given below:-

(Rs in crores)

<i>Name of the Company Outstanding</i>	<i>Amount of loans loan (s) *</i>	<i>Year of taking loan</i>
(1) Hindustan Fertilizer Corporation Ltd (HFC)	45 08	1989, 1990 and 1991
(2) Fertilizer Corporation of India Limited (FCI)	43 50	1989, 1990 and 1991
(3) Paradeep Phosphates Ltd (PPL)	10 10	1988, 1989 and 1990
(4) Fertilisers and Chemicals Travancore Ltd (FACT)	24 00	1990 and 1991
(5) Madras Fertilizers Ltd (MFL)	15 27	1990 and 1991
(6) Indian Drugs and Pharmaceuticals Limited (IDPL)	1 50	1982
(7) Smith Stanistreet Pharmaceuticals Limited (SSPL)	0 31	1984 and 1985

(c) The loans were advanced to the above public sector undertakings for meeting their urgent fund requirements with a view to maintaining production

(e) and (f) The above mentioned public sector undertakings have not been able to repay the entire amount of loan due to their severe liquidity problems

[Translation]

Government Quarters in Cities of Uttar Pradesh

4732 SHRI SURENDRAPAL PATHAK
Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the type-wise number of Central Government quarters in each city of Uttar Pradesh

(b) the ratio and the number of quarters of each type and the number of Central Government employees working in these cities.

(c) the type-wise number of new quarters constructed in each city during the last three years,

(d) whether the Government propose to construct more quarters in these cities, and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) The type-wise number of General Pool quarters available in cities of U P are as under -

<i>Name of the city</i>	<i>No of quarters Type-wise</i>						<i>Total</i>
	<i>I</i>	<i>II</i>	<i>III</i>	<i>IV</i>	<i>V</i>	<i>VI</i>	
Lucknow	128	168	112	48	-	-	456
Ghaziabad	176	304	132	-	-	-	612
Kanpur	267	315	122	36	8	4	752
Allahabad	66	234	108	18	3	-	429

(b) The record of total number of employees working in the Central Governments offices is not maintained by this Ministry and hence the ratio is not available

<i>Name of the city</i>	<i>Type-wise of quarters constructed during the last three years</i>						<i>Total</i>
	<i>I</i>	<i>II</i>	<i>III</i>	<i>IV</i>	<i>V</i>	<i>VI</i>	
Allahabad	66	234	108	18	3		429
Kanpur	267	315	122	36	8	4	752

(d) and (e) The Government purpose to construct more Quarters in these cities subject to availability of funds as per details given below -

(1) *Details of quarters under construction*

<i>City</i>	<i>Total number of quarters</i>
Allahabad	267
Kanpur	146

(2) *Schemes sanctioned but yet to start*

<i>City</i>	<i>Total number of quarters</i>
Gazipur (Kanpur)	94

[English]

Per Capita Income in West Bengal

4733 SHRI HARADHAN ROY Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) the per capita income and expenditure in each State/Union Territory during the last three years

(b) whether the per capita income and expenditure in West Bengal is less than the national average and

(c) if so the steps taken to increase the per capita income and expenditure in West Bengal?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PRO

GRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The per capita Net State Domestic Product (NSDP), at current prices, by States and Union Territories for the three years 1989-90 to 1991-92, as well as monthly per capita rural and urban households consumption expenditure, at current prices, for the three years 1987-88 to 1989-90, the latest years for which data are available, are given in the Statements I and II, respectively. The All India estimates are also indicated.

(b) The State of West Bengal had lower per capita NSDP than the all India average per capita national income (Net National Product) in 1989-90 and 1990-91 for which

comparable estimates are available. The rural households in West Bengal had lower per capita consumption expenditure than the all India average during 1987-88 to 1989-90 but the urban households had higher per capita consumption expenditure except in 1989-90.

(c) The Government of West Bengal has been implementing development plans for raising per capita income and consumption expenditure. These plans include investment for the development of agriculture, industry, infrastructure, irrigation, rural development, education, health etc. In addition some Programmes to generate direct employment and income to the poor are also under implementation.

STATEMENT-I

Per Capita Net State Domestic Product

Written Answers

MARCH 31, 1993

Written Answers 68

Sl No	State U T	At Current Prises				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
1	Andhra Pradesh	3973	4722	5596		
2	Arunachal Pradesh	4424	4975			
3	Assam	3196	3932	4230		
4	Bihar	2228	2650	2904		
5	Goa	7370	78790	8096		
6	Gujarat	5368	5850	6425		
7	Haryana	6210	7516	8690		
8	Himachal Ppradesh	4269	4813			
9	Jammu & Kashmir	3629	3850			
10	Karnataka	4305	4631	5555		
11	Kerala	3611	4432			

Sl No	State U T	At Current Prices				
		1989-90	1990-91	1991-92	1991-92	1991-92
1	2	3	4	5	5	
12	Madhya Pradesh	3347	4021	4077	4077	
13	Mmaharashtra	6604	7409			
14	Manipur	3674	3893	4180	4180	
15	Meghalaya	3276	4190	4458	4458	
16	Mizoram	-	-	-	-	
17	Nagaland	3529	3602	-	-	
18	Orissa	2965	3596	4068	4068	
19	Punjaab	7411	8423	9643	9643	
20	Rajasthan	3217	4935	4361	4361	
21	Saikkim	4686	-	-	-	
22	Tamil Nadu	4148	4428	-	-	

S.No	Name of the name	Name of District	(Rs in lakhs)	
			Expenditure in Lakhs	Estimated cost
1	2	3	4	5
23	Tripura		3569	-
24	Uttar Pradesh		3557	4012
25	West Bengal		4750	-
26	Andhra Pradesh		5097	5387
27	Delhi		-	-
28	Pondicherry		6803	7127
	All India per Capita NNP		4934	5529

Not made available by the concerned State Governments

Source Direct rates of Economics & Statistics of respective state governments

Note 1 On account of differences in source material used the figures for Different States U.T.s are not strictly comparable

Note 2 The State of Mizoram prepares these estimates at current prices only

Note 3 The U.T.s of Chandernagore, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep do not prepare these estimated

STATEMENT -II

Monthly Per Capita Expenditure for States/UTs for NSS round

	1	43rd Round		44th Round		45th Round	
		43rd (July 87-June 88)		44th (July 88-June 89) & 45th (July 89-June 90)		45th Round	
		Rural	Urban	Rural	Urban	Rural	Urban
Andhra Pradesh	159 41	228 07	183 14	245 25	176 51	278 98	
Assam	158 85	256 15	159 66	277 09	187 05	278 25	
Bihar	135 70	187 21	152 89	227 87	150 25	268 54	
Gujarat	161 17	234 32	171 55	268 84	196 07	324 33	
Haryana	221 98	253 46	244 65	276 03	252 86	316 59	
Karnataka	150 45	223 50	1157 55	249 77	160 12	279 07	
Kerala	208 83	261 70	217 97	285 01	227 92	318 12	
M.P.	138 44	232 98	152 89	234 34	181 35	285 99	
Maharashtra	158 19	273 18	171 07	311 76	189 16	348 83	

	43rd Round		44th Round		45th Round	
	Rural	Urban	Rural	Urban	Rural	Urban
1	2	3	4	5	6	7
Orissa	128 91	222 01	147 34	256 36	154 12	272 35
Punjab	243 33	275 67	264 71	298 50	284 73	332 36
Rajasthan	173 68	245 11	218 79	264 12	230 70	302 13
Tamil Nadu	156 99	245 19	170 93	251 34	175 11	269 09
Uttar Pradesh	149 90	214 00	164 73	238 22	190 25	241 94
West Bengal	151 59	248 00	169 98	268 67	188 88	285 24
Assam	199 00	264 36				
Manipur	182 54	202 47				
Meghalaya	169 99	337 26				
Mizoram	241 17	349 13				
Nagaland		391 60				
				Not completed		Not completed

	43rd Round		44th Round		45th Round	
	Rural	Urban	Rural	Urban	Rural	Urban
1	2	3	4	5	6	7
Sikkim	156.81	281.24				
Tripura	186.98	261.05				
North Eastern			203.02	286.89	251.13	357.12
J&K	195.04	265.39				
H P	206.79	326.98				
Chandigarh	259.86	422.01		Not compiled	Not compiled	
Delhi	356.27	428.86				
North Western			247.87	368.86	231.13	395.01
A&N Islands	261.71	403.61				
Dadra & Nagar Haveli	127.28					
Goa Daman & Diu	186.13	298.81		Not Compiled		Not Compiled

	43rd Round		44th Round		45th Round	
	Rural	Urban	Rural	Urban	Rural	Urban
1	2	3	4	5	6	7
Lakshdweep	221 44	22 37				
Pondicherry	185 10	197 15				
ssouthern			227 33	247 30	213 65	318 23
All India	157 66	245 72	175 10	266 85	189 46	298 00

Source NSS 43rd (July 87-June 88) Report No 383 (Table 4R & 4U)

NSS 44th (July 88-June 89) Sarvekshana Issue No 46 (Table S-3R & S-3U)

NSS 45th (July 89-June 90) Report No 381 (Table 3 5 R & 3 5 U)

[*Translation*]**Plans Outlays for States**

4734 SHRI CHHITUBHAIGAMIT Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) the amount sanctioned for plan outlay for each State in 1991-92 and 1991-93 and the amount actually spent out of it,

(b) the growth-wise details of this outlay and expenditure State-wise

(c) the reasons for such a large gap between outlay and expenditure and

(d) the extent to which targets achieved in various fields particularly in the matter of rural development?

THE MINISTER OF STATE OF THE

MINISTRY OF PLANNING AND PROGRAMME IMOPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) to (d) The approved Annual Plan outlays for 1991-92 and 1992-93 for all States and actual expenditures for the year 1991-92 are tabulated as statement-I along with percentage changes fo outlay in 1992-93 over 1991-92

Annual Plan outlays of the States have to financed by resources contributed by the States themselves and support given by the Centre Shortfalls in Plan expenditure are generally due to inability of the States to provide their share of resources arising out of reasons such as less mobilisation of additional resources,, lower than anticipated contribution by State Public Sector Undertakings etc The extent to which the financial targets have been achieved in some important sectors of development like Agriculture and Allied Activities, Rural Development and Irrigation and Flood Control is available in the table attached as statement-II

Annual Plan 1991-92 & 1992-93- Approved Outlays Actual Expenditure

States	Annual Plan 1991-92			Approved Outlay 1992-93	%age Growth of Outlay
	Approved Outlay	Actual Expenditure			
1	2	3	4	5	
Andhra Pradesh	1400 00	1674 53	1660 00	18 57	
Arunachal Pradesh	230 00	206 87	245 00	6 52	
assam	800 00	695 50	960 00	20 60	
Bihar	2241 00	1031 56	2202 73	-1 71	
Goa	170 00	158 87	152 50	-10 29	
Gujarat	1750 00	2021 89	1875 00	7 14	
Haryana	760 00	681 81	830 00	9 21	

(Rs Crore)

Annual Plan-1991-92

States

	1	2	3	4	5
		Approved Outlay	Actual Expenditure	Approved Outlay 1992-93	%age Growth of Outlay
Himachal Pradesh		405 00	407 40	486 00	20 00
Jammu & kashmir		720 00	N A	820 00	13 89
Karnataka		505 00	1597 25	1915 00	27 24
Kerala		802 00	672 53	913 00	13 84
Madhya Pradesh		401 00	1817 58	2400 00	-0 04
Maharashtra		495 00	2968 70	3160 00	26 65
Manipur		195 00	184 50	210 00	7 69
Meghalaya		205 00	187 20	241 00	17 56
Mizoram		152 00	151 67	160 00	5 26
Nagaland		168 00	159 82	185 00	10 12

States	Annual Plan-1991-92					(Rs Crore)
	1	2	3	4	5	
		Approved Outlay	Actual Expenditure	Approved Outlay 1992-93		%age Growth of Outlay
Orissa		400 00	1029 74	1405 00		0 36
Punjab		000 00	N A	1150 00		15 00
Rajasthan		166 00	1184 44	1400 00		20 07
Sikkim		95 00	97 38	110 00		15 79
Tamil nadu		600 00	1651 36	1751 00		9 44
Trnpura		225 00	228 71	282 00		25 33
Uttar pradesh		700 00	3513 53	3853 00		4 14
West Bengal		482 00	907 26	1501 00		1 28

• Figures have been taken from the States Draft annual Plan 1993-94 document

Annual Plan 1991-92 Financial Targets Achieved in some Important Sectors

States	(Rs in lakhs)						
	Agr. Allied Activities		Rural Development		Irr. & Flood Control		
	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Actual Expenditure
1	2	3	4	5	6	7	7
Andhra Pradesh	4236	5641	9100	9753	28486	38399	38399
Arunahcal Pradesh	3635	2929	1023	06	1360	1207	1207
Assam	2000	10195	4015	3586	10525	9435	9435
Bihar	4830	6454	20857	18197	61371	25918	25918
Goa	1232	1011	459	229	3315	2910	2910
Gujarat	2048	12174	8019	7360	45052	69965	69965
Haryana	7592	6014	1524	1593	12823	12325	12325
Himachal Pradesh	7496	8222	1631	1528	3503	2613	2613
Jammu & Kashmir	7545	N A	1385	N a	4214	N A	N A

States	Agr-Allied Activities		Rural development		Irri & Flood Control	
	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure
1	2	3	4	5	6	7
Karnataka	16149	16907	10791	7920	24843	23113
Kerala	18731	10877	5838	4969	10390	10077
Madhay Pradesh	20172	14361	12059	10655	57572	40822
Maharashtra	21796	171218	25416	40578	38030	46471
Manipur	2519	2075	504	324	4401	4080
Meghalaya	3887	3499	762	1017	738	729
Mizoram	2103	2081	2620	2623	270	270
Nagaland	8035	1879	1726	5718	651	351
Orissa	10805	10907	8502	6796	32053	24760
Punjab	9715	N A	2124	N A	8546	N A

States	(Rs in lakhs)						
	Agn. Allied Activities		Rural development		Irr. & Flood Control		
	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Actual Expenditure
1	2	3	4	5	6	7	
Rajasthan	4843	9527	7814	10060	23357	21814	
Sikkim	427	1387	292	250	220	198	
Tamil nadu	1879F	20874	8112	11078	9216	8545	
Tripura	1625	4388	1605	1635	1800	18889	
Utar pradesh	38230	32251	26552	23691	42571	29342	
West Bengal	9084	5865	10062	6838	15514	9951	

Drainage Work in Slum Area of Madhya Pradesh

4735 SHRI KHELAN RAM JANGDE
Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the financial assistance has been provided to Madhya Pradesh for drainage work to clear the rainy water in urban slums during each of the last three years

(b) if so the details thereof and

(c) the areas where there is facility has been provided?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) No Sir The scheme for slum improvement known as the Environment Improvement of Urban Slums (EIUS) is in the State sector Under this scheme basic amenities like low cost water supply drainage community baths and latrines widening and paving of lanes and street lighting are provided in urban slums The slum improvement projects under the EIUS scheme are required to be taken up by the State Governments within their State Plan provisions The cities and areas selected under the scheme from time to time are determined by the State Governments

(b) and (c) Question does not arise

Capital Investment in Computer Maintenance Corporation

4736 SHRI BHUBANESHWAR PRASAD MEHTA Will the PRIME MINISTER be pleased to state

(a) the capital investment made by the Government to establishment Computer Maintenance Corporation

(b) the profit and loss incurred on the capital invested so far,

(c) whether any enquiry has been conducted in this regard

(d) if so the details thereof and

(e) if not whether the Government propose to enquire into the functioning of Computer Maintenance Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P R KUMARAMANGALAM) (a) The initial capital investment of the Government of India to establish CMC Ltd was Rs 15 lakhs The Government further invested Rs 15 crores over the years and consequently the paid up capital as on March 31 1992 is Rs 15 15 crores

(b) As on March 31 1992 accumulated reserves and surplus amounted to Rs 5 72 crores miscellaneous expenses to the extent not written off amounted to Rs 1 29 crores and the deficit as per profit and loss account amounts to Rs 1 76 crores

(c) No Sir

(d) Does not arise

(e) No Sir

[English]

Expenditure on Provision of Drinking Water

4737 SHRI MADAN LAL KHURANA Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether Comptroller and Auditor General in its report of 1992 has stated that unnecessary expenditure has been spent by Delhi Water Supply and Disposal Undertaking on providing drinking water in colonies;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K THUNGON): (a) Yes, Sir.

(b) and (c). Details are given in the statement below.

STATEMENT

5 4 Execution of works Financed from

loans

(i) Irregular expenditure.

It was decided (November 1989) to provide civic amenities like drainage, roads, brick pavement etc in the left out pockets and unauthorised colonies in Delhi existing as on 1st January, 1981 Delhi Administration was not provide any funds to the local bodies for this purpose. They were to be generated by the local bodies by recovering development charges from the beneficiaries in the colonies @ Rs. 15 pe sqm. upto October 1990 and at Rs. 20 pe sqm. from November, 1990.

A sum of Rs. 124.15 lakhs was spent during the year 1988-89 to 1990-91 on water supply works as shown below by diversion of funds allocated for other purposes:-

(Rs. in lakhs)

<i>Name of the Zone</i>	<i>1988-89</i>	<i>1989-90</i>	<i>1990-91</i>
Shahdara North)	17 70	23.58	18 31
Nangoli	-	26.18	18.88
West	-	-	2.51
Shahdara (South)	-	9.29	7.70
Total	17 70	59.05	47 40

DWS and SDU has not however, recovered the development charges from the beneficiaries. The Delhi Water Supply and Sewage Disposal Undertaking replies to this paragraph as follows:-

As per existing policy, residents are required to pay development charges for provision of water supply @ Rs. 20/- per sq Mtr of the plotted area one such works are

taken up only after receipt from residents of minimum 25% of the estimated cost as initial deposit and there balance in 30 equated quarterly instalments alongwith interest. The residents who pay lump-sum development charges in one instalment are given a rebate of 10% Water supply services in unauthorised colonies have been provided as per the above policy and it has been always ensured that deposit of minimum 25% of the esti-

mated cost by the residents is available before any such work is undertaken. It would be further confirmed from the fact that development charges actually recovered from residents of unauthorised colonies during

three financial years from 1988-89 to 1990-91, as per details given below, were more as compared to the expenditure of Rs 124.15 lacs incurred on these works -

(Rs in lakhs)

Zone	1988-89	1989-90	1990-91
Shahdara	141.83	163.85	108.63
Nangoli (Sultanpur)	—	1.41	2.77
West	866	13.88	18.26
Total	150.49	179.14	130.26

In view of above, statement of audit that the department had not collected development charges from the beneficiaries is not based on facts. Hence no action is required to be taken by the Government.

[Translation]

Civic Amenities to Cities

4738 SHRI HARI KEWAL PRASAD
Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the Union Government and the Housing and Urban Development Corporation have approved the scheme to provide better civic amenities and other facilities in a number of small and medium cities of various States,

(b) if so, the names of the projects started by the Union Government and the Housing and Urban Development Corporation in Uttar Pradesh for the development of medium-size cities,

(c) the total amount earmarked for this purpose and

(d) the extent of amount spent in Uttar Pradesh during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Provision of civic amenities is the responsibility of the local bodies concerned. These local bodies formulate their schemes in consultation with the State Governments concerned. State Governments on their part render assistance to the local bodies under various schemes and also through borrowing from financial institutions like HUDCO, LIC, etc. Government of India plays only a nodal and catalytic role. Financial support is given through a Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) being implemented from 1979-80. Upto 31.3.92, central assistance amounting to Rs 176.17 crores has been released to the various State Governments/UT Admsns and 517 small and medium towns covered.

(b) and (c) Based on various proposals received from the Government of Uttar Pradesh under the IDSMT Scheme, schemes

have been sanctioned in 52 towns and Central assistance of Rs 1542.61 lakhs released from 1979-80 to 31.3.92. A list of towns along with the amounts released for each town is given in the attached statement.

project proposals for central assistance for new towns under the IDSMT Scheme have so far been received from the Government of Uttar Pradesh. However, second instalment of Central assistance amounting to Rs 16 lakhs has been released for an on-going scheme at Shamli town.

(d) For the current financial year, no

Central Assistance under the IDSMT scheme released for various Towns in the State of Uttar Pradesh during the period 1979-80 till 31.3.1992

(Rs. in lakhs)

<i>Sl No</i>	<i>Plan period/Name of town</i>	<i>Amount released</i>
	<i>6TH PLAN</i>	
1	Jaunpur	41 800
2	Fatehpur	41 600
3	Azamgarh	39 000
4	Hathras	39 000
5	Banda	30 500
6	Barabanki	40 000
7	Faizibareilly	40 000
8	Almorah	36 000
9	Etah	39 000
10	Balia	40 000
11	Mahoba	17 530
12	Kasganj	22 000
13	Gazipur	38 600
14	Sitapur	44 200
15	Manjuri	39 000
16	Harodi	39 000

(Rs in lakhs)

<i>Sl No</i>	<i>Plan period/Name of town</i>	<i>Amount released</i>
17	Bijnor	36 750
18	Orai	43 830
19	Deona	39 000
20	'Badaun	35 500
21	Amethi	39 000
22	Kashipur	39 000
23	Padrauna	39 000
	Total	859 810

7TH PLAN

24	Sultanpur	53 000
25	Biswan	33 250
26	Shamli	30 000
27	Badohi	25 500
28	Maunath Bhanjan	25 900
29	Shandila	27 000
30	Pilibhit	15 000
31	Baharaich	25 550
32	Lalitpur	29 300
33	Mirzapur	28 800
34	Etawah	44 000
35	Sambhal	20 000

1990-91

36	Lakhimpur	27 500
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(Rs in lakhs)

<i>Sl No</i>	<i>Plan period/Name of town</i>	<i>Amount released</i>
37	Sikandra Rao	10 000
38	Konch	27 500
39	Kairana	27 500
40	Modi Nagar	25 000
41	Jalesar	15 000
42	Auraya	4 000
43	Roorkee	18 000
44	Gonda	19 000
Total		173 500
<i>1992-93</i>		
45	Mawana	20 00
46	Koshikalan	20 000
47	Sikandarabad	15 000
48	Bilaspur	20 000
49	Mauranipur	20 00
50	Chunar	20 00
51	Muzaffarnagar	20 000
Total		135 000
Grand Total		1542 610

[English]

Unauthorised Factories

4739 DR LAXMINARAYAN PANDEYA Will the Minister of URBAN DEVEL-

OPMENT be pleased to refer to the reply given on April 22 1992 to SQ No 709 and state

(a) the action taken so far against each of the 22 cases of unauthorised factories

(b) the results achieved thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) and (b) DDA reports that out of 22 cases in 3 cases to misuse has ceased while in 3 other cases prosecution has been launched under the relevant provisions of law. The results achieved in the remaining cases will be known only after the investigations are completed by DDA.

Wind Energy Projects in Uttar Pradesh

4740 MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI Will the PRIME MINISTER be pleased to state

(a) the existing wind energy projects in the hilly district of Uttar Pradesh along with the capacity thereof location wise

(b) when these projects/schemes were started and completed and the estimated amount incurred on each project

(c) whether all the plants are functioning

(d) if not the steps taken by the Government to make them fully functional?

THE MINISTER OF STATE IN THE MINISTRY OF NON CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KRISHNA KUMAR) (a) to (c) The Non-Conventional Energy Development agency (NEDA) Uttar Pradesh have under wind energy projects in the hilly districts of the state consisting mainly of wind battery charges and stand alone machines. The relevant details are given in the attached statement. Barring 5 systems (2 in Dehradun) 2 in Almora and 1 in Chamoli districts) all the other systems installed under the State agency's programme are reported to be in working order. The two systems each of 25 KW capacity installed under the Demonstration Programme of the Ministry of Non conventional Energy Sources became non functional within a few months of installation due to failure of certain components. The foreign supplier failed to rectify the defects.

(d) Regarding the two 25 KW machines which are not functional efforts are under way to seek technical and financial assistance from the Netherlands to rectify the defects and make them operational.

Name of the	Year of Starting-1988-89		Year of Starting-1988-89		Year of Starting-1988-89		Year of Starting-1988-89		Year of Starting-1988-89	
	100W Rs 40 000	200W Rs 60 000	500W Rs 2 lakh	1-2Kw Rs 3 lakh	3Kw Rs 8 lakh	5Kw Rs 12 50lakh	10KW Rs 24 lakh	25KW Rs 50 lakh		
1	2	3	4	5	6	7	8	9		
7 Prithoragah	7	7	-	1	1	1 (to be instl'd)	-	-		
8 Nainital	10	8	-	-	-	-	-	-		
Total	64	56	4	10	7	2	3	5		

* 2 Kw systems each installed during 1987-88 under the Min of Non-Conventional energy sources, sponsored project at a cost of about Rs three lakhs

** These include two systems installed under the Min of Non-Conventional energy Sources, sponsored project at a total cost of about Rs 17 lakhs

**Development Works by Khadi and
Village Industries Commission**

4741 SHRI SANTOSHKUMARGANG-
WAR Will the PRIME MINISTER be pleased
to state

(a) whether the Government have re-
viewed the various development works
undertaken by the Khadi and Village Indus-
tries Commission during the last three years,

(b) if so the details thereof and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF SMALL SCALE INDUSTRIES AND
AGRO AND RURAL INDUSTRIES) (SHRI
M. ARUNACHALAM) (a) and (b) The KVIC
implements its developmental programmes
mostly directly with a view to improve socio-
economic conditions of the people living in
the hill, border tribal and backward areas of
the country. The Government periodically
reviews Khadi and Village Industries Pro-
grammes. These reviews are made by Min-
ister and Secretary.

(c) Does not arise

[English]

**Sanctioned Strength Judges in High
Courts and Supreme Court**

4742 SHRI SYED SHAHABUDDIN Will
the PRIME MINISTER be pleased to state

(a) the number of sanctioned posts of
Supreme Court and High Court Judges as
on January 1, 1993,

(b) the number of posts vacant court-
wise on that date

(c) the number of judges in position who
have been elevated from the Bar High Court
wise and

(d) the number of judges in position who
belong to Scheduled Castes, Scheduled
Tribes and OBCs High Court wise?

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND COM-
PANY AFFAIRS (SHRI H. R. BHARDWAJ)
(a) to (d) The requisite information is given
in the enclosed statement.

STATEMENT

As on 1 1 1993

High Court	Sanctioned strength (Permanent/Additional)	No of Judges in position	No of posts vacant	Source of appointment		Judges belonging to		
				Bar	Service	SC	ST	OBC
1	2	3	4	5	6	7	8	9
Allahabad	70	66	4	44	22	3	-	2
Andhra Pradesh	26	24	2	15	9	-	1	3
Bombay	54	47	7	32	15	4	-	4
Calcutta	46	3	9	22	14	-	-	-
Delhi	30	25	5	17	8	-	-	-
Gauhati	16	11	5	7	4	-	3	-
Gujarat	30	27	3	17	10	1	-	-
Himachal Pradesh	8	5	3	4	1	-	-	-
Jammu & Kashmir	10	9	1	5	4	-	-	-

As on 1 1 1993

High court	Sanctioned strength (Permanent/Additional)	No of Judges in position	No of posts vacant	Source of appointment			Judges belonging to		
				Bar	Service		SC	ST	OBC
1	2	3	4	5	6	7	8	9	
Karnataka	30	21	9	12	9	1	2	14	
Kerala	24	23	1	15	8	1	-	8	
Madhya pradesh	30	26	4	17	9	-	-	-	
Madras	28	25	3	18	7	2	-	11	
Orissa	14	13	1	9	4	-	-	-	
Patna	35	32	3	22	10	-	-	-	
Punjab & Haryana	33	29	3	14	8	-	1	-	
Rajasthan	25	22	3	14	8	-	1	-	
Sikkim	3	1	2	-	1	-	-	-	
Total	512	443	69	289	154	12	7	42	
Supreme court	26	23	3	-	-	1	NA	NA	

Import of Software Packages

4743 SHRI PARASRAMBHARDWAJ
Will the PRIME MINISTER be pleased to state

(a) whether the Government have conducted any study to find out the impact of indiscriminate imports of software packages on the domestic industry under the new software packages on the domestic industry under the new software policy

(b) if so, the outcome thereof, and

(c) the steps contemplated by the Government to safeguard the interests of the domestic software industry

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY DEPARTMENT OF ELECTRONICS, DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) (a) No Sir There is no scope for indiscriminate import of software package under the existing Software Policy 1986

(b) and (c) Do not arise

Bureau of Industrial Costs and Prices

4744 SHRI PRAKASH V PATIL Will the PRIME MINISTER be pleased to state

(a) the year in which the Bureau of Industrial Costs and Prices was established

(b) the main functions of the Bureau

(c) the number of reports published by the Bureau so far and

(d) whether the Government propose to nominate non-official persons as advisers to

the Bureau?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) The Bureau of Industrial Costs and Prices was established on 15th of January, 1970

(b) Its main functions are to -

(a) recommend fair nominative prices for goods and services under the administrated pricing regime,

(b) advise the Government on price deregulation,

(c) tender advice on the various issues pertaining to cost reduction, improvement of industrial efficiency and pricing problems in relation to industrial costs,

(d) recommend tariff levels and advise on tariff related issues

(e) advise on pricing guidelines and flexible mechanism for the public utilities and infrastructural sectors and

(f) advise on resource efficiency developmental issues including international competitiveness

(c) The Bureau has published 17 reports so far out of 697 reports submitted to the Government

(d) No Sir

Government Accommodation to Employees of Delhi Administration from General Pool

4745 SHRI ARJUN CHARAN SETHI Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the employees of Delhi administration are eligible for allotment of residential accommodation from Central General Pool,

(b) if so the categories of employees eligible for such allotments

(c) whether the teachers of Delhi Administration schools have been debarred from such allotment and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P K THUNGON) (a) and (b) Only the ministerial employees of those offices of Delhi administration which are declared as "eligible Offices" are eligible to get allotments from the general/Central Pool controlled by the Directorate of Estates. A list of offices of Delhi Administration declared eligible is enclosed as statement

(c) and (d) The teachers and other staff in the schools of Delhi Administration were never included in the eligibility list and hence are not entitled to allotment of General Pool accommodation

STATEMENT

List of Offices eligible for General Pool Residences at Delhi Offices of Delhi Administration

<i>S No</i>	<i>Name of Office</i>
1	Agricultural Marketing Directorate of
	Animal Husbandary Dte of
3	Central Board of Sec Education

<i>S No</i>	<i>Name of Office</i>
4	Chief Electoral Office
5	Chief Inspector of Boilers
6	Civil Defence & Home guards Directorate of
7	College of Engg & Tech
8	Delhi Admn Sectt
9	Delhi Air Battalion NCC
10	Delhi Armed Squadron
12	Dte of Education
13	Delhi Health Service Scheme
14	Delhi Police Gaz Staff only
15	Delhi Public Library
16	Delhi State Central Workshop
17	Dy Com s Office
18	Dev Commissioner
19	Distt & Session s Judge
20	Engineer Platoon NCC
21	Deptt of Entertainment Tax
22	Excise Commissioner
23	First Delhi Battalion NCC
24	Food & Civil supply-Dte
25	Commissioner Food Supplies & Consumer s Affairs
26	4th Delhi Girls Battalion-NCC

<i>S No</i>	<i>Name of Office</i>
27	Govt Co-ed Teacher's Training Instt
28	Govind Vallabh Pant Poly-Technic Okhla
29	Gurudwara Elections - Dte
30	Hanjans Welfare Office
31	Health & Family Welfare Dte of
32	Housing Deptt
33	Industries - Dte of
34	Indl Trg Instt for Women
35	Insepector General of Registration & Central Revenue Authority
36	LNJP Hospital - Ministerial Staff only
37	Labour Comm 'Labour Deptt
38	Land Reforms Office
39	Maulana Azad Medical College (Teaching Staff)
40	Metropolitan Council (Staff i/c reporters)
41	Nehru Homeopathic Medical College & Hospital (Retention only)
42	Northern Electrical Division
43	Prevention of Food Adulteration - Dte of
44	Public Relations - Dte of
45	Registrar of Cooperative Societies
46	Rehabilitation Services

<i>S No</i>	<i>Name of Office</i>
47	Revenue Authority
48	Sales Tax Office
49	Small Cause Court
50	Social Welfare - Dte of
51	Special Division No II, III, IV & V
52	State Motor Transport - Dte of
53	Statistical Officer
54	Superintending Engineer, Delhi State Circle
55	Third Boys Polytechnic, G T K Road

Note - The staff of these offices would be eligible for allotment of residential accommodation from the general pool in their own turn on fulfilment of usual conditions of eligibility. This would be subject to the condition that they should not be eligible for securing allotment of accommodation from any Departmental pool except Delhi Admn General Pool. A certificate to this effect has to be produced by the officials from the Delhi Admn at the time of acceptance of allotment. This certificate will also state that no officer junior to applicant has been allotted in-turn accommodation from Delhi Admn Pool.

Project for Connecting all Academic and Research Institutions

4746 SHRI HARISH NARAYAN PRABHU ZANTYE Will the PRIME MINISTER be pleased to state

(a) whether the Government have approved Rs one hundred crore project information highway network connecting all academic and research institutions to act

(b) if so, the details thereof, and

(b) if so, the details of programmes, and

(c) the State-wise break up of institutions likely to be benefitted by the project with particular reference to Goa?

(c) whether the funds have been allocated for these programmes during the Eighth Five Year Plan if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) (a) to (c) A scheme for establishing an "Information Highway" to link all academic and research institutions through a computer network is under consideration of the Government of India. The details are being worked out.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) to (c) Employment opportunities are generated through the implementation of Plan and Non-Plan development programmes in different sectors in Assam, including Special Employment Programmes like (i) the Centrally Sponsored Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY) and Nehru Rozgar Yojana (NRY), (ii) the Central Sector Special Employment scheme for 'Self Employment of Educated Unemployed Youth' (SEEU) and (iii) the State sector Special Employment Programme 'Employment for Misguided Youth'.

Unemployment Problem in Assam

4747 SHRI UDDHAB BARMAN Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

The relevant outlays for the Eighth Plan as indicated in the State's Eighth Plan document are

(a) whether the Union-Government have taken steps to check unemployment prob-

(Rs Crores)

Eighth Plan (1992-97) of Assam	4662 00
Integrated Rural Development Programme (State's share)	51 18
Jawahar Rozgar Yojana (State's share)	62 15
Nehru Rozgar Yojana (State's share)	6 80
Employment of Misguided Youth	110 00

The above outlays are tentative in as much as the actual outlay in the Eighth Plan will depend on the outlays provided in the

successive Annual Plans

The Plan outlay for the Central sector

scheme SEEUY is for providing capital subsidy @ 25% of the loan sanctioned to educate unemployed youth by Banks for setting up self employment ventures. Allocation of these funds are not made to individual State but released to the Reserve Bank of India for payment to beneficiaries through the Banks concerned

IDPL, Muzaffarpur

4748 SHRI KAMLA MISHRA MADHUKAR Will the PRIME MINISTER be pleased to state

(a) whether the Muzaffarpur unit of IDPL was installed in accordance with the original plan blue print of the project

(b) if so the details thereof,

(c) whether alcohol plant captive power plant, formulation of medicines and other diversifications as indicated in the said blue print has been commissioned and

(d) if not, the time by which it is likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO) (a) and (b) The original project proposal was for setting up of a alcohol based unit for the manufacture of Acetylaldehyde Acetic Acid, Nicotinamide (Niacinamide) Nicotinic Acid (Niadan) and Methyl Ethyl Pyridine. The plant was installed for the same product-mix

(c) Alcohol plant, captive power plant formulation of medicines, etc were not a part of the original project proposal

(d) Does not answer

Survey on Industrial Outlook

4749 SHRI V SHREENIVASA PRASAD Will the PRIME MINISTER be pleased to state

(a) whether the Government are aware of a survey conducted on industrial outlook for 1993-94 by the Associated Chambers of Commerce and Industry,

(b) if so the reaction of the Government thereto,

(c) whether the Government propose to contemplate any effective steps to boost industrialisation and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) The Associated Chambers of Commerce and Industry of India have prepared a paper on industrial outlook for 1993-94. The paper is based on the findings of a quick survey of the problems facing individual industries through a brief structured questionnaire. The survey does not cover post December 1992 happenings. The paper, however mentions that while the long term prospects for Indian economy certainly appear bright the short term problems caused by the Ayodhya incidents and developments thereafter, with continuing law and order problems have raised doubts about the stability of the policies and the undivided attention and effectiveness of the administrative machinery to speedily implement the economic reforms. The Association has suggested the need to initiate medium term adjustment programmes aimed at deepening the reforms.

(b) to (d) The industrial performance

according to the Index of Industrial Production (IIP) compiled by the Central Statistical Organisation, available upto November, 1992, shows that the overall growth rate during April-November, 1992, over April November, 1991 was 3.9 per cent. This compares favourably with the decline in growth rate of IIP of 0.1 per cent witnessed during April-March, 1991-92. The favourable trend in 1992-93 can be attributed to the major policy initiatives taken by the Government since July, 1991 to boost industrial production. These include the announcement of the new Industrial Policy in July, 1991, Export and Import Policy, 1992-97, and rationalisation and simplification of tariff structure in the Union Budget for 1992-93. Stability and continuity to the reform process has been maintained by the announcement of major policy initiatives in the Union Budget for 1993-94. These include reduction in Statutory Liquidity Ratio and in the minimum lending rates on commercial advance in the minimum lending rates on commercial advances to enhance the availability of credit for industry, unification of the exchange rate of the rupee further rationalisation and simplification of tariff structure with emphasis on reduction in excise duties on a large number of items and increases in plan outlay for infrastructure to stimulate demand. These measures announced recently by the Government are aimed at providing further stimulus to industrial production and exports. As may be seen, stability and effectiveness of the administrative machinery to implement the process of reform has been maintained over time.

[Translation]

Corruption in the Ministry of Planning

4750. SHRI RAM, LAKHAN SINGH YADAV Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether any complaints about corruption in the various Undertakings/Organisations under the Ministry have been received during the last three years,

(b) if so, the number of the officers against whom the action has been taken during this period and the number of those out of them removed from service,

(c) whether the defaulters have been penalised with transfers only against the charges of corruptions and malpractices, and

(d) the efforts being made by the Government to taken stern action against the corrupt and fraudulent officers?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) Yes, Sir

(b) and (d) Action against 13 officials was initiated for resorting to malpractices and corruption and two of them were removed from service

(c) No, Sir

Township for Indian Scientists Working Abroad

4751. SHRI RAJESH KUMAR. Will the PRIME MINISTER be pleased to state

(a) whether the Government have decided to build a township to attract Indian scientists working abroad

(b) if so, the details thereof together with its location and the facilities proposed to be provided to the scientists there, and

(c) the estimated cost of this project?

THE MINISTER OF STATE IN THE

MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTRY OF PARLIAMENTARY AFFAIRS AND IN THE DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT (SHRI RANGARAJAN KUMARAMANGALAM) (a) No Sir.

(b) Does not arise

(c) Does not arise

[English]

Commercial Agro Forestry

4752 SHRI P. KALIAPERUMAL. Will the PRIME MINISTER be pleased to state

(a) the steps taken by the Government to reduce the enormous import of timber, pulp and paper;

(b) whether the Government propose to promote commercial Agro Forestry in a big way by earmarking wasteland for this purpose; and

(c) whether there is any proposal to grow teakwood in a big way through monoculture in the available uncultivated non-forest land and also cultivated wasteland?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH):

(a) The import of timber, pulp and paper have been regulated keeping in view the demand and supply position of these items and the factor that such imports relieve pressure on the country's forests, and help conservation of natural resources. The levels of import duties are prescribed accordingly.

Efforts are being made by the Government to encourage use of timber substitutes in the various user industries including Railways, construction and packaging indus-

tries. Keeping in view the depleting forest reserves, use of wood as raw material is being discouraged in the paper and newsprint industry. In order to encourage use of agro residues and other non-conventional raw materials, Government has taken policy measures to provide fiscal incentives to the paper mills. The details are given in the attached statement.

Research and development in paper technology is focused on developing appropriate technology for chemical recovery plant for mill pulp mills using non-wood raw material. Imports in the paper and paper-board industry are mainly restricted to speciality papers such as art paper, cheque paper, photo-base paper, high strength craft paper, filter paper, cable to condenser paper.

(b) In 1993-94, through Investment Promotion Scheme, the Government proposes to encourage Corporate sector to undertake Agro-forestry on non-forest wastelands. A plan provision of Rs. 4 00 crore is earmarked for this scheme.

Allocation of State Government/Village common land is a State subject and as such allocations can only be made by State Governments under various Schemes and Acts covering the allocation of such lands. In the case of private wastelands, the matter rests between the promoter of the scheme and the land-owner. In both cases, earmarking of wasteland by Government of India is not possible.

(c) While the planting of fast growing species are encouraged to meet fodder, fuelwood and timber needs of the people, no specific proposal has been formulated to raise Teak-wood as monoculture. However, Teak is being raised as one of the species under 20 Point Programme, Integrated Waste lands Development Project, and Fuelwood and Fodder Projects Schemes depending on site and agro-climatic suitability.

STATEMENT

- (i) Paper units based on use of minimum 75% pulp derived from bagasse, agricultural residue and other non-conventional raw materials have been exempted from industrial licensing subject to locational angle
- (ii) Import of waste paper and wood pulp is freely allowed without the need of an import license at low rate of customs duty
- (iii) Writing and printing paper and uncoated kraft paper containing not less than 75% by weight of jute mesta or bagasse or mixture thereof or mixture of two or more of the afore-mentioned materials are exempted from excise duty
- (iv) Customs duty on import of wood pulp for the manufacture of newsprint has been abolished
- (v) Paper mills using agro-residues and other non-conventional raw materials at least upto 50% are charged excise duty at concessional rates
- (vi) Government of India has proposed to Budget for 1993-94 that Writing and Printing Paper and uncoated

Kraft paper containing not less than 75% by weight of pulp derived from ice straw and wheat straw is exempted from excise duty

Proposals cleared by Foreign Investment Promotion Board

4753 SHRI G M C BALAYOGI Will the PRIME MINISTER be pleased to state

(a) the efforts made by the Foreign Investment Promotion Board in attracting foreign investment in Indian Projects,

(b) the details of the project cleared by the F I P B for investment during the last three years State-wise and

(c) the details of the projects which are under negotiation at present by the Foreign Investment Promotion Board?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) and (b) 253 proposals envisaging foreign direct investment of Rs 5021.28 crores and recommended by the Foreign Investment Promotion Board constituted on 22nd August, 1991, have been approved till the end of February, 1993 as per details given below -

<i>Year</i>	<i>No. of Foreign Investment approvals</i>	<i>Foreign investment envisaged</i>
		<i>(Rs. in crores)</i>
1991	2	34.11
1992	199	2684.66
1993 (upto Feb)	52	2302.51

The main sectors in which these proposals have been cleared are in the fields of

engineering goods machinery items, textiles electronics chemicals, petroleum and

natural gas, oil refinery, power, food processing and agro-based industries, fermentation, granites and ceramic decorated tiles, rubber and leather goods, power generation equipment, transportation, hospitals, hotels etc

(c) Consideration of proposals by the Foreign Investment Promotion Board is a continuing process

Export of Cotton Garments

4754 SHRI K V R CHOWDARY Will the Minister of TEXTILES be pleased to state

(a) the quantity of cotton yarn exported and the foreign exchange earned therefrom during the last three years,

(b) whether the Government propose to reduce the export of cotton yarn to control the price of yarn in the domestic market, and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) The quantity and value of cotton yarn exports during the past three calendar years are given below

Year	Quantity in million	Value in Million
	kgs	Rs
1990	33 17	4757 99
1991	120 03	8540 03
1992	122 03	11043 82

(b) and (c) The export of cotton yarn is regulated within an annual ceiling announced on a year to year basis. After careful consideration of all relevant factors, such as production and domestic demand in respect of raw cotton, production and price of cotton yarn, requirements of yarn of decentralized handloom sector etc. Government have announced a ceiling of 100 million Kgs for the calendar year 1993

Financial Autonomy to Judiciary

4755 SHRI S SURENDERREDDY Will the PRIME MINISTER be pleased to state

(a) whether the Government are considering to give financial autonomy to the Judiciary

(b) if so, the main features of this pro-

posal and

(c) the time by which a final decision is proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) (a) to (c) One of the Resolutions passed in the Chief Justices' Conference held in September, 1992 is that Chief Justices of High Courts should be delegated financial powers including powers of appropriation and re-appropriation on the same lines on which such powers are delegated to the Chief Justice of India by the President. The Chief Justice of India is requested to take up this matter with the Chief Minister of States "

Pursuant to the above Resolution, the then Chief Justice of India had written a letter

on 10th February, 1993 to the Chief Ministers of all the States and also to the Governors of those States where there was no Chief Minister, to initiate necessary steps to do the needful in view of the Resolution and delegate more financial powers to the Chief Justices of the High Courts

Long Term Agreements in Public Sector Undertakings

4756 PROF K V THOMAS Will the PRIME MINISTER be pleased to state

(a) whether there is a ban on long term agreements/negotiations in public sector undertakings,

(b) whether the long term agreement period has already expired in various undertakings, and

(c) if so, the steps taken to start long term agreements/negotiations in public sector undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) to (c) Wage settlements in most major PSEs expired by December, 1991. The wage policy for the next round of wage negotiations is under active consideration of the Government and is likely to be announced soon.

Funds for Work at Disposal of M.P.s

4757 SHRI NARAIN SINGH CHAUDHARY Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether there is any proposal under consideration of the Government for allocation of funds under the Eighth Five Year Plan for developmental work at the disposal of the

Member of Parliament in his constituency,

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) There is no such proposal under consideration in Planning Commission

(b) and (c) Do not arise

[Translation]

Foreign Capital Investment in Agro Based Industries

4758 SHRI ANAND RATNAM AURYA Will the PRIME MINISTER be pleased to state

(a) the details of foreign capital investment proposals received for setting up of agro based industries after the introduction of new liberalised policy and the number of proposals out of them approved,

(b) whether such foreign investments in this sector have any impact on indigenous agro based industries and

(c) if so, the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRIES) (SHRIMATI KRISHNA SAHI) (a) to (c) Since the announcement of New Industrial Policy, 35 proposals for foreign direct investment received for setting up agro based industries have been approved till the end of February, 1993. These proposals envisage foreign direct investment of Rs 1295.86 million. Of

these, nine proposals are for setting up 100% export-oriented units

The proposals which have been cleared are in the fields of barley malt and malt extracts packed/canned mushrooms, processed potato/grain food, tomato paste, mango paste, sprouting grade moong, beans spices, soya products, vegetable oil extracts

Ban on Irrigation Projects of Bihar

4759 SHRI SHIVA SHARAN SINHA Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether the Planning Commission has imposed a ban on the implementation of remaining portion of work on Gandak irrigation project during the Eighth Five Year Plan,

(b) if so, the reasons therefor and

(c) if not the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) to (c) The remaining portion of work of Gandak project under Gandak Phase-II is being implemented by the Government of Bihar as an on-going project. An outlay of Rs 35 crores has been approved for this project during the Eighth Five Year Plan.

[English]

Supply of Power from Sugar Mills to Electricity Grids

4760 SHRI SOBHANADREESWARA RAO VADDE Will the PRIME MINISTER be pleased to state

(a) whether a number of sugar factories have surplus power during the crushing season which can be fetched to the State Electricity Grids to overcome power shortage,

(b) if so, whether the Government propose to supply power from sugar factories to the Electricity Grids,

(c) if so the details thereof and

(d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S KRISHNA KUMAR) (a) to (d) Yes, Sir. A number of sugar factories have got potential to generate surplus power during the crushing season. It has been estimated that an additional 3 200 MW is feasible through co-generation in sugar factories. A programme for promoting the use of bagasse from sugar factories for co-generation is under consideration.

Two Pilot Plants each of about 4 MW capacity surplus power have been taken up in Tamil Nadu under partial grant assistance from the Ministry of Non-Conventional Energy Sources. First Pilot Plant has been completed and about 65 000 units of electricity have been generated and fed into the grid for the crushing season ending July, 1992. The second plant is under advance stage of completion.

[Translation]

Desert Area

4761 SHRIMATI BHAVNA CHIKHILIA
SHRIMATI SHEELAGAUTAM
SHRI RAJESH KUMAR

SHRI TEJ NARAYN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether a major portion of country's land area is being converted into desert area each year;

(b) if so, the total estimated land area which turns into desert area each year;

(c) the main reasons therefor;

(d) the reaction of the Union Government in this regard; and

(e) the steps being taken to check the expansion of desert in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAMESHWAR THAKUR): (a) to (c). The Central And Zone Research Institute (CAZRI), Jodhpur, through its research in hot arid zone, has established that there is no evidence of land area in the country being converted into desert. The process of desertification however, is noticed in some areas because of increasing biotic activities like cultivation of marginal lands, overgrazing, lopping and felling of trees and prolonged droughts and occasional unprecedented floods. Desert, on the other hand is an ecosystem characterised by extreme temperature, poor rainfall, low humidity, high wind velocity, frequent dust storms and drought.

(d) and (e) The Union Government is aware of desertification which has been responsible for the diminishing productivity of the eco system. These areas need to be treated through appropriate measures to

control the process of desertification. Towards this objective the Desert Development Programme (DDP) was launched in 1977-78 and is now under implementation in 9 blocks of Banaskantha and Mehasana districts of Gujarat, 26 blocks of Bhwani, Hissar, Rohtak and Sirsa districts of Haryana. 84 blocks of Barmer, Bikaner, Churu, Ganganagar, Jaisalmer, Jalore, Jhunjhunu, Jodhpur, Nagaur, Pali and Sikar districts of Rajasthan and in Cold And Areas in two blocks of Kainaur and Lahaul & Spiti districts of Himachal Pradesh and 10 blocks of Kargil and Leh districts of Jammu & Kashmir. The Programme seeks to conserve, develop and harness natural resources including rainfall for restoration of ecological balance of the area in the long run.

[English]

Sports Complex in Delhi

4762 SHRI CHETAN P.S. CHAUHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of DDA Sports Complex in Delhi and their locations; and

(b) the details of sports and other facilities available at each of these complexes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) The details of DDA Sports Complexes in Delhi and the facilities available at each of these complexes given as per the enclosed Statement as reported by DDA.

STATEMENT

S No	Name of the Sports Complexes with location	Facilities Available	Sports facilities	Other Facilities
1	2	3	4	
1	Sin Fort Sports Complex Khel Gaon Marg Delhi	Shooting Basket Ball Squash Billiards Snookers, Badminton Table Tennis Lawn Tennis, Golf, Cricket Hockey Football, Aerobics Yoga Taekwando	Snack Bar and Pro- shop for sports items	
2	Saket Sports Complex Saket, Delhi	Lawn Tennis, Table, Tennis Badminton Squash, Billiards, Snookers Carrom, Volley Ball Basket Ball, Cricket Hockey Football, Taekwando Aerobics, Tennis Wall Lawn Tennis, Tble Tennis badminton Squash, Billiards, Snookes, Carrom, Volley Ball Taekwando Cncket Table Tennis, Tennis practice Wall Chess	-do-	-do- and Mini Library
Nagar Sports Complex	Han Nagar Delhi			
4	Paschim Vihar Sports Complex Paschim Vihar Delhi	Tennis, Badminton,, Squash, Volley Ball Basket Ball Foot ball Taekwando, billiards, Snookers Tennis Practice Wall, Table Tennis	Snack bar and Pro-shop	

S No	Name of the sports Complexes with location	Sports facilities	Facilities Available	Other Facilities
1	?	3		4
5	Rohini sports Complex Sector-14 Rohini Delhi	Tennis Table Tennis, Badminton Squash Billiards, Snookers, Athletic Track, Football Hockey Tennis Practice Wall, Volley Ball, Taekwando, basket Ball, Cricket		-do-
6	Ashok Vihar Sports Complex Ashok Vihar Delhi	Tennis, Table Tennis, Snook, Badminton Squash Billiards and Snookers, Carrom, Volley Sshop Ball, basket Ball, Cricket Hockey, Football, Taekwando Yoga		
7	Poorv Delhi Khel Parsar Near Dilasad Garden (V-11 Tahirpur), Delhi	Tennis, Table Tennis, Badminton, Squash, Billiards, Snookers, Carrom, Volley Ball Basket Ball, Hockey, Foot Ball, Skating Rink		-do-

Production of Fertilizers

1991-92, and

4763 SHRI SATYA DEO SINGH
SHRIMATI MAHENDRA
KUMARI

(c) the reasons for shortfall in the production if any?

Will the PRIME MINISTER be pleased to state

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO) (a) to (c) Production of fertilizers during 1990-91 and 1991-92 in terms of nutrients was as under -

(a) the total quantity of various kinds of fertilizers produced during 1990-91,

(b) the quantity thereof produced during

(1000 MT)

<i>Name of the Nutrient</i>	<i>Quantity produced in 1990-91</i>	<i>Quantity produced in 1991-92</i>
Nitrogen	6993 2	7301 3
Phosphate	2851 1	2562 2

During 1991-92 there was an increase in production of fertilizers by 9% compared to the production during 1990-91

(c) if so the details thereof?

[Translation]

Grants to Khadi and Village Industries in U.P.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ANIL NACHALAM) (a) Government provides financial assistance to Khadi and Village Industries Commission (KVIC) by way of loans and grants for the development of KVI Sector in the country. KVIC in turn releases funds to different State/Union Territory KVI Boards and directly aided institutions. The funds released by KVIC, excluding rebate of Khadi sales, to its Regional Offices and KVI Board in Uttar Pradesh during 1991-92 are as follows -

4764 SHRI RAM BADAN Will the PRIME MINISTER be pleased to state

(a) the details of grants provided to the various Centres of the Khadi and Village Industries Commission in Uttar Pradesh during 1991-92

(b) whether the Government have increased these grants during 1992-93 and

<i>Sl No</i>	<i>Name of the Office</i>	<i>Funds released</i>
		<i>(Rs in lakhs)</i>
1	Regional Office Haldwani	26 85
2	Regional Office Dehradun	31 37
3	Regional Office Meerut	126 61
4	State Office Lucknow	102 47
5	Regional Office Varanasi	164 27
6	U P State KVI Board	811 54
	Total	1263 11

(b) and (c). The details of funds released in 1992-93 are being collected as the financial year has not yet ended.

[*English*]

MRTS in Bangalore

4765. SHRI C.P. MUDALA GIRI-YAPPA:
SHRI K.H. MUNIYAPPA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government propose to bear ten percent of the cost of the Mass Rapid Transit System proposed for Bangalore; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.K. THUNGON): (a) and (b) No, Sir No such proposal has been approved by the Union Government.

[*Translation*]

Construction Work by NBCC

4766. SHRI ARJUN SINGH YADAV:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of buildings, roads and bridges being constructed by the National Building Construction Corporation in Uttar Pradesh;

(b) the expenditure incurred on these projects;

(c) the stage at which these projects stand at present; and

(d) the reason for delay in completing the projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.K. THUNGON): (a) to (d). The details are given in the enclosed Statement.

STATEMENT

(a) The details of building, roads and bridges being constructed by the NBCC in Uttar Pradesh	(b) The expenditure incurred (value of work done) on these projects:				(c) The stage at which these projects stand at present, and	(d) the reasons for delay in completing the projects
	1990	1991	1992	1993 (upto Feb '93)		
	(Rs. in lakhs)					
1	2	3	4	5	6	7
1. Construction of Indira Gandhi Bhavan in Kamla Nehru Memorial Hospital Complex, Allahabad (UP)	16.00	160.05	204.31	5.00	67.9% completed	There is no delay
2. Construction of Museum, Auditorium, Residences Phase-II at GB Pant Institute of Social Sciences, Jhusi, Allahabad (UP)	-	-	1.00	8.00	3.8% of work is done.	There is no delay
3. Navodaya Vidyalaya at Dhoorn, manikpur Dist. Ghaziabad (UP)	-	-	48.30	6.95	50.1% completed.	There is no delay

(a) The details of building, roads and bridges being constructed by the NBBC in Uttar Pradesh	(b) The expenditure incurred (value of work done) on these projects.				(c) The stage at which these projects stand at present, and	(d) the reasons for delay in completing the projects
	1990	1991	1992	1993 (upto Feb 93)		
	(Rs in lakhs)					
1	2	3	4	5	6	7
4 Navodaya Vidyalaya at Sardhana, Meerut (UP)	-	-	20 00	4 35	51.8% completed	There is no delay
5 Navodaya Vidyalaya at Eaghera, Muzaffargar-nagar (UP)	-	-	60 25	9 00	52.5% completed	There is no delay
6 Navodaya Vidyalaya at Kauliarakaila, Agra, (U P)	-	14 00	129 00	13 00	67.8% completed	There is no delay
7 Development of Industrial Housing Scheme for UPSIDC at Industrial Area Surajpur Site "C" Distt Ghaziabad (UP)	-	204 80	162 39	-	86.2% Completed	Work is held up since Oct, 1992 due to non-payment of NBCC's dues amounting to Rs 29 00 lakhs by UPSIDC work also got delayed due to - the mobilization

(a) The details of building roads and bridges being constructed by the NBBC in Uttar Pradesh

(b) The expenditure incurred (value of work done) on these projects

(c) The stage at which these projects stand at present and

(d) the reasons for delay in completing the projects

1990 1991 1992 1993
(upto Feb 93)

(Rs in lakhs)

1

2

3

4

5

6

7

8 Construction of Power Management Institute building part II (Residential) Package for NTPC at NOIDA(UP)

21 00 64 55 114 15 6 00 83 8% completed

Project got delayed due to -
-Dewatering for excavation of foundations which was not anticipated at the tendering stage
- Change of specification from Aluminum Glazing to pressed steel frame
- Delay in payment & increase in scope of work

9 Construction of Multistoreyed Office complex for UPSIDC Under Lakhnapur

70 61 172 25 162 62 13 00 90 4% completed

Project got delayed for reasons attributable to the clients which are as follows
- Delay in handing over

(a) The details of building, roads and bridges being constructed by the NBBC in Uttar Pradesh	(b) The expenditure incurred (value of work done) on these projects.			(c) The stage at which these projects stand at present; and	(d) the reasons for delay in completing the projects	
	1990	1991	1992	1993		
	(upto Feb '93)					
	(Rs in lakhs)					
1	2	3	4	5	6	7

Kanpur (UP)

of site due to land dispute between local people and local authority.

- Delay in finalisation of Electrical Agency, Water proofing details, release of drawings for partition walls by clients
- Due to shortage of funds with Clients, project remained held up for quite a long time after casting of 7th proof slab

Assistance to Industries in U.P.

4767. SHRI RAMPAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) the details of the financial assistance provided to Uttar Pradesh for development of cottage, small scale and agro-based industries during the last two years; and

(b) the achievements made during the period in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT

OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) The plan outlays provided to Uttar Pradesh for Village and Small Industry Sector during 1991-92 and 1992-93 was Rs. 22.71 crores and Rs. 36.81 crores respectively.

The financial assistance provided by scheduled commercial banks in U.P. State during 1989-90 and 1990-91 (latest available) to small scale industries (including Cottage and Agro based industries) are as under:

(Amount in crores of Rs.)

	As on March, 1990		As on March, 1991	
	No. of Accounts	Amt Outstanding	No. of Accounts	Amt Outstanding
Total advances to SSI	3,26,811	1425.63	3,43,590	1617.89

(b) The achievements made in this regard are indicated below:

Sub-Sector	Unit	1991-92 Achievement	1992-93 likely Achievement
<i>Small Scale Industries</i>			
a) Unit functioning	Thousand No.	280	313
b) Production	Lakh Rs.	4818	5028
c) Persons employed	Thousand No.	1730	1895
<i>Khadi & Village Industries</i>			
a) Production	Lakh Rs.	32717	37255
b) employment	Thousand No.	496	553

Increase in input cost of DAP

4768. SHRI SANDIPAN BHAGWAN THORAT: Will the PRIME MINISTER be pleased to state:

(a) whether the producers of Diammonium Phosphate (DAP) have been badly affected by the steep increase in the input cost?

(b) if so, the details thereof;

(c) the details of representation received in this regard and the reaction of the Government thereto; and

(d) the details of action taken/proposed in this regard to normalise the position?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (d). Consequent on removal of price and movement control on phosphatic fertilizers w.e.f 25.8.1992, there was a spurt in the price of DAP in the open market. With a view to reducing the cost of production of the indigenous producers of DAP, Government abolished customs duty on import of phosphoric acid and also allowed foreign exchange at official rate for import of raw materials. Simultaneously, the import of DAP was decanalised with foreign exchange to be arranged at market rates. However, with the announcement of unified exchange rate in the Budget proposals for 1993-94, the import of raw materials for manufacture of DAP has become costlier in Rupee terms

The fertilizer industry has asked for a package of relief so that the indigenous DAP industry could compete with the imported DAP. Government has taken note of the representations from the industry, with a view to extending appropriate relief.

4769. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) the price at which molasses are to be supplied to the allottees by the sugar factories;

(b) the price of molasses in the open market;

(c) whether the Government propose to de-control molasses and increase its price to sustain viability of sugar factories; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b) The prices of sugarcane molasses are regulated under the Molasses Control Order 1961. The present prices of sugar mill Molasses under this Order are as follows:-

<i>Grade of Molasses</i>	<i>Prices of Molasses (Rs per Quintal)</i>
Grade I	14 40
Grade II	11 50
Grade III	8 60
Below Grade III	8.60 for every 40 kilogramme reducing sugar content therein

(c) and (d). A decision on decontrol of molasses is yet to be taken.

Production and Export of Coir

4770. SHRI SUDHIR SAWANT: Will the PRIME MINISTER be pleased to state:

(a) the details of the coir products produced and exported during 1992-93, State-wise,

(b) the incentives and subsidy given by the Government for the development of coir industry, State-wise, and

(c) the new areas/places identified for

the development of coir and coir products?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M ARUNACHALAM) (a) Details of estimated production of coir fibre which is the basic raw-material of Coir for 1992-93 are given below

<i>States</i>	<i>White Fibre</i>	<i>Brown Fibre</i>
	<i>(Tonnes)</i>	<i>(Tonnes)</i>
Kerala	1,14,810	11,000
Tamil Nadu	12,000	52,000
Andhra Pradesh	240	8,700
Karnataka	-	23,000
Pondicherry	-	1,600
Onssa		1,700
Others		3,900
Total	1,27,050	1,01,900

Export of Coir and Coir Products upto February, 1993 amounts to 27,716 tonnes valued at Rs. 81.98 cores

(b) During 1992-93 (As on date) Coir Board has given financial assistance to the different coconut growing States under various Developmental/Market Development Assistance Schemes. These are detailed below

<i>States</i>	<i>Assistance</i> <i>(Rs in lakhs)</i>
Kerala	184.38
Tamil Nadu	9.19

<i>States</i>	<i>Assistance</i> <i>(Rs in lakhs)</i>
Andhra Pradesh	0.72
Onssa	10.07
Karnataka	11.87
Lakshadweep	0.20
Total	216.43

(c) The States of West Bengal, Assam and Goa and Union Territories of Lakshadweep and Andaman & Nicobar Islands are new areas for development of Coir industry besides Kerala, Tamil Nadu, Andhra Pradesh, Orissa and Karnataka

Calcutta and Howrah;

(b) if so, the details thereof, and

(c) the action taken by the Planning Commission thereon?

Calcutta Metro Development Authority

4771 SHRI CHITTA BASU Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether the Calcutta Metro Development Authority has since submitted a detailed note to the Planning Commission on the megacity development project for

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) and (b) The Government of West Bengal has submitted a project entitled 'Development Need of Calcutta Metropolitan Area - 1992-2002' The investment need for the various sectors covered under this project has been estimated as under

	<i>Total Investment Need - 1992-2002</i>	<i>(Rs in crores)</i>
1	Water supply	400 00
2	Drainage & Sanitation	300 00
3	Solid Waste Management	60 00
4	Traffic and Transportation	500 00
5	Bustee Improvement	80 00
6	New Area Development & Housing	170 00
7	Cultural, Recreational & Commercial Development	115 00
8	Environmental Improvement & Restoration	75 00
	Grant Total	1700 00

(c) The matter is under examination

SHRI SANDIPAN BHAGWAN
THORAT

[*Translation*]

Budgetary Support to Sick Public Sector Undertakings

Will the PRIME MINISTER be pleased to state

4772 SHRI BHAGWAN SHANKAR
RAWAT

(a) whether the Union government have decided not to finance any rehabilitation of sick public sector undertakings which have

been referred to BIFR as reported in the Economic Times dated March 5, 1992;

(b) if so, the reasons therefor,

(c) whether the Government have not made any budgetary provision for these public sector undertakings

(d) if so, the reasons therefor, and

(e) the details of such undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) No Sir

(b) Does not arise

(c) The Government have made budgetary provisions

(d) and (e) Do not arise

Import of Capital Goods by Aromatic Complex

4773 SHRIGAYA PRASAD KORI Will the PRIME MINISTER be pleased to state

(a) whether any proposal has been received in regard to technical collaboration and import of capital goods for Salempur Aromatic Complex in Uttar Pradesh,

(b) if so, the action taken by the Union Government in this regard

(c) if not, the reasons therefor and

(d) the time by which the said proposal is likely to get approved?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO) (a) to

(d) The technical collaboration for the project has been approved to March, 1992. Capital goods import will be governed by the liberalised provisions of the Export and Import Policy 1992-97

[English]

Report of Bandopadhyaya Committee

4774 SHRI SARAT CHANDRA PAT-TANAYAK Will the PRIME MINISTER be pleased to state

(a) whether the Bandopadhyaya Committee set up to review the service conditions of Central Secretariat Services has since submitted its report.

(b) if so, the main recommendations/ observations thereof, and

(c) the decision taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) (a) Yes, Sir

(b) The main recommendations/ observations cover the manner in which posts at section Officers' level are to be filled and also deal with the placement of Central Secretariat Service officers at Under Secretary and Deputy Secretary levels and appointment of Central Secretariat Stenographers Services Officers as Section Officers and Under Secretaries

(c) Decisions will be taken after the examination of the report is completed

Loss Incurring Fertilizer Units

4775 SHRI SANAT KUMAR MANDAL Will the PRIME MINISTER be pleased to state

(a) the Fertilizer Units in the public sector operating under heavy losses;

(b) the accumulated losses sustained by each of these Undertakings;

(c) the reasons for their sustaining losses continuously;

(d) whether the element of losses incurred by these units annually is taken into account while fixing the price of chemical fertilizer to be sold to the farmers;

(e) if so, to what extent; and

(f) the measures both short-term and long-term being devised to make these units viable financially?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FAIEIRO): (a) and (b). The Fertilizer Corporation of India Ltd. (FCI) and Hindustan Fertilizer Corporation Ltd. (HFC) are the two fertilizer manufacturing public sector companies which have been operating under heavy losses over the last many years. The accumulated loss for FCI and HFC as on 31.3.92 was Rs. 1610.78 crores and Rs. 1511.67 crores, respectively

(c) The main reasons for continued losses in these two companies are poor capacity utilisation arising from equipment/design deficiencies, frequent equipment breakdowns, prolonged power-cuts, ageing of plant non-availability of raw materials and spares due to severe fund constraints, etc.

(d) No Sir.

(e) Does not arise.

(f) HFC and FCI have been formally declared sick by the Board for Industrial & Financial Reconstruction (BIFR). BIFR has allowed time upto 31.3.1993 to these com-

panies and the Government to present a viable revival package in respect of these companies. The short-term measures taken up include normal repairs and replacements in the plants, regular release of subsidy bills and grant of non-plan budgetary support to these companies for meeting cash losses, and purchase of essential inputs.

[Translation]

Seller Purchaser Conference on Export of Synthetic Clothes in Singapore

4776. SHRI BALRAJ PASSI:
SHRI RAM SINGH KASHWAN:

Will the Minister of TEXTILES be pleased to state:

(a) whether any seller-purchaser Conference was organised in Singapore recently to increase the export of synthetic clothes;

(b) if so, the number of Indian companies participated in the Conference;

(c) the name of institution which organised the said Conference; and

(d) The quantity of textiles exported to Singapore and the foreign exchange earned therefrom during 1990-91 and 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c). The Synthetic & Rayon Textile Export Promotion Council (SRTEPC) organised a buyer-seller meet in Singapore in February with co-operation and assistance of the High Commission of India in Singapore. Thirteen Indian manufacturer/exporters participated in the meet.

(d) The export performance of synthetic and rayon textile items to Singapore during

173 *Written Answers*
1990-91 and 1991-92 has been as follow

<i>Year</i>	<i>Quantity (Tones)</i>	<i>Value (Rs Crores)</i>
1990-91	106	15
1991-92	2723	42

Sale of Janta Cloth

4777 SHRI RAM TAHAL CH-
OUDHARY
SHRI HARI KEWAL
PRASAD

Will the Minister of TEXTILES be pleased to state

(a) whether the Government have made any provisions for the sale of Janta Cloth at Cheaper rates,

CHAITRA 10, 1915 (SAKA)

Written Answers 174

(b) if so, the quantity of Janata cloth supplied to various States during each of the last three years, State-wise,

(c) the requirement of Janata Cloth of each State during the above period, and

(d) the reasons for which the supply of this cloth was not supplied as per their requirement?

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI G
VENKAT SWAMY) (a) Yes, Sir

(b) A statement showing the actual quantity of Janata cloth delivered by the State Handloom Agencies in various States during the last three years is attached

(c) and (d) The supply of Janata cloth in various States has been commensurate with the requirement/demand for such cloth

Actual deliveries of janata cloth					
Sl No	Name of the State	(in million square metres)			
		1989-90	1990-91	1991-92	
1	2	3	4	5	
1	Andhra Pradesh	55 25	60 78	47 53	
2	Assam	34 08	40 17	31 81	
3	Bihar	12 55	12 00	12 73	
4	Gujarat	11 63 ^a	12 52	6 04	
5	Haryana	Nil	0 006	Nil	
6	Jammu & Kashmir	Nil	Nil	0 10	
7	Karnataka	34 23	34 48	27 81	
8	Kerala	0 16	0 14	0 04	
9	Madhya Pradesh	18 51	15 39	17 08	

Sl No	Name of the State	(in million square metres)				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
10	Maharashtra	51.50	42.49	41.71		
11	Manipur	0.01	0.01	0.02		
12	Orissa	28.86	27.98	27.73		
13	Punjab	0.80	0.21	1.79		
14	Rajasthan	7.70	9.43	8.29		
15	Tamil Nadu	62.42	27.48	38.70		
16	Tripura	3.62	3.77	2.99		
17	Uttar Pradesh	107.11	109.33	100.80		
18	West Bengal	65.15	61.57	37.42		
19	Pondicherry	0.04	0.04	-		
	Total	493.12	461.79	401.89		

[English]

**Development of Non-Conventional
Energy Sources**

4778 SHRI ANANTRAO DESHMUKH
Will the PRIME MINISTER be pleased to state

(a) whether the Government have chalked out any perspective plan for development and utilisation of renewable technologies

(b) if so, the details thereof?

(c) whether private sector is also proposed to be included in the field of development of these resources, and

(d) if so the proposals of the Government in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF NON-CONVENTIONAL
ENERGY SOURCES AND MINISTER OF
STATE IN THE MINISTRY OF AGRICULTURE
(SHRI S KRISHNA KUMAR) (a)

and (b) The Ministry of Non-Conventional Energy Sources have prepared Eighth Five Year Plan for development and utilisation of renewable energy technologies throughout the country. The financial outlays and tentative physical targets for various non-conventional and renewable energy programmes included in the Eighth Five Year Plan, are given at enclosed Statement

(c) and (d) Yes Sir. The Government is encouraging involvement of private sector for development of non-conventional energy sources. The Government is providing fiscal incentives in the form of depreciation allowance, custom duty concessions, excise duty exemptions and relief in sales tax. In addition financial incentive in the form of soft term loan is made available through Indian Renewable Energy Development Agency Ltd (IREDA). Capital Subsidy is also available for taking up Small Hydro Power Projects. Some of the State Governments are providing facilities for wheeling and banking of power generated through new and renewable energy sources by private entrepreneurs.

STATEMENT

Programme wise proposed Financial Outlays and Physical Targets for 8th Plan 1992-97

S' No	Programmes	Approved Outlays (Rs. in Crores)	Tentative Physical Targets
1	2	3	4
1	Biogas development Programme a Family Size Plants b CBP/IRP NBP	120.00	7.50 lakh Nos 450 Nos
2	Solar Thermal Programme	80.00	100 lakh Nos
3	Solar thermal Programme a Solar Thermal Energy Systems b Solar Cookers	80.00	2.75 lakh m2 Coll Area 3.00 lakh Nos
4	Solar Photovoltaic Programme	90.00	3.00 lakh Nos

Sl No	Programmes	Approved Outlays (Rs in Crores)	Tentative Physical Targets
1	2	3	4
	a SPV Lighting Systems		25,000 Nos
	b SPV Water Pumps		600 Nos
	c Other SPV Systems		1720 KW
5	Wind Energy Programme	90 00	
	a Wind pumps		4000 Nos
	b Wind Battery chargers		500 Nos
	c Wind Poweer		100 MW*
6	Urjagram (Surveys)	1 00	
7	Biomass Development Programme	15 00 @	
8	Human and Animal Energy programme	1 00	
9	Bioenergy Development Programme	20 90	300 MW *

Tentative Physical
TargetsApproved
Outlays
(Rs in Crores)

Programmes

SI No

4

3

2

1

200 MW*

100 00

Small Hydel Power Development
Programme

10

10 00

Alternate Fuels for Surface
Transportation

11

Magneto Hydro Dynamics

12

Geo-thermal Energy

13

10 00

Chemical sources of Energy

14

Ocean energy

15

10 00

Hydrogen Energy Development
Agency Ltd

16

Regional Officers etc

18

Information & Publicity

19

10 00

Seminars/Conferences

20

Sl No	Programmes	Approved Outlays (RS in Crores)	Tentative Physical Targets
1	2	3	4
21	International Cooperation		
22	Data Bank TIFAC		
23	Solar Energy Centre	15 00	
24	special Area Programmes & Demonstration Activities	5 00	
	Total	857 00	

@ Includes Biomass Gasifiers * Includes Private Sector

[*Translation*]**Popularisation of Tissue Culture**

4779. SHRIMATI SUMITRA MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any decision to increase the popularity of the plants developed through tissue culture among small and poor farmers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTRY OF PARLIAMENTARY AFFAIRS, AND IN THE DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Plant tissue culture has been identified as a priority by the Department of Biotechnology. Several research projects have been initiated for developing complete protocols for plantlet regeneration of a few elite forest trees, plantation crop and horticulture crop. Two tissue culture pilot plants have also been set up Tata Energy Research Institute, New Delhi and National Chemicals Laboratory, Pune for large scale production and field demonstration through tissue culture of elite forest tree species. Approximately, 50,000 tissue culture raised plantlets have already been transferred for field trials in collaboration with the Ministry of Environment and Forests as also the State Forest Departments.

The Department in collaboration with Spices Board and Ministry of Commerce has launched a few projects with the aim of demonstrating the performance of high yielding tissue culture raised cardamom clones throughout the cardamom growing areas of the country in about 100 ha in the State of Kerala (50ha) Tamil Nadu (15 ha) and

Karnataka (35 ha). A total of 1,86,000 tissue culture raised plants have been planted in an area of 102.5 ha comprising of 135 farmers as beneficiaries.

For promoting tissue culture as an industrial activity, currently 5 units approved by the Government namely A.V. Thomas and Co., Cochin; Indo-American Hybrid Seeds, Bangalore; Unicorn Biotech. Ltd., Hyderabad; SPIC, Madras and Cadilla, Ahmedabad are producing tissue culture raised planting materials. About 20 industrial units for micropropagation specially in the areas of floriculture, horticulture and other economically important plant species have been approved by the Department.

[*English*]**Funds for Housing Scheme**

4780. SHRI PETER G. MARBANIANG: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the funds allocated by the Union Government to the Government of Meghalaya for Housing Schemes to solve the housing problem of the tribals during each of the last three years;

(b) whether the funds have been fully utilised by the State Government;

(c) if not, the reasons therefor; and

(d) the funds allocated for the Eighth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). Housing schemes for Scheduled Castes/Scheduled Tribes are undertaken by State agencies

under the Centrally sponsored Indira Awas Yojana. The details of funds allocated and

utilised by Meghalaya during the last three years and are reported as under:-

<i>Year</i>	<i>Funds allocated (Rs. in lakhs)</i>	<i>Utilised</i>
1990-91	65.25	20.21 (Pertaining to 3 Quarters only).
1991-92	65.25	57.51
1992-93	63.64	32.84 (Upto February, 1993)

(d) The provisions for the Indira Awas Yojana Scheme are finalised on a year to year basis and as such, figures for the whole Eighth Plan are not available.

(d) whether any time limit has been prescribed for making the scheme successful; and

[*Translation*]

(e) the details of achievements made so far in this regard, State-wise?

Reclamation of Land

4781. SHRI MOHANLAL JHIKRAM: Will the PRIME MINISTER be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) No detailed survey has yet been conducted for identification of wastelands, but according to one estimate, the total extent of wastelands in the country is 129.574 million hectares, out of which 93.685 million hectares is non-forest wastelands. The State-wise estimates of wastelands are at the enclosed Statement.

(a) the State-wise area under wasteland in the country;

(b) the various measures being taken/proposed to be taken by the Government for reclamation of the land along with the details of the scheme formulated in this regard;

(c) the areas of the States where the aforesaid schemes are being implemented;

(b) and (e). The information is being collected and will be laid on the Table of the House.

STATEMENT

State wise Estimate of Wastelands in the Country

(Million Hectares)

State	1	2	3	4
		Non Forest Degraded Area	Forest Degraded Area	Total
Andhra Pradesh		7 682	3 734	11 416
Assam		0 935	0 795	1 730
Bihar		3 896	1 582	5 458
Gujarat		7 153	0 683	7 836
Haryana		2 404	0 074	2 478
Himachal Pradesh		1 424	0 534	1 958
Jammu & Kashmir		0 531	1 034	1 565
karnataka		7 122	2 043	9 165
Kerala		1 053	0 226	1 279

<i>State</i>	<i>Non-Forest Degraded Area</i>	<i>Forest Degraded Area</i>	<i>Total</i>
1	2	3	4
Madhya Pradesh	12 947	7 195	20 142
Maharashtra	11 560	1 841	14 401
Manipur	0 014	1 424	1 40
Meghalaya	0 815	1 103	918
Nagaland	0 598	0 878	1 386
Orissa	3 157	3 277	5 384
Punjab	1 151	0 079	1 230
Rajasthan	18 001	1 933	19 934
Sikkim	0 131	0 150	0 281
Tamil Nadu	3 392	1 009	4 401
Tripura	0 108	0 865	0 973

State	(million Hectares)			Total
	1 Non Forest Degraded Area	2 Forest Degraded Area	3 Total	
Uttar pradesh	6 635	1 426	8 061	
West Bengal	2 177	0 359	2 536	
UTs	0 889	2 715	3 604	
Total	93 685	35 889	129 574	

Export of Tractors

taken to further boost the export of tractors by HMT?

4782. SHRI ASTBHUJA PRASAD SHUKLA: Will the PRIME MINISTER be pleased to state:

(a) the details of the tractors exported by the Hindustan Machine Tools during each of the last three years, country-wise; and

(b) the steps taken/proposed to be

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) The details of tractors exported by HMT (International) Ltd. a wholly owned subsidiary of HMT during the last three years are as follows:-

<i>Year</i>	<i>Value Rs. lakhs</i>	<i>Countries</i>
1989-90	10.54	Kenya, Deemed exports
1990-91	2.09	Deemed export
1991-92	51.60	Mauritius, Deemed exports, Botswana

(b). HMT (International) is regularly participating in various international exhibitions with display of tractors.

[English]

Supply of Blankets by Khadi and Village Industries Commission

4783. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Khadi and Village Industries Commission has made any inquiry regarding high cost of its blankets and irregularities in their supply;

(b) if so, the details thereof;

(c) the action taken by the Government thereon;

(d) whether some dispute is also pending in the court in this regard; and

(e) if so, the details of the litigation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (c). An inquiry in the matter has been conducted and the report is under consideration of the Government

(d) and (e). The matter is pending in the Allahabad High Court and is thus subject.

Power Projects

4784. SHRIMATI VASUNDHARA RAJE:
SHRI GOPI NATH GAJAPATHI:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the power projects approved by the Planning Commission for the Eighth Five Year Plan, State and Union Territorywise;

(b) the estimated cost and the installed capacity of each of these projects,

(c) the steps taken to expedite those projects; and

(d) the year by which those projects are likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The details of

the power projects approved by the Planning Commission for the Eighth Five Year Plan are indicated in the Eighth Plan document which had already been placed on the Table of the House.

(b) to (d). The latest estimated costs, the installed capacity of each of the projects of the States and Union Territories approved by the Planning Commission along with the latest commissioning schedules as per the Annual Plan (1993-94) discussions held recently are indicated in the enclosed statement. The Central Electricity Authority (CEA) monitors the progress of the power projects located in different regions with a view to promote and assist in their timely completion.

Details of the approved 8th plan Power Projects (States & Union Territories)

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94))	Likely commissioning Schedule (As per Annual Plan Discussions 1993-94)
1	2	3	4	5	6	7
NORTHERN REGION						
1	Dadupur (9x1.5)	HYDEL	HAR	6.0	23.7	96/97
2	Thirot (3x1.5)	HYDEL	H P	4.5	34.0	93/94
3	Baner (3x4)	HYDEL	H P	12.0	40.5	93/94
4	Gaj (3x3.5)	HYDEL	H P	10.5	40.0	93/94
5	Upper Sindh (2x35)	HYDEL	J&K	70.0	180.0	94/95

S/No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefit During 8th Plan (As per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussion (1993-94)	Likely commissioning Schedule (As per Annual Plan Discus- sions 1993-94)
1	2	3	4	5	6	7
6	Upper Sindh II U 3 (1x35)	HYDEL	ISK	35.0	27.2	94.95
7	Thien Dam (4x150)	HYDEL	PUN	300.0	1687.1	96.97
8	Sobla (2x3)	HYDEL	U.P.	6.0	550.0	96.97
9	Maneri II (4x76)	HYDEL	U.P.	304.0	573.0	97.98
10	Sinnagar (6x55) U 1.3	HYDEL	U.P.	22.5	48.4	95.96
11	Rajghat (3x15) 50-hare	HYDEL	U.P.	22.5	48.4	95.96
12	Rampore GT II (4x25)	TH GAS	J&K	100.0	127.8	92.93
13	Ramgah G T (1x3)	TH GAS	RAJ	3.0	10.8	93/94

Sl.No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefit During 8th (As per 8th Plan (As per 8th Plan Document))	Latest Estimated cost (As indicated by States during Annual Plan Discus- sions (1993-94)	Likely commissioning Schedule (As per Annual Plan Discu- ssions 1993-94)
1	2	3	4	5	6	7
14.	Kota U 5(1x210)	TH_COAL	RAJ	210.0	480.0	93/94
15.	Anpara "B" (2x500)	TH_COAL	U.P.	1000.0	3825.0	93/94
16.	Tanda U-4 (4x110)	TH_COAL	U.P	110.00	475.9	93/94
17.	Panipat u-6 (1X210)	TH_COAL	HAR	210.0	319.8	94/95
18.	Ropar III U-2 (2x210)	TH-coAL	PUN	210.0	550.0	92/93
19.	DESU WH (3x34)	TH-GAS	DEL	102.0	253.0	93/94

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94)	Likely commissioning Schedule (As per Annual Plan Discussions 1993-94)
1	2	3	4	5	6	7
WESTERN REGION						
1	Kadana U- 3&4 (2x60)	HYDEL	GUJ	120.0	113.0	95/96
2	Manikdoh (1x6)	HYDEL	MAH	6.0	12.1	94/95
3	Ujjain- (1x12)	HYDEL	MAH	12.0	43.8	93/94
4	Wama (2x8)	HYDEL	MAH	16.0	28.3	
5	Surya (1x6)	HYDEL	MAH	6.0	12.8	94/95
6	Bhandardara II (1x34)	HYDEL	MAH	34.0	51.4	93/94
7	Dudhganga (2x12)	HYDEL	MAH	24.0	47.5	93/94

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th (As per 8th Plan (As per 8th Plan Document))	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94))	Likely commissioning Schedule (As per Annual Plan Discus- sions 1993-94)
1	2	3	4	5	6	7
8	Dimbhe(1x5)	HYDEL	MAH	5.0	11.0	94/95
9	Koyna St IV (4x250)UI-2	HYDEL	MAH	500.0	1050.0	96/97
10	Tawa LBC(4x3)	HYDEL	MAH	12.0	20.0	\$
11	Hasdeo Bango (3x40)	HYDEL	H P	120.0	75.4	93/95
12	Bansagar (Tons) (3x105+2x15+3X20)	HYDEL	H P	90.0	578.0	94/95
13	Rajghat(3X15)- 50% share	HYDEL	M P	22.5	48.5	95/97
14	Sardar Sarovar (6x200+ 5x50) (Guj 16% Mah-27%, MP-57%)	HYDEL	GUJ/MAH	1450.0	1951.0	95/97

Sr No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th Plan per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94)	Likely commissioning Schedule (As per Annual Plan Discussions 1993-94)
1	2	3	4	5	6	7
15	Kutch Lignite U3 (1x70)	IH LIG	GUJ	70.0	130.0	96/97
16	Sikka U-2 (1x120)	TH COAL	GUJ	120.0	211.6	92/93
17	Uran Gas Based TPS (1x333 + 1x45)	TH GAS	GUJ	78.0	227.0	92/93
18	Chanderpur U 7 (1x500)	TH COAL	MAH	500.0	963.0	96/97
19	Uran WHP (3x120)	TH-GAS	MAH	360.0	945.0	93/95
20	Khaerhedda Ext (2x210)	TH COAL	MAH	420.0	1030.8	\$
21	Sanjay Gandhi U1&2 (2x210)	TH-COAL	M P	420.0	723.2	93/94

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94)	Likely commissioning Schedule (As per Annual Plan Discus- sions 1993-94)
1	2	3	4	5	6	7
22.	Sanjay Gandhi U3&4 (2x210)	TH-COAL	M.P.	420.0	700.6	96/97
23.	Pench (2x210)	TH-COAL	M.P.	420.0	787.78	
	SOUTHERN REGION					
1.	Penna Ahobilam (2x10)	HYDEL	A.P.	20.00	18.6	93/94
2.	Upper Sileru (2X60)	HYDEL	A.P.	120.000	54.3	93/94
3.	Srisaillam LBPH(6x150)	HYDEL	A.P.	300.00	1133.4	96/97
4.	Varahi(Mani Dam) (2x115+2x4.5)	HYDEL	KAR	9.00	245.0	92/93
5.	Ghatprabha(2x16)	HYDEL	KAR	16.00	38.5	92/93

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94))	Likely commissioning Schedule (As per Annual Plan Discussions 1993-94)
1	2	3	4	5	6	7
6	Mallarpur (2x16)	HYDEL	KAR	9 00	20 4	93/94
7	Sharavati Tailrace (4x60)	HYDEL	KAR	240 00	232 0	95/97
8	Kalinadi-II (3x40+3x50)	HYDEL	KAR	270 00	330 1	95/96
9	Brrndawan (2x6)	HYDEL	KAR	12 00	23 2	95/96
10	Bhadra (1x6)	HYDEL	KAR	6 00	14 2	95/96
11	Kallada (2x7 5)	HYDEL	KER	15 00	14 4	92/93
12	Muvattupuzha (1x7)	HYDEL	KER	7 00	16 0	95/96
13	Lower Penyar 93x60)	HYDEL	KER	180 00	180 0	95/96

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th Plan per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94))	Likely commissioning Schedule (As per Annual Plan Discussions 1993-94)
1	2	3	4	5	6	7
14	Karkad (2x25)	HYDEL	KER	50 00	88 5	95/96
15	Ponnalkuthu U-49 (1x16)	HYDEL	KER	16 00	21 9	95/96
16	Lower Bhavanbi RBC (2x4)	HYDEL	T N	7 50	14 5	95/96
17	Sathnur Dam (1x7 5)	HYDEL	T N	8 00	16 0	95/96
18	Muddanur (2x210)	TH-COAL	A P	420 00	795 0	93/94
19	Vijayawada-III(2X210)	TH-COAL	A P	420 00	795 0	93/94
20	Raichur U-4 (1X210)	TH-COAL	KAR	210 00	591 6	94/95
21	Diesel Sets (78)	TH-COAL	KAR	210 00	591 6	94/95

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th (As per 8th Plan (As per 8th Plan Document))	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94))	Likely commissioning Schedule (As per Annual Plan Discus- sions 1993-94)
	2	3	4	5	6	7
22	D G Sets Bangalore (6x21.3)	TH-OIL	KAR	78.00	282.6	96/97
23	North Madras 93x210)	TH-COAL	T N	630.00	1405.4	93/95
24	Basin Bridge G T (4x30)	TH-GASS	T N	120.00	373.2	94/95
25	kKaraikal GT (3X5*1X7.5)	TH-GAS	PND	22.50	97.0	94/96
EASTERN REGION						
1	Eastern Gandak Canal (3x5)	HYDEL	BIH	15.00	58.6	93/94
2	Sone WLC (4x1.65)	HYDEL	BIH	6.60	34.3	92/93
3	Sone ELC (2 x1.65)	HYDEL	BIH	3.30	15.9	93/94

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefit During 8th (As per 8th Plan (As per 8th Plan Document))	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94)	Likely commissioning Schedule (As per Annual Plan Discus- sions 1993-94)
1	2	3	4	5	6	7
4	North Koel (92X12)	HYDEL	BIH	24.00	34.9	93/94
5.	Chandil (2x4)	HYDEL	BIH	8.00	23.5	93/94
6.	Rengali Ext. U-5 (3X50)	hydel	ors	50.00	71.0	92/93
7.	Upper Indirawati (4x150)	HYDEL	ORS	600.00	644.5	94/95
8	Upper Kolab U-4 (1x80)	HYDEL	ORS	80.0	28.5	92/93
9	Potteru (2x3)	HYDEL	ORS	6.00	13.6	94/95
10.	Mayangchu (4x1)	HYDEL	SIK	4.00	19.7	92/93
11	Upper Ronginchu (4x2)	HYDEL	SIK	8.00	28.3	92/93
12	Rammam St II (4x12.5)	HYDEL	W.B	50.00	108.1	95/96

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th Plan (As per 8th Plan Document))	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94))	Likely commissioning Schedule (As per Annual Plan Discussions 1993-94)
1	2	3	4	5	6	7
13	Teesa Canal (3x3x7.5)	HYDEL	WB	67.50	366.3	94/96
14	Tenughat (1.52)(2X2.10)	TH-COAL	WB	420.00	835.0	93/94
15	IB TPS (4X210)	TH-COAL	WB	840.00	1851.5	94/98
16	Kolaghat Unit 4&6 (2X21)	TH-COAL	WB	420.00	1106.0	92/94
NORTHERN REGION						
1	Dhansiri (15X1.33)	HYDEL	ASM	20.00	65.2	93/94
2	Karbi Langpi (2X50)	HYDEL	ASM	100.00	189.6	95/96

Sl No	Name of the Project (Capacity in MW)	Type of the Project	Name of the State	Benefits During 8th Plan (As per 8th Plan per 8th Plan Document)	Latest Estimated cost (As indicated by States during Annual Plan Discussions (1993-94)	Likely commissioning Schedule (As per Annual Plan Discussions 1993-94)
1	2	3	4	5	6	7
3	Dallama (6)	HYDEL	ASM	6 00	15 9	94/95
4	Nuranang (3x2)	HYOEL	ARP	6 00	17 2	96/97
5	Umam Umtru (2x30)	HYDEL	MEG	60 00	183 0	92/93
6	Likumro (3x8)	HYDEL	NAG	24 00	99 7	94/95
7	Lakwa GT Phast II (9x20)	TH GAS	ASM	60 00	98 8	92/94
8	Amgun CCGT (12x300)	TH GAS	ASM	360 00	1200 00	95/97

\$- During the Annual Plan discussions State Government stated that the project would be posed to Private Sector. The concerned States are yet to indicate the firm commissioning schedule.

[Translation]

Civic Amenities in Flats in Madipur

4785 KUMARI VIJLA VERMA Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether maintenance works of flats in Madipur constructed by Slum Wing of the Delhi Development Authority has been handed over to the Delhi Municipal Corporation and

(b) if so when and the action taken by the Delhi Municipal Corporation to restore civic amenities suspended for the 1st six months and the amount spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON): (a) The Slum & JJ Wing of the Delhi Development Authority has been transferred to the Municipal Corporation of Delhi w.e.f. the 1st September 1992 and now it is a part of the M C D

(b) The Slum & JJ Wing of the Municipal Corporation of Delhi has reported that civic amenities have been provided in all these tenements at Madipur. Hence there is no question of restoration thereof

[English]

Small Scale Industries in Snnagar

4786 SHRI TARA CHAND KHANDELWAL Will the PRIME MINISTER be pleased to state

(a) the total number of small scale industrial units in Snnagar,

(b) whether these units are facing any difficulties

(c) if so the details thereof

(d) whether the Government have provided any financial help to these industrial units during the last three years

(e) if so the details thereof, and

(f) the steps the Government propose to take to run these units smoothly?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M ARUNACHALAM): (a) According to the information furnished by the Director of Industries Government of Jammu & Kashmir the cumulative number of registered small scale industrial units in Snnagar was 4316 as on 31 12 1991

(b) to (f) The information is being collected.

Funds for Jawahar Rozgar Yojana

4787 SHRI BIR SINGH MAHATO Will the PRIME MINISTER be pleased to state

(a) whether the allocation of funds under Jawahar Rozgar Yojana have been reduced during 1992-93 and

(b) if so the details thereof State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) No Sir

(b) Does not arise

Establishment of Industries in Kanyakumari

4788 SHRI DENNIS Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to establish industries in Kanyakumari District out of the Indian Rare Earths Minerals processed through the Indian Rare Earths Factory at Monavaakurichy; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVED): (a) and (b). Indian Rare Earths Zirconium Plant at Manavalakurichi is being marginally expanded to increase the production of dry fruit and other value-added Zirconium products. There is no proposal for the Government to establish industries in Kanyakumari District to process the minerals from the Indian Rare Earths factory.

Utilisation of Funds by IDPL

4789. SHRI DEVENDRA PRASAD YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Drugs and Pharmaceuticals Limited has utilised the funds provided for capital purposes, for meeting their cash losses during 1990-91 and 1991-92;

(b) if so, the details thereof;

(c) whether the diversion of funds can be carried out without permission of the sanctioning authority; and

(d) the action taken against IDPL for misusing the funds provided for capital purposes?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) to (d). Do not anse.

Scarcity of Drinking Water in Orissa

4790. DR. KRUPASINDHU BHOI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Orissa has submitted any water supply schemes for approval;

(b) if so, the details thereof;

(c) whether the Union Government have approved those schemes; and

(d) if not, the time by which these schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES: (SHRI P.K THUNGON): (a) and (b). The Government of Orissa has forwarded 98 water supply schemes in respect of towns having population of less than 20,000 (as per 1981 census) at an estimated cost. of Rs. 145.54 crores for possible Central assistance during the Eighth Five Year Plan.

(c) and (d). The schemes have been scrutinised and the State Public Health Engineering Department has been requested to revise the same from technical angle.

Smokeless Chulhas

4791. SHRI PRITHVIRAJD. CHAVAN: Will the PRIME MINISTER be pleased to state:

(a) the percentage of rural households have been provided smokeless chulhas so far, State-wise;

(b) whether the Government have any plans to achieve 100 per cent coverage of

rural household on a time-bound basis, and

households provided with improved Chulhas is given at Statement

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF NON-CONVENTIONAL
ENERGY SOURCES AND MINISTER OF
STATE IN THE MINISTRY OF AGRICUL-
TURE (SHRI S KRISHNA KUMAR) (a)
State-wise figures for percentage of rural

(b) and (c) It is expected that 25% of
the rural households will be having Improved
Chulhas by the end of 8th Plan, under the
National Programme of Improved Chulhas
It is also proposed to give a market orienta-
tion to the programme for greater involve-
ment of users/beneficiaries in adoption of
improved chulhas

STATEMENT

S No	State / J T	% of rural households having Improved Chulha
1	2	3
1	Andhra Pradesh	10.56
2	Arunachal Pradesh	8.00
3	Assam	4.61
4	Bihar	5.02
5	Gujarat	12.22
6	Goa	48.93
7	Haryana	27.42
8	Himachal Pradesh	47.41
9	Jammu & Kashmir	17.83
10	Karnataka	10.88
11	Kerala	8.61
12	Madhya Pradesh	11.27

% of rural households having Improved Chulha

S.No	State U T	1	2	3
13	Maharashtra			10.01
14	Manipur			12.46
15	Meghalaya			4.08
16	Mizoram			19.22
17	Nagaland			5.47
18	Orissa			5.47
19	Punjab			24.27
20	Rajasthan			20.66
21	Sikkim			36.26
22	Tamil Nadu			13.35
23	Tripura			1.84
24	Uttar Pradesh			8.08
25	West Bengal			4.55

S No	State/U/T	% of rural households having Improved Chulha
1	2	3
26	A&N Islands	49.58
27	Chandigarh	87.12
28	Dadra Nagar Haveli	27.55
29	Daman & Diu	3.06
30	Delhi	3.06
31	Lakshadweep	85.43
32	Pondicherry	
33	Others	11.38

Training Institutes for I.A.S. Officers*[Translation]*

4792. SHRIMATI CHANDRA PRABHA
URS: Will the PRIME MINISTER be pleased to state:

(a) the location of I.A.S. training Institutes in the country;

(b) the approximate number of I.A.S. probationers trained every year in each of the Institutes;

(c) the amount spent by each of the Institutes during 1991-92 and 1992-93 on such training;

(d) whether the Government propose to set up such more training Institutes in the country; and

(e) if so, the details thereof with particular reference of its prospects in Mysore?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: (SHRIMATI MARGARET ALVA): (a) Only one training Institute, the Lal Bahadur Shastri National Academy of Administration, Mussoorie (Uttar Pradesh) exists specifically to train IAS officers.

(b) 313 and 307 IAS probationers respectively have been trained during the years 1991-92 and 1992-93.

(c) During the year 1991-92 Rs. 2.68 crores and during 1992-93 Rs. 2.65 crores were spent on the training of officers including IAS probationers.

(d) No Sir.

(e) Does not arise.

Shortage of Drinking Water in Bundelkhand Region of Uttar Pradesh

4793. SHRI RAJENDRA AGNIHOTRI:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that there is a big problem of the shortage of water in all the districts of Bundelkhand Region in Uttar Pradesh;

(b) whether the Government have formulated any scheme for solving the problem of water in these districts;

(c) the names of the schemes implemented for solving this problem in the rural areas of Jhansi and Lalitpur districts; and

(d) the time by which these schemes are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) No report has been received from the State Government of Uttar Pradesh about shortage of water in the districts of Bundelkhand Region. All villages in the plains in Uttar Pradesh have been covered fully or partially with safe drinking water facilities.

(b) No specific scheme has been formulated for drinking water supply in Bundelkhand Region. Full coverage of partially covered villages is taken up in phased manner under the normal plan schemes of Minimum Needs Programme and Accelerated Rural Water Supply Programme.

(c) Schemewise details are not at the level of the Central Government.

(d) Does not arise.

Ex-Gratia Payment to the Employees of Textile Mills in Madhya Pradesh

4794 SHRI SURAJBHANU SOLANKI
Will the PRIME MINISTER be pleased to state

(a) whether the workers of the National Textiles Corporation mills taking voluntary retirement are paid an ex-gratia payment equivalent to emoluments for one and a half month for each completed year of service or monthly emoluments at the time of voluntary retirement under National Renewal Fund Schemes,

(b) if so, whether the Government of Madhya Pradesh has requested for making similar provision under the National Renewal Fund Scheme for the workers of other textile mills in the State and

(c) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) Yes, Sir The amount of ex-gratia available to the workers seeking voluntary retirement is equivalent to emoluments (basic pay + dearness allowance for one and a half months for each completed year of service or the monthly emoluments at the time of retirement multiplied by the balance months of service left before normal date of retirement, whichever is less

(b) and (c) The Government of Madhya Pradesh has requested for assistance from the National Renewal Fund for payment of dues of workers of some textile mills whose cases are before the Board for Industrial and Financial Reconstruction (BIFR) or the Appellate Authority for Industrial and Financial Reconstruction (AAIFR) in the first

instance, assistance from the National Renewal Fund has been provided for implementation of only the Voluntary Retirement Schemes of Central Public Sector Undertakings. As for the cases before the BIFR or the AAIFR assistance from the National Renewal Fund would be considered on the final orders of the BIFR or the AAIFR.

[English]

Subletting of Garrages

4795 SHRI RAJNATH SONKAR SHASTRI Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the garrages given to allottees along with the quarters in Delhi have generally been rented out showing the residents as their servants

(b) whether an inquiry has been conducted into his unauthorised renting out of the garrages to get these vacated from the unauthorised persons,

(c) if not the reasons thereof, and

(d) the number of complaints received by the Ministry in regard to letting out of the garrages and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) A few such cases have been brought to the notice of Directorate of Estates

(b) and (c) Recently an enquiry into the misuse of garrages in M B Road area has been conducted and 26 allottees were issued notices to stop the misuse within 15 days, and indicating that failure to comply would lead to cancellation of the allotment

(d) In all cases of such complaints, action is taken as indicated above. However, no separate statistics of such cases are maintained.

Cost Norms for Rural Piped Water Supply Scheme, Maharashtra

4796 SHRI BAPU HARI CHAURE:
SHRI MANIKRAO HODLYA
GAVIT:

Will the PRIME MINISTER be pleased to state

(a) whether the State Government of Maharashtra has approached the Union Government regarding revising of per capita cost norms for Rural Piped Water Supply Scheme Programme; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAJIH PATEL): (a) Yes, Sir.

(b) Certain technical clarifications which were sought from the Government of Maharashtra have been received vide their letter dated 11.3.93. The decision of the Central Government will be conveyed to the State Government after due processing.

Suspension of Managing Committees of Co-operative Group Housing Societies

4797 SHRI MOTILAL SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Co-operative Group Housing Societies in Delhi whose Managing Committees have been suspended and

Administrator appointed by the Registrar of Co-operative Societies hereof;

(b) whether these Administrators are empowered to enroll new members against vacancies caused due to expulsion, resignation or cessation of membership; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. HUNGON): (a) According to Registrar of the Cooperative Societies there are 16 co-operative group housing societies in Delhi where managing committees have been superseded for one reason or the other and Administrators appointed to look after the affairs of these societies.

(b) The office of the Registrar of Coop. Societies has reported that under section 32 (3) of the Delhi Coop. Societies Act, 1972 the Administrator, subject to the control of the Registrar has powers to exercise all or any of the function of the Managing Committee of the society including enrolment of new members against vacancies caused due to resignation, expulsions or cessation of the membership.

(c) Question does not arise.

National Renewal Fund for Public Sector Undertakings of Madhya Pradesh

4798. KUMARI PUSHPA DEVI SINGH
Will the PRIME MINISTER be pleased to state:

(a) the names of the public sector undertakings in Madhya Pradesh where the National Renewal Fund Scheme has been implemented;

(b) the response of N.R.F. scheme in these public sector undertakings; and

(c) the steps taken to implement the scheme more effectively in other public sector undertakings of the State?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF INDUSTRIAL DEVELOPMENT AND

DEPARTMENT OF HEAVY INDUSTRY)
(SHRIMATI KRISHNA SAHAI): (a) to (c). In the first instance, assistance is provided from the National Renewal Fund for meeting payments of the Voluntary Retirement Scheme (VRS) in Central Public Sector Enterprises including those in the State of Madhya Pradesh. Details of such allocations for the year 1992-93 and 1993-94 are given in the enclosed statement.

STATEMENT

Allocation of funds for implementation of Voluntary Retirement Scheme of Central Public Sector Undertakings:

(Rs. in crores)

Ministry/ Department	Revised Estimates: 1992-93	Budget Estimates: 1993-94
	2	3
<i>Department of Chemicals and Petrochemicals</i>	21.60	41.50
Smith Stanistreet Pharmaceuticals Ltd.	1.00	1.00
Bengal Chemicals and Pharmaceuticals Ltd.	2.00	2.50
Bengal Immunity Ltd.	2.00	1.50
Indian Drugs & Pharmaceuticals Ltd.	15.00	34.00
Hindustan Insecticides Ltd	1.60	2.50
<i>Department of Fertilizers</i>	62.50	58.50
Hindustan Fertilizers Corporation Ltd.	22.00	15.00
Pyrites, Phosphates and Chemicals Ltd.	0.50	0.50
Projects and Development India Ltd	15.00	18.00

<i>Ministry Department</i>	<i>Revised Estimates 1992-93</i>	<i>Budget Estimates 1993-94</i>
1	2	3
<i>Department of Tourism</i>		8 73
Indian Tourism Development Corporation		8 73
<i>Ministry of Civil Supplies</i>		14 00
Hindustan Vegetable Oils Corporation Ltd		14 00
<i>Ministry of Defence</i>		10 00
Bharat Earth Movers Limited		10 00
<i>Ministry of Food Processing Industries</i>	0 34	2 00
Modern Food	0 3 4	2 00
<i>Department of Heavy Industry</i>	153 00	136 00
Engineering Industries	141 00	128 00
Consumer Industries	11 50	8 00
Other Industries	0 50	-

<i>Ministry/ Department</i>	<i>Revised Estimates 1992-93</i>	<i>Budget Estimates 1993-94</i>
<i>1</i>	<i>2</i>	<i>3</i>
<i>Ministry of Mines</i>	-	29.95
<i>Ministry of Steel</i>	41.00	41.00
Hindustan Steel Works Construction Ltd	30.00	30.00
Bharat Refractories Ltd	30.00	30.00
Bird Group of companies	8.00	8.00
<i>Ministry of Surface Transport</i>	52.66	85.00
Hindustan Shipyard Ltd	10.00	10.00
Houghly Dock & Port Engineers Ltd	4.66	5.00
Delhi Transport Corporation	30.00	60.00
Central Inland Water Transport Corporation Ltd	8.00	10.00
<i>Ministry of Textiles</i>	488.56	261.32
National Jute Manufacturers Corporation	2.00	2.00
British Inland Corporation	0.75	0.75

<i>Ministry/ Department</i>	<i>Revised Estimates: 1992-93</i>	<i>Budget Estimates: 1993-94</i>
1	2	3
Jute Corporation of India	0.50	0.50
national Textile Corporation*	440.00	225.00
Elgin Mills*	35.25	27.15
Cawnpore Textile Mills*	10.06	5.92
<i>Ministry of Water Resources</i>	10.02	12.00
National Project Construction Ltd.	10.00	12.00
Total	829.66	700.00
* Includes funds for purposes other than VRS as detailed below:		
National Textile Corporation *	100.00	50.00
Elgin Mills*	20.00	10.00
Cawnpore Textile Mills*	2.00	1.00

Misappropriation of Funds

4799. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the funds sanctioned to Orissa for Million Well Programme and Indira Awas Yojana during the last three years;

(b) whether the Government are aware that the funds have been misappropriated/ misused by some of the block authorities in collusion with D.R.D.A. officials;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) A Statement is attached.

(b) to (c). Information is being collected and will be laid on the table of the House.

(b) to (d). Information is being collected and will be laid on the table of the House.

STATEMENT

Funds allocated to Orissa for MWS and IAY during the last three years.

(Rs) in lakh

<i>Year</i>	<i>I.A.Y.</i>	<i>M.W.S.</i>
1990-91	1197.91	2618.99
1991-92	1197.91	2618.99
1992-93	1168.40	2554.35

Petrochemical Complex in States

4800. SHRI DHARMABHIKSHAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to invest in petrochemical complexes to be set up in various States;

(b) if so, the details thereof;

(c) the places where these complexes are to be set up; and

(d) whether any such complex is proposed to be set up in Andhra Pradesh?

MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (c). Government do not propose to invest directly in Petrochemical complexes. Amongst the Cracker Complexes sanctioned for implementation during the 8th Five Year Plan period, the projects at Gandhar (Gujarat) and Auraiya (U.P.) are being implemented by two public sector companies, namely Indian Petrochemicals Corporation Limited (IPCL) and Gas Authority of India Limited (GAIL) respectively, without budgetary support from Government.

(d) No major central public sector petrochemical projects are being proposed in Andhra Pradesh.

THE MINISTER OF STATE IN THE

[*Translation*]**Modernisation of Powerlooms in
Uttar Pradesh**

4801. SHRI SURENDRA PAL PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have received any proposals from the Government of Uttar Pradesh for providing financial assistance for modernisation of powerlooms in the State;

(b) if so, the details thereof and the action taken by the Government thereon;

(c) the financial assistance proposed to be provided for this purpose during 1993-94;

(d) whether the State Government has taken up the process of modernisation; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) No, Sir.

(b) to (e). Do not arise.

[*English*]**Central Assistance to States**

4802. SHRI HARADHAN ROY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether various State Governments have requested for Central assistance for economic development of their States;

(b) if so, the amount of Central assistance requested by the various State Governments during the last three years and the amount of Central Assistance provided by the Government to each State Government;

(c) whether the Government propose to provide more Central assistance to West Bengal; and

(d) if so, the time by which this amount is likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b). Yes, Sir. Some States (including West Bengal) have requested the planning commission for higher central assistance for the economic development of their States. Allocations of Central assistance for State loans (including West Bengal) made according to the formula as approved by the National Development Council from time to time, for the Annual Plan 1990-91, 1991-92 and 1992-93 are shown in the enclosed statement

(c) and (d). Considering the Special problems of West Bengal (including those of Calcuta City), additional Central assistance of Rs. 23 crores and Rs. 41.64 crores was provided during 1991-92, 1992-93 respectively.

STATEMENT

Net* Normal Formula Based Central Assistance ** 1990-91 TO 1992-93

	(Rs Crores)			
	1990 91	1991 92	1992-93	
States	2	3	4	
1				
1	Arunachal Pradesh	164 69	230 00	247 60
2	Asam	627 62	744 77	754 73
3	• Himachal Pradesh	218 61	251 26	275 43
4	Jammu & Kashmir	571 89	709 87	728 26
5	Manipur	155 88	190 00	193 54
6	meghalaya	148 18	173 00	172 82
7	Mizoram	141 71	152 00	161 49
8	Nagaland	124 53	162 61	163 88
9	Sikkim	68 11	87 41	98 41
10	Tripua	163 87	193 66	211 01

States	1990 91	1991-92	1992 93
1	2	3	4
Total I	2385 09	2894 58	3007 17
NON SPECIAL CATEGORY STATES			
1 Andhra Pradesh	404 41	501 77	528 00
2 Bihar	625 44	770 26	774 26
3 Goa	100 00@	42 00@	52 00@
4 Gujarat	171 74	199 01	216 00
5 Haryana	91 82	103 45	113 45
6 Karnataka	208 90	245 00	251 60
7 Kerala	260 08	291 06	319 46
8 Madhya Pradesh	392 19	451 99	461 26
9 Maharashtra	305 03	332 51	402 51
10 Orissa	270 61	328 75	328 75

	States	1990-91	1991-92	1992-93
	1	2	3	4
11	Punjab	111 18	160 07	159 51
12	Rajasthan	321 32	361 00	364 00
13	Tamil Nadu	368 55	441 25	497 00
14	Utar Pradesh	1005 93	1044 13	1112 72
15	West Bengal	311 76	378 53	424 90
	Total-I	4968 96	5650 78	6005 43
	Total (I+II)	7354 05	8545 36	9012 60

* Adjusted for Advance Plan Assistance given in the past

④ Includes adhoc assistance of Rs 65 98 crores

④④ Ccmtenabased allocation only

** Including additional Central assistance approved during the course of the years

New Technique for Seed Longivity

4803. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether scientists at the Botany Department of Gujarat University have found new technique for seed longivity; and

(b) if so, the details therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Yes, Sir. The Scientists of Gujarat University at Botany Department are conducting research for increasing "seed longivity" by a combination of treatments such as exogenous application of plant growth hormones (e.g. gibberellic acid and others) and regulation of temperature, humidity and storage conditions in cereals, pulses, oilseeds and vegetables. Based on the results, field trials would be done in collaboration with local breeders.

[*Translation*]

Allocation for Agricultural Development

4804 SHRI N.J. RATHVA
SHRI KASHIRAM RANA
SHRI MAHESH KANODIA

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the amount allocated to Gujarat for the development of agriculture during the years 1990-91 and 1991-92;

(b) whether the Government of Gujarat has requested for additional amount during the current financial year; and

(c) if so, the details thereof and the

reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The approved Plan Outlays for Agriculture and Allied Activities during the last two years for the State of Gujarat are as under:-

<i>Agriculture and Allied Activities</i>	<i>(Rs. in Crores)</i> <i>Outlay</i>
<hr/>	
Annual Plan	
1990-91	93.50
1991-92	120.48
<hr/>	

(b) No request for additional amount for Agriculture and allied activities during 1992-93 has been made to the Planning Commission.

(c) Question does not arise.

[*English*]

Surrender of Government Accommodation on Transfer

4805. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Central Government servants, who do not have their own houses, have to surrender Government accommodation on transfer:

(b) whether the Government propose to allow Government servants to retain accommodation at the previous station till allotment of accommodation is made at the new place of posting; and

(c) the number of representations received in this regard and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) Central Government servants have to vacate government accommodation on transfer irrespective of their owning a house or not

(b) No, Sir

(c) the statistical details of the representations received is not centrally maintained however the applicants are informed of the position

Unauthorised Constructions

4806 DR LAXMINARAYAN OABDEYA Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 4, 1991 to Unstarred Question No 2211 and state

(a) whether the required information

Year	MCD	NDMC	Slum Wing of MCD
1989	4371	253	26 157
1990	4863	254	28 418
1991	6315	160	32,133

DDA and Delhi Cantt Board are maintaining their records in terms of financial year and the position reported by them is reported as under -

Year	DDA	Delhi Cantt Board
1989-90	10177	10
1990-91	6304	12
1991-92	4763	5

Year	Persons arrested for unauthorised construction & encroachment	Persons prosecuted for encroachments on roads
1989	8466	6871
1990	5909	3153
1991	10815	3541

has since been collected, and

(b) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) Yes Sir

(b) As per the statement attached

STATEMENT

The position as stated in reply to Lok Sabha Unstarred Question No 2211 dated 4 12 91 is as under -

Detail of the cases detected by MCD, NDMC and Slum Wing of MCD Aas reported by them

It is reported that as and when encroachment/unauthorised construction is detected action is taken by the local agencies against defaulters/encroachers under the relevant laws Delhi Police reports that they have also registered cases against such defaulters/encroachers who are found including in such activities Details of the persons arrested for unauthorised encroachments and also persons prosecuted for encroaching upon roads reported by the Delhi Police are as Under -

[Translation]

Growth Centre in Kotdwar

4807 MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI Will the PRIME MINISTER be pleased to refer the reply given on July 8, 1992 to Unstarred Question No 12 and state

(a) whether growth centre in Kotdwar has since been set up

(b) if so, the details thereof

(c) if not, the reasons therefor, and

(d) the time by which the growth centre is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) to (d) Under the Growth Centre Scheme district Pauri Garhwal has been allotted a growth centre. The growth centre would be located at Shivrajpur-Padampur which is about 6 Kms from Kotdwartown. The project report sent by the State Government for Shivrajpur Padampur is under appraisal by the lead agency. Central assistance of Rs 50 lakhs has been released to the centre on a provisional basis. The growth centre when established would benefit the surrounding areas.

[English]

Concessions to Small Scale Units in Maharashtra

4808 SHRI RAM NAIK Will the PRIME MINISTER be pleased to state

(a) whether the Government have announced certain concessions and facilities to the small scale units under the new Industrial Policy

(b) if so the details thereof

(c) whether the Government are aware that these concessions and facilities have not yet been made available to the small scale units in Maharashtra, and

(d) if so, the action taken/proposed to ensure that the small scale units in Maharashtra also avail these concessions/facilities?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M ARUNACHALAM) (a) Yes Sir

(b) The New Industrial Policy announced broadly cover the following areas -

(i) Tiny Sector - increase in investment limit and formulation of special package

(ii) Financial support

(iii) Infrastructural facilities

(iv) Marketing and exports

(v) Modernisation technology and quality

(vi) Promotion of entrepreneurship

(vii) Simplification of procedures

(c) and (d) The measures announced are applicable for the entire country including Maharashtra. The details of action taken by the Government of Maharashtra in respect of new policy measures are as under

The units are registered as per the revised enhanced investment limit in plant and machinery of Small Scale Industries, Ancillary Units and Export Oriented Units. The SSI Units are also registered where the equity participation by other industrial undertakings is not exceeding 24% of total shareholding. The registered SSI Units are also given facilities of 15% price preference in Government Purchase Programme. The Term Loan Credit Facilities are also granted

to SSI Units by the State Financial Corporation, as per the prescribed guidelines

The State Directorate of Industries has simplified the procedure for registration of SSI units by reducing the large amount of documentation, greater delegation of powers and reduction of inspections. 97 different Small Scale Industries Registration Circulars have been substituted by a Single Circular. Similarly the procedure for recommendation for raw-material assistance has been simplified by substituting 29 different raw-material Circulars by a single Circular. The powers have been delegated district level for allotment of plots upto 2500 sq. mtrs in MIDC Estates. Similarly the powers to sanction loans upto Rs. 7.5 lakhs have been delegated by the Maharashtra State Financial Corporation at Regional Level. In addition the procedures for grant of assistance to SSI Units for electric connections 'No Objection Certificate' in Bombay Metropolitan Region and hose relating to Co-operative Industrial Estates are also being simplified.

**Proposal for Reclaiming the
Wasteland in Una District of Himachal
Pradesh**

4810 PROF. PREMDHUMAL Will the PRIME MINISTER be pleased to state

(a) whether any proposal has been received from the Government of Himachal Pradesh for reclaiming the wasteland in Una District

(b) if so, whether the proposal has been approved

(c) if so, the details thereof and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH) (a) to (d) The information is being collected and will be laid on the Table of the House

**Development of Non-Conventional
Energy Sources in Assam**

4811 SHRI UDDHAB BARMAN Will the PRIME MINISTER be pleased to state

(a) whether the Union Government have received any proposals from the Government of Assam for the development of non-conventional energy sources during 1991-92 and 1992-93 till date and

(b) if so, the details hereof and the action taken by the Government thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) (a) and (b) The Government of Assam has submitted proposals for fabrication of a mobile exhibition van and setting up of a special demonstration project in addition to the ongoing non-conventional energy projects/programmes. The Ministry of Non-Conventional Energy Sources has approved the proposal for the exhibition van as per approved funding pattern. The other proposal for special demonstration (for 93-94) is under consideration. The Ministry is providing support for various on-going research & development, demonstration and extension programmes, such as Biogas, Improved Chulha, Solar Photovoltaic, Solar Thermal, Wind and Bio-energy in Assam. The status of installation of various non-conventional energy systems & devices in the State is given in the attached Statement.

STATEMENT

Status of Installation of various non-conventional energy systems and devices in the state of Assam as on 31 3 1992

Sl No	Programme	Units	Cumulative Achievement upto 31 3 92
1	2	3	4
1	Family size biogas plants	Nos	10,734
2	Community/Institutional/ Night Soil Biogas Plants	Nos	1
3	Improved Chulhas	Nos	11 42 743
4	Industrial Solar Water Heating Systems	Nos	46
5	solar Air Heating/ crop drying systems	Nos	3
6	Solar Distillation systems	Nos	56
7	Villages provided with Photovoltaic street lights	Nos	56

Sl No	Programme	Units	Cumulative Achievement upto 31 3 92
1	2	3	4
8	Photovoltaic Power Units	Nos (KWP)	1 (1)
9	Photovoltaic Community TV/Lighting Systems	Nos	4
10	Photovoltaic Domestic Lighting Units	Nos	33
11	Photovoltaic Street Lights	Nos	100
12	Mini-Micro Hydro	MW	2 00
13	Biomass Energy Plantations	Hectares	12 00

Setting Up of Fertilizer Plants in Rajasthan

4812. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) the number of fertilizer plants proposed to be set up in the Rajasthan both in Public and private sector:

(b) whether some such fertilizer plans are proposed to be set up in the joint section too in ha State; and

(c) if so, the details of the proposals of the Government with regard to the location, estimate cost and employment generation capacity of these proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI EDUARDO FALEIRO): (a) to (c). M/s Chambal Fertilizer and Chemicals Limited, a private sector company, is setting up a gas-based fertiliser plant a Gadepan in Kota District of Rajasthan with a capacity to manufacture 2250 tpd of urea at a cost of around Rs. 1250 crores. The total manpower is expected to be 840.

There is a proposal from M/s Pyrites, Phosphates and Chemicals Limited, a public

sector undertaking, to set up a Singal Super-phosphate plant a Saladipura based on pyrites available there. Government of Rajasthan has also receive few requests to set up a phosphatic fertilizer plant at Chanderiya, Distt. Chittorgarh. However, these are a preliminary stages of formulation with no firmness of capacity and cost estimates.

Donation by Indian Petrochemical Corporation Limited to Rajiv Gandhi Foundation

4813. SHRI MOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(a) the amount donated by the Indian Petrochemical Corporation Limited (IPCL) to the Rajiv Gandhi Foundation during 1991 and 1992;

(b) the names of other such institutions/organisations which the (IPCL) donated the amount during these years; and

(c) the amount donated of each institution/organisation?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI EDUARDO FALEIRO): (a) to (c). The required information as furnished by Indian Petrochemicals Corporation Limited is given in the Statement annexed.

STATEMENT

Donation-Contribution in the Calendar Year 1991

Sl No	Name of Institution	Amount of Donation/Contribution
1	2	3
1	Shri Aurobindo Society Baroda	25,000
2	Gujarat Pustakalaya Sahayog Co op Society Ltd, Baroda	25,000
3	International Society of Naturalists (INSONA) Baroda	5,000
4	SPIC-MACYAM Society for Promotion of Indian Classical Music, Baroda	10,000
5	Baroda Cheshier Home, Baroda	5,000
6	Tata Energy Research Institute, New Delhi	25 000
7	United Way of Vadodara Baroda Citizen Council, Baroda	3,000
8	Maharaja Sayaji Rao University Baroda	5,000

SI No	Name of Institution	Amount of Donation/Contribution
1	2	3
9	Gujarat Hindi Pradhyapak Panshad Baroda	5,000
10	Carrom Spardha Samiti Alibag	5,000

SI No	Name of Institution	Amount of Donation/Contribution
1	2	3
1	Collector & President Jilla Sainik Welfare Fund Baroda	10 000
2	Forum of women in Public Sector New Delhi	2,000
3	Baroda Agri-Horticulture Committee Baroda	20,000

Sl No	Name of Institution	Amount of Donation/ Contribution
1	2	3
4	SAMTA -Organising Exhibition "Images of Words"	5,000
5	President ICS/ IAS Officers Uhves Association, New Delhi	5,000
6	Convenor NDT Symposium Baroda	15,000
7	Contribution towards awards for excellence instituted by Govt of India	1,25,000
8	-do-	25,000
9	The Rajiv Gandhi Foundation	5,00,000
10	Gujarat Rajya Hanjan Samaj Seva Sanghi, Baroda	5,000
11	Chief Minister's Relief Fund Govt. of Maharashtra	10,00,00
12	Dean, Faculty of Fine Arts MS University, Baroda	2,12,000

Sl No	Name of Institution	Amount of Donation/Contribution
1	2	3
13	United Way of Vadodara	94,700
14	International Youth Council Baroda	5,000
15	Kasturba Gandhi National Memorial Trust Indore	5,000
16	Triveni (A Cultural Group) Baorda	5,000
17	School of Architecture Ahmedabad	5 000
18	Baroda Linguistics Society MS University baroda	5,000
19	Indian Institute of Management Calcutta	2,50,000
20	Abyuthan New Delhi	3 00,000
21	Charotar Vidya Mandal Vallabhvidyanagar	4,00 000
22	Society for Clean Environment Vadodara	25,000

Sl.No	Name of Institution	Amount of Donation/ Contribution
1	2	3
23.	Amateur's Dramatic Club Vadodara	5,000
24.	SP Jain College, Nagothane	83,170
25.	SP Jain College, Nagothane	2,20,200
26.	Contribution Committed toward creation of CORPUSW FUND of Baroda based Public Sector Undertakings for promotion of Social Services, art and cultural activities.	5,00,000

Alleged Irregularities in Award of Contracts

4814 SHRI MADAN LAL KHL'RANA: Will the PRIME MINISTER be pleased to refer to the reply given on December 12, 1991 to Unstarred Question No. 3400 regarding Irregularities in award of contracts and state:

(a) whether the matter has since been considered,

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRIES) (SHRIMATI KRISHNA SAHI): (a) to (c) The matter is still under consideration

Protection to Indigenous Industry

4815 SHRI CHHITUBHAI GAMIT Will the PRIME MINISTER be pleased to state

(a) the measures proposed to be taken to safeguard the indigenous industry from the on sleight of multinational companies who are likely to make their presence under the liberalised economic policy of the Government,

(b) whether the Bureau of Industrial Costs and Prices has been asked to work out a reasonable price policy for various items, keeping in view the input norms under the present working conditions; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) The liberalisation of fiscal and industrial policies will help the indigenous industry to improve productivity efficiency and quality of its

products. Besides, with the modernisation and upgradation of technology, the Indian Industry will be able to compete with the multinational companies.

(b) and (c). Sugar, bulk drug and coal are some of the items which are currently under price control for which the prices are recommended by the BICP. The Bureau also gives tariff recommendation in respect of some of the items which are not under price control.

Business Houses of France in India

4816. SHRI GEORGE FERNANDES. SHRI MANORANJAN BHAKTA.

Will the PRIME MINISTER be pleased to state

(a) whether France is going to establish its business house in India through instrument in India's industrial sector and joint industries, and

(b) if so, the facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). the total direct foreign investment in India proposed by French companies in the foreign investment approvals issued from 1991 to 1993 has been as under -

Year	Total Foreign investment (Rs in million)
1991	193.3
1992	296.4
1993 (upto Feb)	39.6

Illegal Commercial Complexes

4817 SHRI CHANDRA JEET YADAV

SHRI RAM VILAS PASWAN:

ing federation; and

Will the Minister of URBAN DEVELOPMENT be pleased to state

(d) if so, the details thereof and the time by which it is likely to be implemented?

(a) whether the Government are aware of the coming up of illegal commercial complexes in the residential blocks in the walled city of Delhi;

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) No, Sir.

(b) if so, the details thereof;

(b) Does not arise.

(c) whether the Government have taken any policy decision in this regard, if so, the details thereof; and

(c) and (d). Government distributes export quota amongst different federations and CCI keeping in view their capacity and the need to extend buying support to different varieties of cotton according to fluctuations of prices.

(d) the manner in which the Government propose to handle the situation?

Metro Rail Service in Metropolitan Cities

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P.K. THUNGON): (a) to (d). The Municipal Corporation of Delhi in whose jurisdiction the area falls have reported the immediate actions taken as and when such instances are detected. The Government of National Capital Territory of Delhi has issued strict instructions for prompt action against all forms of unauthorised constructions under relevant provisions of the municipal law.

4819. SHRI HARIN PATHAK. Will the Minister of URBAN DEVELOPMENT be pleased to state:

Cotton Corporation of India

4818. SHRI BOLLA BULLI RAMAIAH
SHRI D. VENKATESWARA RAO

(a) whether the Government propose to operate underground Metro Rail Service in metropolitan cities of the country.

(b) if so, the particulars of metropolitan cities where the Government propose to operate underground rail service to reduce the traffic burden on the roads;

(c) whether any special service has been formulated by the Government in this context; and

(d) if so, the details thereof?

Will the Minister of TEXTILES be pleased to state

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P.K. THUNGON): (a) and (b). There is no such general proposal at present to introduce underground metro rail services in all the metropolitan cities of India. Requirements of each metropolitan city depend upon the location specific and local conditions prevailing there. An underground metro system covering a distance of 16.45 Kms is under

(a) whether the Government propose to diversify the exports of Cotton Corporation of India;

(b) if so, the details thereof;

(c) Whether Government have also propose to push export of cotton through distribution proportionately among market

implementation in Calcutta. A distance of 10 Kms approx.) has been thrown open to the public. In the case of Delhi, to reduce traffic congestions on the roads, a techno-economic feasibility study was got conducted from M/s. RITES by Delhi Administration. The study has recommended the introduction of a metro rail service in Delhi at a total route length of 27 Kms.

(c) No, Sir.

(d) Does not arise.

Drinking Water Projects of Meghalaya

4820. SHRI PETER G. MARBANIANG: Will the PRIME MINISTER be pleased to state :

(a) the number of drinking water projects/schemes submitted by the Government of Meghalaya to the Union Government for approval during 1991-92 and 1992-93

(b) the number of projects/schemes out of them approved;

(c) the number of the projects/schemes still pending for approval ; and

(d) the funds provided to the Government of Meghalaya in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAM BAHU H. PATEL): (a) The State Government of Meghalaya and submitted 107 drinking water supply schemes during 1991-92 and 19 schemes during 1992-93 for technical approval under Accelerated Rural Water Supply Programme.

(b) All the above schemes have been approved.

(c) No scheme is pending for approval

by the Central Government.

(d) Central assistance under Accelerated Rural Water Supply Programme is not provided on schemewise basis. However, a sum of Rs. 9.60 crores was released to the State Government of Meghalaya in 1991-92 and Rs. 4.70 crores has been released in 1992-93.

Domestic Industrial Investment

4821. SHRI D. VENKATESWARA
RAO:
SHRI BOLLA BULLI
RAMAIAH:

Will the PRIME MINISTER be pleased to state :

(a) whether domestic industrial investment has shown steep decline during 1992-93 as reported in the 'Economic Times' dated December 24, 1992;

(b) if so, the reasons therefor;

(c) the number of letters of intent issued and the number registered during 1992-93 as compared to 1991-92; and

(d) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d). The following table shows the Letters of Intent (LOI) issued and Industrial Entrepreneurs Memoranda (IEM) filed during financial year 1991-92:

	LOIs	IEMs
1991-92 (till February)	558	3965
1992-93 (till February)	551	4021

**Construction of Houses Under
Indira Awas Yojana**

4822. SHRI KHELAN RAM JANGDE: Will the PRIME MINISTER be pleased to state :

(a) the per unit cost of construction for the houses to be constructed under the Indira Awas Yojana;

i) Construction of House	- Rs. 8,000-00
ii) Construction of sanitary latrine & smokeless chullah.	- Rs. 1,400-00
iii) Provision of infrastructure & common facilities	- Rs. 3,300-00

Rs. 12,700-00

In difficult areas including the hill areas, unfavourable soil conditions or remote areas, the basic cost of construction of the houses can be upto Rs. 9,800 instead of Rs. 8,000.

(b) and (c). Does not arise.

[English]

Imports of Potassium Permanganate

4823. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state :

(a) whether the huge imports of potassium permanganate during the last few months has affected the interest of domestic producers of potassium permanganate;

(b) if so, the details of actual imports made in terms of quantity, value and rate and how do they compare with the corresponding previous period:

(c) whether the Government have re-

(b) whether the Government propose to fix the cost of construction at, 10,000 rupees per unit; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) The per unit cost of construction of a house under Indira Awas Yojana is as under;

ceived representation from domestic manufacturers of potassium permanganate in this regard;

(d) if so, the details thereof ; and

(e) the steps taken/proposed to protect the interests of domestic manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b). Statistics of import of potassium permanganate in the last few months are not readily available. Data relating to past imports is available in the "Monthly Statistics of the Foreign Trade of India" brought out by the Directorate General, Commercial Intelligence and Statistics, copies of which are available in the library of Parliament.

(c) to (e). A representation has been received in which it has been alleged that large quantities of potassium permanganate are being imported to India. The price at which the product is imported is lower than the price charged by the indigenous procedures. A request has been made in the

representation to protect the indigenous industry from the cheaper imports that are taking place at present. In such a case the industry can avail of the protection under the Customs Tariff (Second Amendment) Act, 198.

Exploitation of Marine Chemicals from Sea Water

4824. SHRI SUDHIR SAWANT: Will the PRIME MINISTER be pleased to state :

(a) whether any survey has been conducted for exploitation of marine chemicals from sea water along the Maharashtra coast line:

(b) if so, the details thereof:

(c) whether Bromine and Magnesium chemicals are proposed to be recovered from sea water along the Sindhudurg and Ratnagiri District coast line: and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) Does not arise.

(c) There is no such proposal, Sir.

(d) Does not arise.

Foreign Investment in Industrial Sector

4825. SHRI ARJUN CHARAN SETHI: Will the PRIME MINISTER be pleased to

refer to the reply given on February 24, 1993 to Starred Question No. 281 and state:

(a) the details of industries in which foreign investments to the tune of Rs. 43008.8 million in different sectors have been made, State-wise; and

(b) the follow up measures taken by the various State Governments thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). The details of industry/sectors in which foreign direct investment to the tune of Rs. 43008.8 million approved after the announcement of the New Policy till 31st December, 1992, are given in the attached Statement. Approvals for foreign collaboration Generally do not indicate location of the projects to be set up and, therefore, state-wise bread up of industrial projects set up with foreign collaboration are not centrally maintained.

After getting Government's approval for foreign investment, an entrepreneur has to take several effective steps for implementing the project. Besides, the gestation period of an industrial project also veenes from industry to industry and project to project. These approvals have been issued only after the announcement of New Industrial Policy in July, 1991 and , therefore it is too early to expect substantial implementation/ inflow of foreign investment materialising from these approvals.

Most State Governments are however seeking to develop a matching response to the liberalisation measures introduced by the Central Government. These include, inter-alia, action to introduce transparent procedure, eliminate delays, expedite clearances, provide escort services to investors etc.

STATEMENT

Sector-wise Foreign Collaboration approvals during the Post-Policy Period (August 91 to December 92)

Sl No	Name of the Industry	Total	Tech	Fin	Amount	(Rs in Million)	%age with total F E
1	2	3	4	5	6	7	7
1	Metallurgical Industries	97	65	32	743.1	1.72	1.72
	Fuels (i) Power	3		3	854.8	1.99	1.99
	(ii) Oil Refinery	11	2	9	13552.3	31.51	31.51
	(iii) Others	29	19	10	657.0	1.53	1.53
3	Boilers & Steam	13	11	2	8.5	0.02	0.02
4	Prime Movers (other than Elect Generators)	-	-	-	-	-	-
5	Electrical Equipment	395	234	161	4578.8	10.65	10.65
6	Telecommunication	52	33	19	1324.4	3.08	3.08

Sl No	Name of the Industry	(Rs in Million)						
		Total	Tech	Fin	Amount	%age with total FE		
		3	4	5	6	7		
1	2							
7	Transportation	109	77	32	1654.5	3.85		
8	Industrial machinery	288	210	78	1158.9	2.69		
9	Machine Tools	34	21	13	79.9	0.19		
10	Agricultural machinery	10	7	3	55.4	0.13		
11	Earth Moving Machinery	15	10	5	6.3	0.01		
12	Misc Mechanical & Engg Ind	88	56	32	376.4	0.88		
13	Commercial Office & Household Equipments	19	13	6	638.0	1.48		
14	Medical & Surgical Equipment	12	4	8	38.5	0.09		
15	Industrial Instruments	49	31	18	167.3	0.39		
16	Scientific Instruments	21	7	14	345.5	0.80		

Sl No	Name of the Industry	(Rs in Million)					%age with total FE
		Total	Tech	Fin	Amount		
1	2	3	4	5	6	7	
17	Mathematical Surveying & Drawing instruments	-	-	-	-	-	-
18	Fertilizers	5	4	1	99	0.92	
19	Chemicals (other than Fertilizers)	326	222	104	5020.3	11.67	
20	Photographic Raw Film & Paper	3	2	1	79.0	0.18	
21	Dye Stuffs	1	-	1	0.8	0.01	
22	Drugs & Pharmaceuticals	29	17	12	309.6	0.72	
23	Textiles (including those dyes printed or otherwise eprocessed)	53	20	33	1533.8	3.57	
24	Paper & Pulp including paaper products	26	21	5	201.5	0.47	
25	Sugar	-	-	-	-	-	
26	Fermentation Inds	10	4	6	49.9	0.12	

Sl.No	Name of the Industry	(Rs. in Million)						
		Total	Tech	Fin	Amount	%age with total F.E.		
1	2	3	4	5	6	7	7	
27.	Food Processing Inds	90	25	65	4400.4	10.23		
28.	Vegetable Oil & Vanaspati	9	2	7	74.4	0.17		
29.	Soaps, Cosmetics & Toiler Preparations	3	1	2	188.6	0.44		
30.	Rubber Goods	24	17	7	34.5	0.08		
31.	Leather, Leather Goods and Pickers	21	5	16	281.3	0.65		
32.	Glue & Geelatin	-	-	-	-	-		
33.	Glass	14	10	4	10.9	0.03		
34.	Ceramics	40	19	21	291.9	0.68		
35.	Cement & Gypsum Products	6	10	6	188.2	0.44		
36.	Timber Products	1	1	-	-	-		
37.	Defence Inds.	1	1	-	-	-		

Sl.No	Name of the Industry	(Rs. in Million)						%age with total F.E.		
		Total	Tech	Fin	Amount	3	4		5	6
1	2	3	4	5	6	7				
38.	Cigarettes	1	-	1	120.0					0.28
39.	Consultancy Services	52	21	31	156.9					0.36
40.	Service Sector	41	8	33	805.0					1.87
41.	Hotel & tourism	19	5	14	214.7					4.99
42.	Tradingt Company 43	-	43	54.3	0.13					
43.	Misc. Industries	81	45	36	810.5					1.88
Total		2154	1260	894	43,008.8					100.00

[Translation]

Nehru Rozgar Yojna

4827. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the central subsidy provided for improving the housing and shelter facilities under Nehru Rozgar Yojna is less during 1991-92 as compared to 1989-90 and 1990-91;

(b) if so, the details thereof; and

(c) the steps taken by the Government to make the said scheme successful and to increase the amount of subsidy?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P.K. THUNGON): (a) and (b). Yes, Sir. Central subsidy to the tune of Rs. 1088.00 lakhs had been released to HUDCO for improving housing and shelter facilities of beneficiaries belonging to the economically weaker sections in urban areas under the Nehru Rozgar Yojana (NRY) during the year 1991-92 as compared to Rs. 2375.00 lakhs and Rs. 2510.00 lakhs released for the years 1989-90 and 1990-91 respectively.

(c) The Government has taken several steps for the effective implementation of the Scheme such as (i) meetings with nodal officers for the Nehru Rozgar Yojana in the State Governments/Union Territories; (ii) field visits; and (iii) meetings with the Regional Chiefs of the Housing and Urban Development Corporation (HUDCO). The Government considers the amount of subsidy released at present to be adequate.

Atomic Policy

4828. SHRI DATTATRAYA BANDARU:
SHRI RAJENDRA AGNIHOTRI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to amend its atomic policy;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVENSH CHATURVEDI): (a) No, Sir.

(b) Does not arise.

(c) Since the present policy is working satisfactorily, no change is contemplated.

[English]

Finding Pattern Under UBSP

4829. SHRI VIJAY NAVAL PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to change the funding pattern of the Urban Basic Services for the Poor during the Eighth Plan,

(b) if so, the details thereof;

(c) whether the Government monitored the working of existing schemes of UBSP;

(d) if so, the achievements and shortcomings noticed thereof; and

(e) the steps proposed to ensure effective implementation of the schemes of UBSP?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P.K. THUNGON): (a) and (b). During the Eighth Plan period, the Government intends to implement the scheme of Urban Basic Services for the Poor (UBSP) with the Central

Government contributing 60% and the State Governments/UTs contributing 40% of the total expenditure.

(c) to (e). Government has been monitoring the scheme of UBSP on a regular basis. The objectives of converging physical and social inputs at the slum level relating to basic services such as water and sanitation on the one hand and health and educational and rehabilitative services on the other hand is a complex area for implementation. The Government has taken the following steps to bring about this convergence;

- i) Encouraging the State Govts. U.Ts. to set up suitable Nodal Agencies/Cells/ Committees for monitoring the scheme at the State and District level;
- ii) By promptly providing clarifications with regard to Guidelines for implementing the Scheme;

Drinking Water Problem in Villages of Bihar

4830. SHRI BHUBANESHWAR PRASAD MEHTA:
SHRI SURYA NARYAYAN IN YADAV: ..

Will the PRIME MINISTER be pleased to state :

(a) the number of villages in Bihar where drinking water facility is not available;

(b) whether the Government of Bihar has sent any scheme in this regard to the Union Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) There are no 'No Source' problem villages in Bihar.

(b) and (c). Do not arise. However, the

State Government of Bihar has sent a scheme on 24.3.1993 for 957 sanitary wells for partially covered villages at an estimated cost of Rs. 479.457 lakhs for technical clearance under Accelerated Rural Water Supply Scheme.

[Translation]

Funds to Uttar Pradesh For Housing Colony

4831. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount provided by the Union Government to the Government of Uttar Pradesh for construction of Housing Colony during the last three years and in 1993-94; and

(b) the number of persons benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P.K. THUNGON): (a) and (b). Housing being a State subject, the State Govts. are free to formulate their own schemes and implement them with funds from State budget and institutional finance. Govt. of India does not provide financial assistance directly any State Govt. for urban housing projects.

However, Central subsidy is released to the State Govts. Through HUDCO alongwith loan from HUDCO under the ongoing centrally sponsored schemes of Nehru Rozgar Yojana of which Shelter Upgradation is a component and Night Shelter and Sanitation Facilities for Footpath Dwellers.

Under the scheme of Housing and Shelter Upgradation (Shasu) as part of Nehru Rozgar Yojana since Oct. '89, HUDCO has reported that it has sanctioned 57 schemes worth more than Rs. 52 crores (loan and subsidy) submitted by the State

of Uttar Pradesh, these schemes involve upgradation of 1.33 lakhs dwelling units.

Under the Night Shelter Scheme, 9 schemes involving Central subsidy of Rs. 88.69 lakhs has been sanctioned to Govt. of U.P. for provision of night shelter facilities to 8869 footpath dwellers, since 1990-91 State-wise allocation for 93-94 under these schemes is not made.

[English]

Exports by Indian Rare Earth

4832. SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state :

	1990-91	1991-92	1992-93 (Provisional)
	MT	MT	MT
Ilmenite	6,000	-	12,470
Zircon	-	1,492	2,000
Garnet	1,918	2,130	1,744
Monazite	400	-	-

(b) There was unprecedented recession in the beach sand minerals industry all over the world during the last three years due to the slump in demand of Titanium Dioxide pigment and this has affected the export of mineral sands especially Ilmenite. The Company's sustained efforts nevertheless led to the securing of an order for a shipload of Manavalakurichi-Ilmenite during the current year i.e. 1992-93. The Company has also been successful in exporting zircon sand by improving the quality of the product in the face of extremely fierce competition in the international market.

Besides, export of Guarantee Sand has been sustained in each of the three years. The Company will continue to make all efforts of maintaining this momentum of exports in the years ahead.

(a) the quantum of export of Indian Rare Earth mineral sands processed in the Manavalakurichi Rare Earths Factory, Kanyakumari for the past three year; and

(b) the steps taken by the Government for increasing the Export of the Indian Rare Earth minerals?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHOVNESH CHATURVEDI): (a) The productwise exports of mineral sands by the Manavalakurichi (Kanyakumari) Plant of Indian Rare Earths Ltd. during the last three years are as follows:

Houses Built in Orissa Under Indira Awaas Yojana

4833. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state .

(a) whether a large number of houses built in Orissa under the Indira Awaas Yojana are in a dilapidated condition;

(b) if so, whether it is due to the substandard material used in these houses;

(c) whether the Government propose to investigate the matter and take appropriate action; and

(d) the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) and (b). The Government of Orissa has reported that it is not a fact that a large number of IAY houses built in Orissa are in dilapidated condition. They have informed that except thirty houses in Koraput district, no other house has been built under IAY with sub-standard materials. The IAY houses dilapidated are due to natural calamities like cyclone/flood/whirlwind etc.

(c) and (d). Field officials of the State Government have been directed to take corrective measures for repair/restoration of the dilapidated IAY houses.

[Translation]

Implementation of Equal Pay for Equal work in Nationalised Mills

4834. SHRI SURABHANU SOLANKI : Will the Minister of TEXTILES be pleased to state:

(a) whether the principal of equal pay for equal work has been implemented in the nationalised textile mills; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). Wages of workmen in the Textile Industry, including the Nationalised mills, are based on the region-cum-industry principle. Such wages are settled through bipartite/tripartite negotiations or by awards of industrial Courts/Tribunals etc. The staff working in subsidiary offices of Nationalised mills are paid on the pattern of scales of pay applicable to Public Undertakings belonging to Central Government as their nature of duties is different.

Foreign Consultants for Public Sector Undertakings in Gujarat

4835. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have utilised the services of some foreign consultants for preparing a comprehensive restructuring plan for reducing the number of employees in some public sector undertakings in Gujarat and to overcome their deficit;

(b) if so, the details of these undertakings;

(c) whether the World Bank has provided funds for this consultancy; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHLI): (a) There are only two Central Govt. Public Sector Enterprises as on 31-3-1992 in Gujarat. They have intimated that they have not utilised the service of foreign consultants.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[English]

Sale of Sub-Standard Pulses by Kendriya Bhandar

3836. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the instances of selling the poor quality, adulterated and infest eaten pulses in the Kendriya Bhandar are on the increase;

(b) if so, the number of complaints received in regard to the above in the last twelve months, month-wise, and the action taken thereon;

(c) whether the Kendriya Bhandar is charging substantial margin of profits in the sale of pulses; and

(d) if so, the steps taken to ensure the sale of good quality of the pulses?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir, Kendriya Bhandar adds overheads not exceeding 8% and handling packing costs while fixing the sale price.

(d) Does not arise.

Desert Development Proposal for UNA District of Himachal Pradesh

4837. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state :

(a) whether any Desert Development proposal has been received by the Union Government from the Govt of Himachal Pradesh for the development of Una district:

(b) if so, whether the proposal has been approved

(c) the details thereof ; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) A proposal to include Una block of Una district, under Desert Development Programme and remaining three blocks of this district: namely, Amb, Bangana and Gagret under Drought Prone Areas Programmes has been received from the Government of Himachal Pradesh.

(b) to (d). Proposals for inclusion or exclusion of blocks from Desert Development Programme and Drought Prone Areas

Programme will be examined by a separate Committee.

Survey for Drinking Water Supply in Villages

4838. SHRIMATI VASUNDHRA RAJE: Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to undertake a country-wise survey on the present position of drinking water supply in different villages of the country in order to find out the number of villages where potable water has been supplied;

(b) if so, the date by which the survey is likely to be completed;

(c) whether the State Governments have been given instructions in the matter; and

(d) the steps taken by the State Governments in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAJI H PATEL): (a) Yes, Sir. A survey of status of drinking water supply in rural habitations has been undertaken. The Survey consists of two parts viz Part I relating to drinking water situation in rural habitations and Part II about quality of drinking water.

(b) the results of Part I and Part II of the Survey are expected by April, 1993 and June, 1993 respectively.

(c) Yes, Sir.

(d) The State Government have already undertaken the Survey and results are expected soon as mentioned in (b) above.

Drinking Water in Rural Areas

4839. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state

(a) whether the people in rural areas are yet to be provided with sustainable sources of clean drinking water;

(b) if so, the reasons thereof and

(c) the number of villages which are yet to be provided with sustainable source of clean drinking water, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAM BHAI H. PATEL): (a)

As per reports received so far, only 1498 'No Source Problem villages were left to be provided with safe drinking water facilities. All other problem villages/habitations have been covered fully or partially with safe drinking water facilities.

(b) Question does not arise as only a small number of problem villages remained to be covered and are expected to be covered by 31.3.1993.

(c) The State-wise break-up of the left over 'No Source' problem villages is as under:-

	<i>State</i>	<i>No. of No Source Villages</i>	<i>At the end of</i>
1.	Assam	12	2/93
2.	Gujarat	14	2/93
3.	Himachal Pradesh	18	2/93
4.	Jammu & Kashmir	268	1/93
5.	Madhya Pradesh	3	1/93
6.	Maharashtra	29	2/93
7.	Meghalaya	582	2/93
8.	Orissa	221	1/93
9.	Punjab	102	12/92
10.	Rajasthan	75	2/93
11.	Tripura	8	12/92
12.	Uttar Pradesh	166	1/93

Funds to Meghalaya by HUDCO

4840. SHRI PETER G. MARBANIANG:
Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the amount of loan advanced to

Meghalaya by HUDCO during each of the last three years;

(b) the amount of loan repaid so far; and

(c) the housing schemes of Meghalaya pending with HUDCO for approval?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The amounts of loan sanc-

tioned and released to various borrowing agencies in Meghalaya by HUDCO during the last three years is reported by HUDCO to be as under:-

Year	Loan Sanctioned (Rs. in crores)	Loan released
1990-91	6.16	1.63
1991-92	7.49	2.02
1992-93 (upto 28.2.93)	2.14	1.51

(b) Against the total loan release of Rs. 5.68 crores to different agencies in Meghalaya since its inception, HUDCO has received a repayment of Rs. 0.36 crores from them.

(c) HUDCO has reported that no housing scheme from Meghalaya is pending for approval of HUDCO.

Jute Sector

4841. SHRID.VENKATESWARARAO: Will the Minister of TEXTILES be pleased to state:

(a) whether the High-powered Committee constituted by the Government on the development of jute section has recommended that the jute mills which do not modernise production of value added diversified jute products are not likely to get incentives/assistance;

(b) if so, the number of jute mills modernised for production of such products; and

(c) the other incentives the Government propose to give to the jute mills during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). High-Powered Committee on Jute Sector has recommended

that diversification should be prior condition for support to the jute sector.

(c) Govt. have taken several measures for the development of the jute industry including, inter alia, creation of Jute Modernisation Fund to cater to the modernisation requirements of the jute industry, creation of a special Jute Development Fund to rejuvenate the jute economy, enactment of legislation prescribing the mandatory packing of specified commodities is jute, extension of fiscal, monetary and marketing support, etc.

Central Projects in Orissa

4842. SHRI ARJUN CHARAN SETHI: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 1381 on March, 3, 1993 and state:

(a) the names of the Central Projects located in Orissa in which schemes of expansion, diversification and modernisation are being taken up during the current Five Year Plan; and

(b) the details of the investment likely to be made each of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUS-

TRY) (SHRIMATI KRISHNA SAHI): (a) and (b). The details of central projects located in Orissa including their capacity, original and anticipated date of commissioning together with originally revised and anticipated cost over Rs. 100 crores under Central Public Enterprises which were under implementation as on 31-3-1992 are given at pages 43-48 of Volume-I of Public Enterprises Survey 1991-92 laid in the parliament on 26-2-1993. The project-wise details also covers the schemes of expansion, diversification and modernisation.

[*Translation*]

FCI, Gorakhpur

4043. SHRI GAYA PRASAD KORI: Will the PRIME MINISTER be pleased to state :

(a) whether the Gorakhpur unit of Fertilizer Corporation of India is lying closed for more than one year;

(b) whether there is any proposal for its revival; and

(c) if so, the time by which this unit is likely to become operational again?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) and (c) Based on detailed health survey of the plant, the Board of Directors of Fertilizer Corporation of India has preferred setting up of a new naphtha based ammonia-urea plant at the existing site. However, since FCI has been formally declared sick by the Board for Industrial and Financial Reconstruction (BIFR) under the Sick Industrial Companies (Special Provisions) Act, 1985, any revival package for FCI, including Gorakhpur Unit, is to be evaluated in the context. Therefore, no time frame for the plant becoming operational can be indicated at this stage

Supply of Imported Cotton to Weavers

4844. SHRI CHHITUBHAI GAMIT: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to distribute the imported cotton through weavers group;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI VENKAT SWAMY): (a) to (c). The Government has not imported any cotton in last few years. Therefore, the distribution of imported cotton through the weavers group does not arise.

[*English*]

NRI Investment in Housing Sector

4845. SHRI MANORANJAN BHAKTA: SHRI GEORGE FERNANDES:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have constituted a nodal cell under the National Housing Bank for Coordinating decision on policy and procedures relating to NRIs investment in housing and real estate;

(b) whether the Union Government have approved a scheme for NRIs investment in housing and real estate development ; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c) Yes, Sir. The broad details of

the Scheme are given in the attached Statement.

STATEMENT

Broad Details of the Scheme for NRI Investment in Housing and Real Estate Development.

i) The scheme will cover investment by NRIs with foreign citizenship and Indian passports in housing and real estate ventures, housing finance institutions building material units etc. in terms of existing investment guidelines. It will also make it easier and attractive for intending NRIs in various countries to acquire, rent gift property and reside in housing colonies in different cities so long as they make payments in foreign exchange. They can repatriate original investment after minimum initial lock in period of three years. Repatriation of income and dividends after taxation in respect of manufacture of building materials, participatory ventures in real estate and in housing finance institutions will be permitted through enabling notifications by Reserve Bank of India.

ii) A Nodal Cell has been set up in National Housing Bank for coordinating decisions on policies and procedures relating to NRI investment with representation of all concerned agencies and nominees of State Government. This will be supervised by Ministry of Urban Development.

iii) A joint sector Rating Agency will be set up to grant approved status/accreditation to public and private builders conforming to established criteria.

iv) On the strength of the approved status of builders necessary clearances in respect of the builder's project will be given for the construction and provision of services at the local level by State and city agencies.

v) Upto 5% of sale proceeds in each scheme subject to a ceiling of Rs. 25 lakhs exclusive of the foreign exchange for travel and advertisement will be released in foreign

exchange to the builders towards expenses for marketing the houses including payment of commission and promotion of schemes on an international basis.

vi) NRIs are also permitted to acquire, hold, transfer or dispose off properties by way of sale or inheritance, provided were properties are acquired by purchases, they are for benefited residential purpose of purchases and the sale consideration is met out of foreign exchange. They will also be permitted to let out the properties on rent.

vii) Gifting of properties by NRIs to relatives will be freely permitted subject to taxation without the requirements of prior permission. NRIs can acquire upto two houses provided the purchase is effected with foreign exchange.

viii) The required permission for purchase of the house under Section 269 UC of Income Tax Act will be given by the Income Tax Department within 15 days to 30 days.

{Translation}

Sajjan Textile Mill, Madhya Pradesh

4846. DR. LAXMINARAYAN PANDEYA: Will the Minister of TEXTILES be pleased to state:

(a) whether Sajjan Textile Mill in Ratlam, Madhya Pradesh is in the category of sick mills;

(b) whether the Government have received any proposals for running this mill on cooperative basis; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) Yes, Sir.

(c) The State Government of Madhya Pradesh had requested for financial assistance amounting to Rs. 290 lakhs as equity contribution from Central Government for running M/s. Sajjan Mills, Ratlam by Worker Cooperatives. The Central Government does not have any Scheme which provides equity contribution for taking over/running of the sick mills by Workers' Cooperatives.

Cases Pending in Central Administrative Tribunal, Bombay

4847. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) the number of cases pending before the Bombay Bench of Central Administrative Tribunal, as on March 1, 1993;

(b) the break-up of vacant posts of judges in the above Tribunal and the time since when these are lying vacant;

(c) the reasons for not filling up of the above posts so far; and

(d) the time by which these posts are proposed to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) The number of cases pending before the Bombay Bench of Central Administrative Tribunal as on 1st March, 1993 was 2364.

(b) As on 1.3 1993, no posts of Vice Chairman or Member was vacant in the Bombay Bench of the Central Administrative Tribunal.

(c) and (d). Does not arise

[English]

Master Plan for Hilly/Backward Areas

4848. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to increase the outlay for Rural Development During 1993-94;

(b) whether the Government have prepared any master plan to ensure optimum utilisation of these funds and to check the misuse of these funds;

(c) if so, the details thereof;

(d) whether the Government have involved, or propose to involve environmentalists and social scientists in planning and implementation of such master plan;

(e) whether due importance is likely to be given to the water, fuel and fodder problems of hilly, deserts and backward areas in the master plan; and

(f) if so, the details thereof?

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) to (f). It is proposed to increase the outlay for rural development during 1993-94 to Rs. 5,010 crore as against Rs. 3,100 crore in 1992-93.

The Funds for Hilly Area Development Programme (HADP) for the VIIIth Plan are Rs. 1,450 crores, for 1992-93 the outlay is Rs. 290 crores and for 1993-94, the outlay is Rs. 320 crores.

The planning and development of an area and allocation of funds for the purpose is primarily the responsibility of the concerned State Government. In this, the Central Government helps the States through the mechanism of 'modified formula'. Special

Area Programme and devolution of non-plan resources by the Finance Commission.

For Hill areas, especial central assistance is given under Special Area Programme, i.e. Hill Area Development Programme (HADP). The programme has been in operation since the inception of Vth Five Year Plan. The basic objective of HADP has been socio-economic development of the hills and the people living there in harmony with the ecology of the area. The programmes implemented under HADP have, therefore, aimed at promoting the basic life-support systems with sustainable use of natural resources. In the implementation of these programmes efforts are made to involve environmentalists and social scientists.

Although no Master Plan has been prepared, strict vigil is kept to optimum utilisation of funds by the States/UTs through Progress Reports, Review Meetings and field visits

Concessions to Cement Units

4849. SHRI BOLLA BULLI RAMAIAH:
SHRI D. VENKATESWARARAO:

Will the PRIME MINISTER be pleased to state :

(a) the details of concession/incentives proposed to be given by the Union Government to the various cement units in the Eighth Plan;

(b) the extent to which more investment is proposed in the cement sector during the period; and

(c) the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) At present, there is no proposal to give any further fiscal incentives to the cement sector.

(b) and (c). Cement industry is a De-licensed sector. It is expected that an additional capacity of 25 million tonnes would need to be added by the terminal year of the Eighth Plan for which industry would be expected to arrange for an investment of about Rs. 7,000 Crores.

Cost Escalation of Central Project

4850. SHRI SYED SHAHABUDDIN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to refer to the reply given on March, 3, 1993 to Starred Question No. 123 and state the details of each project, its original estimated cost and date of completion, the actual date of commencement, the estimated cost at the commencement and the estimated cost at the time of completion?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): In the answer of Lok Sabha Starred Question No. 123, it was, inter-alia, stated that twenty (2) central sector projects were not likely to be completed in 1992-93. The details asked in respect of these projects are given in the enclosed statement.

PAGE NO 253

STATEMENT

Sl No	Project	Date of Govt Approval (or Date of Commencement)	Cost (Rs Crores)		Completion Date	
			Original (or at commencement)	Anticipated to completion (as on 31 12 92)	original	Anticipated (as on 31 12 92)
1	2	3	4	5	6	7
COAL						
1	Katras UG	10/79	91 81	91 81	03/84	03/94
2	Kalidaspur U G	11/86	47 96	47 96	03/93	07/96
3	Amlohn Oc	06/82	323 32	527 11	03/90	03/95
4	400KV Trans lines St-2	08/86	250 71	388 10	02/91	04/93
PETRO & NATURAL GAS						
5	Addl/ Sec Processing Fac	02/87	635 00	757 24	05/92	06/93
6	BH-25 Development	10/88	74 96	106 33	10/90	12/93
POWER						
7	Chamera Hep	04/84	809 29	2290 00	04/90	06/93

Sl.No	Project	Date of Govt. Approval (or Date of Commencement)	Cost (rs Crores)			Completion Date	
			Original (or at commencement)	Anticipated to completion (as on 31.12.92)	Anticipated to completion (as on 31.12.92)	original	Anticipated (as on 31.12.92)
1	2	3	4	5	6	7	
RAILWAYS							
8	Thangundi- Chegonta, SCR	04/89	29.77	29.77	06/92	03/94	
9.	Mankhurd Belapur Ext MTP	02/86	75.74	287.11	10/90	07/93	
10.	Adl. Lines - Andhra Bandra, MTP	03/84	46.61	85.00	03/92	12/93	
11.	Koraput- Raagada, Ser	03/82	112.00	350.45	03/87	10/93	
12.	Mathura- Alwar, Cr	03/85	34.75	70.50	12/92	12/93	
13.	60 Loco New Diesel Shed Cr	03/89	21.07	21.07	03/92	03/95	
SURFACE TRANSPORT							
14.	Acquisition of Vessels, CIWTC	02/87	63.80	68.80	03/90	03/94	
15.	Haldia; II Oil Jetty	02/86	35.71	70.26	02/89	05/93	
16.	Cochin: Cont Hand Fac.PII	02/88	53.11	60.55	01/91	04/93	

Sl.No	Project	Date of Govt. Approval (or Date of Commencement)	Cost (rs. Crores)			Completion Date	
			Original (or at commencement)	Anticipated to completion (as on 31.12.92)	Anticipated original	Anticipated (as on 31.12.92)	
1	2	3	4	5	6	7	
17.	Varanasi Bypass, II Br On Ganga	01/86	41.60	51.00	12/90	12/94	
18.	Madras Villupuram Section Dev. NH45	01/86	45.60	72.00	06/90	10/93	
19.	Sirhind Julandhar Section Dev. NHI	01/86	66.00	70.00	06/90	12/93	
20.	Nhava Sheva Link (NH4B)	01/87	30.66	30.66	05/90	03/94	

U. G. = Under Ground, OC = Open Cast, HEP = Hydro Electric Project, CR = Central Railway, SCR = South Central Railway, SER = South Eastern Railway, MTP = Metro Transport Project

Data Collection Through Remote Sensing

4851. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state :

(a) the various programmes and activities undertaken for data collection in the country through remote sensing ;

(b) whether the Government have examined the cost factor vis-a-vis progress in the collection of data;

(c) if so, the details thereof: and

(d) the brief outline of work undertaken through remote sensing during the last three years?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) Department of Space has established modern facilities for reception, processing and dissemination of data from remote sensing satellites and aircraft at National Remote Sensing Agency (NRSA), Hyderabad. Remote Sensing data on an operational basis are being received from Indian Remote Sensing Satellites -IRS- 1A/1B which image the country once in very 11 days. Meteorological data from Indian National Satellites -INSAT-1D & INSAT-2A - and National Oceanographic & Atmospheric Administration NOAA) satellite of USA are also collected. Augmentation of facilities for receiving data from next generation Indian Remote Sensing Satellites (IRS-1C/1D) which have improved spatial and spectral resolution is currently under progress. Airborne data from several state-of-the-art sensors including synthetic Aperture Radar (SAR) and Side-Looking Airborne Radar (Slar) are also being collected and provided to several users for their specific projects.

The remote sensing data are being used in various national, regional and location specific application programmes by Central and State Government User Departments.

(b) and (c). Yes, Sir. The synoptic, multispectral and repetitive coverage provided by the remote sensing satellite has been found to be highly beneficial for obtaining timely, accurate and reliable data essential for management of natural resources, environmental monitoring, meteorological forecasting, disaster management, etc.

Surveys using remote sensing techniques are also much cheaper in cost compared to conventional means of data collection. The costs of the Indian Remote Sensing Satellites and their data are less as compared to the cost of foreign satellites and their data.

(d) Some of the major works taken up using remotely sensed satellite data during the last three years are:

- Integrated surveys for Sustainable Development for selected watersheds in 157 districts using satellite and socio-economic data
- Crop acreage and yield estimation for major crops like rice, wheat, sorghum, cotton, groundnut etc.
- Ground Water potential zone mapping for the entire country.
- Biennial forest cover mapping of the country
- Snow cover mapping and prediction of snow melt run-off.
- Generation and dissemination of fisheries prospect Maps.
- Agriculture/inland water fisheries development.
- Environmental impact assessment of mining and superthermal power complexes.
- Flood mapping and damage assessment for major Indian rivers.

- Nationwide landuse/land cover mapping for different agro-climatic zones planning.
- Nationwide wasteland mapping to identify type and extent of wastelands at village level.
- Urban planning and sprawl monitoring.
- Regional mineral targetting using remote sensing and conventional data.
- Meterological forecasting.
- Disaster warning services for cyclone affected areas.

Schemes for Rural Development

4852. SHRIMATI MAHENDRA KUMARI.
SHRI MAHESH KANODIA:
SHRI RAJENDRA AGNIHOTRI:

Will the PRIME MINISTER be pleased, to state :

(a) whether the Government have formulated some rural development schemes during the last three years,

(b) if so, the details thereof;

(c) the funds allocated by the Govern-

ment in the Eighth Five Year Plan for each of these schemes, State-wise; and

(d) the time by which these schemes are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). The Major ongoing rural development programmes/schemes implemented during the last three years are (i) Integrated Rural development programme (IRD), (ii) Jawhar Rozgar Yojana (JRY), (iii) Accelerated Rural Water Supply Programme (ARWSP), (iv) Drought Prone Area Programme (DPAP) and (v) Desert Development Programme (DDP).

(c) An amount of Rs. 30,000 crore has been allocated for rural development programmes/schemes during the 8th Five Year Plan. The total allocation for rural development programmes during the first two years (1992-93 and 1993-94) of 8th Five Year Plan is Rs. 3,100 crore and Rs. 5, 010 crore respectively. The State-wise allocation from 1992-93 in respect of the major rural development programmes is given in the enclosed Statement. State-wise allocation for 1993-94 and subsequent year of the 8th plan have not yet been finalised.

(d) All these ongoing programmes will continue to be implemented in the 8th Five Year plan.

STATEMENT

Allocation under IRDP JRY ARWSP DPAD and DD during 1992-93

Sl No	Name of the States/UTs	(Rs in lakhs)						
		IRDP	JRY	ARWSP	DPAP	DDP	DPAP	DDP
1	2	3	4	5	6	7		
1	Andhra Pr	4880 00	18693 20	2547 00	1203 00	-	-	-
2	Arunachal Pr	416 00	322 51	462 00	-	-	-	-
3	Assam	1332 00	4988 36	1370 00	-	-	-	-
4	Bihar	9778 00	37517 48	2999 00	828 00	-	-	-
5	Goa	86 00	348 46	55 00	-	-	-	-
6	Gujarat	2010 00	7891 05	1633 00	746 00	225 00	-	-
7	Haryana	480 00	1979 28	999 00	5 00	425 00	-	-
8	Himachal Pradesh	172 00	1107 26	642 00	-	200 00	-	-
9	J K	240 00	1571 74	1916 00	214 50	300 00	-	-
10	Karnataka	3054 00	11762 09	2342 00	1249 00	-	-	-
11	Kerala	1660 00	6238 34	1191 00	-	-	-	-

Sl.No	Name of the States/UTs	IRDP	JRY	ARWSP	DRAP	DDP
1	2	3	4	5	6	7
12.	Madhya Pradesh	6472.00	25750.93	2819.01	809.00	-
13.	Maharashtra	5228.00	19920.80	3396.00	809.00	-
14.	Manipur	38.00	413.36	308.00	-	-
15.	Meghalaya	116.00	483.68	420.00	-	-
16.	Mizoram	174.00	203.75	129.00	-	-
17.	Nagaland	182.00	518.46	422.00	-	-
18.	Orissa	3198.00	12771.76	422.00	-	-
19.	Punjab	498.00	1634.30	424.00	-	-
20.	Rajasthan	3118.00	12489.26	4183.00	514.00	3800.00
21.	Sikkim	34.00	188.76	372.00	-	-
22.	Tamil Nadu	4382.00	16798.61	2019.00	657.00	-
23.	Trpura	136.00	536.90	350.00	-	-
24.	Uttar Pr.	13062.00	49832.36	4724.00	1386.00	-

SI No	Name of the States/UTs	1	2	3	JRY	4	5	6	7
				IRDP			ARWSP	DRAP	DDP
25.	West Bengal			5460.00	21249.26		1824.00	517.50	-
26.	A & N. Islands			43.00	152.70		40.00	-	-
27.	Chandigarh			-	-		-	-	-
28.	D & N. Haveli			9.00	82.89		13.00	-	-
29.	Daman & Diu			17.00	48.83		22.00	-	-
30.	Delhi						14.00	-	-
31	Lakshadweep			4.00	76.55		10.00	-	-
32	Pondicherry			35.00	149.49		26.00	-	-
	All India			66222.00	255622.39		39000.00	10223.00	4950.00

[*Translation*]

Textile Training Centres in Gujarat

4833. SHRI N.J. RATHVA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to set up some Textile Training Centres in Gujarat;

(b) if so, the details thereof, location-wise ; and

(c) the time by which these Centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b) Yes, Sir. The Government have already approved a Powerloom Service Centre at Dholka (Gujarat) under Mantra' During 1992-93.

(c) Necessary sanction has been issued to set up the Centre.

Setting up of Heavy Industries

4854. SHRI GAYA PRASAD KORI: Will the PRIME MINISTER be pleased to state :

(a) the number of heavy industries the Government propose to set up in near future;

(b) the number of these industries likely to be set up in Uttar Pradesh;

(c) whether the Government propose to set up any such industry in undeveloped areas of Gautha-Jalaun of Uttar Pradesh;

(d) if so, the details thereof ; and

(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (e). The

present Government policy does not favour creation of new Public Sector Undertakings. However, creation Central Sector Investment Projects, where schemes of expansion, diversification, modernisation etc., are being undertaken, are located in Uttar Pradesh. The details of Projects costing more than Rs. 100 crores together with their location under Central Public Sector Enterprises under implementation are given at pages 43-48 of Volume-I of Public Enterprises Survey 1991-92, laid in both the Houses of Parliament on 26.2.1993.

[*English*]

Conversion of Leasehold into Freehold

4855. SHRI MANORANJAN BHAKTA:
DR. RAMESH CHAND TOMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether conversion of flats and built up land plots measuring upto 150 sq. meters into freehold has been made optional in the capital; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) In accordance with the scheme of conversion launched on 14.2.1992, the conversion of leasehold tenure of land in respect of flats and built up plots upto 150 sq. meters was compulsory. However, keeping in view the representations received for rationalising the scheme, it has been decided to make conversion optional. Thus the lessees not have the option either to convert to freehold tenure or continue to be governed by the lease terms.

Divesting of Ministry

4856. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to divest her Ministry of those strenuous functions as recommended by the National Commission of Urbanisation in its report;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) and (c). Does not arise

Hydrological Maps

4857. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have prepared Hydrological Maps, indicating availability of water-resources in the country,

(b) if so, the details thereof,

(c) whether the Government have taken the help of satellites in preparing such maps; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (d). Hydrogeological map on a scale of 1:5 million has been brought out by the Central Ground Water Board. Hydrogeological map repre-

sents the scientific base for the planning and implementation of Ground Water Supply Projects for development or protection. It provides hydrogeological environment and groundwater regime conditions prevailing in the country. Under National Drinking Water Technology Mission the entire country has been mapped by the Department of Space of hydrogeomorphological features which indicate groundwater potential zones through remotely sensed data on 1:2,50,000 scale and also for selected areas on 1:50,000 scale.

The satellite images contain regional features of ground water interest (such as satellite lineament). Some of the lineaments depicted on Hydrogeological Map of India are taken from satellite images.

Proposals Received by Capart

4858. SHRI PETER G. MARBANI-ANG:
SHRI RAM LAKHAN SINGH YADAV
MOHAMMAD ALI ASHRAF FATMI:
SHRI THAYIL JOHN ANJALOSE

Will the PRIME MINISTER be pleased to state:

(a) whether Council for Advancement of people's Action and Rural Technology has received any proposals from the State Governments during 1992-93;

(b) if so, the details thereof, State-wise; and

(c) the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) to (c). No, Sir. No financial assistance is granted by CAPART to the State Governments. The Council provides assistance only to the voluntary organisations regis-

tered under the Societies Registration Act, 1960.

Grievances of IAS/IRS OFFICERS

4859. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned 'IAS dominance angers IRS officers' appeared in the Indian Express dated February 19, 1993;

(b) if so, the facts thereof; and

(c) the steps taken to look in the grievances of Indian Revenue Officers.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) and (c) It would be examined.

[*Translation*]

Project for Slum Colonies

4860 SHRI RAM BADAN Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Uttar Pradesh has submitted any projects for the persons living in slum colonies of various cities and towns for granting approval by the Union Government,

(b) if so, the details thereof;

(c) whether these projects have since been approved, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES: (SHRI P.K. THUNGON): (a) Yes, Sir. The Government of Uttar Pradesh submitted proposals regarding Slum Improvement in respect of Varanasi and Agra for seeking external financial assistance during 1991.

(b) The Varanasi proposal envisaged in cover 146 slum having 49,000 households and a population of 3.78 lakhs. This project propose an overall improvement of slums and persons living there in at an estimated cost of Rs. 52.05 crores over a period of 5 years.

The Agra proposal envisaged to cover 122 slums at an estimated cost of Rs. 48.89 crores.

(c) and (d). The Varanasi Project was earlier posed to ODA (UK) for assistance but they showed their inability to take this project due to some constraints at their end. Now this proposal has been sent to the Finance Ministry to be posing to the Government of Germany for financial assistance.

The Agra Project could not be considered for external assistance, due to the policy adopted by this Ministry i.e. to pose only one Slum Improvement project from a State at a time for external assistance. The State Government has been informed accordingly.

[*English*]

International Standard Organisation for Textiles

4861. SHRI ANNA JOSHI Will the Minister of TEXTILES be pleased to state

(a) the details of I.S.O.9000 standard set by the International Standard Organisation for textile and cloth exporters; and

(b) the names of the textile exporter having turnover above one crore rupees per annum?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a). ISO-9000 is a series of standards are not specific to any sector.

(b) Details regarding the export performance of individual textile exporters are not maintained centrally.

[*Translation*]

Production of Fertilizers by Units of H.F.C.

4862. SHRI VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state:

(a) whether some units of the Hindustan Fertilizer Corporation are producing less than their installed capacity;

(b) if so, the details of these units;

(c) the reasons for their less production;

(d) the extent of loss being incurred as a result thereof; and

(e) the steps taken to improve the functioning of these units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (c). The units of Hindustan Fertilizer Corporation Limited (HFC) at Namrup, Durgapur and Barauni are operating at low capacity, mainly due to equipment/design deficiencies, frequent equipment breakdowns, pro-

longed power cuts, ageing of plants, non-availability of raw materials and spares due to severe fund constraints etc.

(d) The accumulated loss suffered by HFC as on 31.3.1992 was Rs. 1511.67 crores.

(e) Besides normal repairs and replacements in the plants, captive power plants have been set up in all the units. Any major revamp of the plants could not be taken up as the proposals were not considered viable in view of very high investment and resultant recurring heavy subsidy liability. The Company has now been declared sick by the Board for Industrial and Financial Reconstruction (BIFR). The BIFR have allowed time upto 31.3.1993 to the Company and the Government to come up with viable revival package in respect of the Company.

[*English*]

Sick NTC Mills

4863. SHRI G. DEVARAYA NAIK: Will the Minister of textiles be pleased to state:

(a) whether the Government have taken any decision to close down sick textile mills which are not viable;

(b) if so, the number of sick mills of the National Textile Mills which can not be viable;

(c) the details of amount sanctioned and spent for the revival of the sick textile mills State-wise; and

(d) the amount of losses of the NTC mills and the total accumulated losses of the NTC at present?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c); Government have approved a Turn Around Storage for

the NTC mills involving modernisation, restructuring and rationalisation of surplus workforce through the Voluntary Retirement Scheme. Voluntary Retirement Scheme will also be offered to the officers, Staff and workers of such chronically Sick mills, which have no possibility of viability and which may have to be closed down or merged with adjacent units to ensure viability. The question of closure or retention of individual mills of NTC will depend on the impact on viability of labour rationalisation now being done through Voluntary Retirement Scheme and other relevant factors. Government have approved an investment of Rs. 689 crores for implementation of Voluntary Retirement Scheme, Rs. 533 crores for modernisation of NTC mills, Rs. 200 crores for improving the liquidity of NC mills and Rs. 50 crores for retraining and rehabilitation of workers proceeding on Voluntary Retirement Scheme. However, no state-wise allocation has been made in this regard. The progress in the implementation of the Turn Around Strategy in the mills of NTC is as follows:

(i) three modernisation Schemes involving an outlay of Rs. 40.07 crores are under implementation.

(ii) 24366 employees have availed of Voluntary Retirement Scheme at an expenditure of Rs. 191 crores.

(iii) Rs. 100 crores have been released to meet the interim requirement of liquidity of NTC during the period of implementation of the Turn Around Strategy;

(iv) rehabilitation Schemes for workers availing of Voluntary Retirement Scheme have been approved and are under implementation.

(d) During the year 1992-93 (April. 92 to February, 93), NTC mills suffered Provisional net loss of about Rs. 410.20 crores.

The cumulative net loss of NTC mills up to 28.2.1993 is Rs. 2735 crores.

Production of Molasses

4864. SHRI J. CHOKKA RAO: Will the PRIME MINISTER be please to State

(a) the annual production of molasses in the country at present and the quantity out of it allotted for arrack production and for industrial purposes;

(b) whether some quantity of molasses is also allotted to the new distilleries and breweries;

(c) if not, whether the Government purpose to ask the State Government not to sanction new distilleries and breweries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b) The annual production of Molasses during the last three alcohol years (December-November) has been around in 50 lakh tonnes. Allotment of Molasses to various sectors and units is made by the concerned State Governments.

(c) and (d). There is a ban on creation of additional capacity or expansion of existing capacity for the manufacture of alcoholic drinks from molasses except for 100% export oriented purpose. All State Government/UT administrations have been advised accordingly.

[*Transition*]

Higher Bid Tenders Accepted by CPWD

4865 SHRIMATI SHEELA GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of higher bid tenders instead of lower ones accepted by CPWD for white washing and painting during 1990-1991 and 1992;

(b) whether the tenders have been accepted in view of the quality of the work;

(c) if so, the criteria adopted to judge the quality thereof;

(d) whether higher bid tenders have also been accepted for other maintenance and repair works in view of the quality of the work;

(e) if so, numbers hereof in 1990, 1991 and 1992; and

(f) the total loss suffered by the Government on account of accepting higher bid tenders?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES: (SHRI P.K. THUNGON): (a) The number of higher bid tenders instead of lower ones accepted by the CPWD in Delhi for white washing and painting during 1990, 1991 and 1992 were as under:-

1990	-	105
1991	-	137
1992	-	143

(b) and (c). The tenders so accepted were as per the guidelines issued by the Department, which specify the criteria to exclude from consideration unreasonably low tenders as a measure of protecting the quality of works. the quality of work is judged as per the laid down CPWD specifications.

(d) No such tenders were accepted for

works other than white washing and painting.

(e) and (f). Since the tenders were accepted as per the guidelines referred to in reply to part (b) above, there is no question of any loss suffered by the Government. These tenders were accepted at very reasonable rates with reference to the required specifications.

Similar information for all the parts in respect of units outside Delhi is being collected and will be laid on the Table of the Sabha.

[English]

Financial Crisis in R.C.F.

4866. SHRI MOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether the Rashtriya Chemicals and Fertilizers Limited (RCF) is facing a financial crisis as a result of not paying back in time the loan of 30 million Kuwaiti Dinars taken during the year 1981;

(b) if so, the details thereof;

(c) whether the RCF was prepared to pay back the 30 million Kuwaiti Dinar Loan before the due date in the year 1985 and the due date in the year 1988;

(d) if so, what prevented RCF from paying back the loan;

(e) whether the delayed paying back of Kuwaiti Dinar loan has increased the loan liability of RCF from Rs. 161 crores to Rs. 321 crores; and

(f) if so, the reaction of the Government thereto and whether Government propose to bear the increased loan liability of RCF?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (f). RCF had issued bonds worth 30 million Kuwaiti Dinar in 1981 to meet the foreign exchange requirement for Thai Project. The amount collected through issue of these bonds was credited in foreign currency to the account of Reserve Bank of India (RBI) and in turn RCF was given the equivalent amount of Rs. 96.72 crores in Indian currency by RBI.

The balance of payment position did not permit timely repayment of the Kuwaiti loan and in the meantime, due to depreciation of rupee, the loan liability of RCF has increased, for which suitable provision has been made by RCF in 1991-92 accounts. No decision has been taken regarding Government bearing the increased loan liability of RCF.

[*Translation*]

Growth Centres in Gujarat

4867. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) the details of the growth centres set up in Gujarat so far, location-wise;

(b) the allocation made for each of these centres, and

(c) the progress made so far to develop industries in these growth centres?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). Under the growth centre scheme, Gujarat has been allotted three growth Centres which are in the districts of Kutch, Banaskantha and Bharuch. On approval of the project

Reports, an amount of Rs. 50 lakhs each has been released for the growth centres in Kutch and Banaskantha districts and Rs. 2.00 crores for the centre in Bharuch district.

[*Translation*]

Issue of Bonds by RCF

4868. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Rashtriya Chemicals and Fertilizer (RCF) issued Bonds worth Rs. 96.72 crores in Kuwait to meet the foreign exchange requirement for Thai Project;

(b) if so, the total amount subscribed and collected;

(c) whether this foreign exchange was entirely made available to the RCF;

(d) if not, the reasons thereof;

(e) whether the Government did not permit the RCF to repay the above foreign liability during 1985 and 1988; and

(f) whether the RCF had to make provision of Rs. 51.89 crores to repay the foreign liability during 1991-92 due to devaluation of Indian rupee?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (f). RCF has issued bonds worth 30 million Kuwaiti Dinar in the year 1981 to meet the foreign exchange requirement for Thai Project. The amount collected through issue of these bonds was credited in foreign currency to the account of Reserve Bank of India (RBI) and in turn RCF was given the equivalent amount of Rs. 96.72 crores in Indian currency by RBI.

The balance of payment position did

not permit timely repayment of the Kuwait loan and in the meantime, due to depreciation of rupee the loan liability of RCF has increased in Rupee terms for which suitable provision has been made by RCF in 1991-92 accounts

Strike by Advocates of Delhi High Court

4869. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the lawyers of Delhi High Court went on a flash strike on March 3, 1993;

(b) if so, the reason for their going on strike.

(c) whether the Government had any prior information about the resentment amongst the lawyers, leading to strike; and

(d) if so, the action taken or proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) The strike was in protest against the appointment of a judge of the Delhi High Court.

(c) No, Sir.

(d) No action is called for

Austerity Committee Report

4870. SHRI CHITA BASU: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether an Austerity Committee set up by the Government to recommend measures for the reduction of Government expenditure, has submitted its report;

(b) if so, the details thereof; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRDHAR GOMANGO): (a) and (b). The National Development Council (NDC) Committee on Austerity submitted its report to the Chairman of the Council. The Council is yet to consider the report.

(c) Action will be taken by the Government after NDC has taken a view.

12.03 hrs.

[English]

(Interruptions)

MR. SPEAKER: Please ask one by one. Shri Harin Pathak

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolgpur): Sir, I wanted to say something. The Prime Minister has gone. What can I say? The whole Parliament has become irrelevant. We want to raise an important issue, but the Leader of the House is not here

(Interruptions)

RE COMPLETION OF NARMADA VALLEY AND SARDAR SAROVAR PROJECTS

[Translation]

SHRI HARIN PATHAK (Ahmedabad). Mr. Speaker, Sir, the people of Maharashtra and Gujarat are deeply distressed by the news item that has appeared in today's newspapers. Narmada project is a result of an agreement signed in 1985 with the World Bank according to which World Bank had to provide assistance and a loan of fifty three crore dollars. Today, suddenly Government of India has decided not to avail of the loan of 23 crore dollars after 31 March.

The people of Gujarat, Maharashtra are worried over it because if the Central

Government does not take that loan, how would the project be completed. In 1985, Government had signed an agreement with the World Bank. Out of loan of fifty three crore dollars, thirty crore dollars have already been given by them. If the rest of the loan amount is not proposed to be taken or availed, how would the Project be completed? Would it be completed at all or not? The completion of Sardar Sarovar project is of utmost importance for the development of Gujarat. If it is not completed within scheduled time the development of Gujarat will come to stand still. Lakhs of farmers are pinning their hopes on the completion of this project because it would solve their irrigation problems. But today's newspapers have reported again that Government does not intend to take the loan. On behalf of the people of Gujarat, I would like to know from the Central Government how does it propose to complete the project if it does not intend to take the rest of the loan amount? Central Government should issue a statement in this regard. If it does not take loan from the World Bank would the Government make any provision for it in the Budget or not. Government should clarify the actual position and indicate the time by which this project would be completed and whether it would allocate funds for this project or not.

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, I would like to tell the hon. Members that there is nothing to worry about the steps we have taken. I will make a detailed statement on this matter later. But now I would like to assure the House that all the projects of Narmada Valley, including Sardar Sarovar, will be completed by us using our own resources. The non-utilisation by us of the World Bank's proposition will not affect the completion of this project. The project will go on. The hon.

Members, particularly from Madhya Pradesh, Gujarat, Maharashtra and Rajasthan - these are the four parties which are concerned - must be reassured that this project will be completed. It will be completed according to the Tribunal's Award given. There would be no hassles, no troubles created because of our decision not to utilise the World Bank credit in this matter.

One more thing I want to submit for your consideration is that we may request the Railway Minister to reply to the Railway debate which ended at 6.20 this morning. After the Railway Minister has replied to the debate, other matters which you might allow, may be taken up by the House. If the House agrees, then you give the permission. I would request that the Railway Minister may be asked to reply to the debate.

SHRI SHARAD YADAV (Madhapura):
No, no. (Interruptions)

SHRI VIDYACHARAN SHUKLA: After that, you can do everything. But this is my request to the House and to the Speaker. (Interruptions)

[Translation]

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, with regard to the statement made by the Minister of Parliamentary Affairs, I would like to know as to whom the Government took into confidence while making such an important decision, since the parliament is in session? Many of the Members from Gujarat are present in the House. We read about it in the newspapers. It has caused concern all over Madhya Pradesh and Gujarat. It is good that the Minister of Parliamentary Affairs or the Minister of Water Resources has said that Government would mobilise its resources for this purpose. But many announcements that are made by Government are not imple-

mented and the damages caused

I would like to know whether the Gujarat Government had been taken into confidence or not. While formulating the scheme? The members of Parliament had not been taken into confidence, we have come to know through newspaper reports. Government should make a comprehensive statement before the House rises for the day because we are discussing the Budget and there is no provision for this in the Budget. There is no indication as to how is Government going to do it. Until factual information is provided a 'reassurance' would not assure us.

SHRI VIDYACHARAN SHUKLA Mr Speaker, Sir we have no objection to the points made by the leader of the opposition. We have taken decision after paying a great thought. I had promised to keep all facts and information before the House. We should not make haste in it. We should take sep after much consideration. I have stated one basic thing that it would not affect any aspect of Narmada project. We want that the hopes of the people of Gujarat be realised. We all are associated with them. I would like to make a statement after having a first hand information of the needs and requirements of the affected people of Madhya-Pradesh, Rajasthan and Maharashtra. We would request you to give a little more time so that we can give you information after assessing the overall situation. But I have nothing more to add except the basic policy which I already put before you. *(Interruption)*

SHRI RATILAL VARMA (Dhundka) Mr Speaker Sir, I have given you a notice. *(Interruptions)*

I had raised his issue in the House when Sardar Sarovar project had come up for discussion earlier. The then Minister of Water Resources Shri Manubhai Kotadia had given an assurance that this project would be completed at all costs with the

assistance of World Bank. This project is very crucial or important for Gujarat. If the project is not completed it would be difficult for us to survive. The reason is that Gujarat is a drought prone state and people and farmers of the state are anxiously awaiting the completion of this project. Wherever we go in Gujarat we are asked one and only one question again as to when this project would be completed. Government should inform us about the exact time by which the project would be completed so that we can inform the people of Gujarat accordingly.

SHRIMATI BHAVNA CHIKHLIA (Junagadh) Sir this is very important project for Gujarat. *(Interruptions)*

(English)

MR SPEAKER Just a minute please. Today is the 31st of March and probably we are going to have a recess after this. I think the hon. Members of the House made history by sitting upto 6.20 hrs. in the morning, yesterday. We are all obliged.

AN HON. MEMBER Not yesterday Sir. We sat till today morning.

MR SPEAKER Yes. It started yesterday and ended today.

SHRI RAM NAIK (Bombay North) More than 70 Members participated in the debate. *(Interruptions)*

MR SPEAKER I think you made history. It will be remembered also. But today happens to be the last of the middle of the session. Then we will be holidaying for some time or going back to our constituencies. For about 18 days there will be no Session.

(Interruptions)

MR SPEAKER My proposal is that the

hon. Members who want to raise many important matters today, shall have more time to discuss those issues, if we take up the Railway Budget first and continue with other discussions later on.

SHRI RAM VILAS PASWAN (Rosera):
No, Sir.

MR. SPEAKER: You will certainly have an opportunity to speak and you will have more time.

(Interruptions)

12.14 hrs.

RE AURANGABAD HIGH COURT
JUDGEMENT HOLDING SHRI SHARAD
PAWAR GUILTY OF CORRUPT PRACTICES

[Translation]

SHRI RAM VILAS PASWAN (Rosera):
Mr. Speaker, Sir, through you, I would like to draw the attention of this august House towards an important constitutional matter. Yesterday, the High Court in a judgement terminated the membership of an hon. Member of the House for 6 years on the grounds of corrupt practices adopted by him during his election. In addition, the judgement also mentions that... (Interruptions) he is an hon. Member of Lok Sabha. His name is Shri Sharad-Chandra Govindrao Pawar. he is an hon. Member of this Lok Sabha. I would like to quote from the judgement here in the House. In this connection I have already written to you. Under the rules I have also written to you that I will quote an important para from the said judgement. That paragraph reads as follows:

[English]

"The notice against Shri Sharad Chandra

Gobindrao Pawar is made absolute under section 99 of the Representation of people Act. Shri Sharad Chandra Gobindrao is named as a person who has been proved to be guilty of corrupt practices under Section 134 of the Representation of People Act."

[Translation]

Mr. Speaker, Sir, I would like to submit to you that on technical ground it could be argued that pending the judgement of the Supreme Court, no action could be taken in this regard. However, I would like to remind this august House that Shri Anulay, an hon. Member of this very party, when indicted by the Court tendered his resignation. Similar was the fate of Shri Shivaji Rao Nilangekar too. Besides these Shri Janardana Reddy also resigned from the office after being indicted by the Supreme Court.

I would like to submit to you that Shri Sharad Pawar has got no moral right to continue as Chief Minister after being held guilty by the High Court. He can't continue as Chief Minister of any State after this judgement. he is still a Member of Parliament and was earlier a Minister at the Centre too. Had someone else been Chief Minister of Maharashtra, things would have been different. Janta Dal candidate, Shri Balasaheb Patil, as an opposing candidate against him and we people went there for his campaign. The way Shri Patil's defect was ensured, the Chief Minister must resign from his office. (Interruptions)

SHRI ANNA JOSHI (Pune): Please try to listen. (Interruptions)

SHRI RAM NAIK: You people are not genuinely interested in lodging the protest

[English]

MR. SPEAKER: Let us be correct on this point. Let us understand it.

SHRI GEORGE FERNANDES (Muzafarpur) Sir, I suggest that Shri Sharad Pawar loyalists hold their fire for a minute *(Interruptions)*

MR SPEAKER Let us clinch this issue. And, if a judgement is given by the given by a High Court let us also be correct in the House. Let us find out whether you can raise it like this when the period to file appeal is still there and whether the matter is *sub judice* or not.

SHRI LAL K ADVANI (Gandhi Nagar) We are not debating here as a court. It is not a legal issue. *(Interruptions)* It is more of a political issue.

MR SPEAKER A *Sub-judice* matter is not to be discussed in the House.

(Interruptions)

MR SPEAKER I will hear you.

[Translation]

SHRI GEORGE FERNANDES Mr Speaker, Sir, Please allow me, to make my point *(Interruptions)*

MR SPEAKER Please be ready with the points *(Interruptions)*

SHRI P C CHACKO (Tnchur) Sir, he is going on speaking against your orders *(Interruptions)*

MR SPEAKER Let us clinch the issue. You will find the legal provisions also.

[Translation]

SHRI GEORGE FERNANDES Mr Speaker, Sir, in section 107 of the Representation of the People Act, a mention of "Effect of orders of the High Court" had been made—

[English]

"Effect of the order of High Court, Subject to the provisions contained in Chapter 4 (a) relating to the stay of operation of an order of High Court under Section 98 or 99, every such order shall take effect as soon as it is pronounced by the High Court."

[Translation]

I have made my point only under the rule.

[English]

The order was repronounced yesterday morning.

MR SPEAKER But against whom?

SHRI GEORGE FERNANDES Against the court. I have the copy of

[Translation]

I have raised the issue of order under section 99. Sir, I have the copy of the orders of Justice Halbe *(Interruptions)* I do not understand why the hon. Members do not want to listen anything *(Interruptions)*

Mr Speaker, Sir, I would like to make two points before you.

[English]

MR SPEAKER Is this an order against Mr *(Interruptions)*

SHRI GEORGE FERNANDES This order takes into effect from the moment it is pronounced.

MR SPEAKER Against whom?

SHRI GEORGE FERNANDES The order has been pronounced against two

individuals. I have a copy of the order. I will lay it on the table. *(Interruptions)* Sir, I will read out the relevant extract.

"The Election Commission, July, 1991

Order

The Election Petition is allowed..."

MR. SPEAKER. What will be the effective order?

SHRI GEORGE FERNANDES: The effective order is like this.

"Notice against Shri Sharadchandra Govindarao Pawar made absolute under Section 99 of the Representation of the People Act and Shri Sharadchandra Govindarao Pawar is named as a person who has been proved to be guilty of corrupt practices" *(Interruptions)*

Under Section 133 (4) of the Representation of People Act - This is an order of the High Court Judge. This is signed by Justice Shri Halbe. This order has come into effect. *(Interruptions)*

MR. SPEAKER: On second point, will you please enlighten me? Is this matter subjudice?

[Translation]

SHRI GEORGE FERNANDES: Yes. Sir, I will tell you how it happened. Mr. Speaker, Sir, Please go through section 103 of the 'Representation of the People Act'. Section 103 states that immediately after the pronouncement of the order, it comes into effect and the copy of order is also sent to the Hon. Speaker. The copy is endorsed to the Hon. Speaker with a view that if any hon. Member

[English]

has been found guilty, has been proved guilty of corrupt practices.

[Translation]

Then the concerned hon. Member ceases his right to be a Member of the House. The issue has come to you now in the light of this judgement. I am not bothered about what will happen tomorrow and nor about the repercussions in the Maharashtra Legislative Assembly. Since Shri Sharad Pawar is the hon. Member of this House, I demand that his Membership must be terminated immediately. We want your orders on this issue so that it could be sorted out politically in the House and not in a legal manner here. *(Interruptions)*

[English]

MR. SPEAKER: I will allow you, Mr. Bansal, Mr. Chacko and Mr. Meghe later on.

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, I will not repeat the aspects that my good friend Shri George Fernandes has already mentioned.

Sir, consequent upon the findings of the hon. High Court of Maharashtra, we are seized that an issue which has essentially three aspects. There is a Constitutional aspect which has inherent in it, the respect that this Legislature must show to the findings of Court of Justice.

That is one aspect. The second aspect is an aspect relating to political propriety. Should a Member of this House be held as guilty of corrupt practice that political propriety, enjoining....

MR. SPEAKER: One thing I would like to know from you whether you should act on the statement made on the floor of the House or on the papers sent to me

SHRI JASWANT SINGH: Your query is eminently right. You cannot act on the basis of either of newspaper report or on the statement made in the House. *(Interruptions)*

MR. SPEAKER: I have to act. I shall have to find out what is to be done by the Speaker; and if I have to act, I should have some papers before me.

(Interruptions)

MR. SPEAKER: There is a whole scheme of things in the Constitution and the people's Representation Act; that whole scheme and the procedure has to be balanced.

SHRI JASWANT SINGH: I am making a separation between you as the custodian of the privileges of this House on account of high office that you hold what you have to do. Why you have to do has to be naturally and of course on the basis of an authentic documentation; and only after you have examined those documentations. That is one aspect of it. The other aspect is the submission that we are making, is a political propriety a constitutional obligation of the Government. It is not for me and I do not even dare to suggest to the Chair. How the Chair should conduct itself. But, as a member of this House, I do have a right through you to suggest, in fact, insist that the Government must observe due political propriety and constitutional obligation.

There is a third aspect. I am not going into the legality of the case; whether the case can be an appeal, when it is an appeal, whether that appeal shall be upheld or not upheld. There is a moral aspect and that moral aspect is connected with the precedents that are attended by polity.. *(Interruptions)*

MR. SPEAKER: I will allow you to make a submission.

(Interruptions)

SHRI JASWANT SINGH: My submission is, in fact, this submission that I am making is underlined by the conduct of the hon. members of the treasury benches that there is an aspect of morality and propriety in the manner in which.. *(Interruptions)* My submission is very simple. If this moral aspect of propriety is an aspect of propriety which we insist upon the Government to observe, it is not for you that we are making our request; it is a demand that we are making of the government that when a court has ruled, as it has ruled, the Member against whom the court has given the ruling is presently holding a high office.

There are precedents and I do not wish to name all those precedents. It just so happens that all the precedents that exist, at least three belong to the State of Maharashtra. Some exemplary conduct was displayed earlier by an hon. member of this House, Shri Autulay. Yet another exemplary conduct was displayed by Shri Babasaheb Vikhe Patil *(Interruptions)* That is a matter of details *(Interruptions)*

SHRI JASWANT SINGH: My request, which I repeat, is simple. This demand that we make of the Government for the purpose of upholding what the Court has held. The Government must act and the high office of responsibility held by someone, against whom corrupt practice has been charged by the court, that high office they are not entitled to. *(Interruptions)*

MR. SPEAKER: I will allow you later.

(Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh): Mr. Speaker, Sir, I really do not understand what really prompts our friends on the other side to raise this matter in the House. We all know this is a matter which does not concern the government of India as such and the matter should not have been

raised in the House

This matter, coming from them as such, does refer to two Members of this House. If the elections were held and election position was filed against one of the elected members of this House and rightly or wrongly the court has come to a decision because the court itself says so, the court has given a particular decision and has stayed the operation of its own order for six weeks. It has given time to the person whose election was set aside to move the Supreme Court. Inherent in that order *(Interruptions)*

Inherent in that order is the acceptance of the possibility by the High Court itself that the High Court's order may be set aside by the Supreme Court. Case are not wanting where in election petitions where decisions have been stayed by the Supreme Court. What has happened in this case is we have not *(Interruptions)*

A reference was made about the privileges of this House but this cases involves the conduct, if any, before the two members become the members of this House. During the elections what is attributed to the hon Member who was elected and the hon Member who campaigned for him *(Interruptions)* I do not really want to refer to the merits of the case but one point you have to mention when the other side have rused in this House. If our hon friends on the other side have rushed to arrive at various conclusions, I have briefly want to refer to them the relevant provision of the Representation of Peoples Act i.e Section 123 (4) which defence 'Corrupt Practice' inter alia on the ground "

"That the publication by a candidate " *(Interruptions)*

" The publication by a candidate or his agent or any other person with the

consent of the candidate or his agent, any statement of facts which is false and which he either believes to be false or does not believe to be true in relation to the personal character or conduct of the candidate "

Shn Jaswant Singh and other hon Members may have laid their hands on the judgement. I do not know when I am sure in the judgement is with them, they know that at no point of time was the personal character or conduct and I am sure they understand what personal character or conduct means, at no point of time during the election campaign was a reference made to the personal character and conduct of the other candidate

This is the point involved in this case. The High Court has very rightly given them time to file an appeal and till the appeal is taken up by the Supreme Court, I would like to put across the point that this matter has to be treated as *sub judice*. It may have been decided by the High Court *(Interruptions)*

SHRI GUMAN MALLODHA (Pali) Are you arguing before the Supreme Court?

SHRI PAWANKUMAR BANSAL I know what I am saying. While disposing of the case they have kept in abeyance the operation of the order for six weeks, and time is given to the aggrieved persons to appeal against the order to the Supreme Court. I was surprised to hear Shn Jaswant Singh really trying to argue a case like a competent lawyer taking a stand against that case *(Interruptions)*

SHRI SOMNATH CHATTERJEE (Bolpur) He has made out a very fit case for the Attorney-General to be called *(Interruptions)*

MR SPEAKER Let us be brief - very brief - and to the point without going into side issues. Otherwise it will prolong

issues. Otherwise it will prolong.

SHRI PAWANKUMAR BANSAL: As far as the finding of the court is concerned. I know the weakness of the point made by Shri Jaswant Singh. (*Interruptions*)

I know what I am saying. (*Interruptions*)

MR. SPEAKER: Please come to the point. you are quite capable of doing that. Do not go into side issues; otherwise the discussion will prolong. (*Interruptions*)

SHRI PAWANKUMAR BANSAL: What I am submitting is - I am reiterating the point - that this is not the right time for us to take up this matter. When the matter goes before the Supreme Court, in view of the points raised in the matter, if it gives any finding - if at all - I can understand it (*Interruptions*)

The hon. Members need not be agitated over it now. They cannot make any political capital out of it (*Interruptions*)

[*Translation*]

SHRI DATTA MEGHE (Nagpur) Mr Speaker, sir, Aurangabad High Court in its judgement has terminated the membership of an hon Member of this House. The election of Shri Sharad Pawar has been set aside and Shri Balasaheb Vikhe Patil has been declared elected. Sir, nothing has been commented against Shri Sharad Pawar. They are right in making hullabalo (*Interruptions*) ... Shri Sharad Pawar in a speech during his election condemned corrupt practices. Mr. Speaker, Sir, the only fault of Shri Sharad Pawar is that he emphasised in his election speech that the people should not vote for the people who indulged in corrupt practices and he admitted this fact in the High Court. What all the Hon Members of the opposition are saying is not correct. The matter is sub judice and Pawar has been given time to file an appeal in the

Supreme Court against the judgement. The Court has not commented anything of this sort against Shri Sharad Pawar.... (*Interruptions*)... You only make such speeches. Please do listen. If this is adhered to then no leader will be able to deliver any speech during his election campaign. Therefore, Shri Sharad Pawar cannot be defamed in this manner. He had simply stated that nobody should be involved in corrupt practices. At present he is our leader in Maharashtra. Leaders of the opposition have accused him in the manner... (*Interruptions*).. We will fight it out in the Supreme Court Judgement will be in our favour. (*Interruptions*).

MR. SPEAKER: Look, whatever you have to say on this issue say quickly because there are other hon Members who would like to raise other issues.

[*English*]

SHRI MOHAMMAD YUNUS SALEEM (Katinar) Mr Speaker, Sir, I will make my submission only to the legal aspect of the issue. Firstly it has been suggested to you, Sir, that because this is a matter concerning a State Government, on the floor of this House this matter cannot be discussed. (*Interruptions*)

SHRI RAM KAPSE (Thane): He is a Member of this House

SHRI MOHAMMAD YUNUS SALEEM Sir, I say it is wrong because Shri Sharad Pawar continues to be a Member of this House. He is still a Member of Parliament. He has not resigned his membership. Therefore, this House is competent to discuss and consider this issue.

Shri George Fernandes has just now quoted from a copy of the judgement of the High Court, wherein certain observations have been made, certain findings have been

given, holding Shri Sharad Pawar guilty of corrupt practices. Now there are two aspects. If an Order is passed by a High Court, which is an appealable Order, the remedy for the person who is aggrieved by the order is to immediately apply to the Court and ask the Court to suspend the operation of the Order, that means obtaining a Stay Order. Sir, allowing to file an appeal before the Supreme Court, has been simply allowed to the person who had been defeated, and not to the person who had been held guilty of corrupt practices. Sir, you will appreciate that the dispute was between a member elected and a member defeated. A member who was defeated - filed an election petition. His election petition had been allowed. The aggrieved party, who was elected, had been allowed to go in for appeal. No Order had been passed to suspend the operation of the Order, which found him guilty of corrupt practices. Therefore, immediately the Order comes into operation. Therefore, this House is competent to discuss the matter. . (Interruptions)

[Translation]

SHRI VILAS MUTTEMWAR (Chimur):
Mr Speaker, Sir, there are issues more important than this which will be raised. About 54 persons in Orissa have lost their lives.

[English]

SHRI MOHAMMAD YUNUS SALEEM:
Sir, if you have got a certified copy of the order of the Aurangabad High Court, you are in a position better to know whether any observation has been made in the Order or not. It has been made as read by Shri George Fernandes. It is a very serious thing and you have to take a decision on it.

MR. SPEAKER: Are you expecting me to get the Order?

SHRI MOHAMMED YUNUS SALEEM:

Sir, It is for you to take immediate decision. You should not postpone. (Interruptions)

MR. SPEAKER: I am asking you a question, do you expect me to get the Order? DO you expect the Speaker of the Lok Sabha to get the Order?

SHRI MOHAMMAD YUNUS SALEEM:
Sir, you should take immediate action.

MR. SPEAKER: Now for your consideration, I will read out the relevant portion of the People's Representation Act, Section 103. It says:

"The Court shall as soon as may be after the conclusion of the trial election petition intimate the substance of the decision to the Election Commission and the Speaker or Chairman as the case may be of the House of Parliament or of the State Legislature concerned and as soon as may be thereafter send to Election Commission an authenticated copy of the decision."

It is not my duty.

(Interruptions)

MR. SPEAKER: It does not help you. Please sit down. Please do not unnecessarily disturb him.

SHRI MOHAMMAD YUNUS SALEEM:
The legislation has prescribed that a copy of the judgement Order should be sent to the Election Commission as well as to the Speaker.

MR. SPEAKER: Yes. Why are unnecessarily burdening me with the duty of getting the copy.

SHRI MOHAMMAD YUNUS SALEEM:
The Election Commission is bound by the provision of the Representation of Peoples

Act. 1951. But, you have to exercise your power which is vested in you as submitted by the Members of this House; because sending the copy of the judgement to the hon. Speaker is not meaningless. It has got some substance; it has got some meaning; and it has got some purpose. That purpose is to take immediate action in this regard.

MR. SPEAKER: I am asking a pointed question. Shall I wait for the copy to come to me or shall I go and get it?

(Interruptions)

SHRI MOHAMMAD YUNUS SALEEM: If you have not received a copy then you have to wait. *(Interruptions)*

SHRI P.C. CHACKO (Trichur): It is most unfortunate and highly improper that a senior Member.... *(Interruptions)*

MR. SPEAKER: Shri Chacko, please wait, a senior Member is speaking.

SHRI MOHAMMAD YUNUS SALEEM: It is for the court to decide. Thereby, the court has ordered vacation of a seat by certain person. Unless the stay order is obtained, execution would have to take place immediately without waiting for the appeal. Therefore, if there is no stay order, if the court has not been applied for to suspend the operation of the order, immediate action has got to be taken. That is the law. You also know it and I also know it.

MR. SPEAKER: Please understand that the court has passed some kind of an order. I do not know, you do not know, Members do not know, what exactly said in the order of the decision. Unless we know what is exactly pronounced by the court, we are not required to take any decision. I am releasing out the exact Section of the Act.

"The High Court shall, as soon as may be, after the conclusion of the trial of

the election petition, intimate the substance of the decision of the Election Commission and to the Speaker."

SHRI MOHAMMAD YUNUS SALEEM: It is for you to decide. *(Interruptions)*

MR. SPEAKER: Now, please take your seat. When I am standing you have to take your seat. I said that I will allow you. Let us be very brief and to the point please. Shri Chandra Shekhar may speak now.

(Interruptions)

SHRI GUMAN MALLODHA: Sir, there is no dispute.

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, I have nothing to say about the case as such. But, your observation is correct because in the same judgement, quoted by Shri George Fernandes, the judge has directed the Registrar of the High Court to send the copy of the Judgement to you and to the Election Commission. Until and unless you get the copy from the Registrar, it will not be proper for you to take action. *(Interruptions)*

Everybody goes by the decision of the court. If this paper is correct - I do not authenticate it - but this is the paper in which it is said, I quote:

"The Registrar to take action under section 103 of the Representation of People Act and forward the copy of the notice under section 99 the Representation of People Act and the judgement and order in this election Petition to the Election Commissioner and also to the Speaker or the Chairman of the House of Parliament or the State Legislature as may be found necessary."

This is in that paper. *(Interruptions)*. I was saying that on moral grounds or on political grounds, I am not saying anything. *(Interruptions)*. But, all the time if my friends... *(Interruptions)* You know my posi-

tion

SHRI GUMAN MAL LODHA Mr ex-prime Minister, we would like to know whether you want him to resign on moral grounds or not Please make it explicit

SHRI CHANDRA SHEKHAR I shall not answer this question On moral grounds all these Members should resign because they have *(Interruptions)*

SHRI GUMAN MAL LODHA He has come to preach the correct practice

SHRI MURLI DEORA (Bombay South) Have you heard the verdict or not?

SHRI CHANDRA SHEKHAR But, I was one person who not only not asked to resign but I was also against getting them arrested *(Interruptions)*

(Interruptions)

I know what is moral ground and what is politics Very few of us can say something on moral ground So, people do not easily resign on moral grounds I am not going on that My view may be different on that Mr Speaker, Sir, on this particular question which you have indicated I think you are correct and the matter should end here

SHRI P C CHACKO (Trichur) Mr Speaker Sir it is most unfortunate and highly improper that some of the senior Members of this House chose to raise this issue in this fashion I can understand Mr Paswan or Mr George Fernandes raising this issue Those who are interested in malaligning the leaders of the Congress Party are choosing anything to beat us with and we can understand it But a senior Member like Shn Jaswant Singh has taken up this issue in this House I raise a procedural objection The Member who is unseated according to his High Court order should have been

served a notice before raising this issue This is a preliminary procedure according to the Rules of Procedure of this House This matter is not being taken into account

Sir, for the first time in the history of jurisprudence, a new decision is being taken by the High Court I have no intention nor I have the right to refer to the High Court judgement It is stated that corruption is not indulging in corruption, but corruption means anybody speaking about corruption or anybody exposing corruption This new dimension has come now I want to ask a specific question to Shn Jaswant Singh Are you agreeing to this new definition of corruption?

It is reported - I am not referring to the judgement - that more people would have voted for a candidate had this character assassination was not there Your party and all the parties in the opposition were indulging in the pressureful game of character assassination against the Congress Party We could have very well claimed that our party would have won 400 seats had they not indulged in the character assassination

MR SPEAKER Shn Chako, please be brief

SHRI P C CHACKO Sir, I want to say that the course of law is still open The very same judge who has pronounced this judgement, has made it very clear It is clear from the judgement A part of it is that for six weeks the operation of this order is being stayed A senior Member was trying to mislead this House on this *(Interruptions)* No only the unseating of the Member but the entire operation of this order is being stayed for six weeks The course of law is still open

It is most important that this matter is being taken up for discussion in this fashion It is going to affect all the political parties

This is a double - edged weapon. You are making allegations. Are you prepared to agree with the question of moral turpitude?

[English]

"He has been named as a person who was proved to be guilty of corrupt practices under the Representation of People Act."

MR. SPEAKER: Please help us to conclude it as quickly as possible.

[Translation]

SHRI P.C. CHACKO: Sir, let me tell two things. Shri Jaswant Singh said 'constitutionally or morally'. I say that constitutionally or on moral grounds, Shri Sharadrao Pawar is not required to respond to this judgement. The constitutional property does not require that. It is being explained here. The charge against Shri Sharadrao Pawar was that he made a speech during the election. In his affidavit in the Aurangabad court he has agreed it. He has not denied it. He has said that people are indulging in corrupt practices. That he has accepted. So, there is absolutely nothing either morally or constitutionally binding on him.

Mr. Speaker, Sir, an hon. Member from the other side argument, but I do not want to go into it.

[English]

MR. SPEAKER: Only one question the High Court has given a certain time to file an appeal against the decision. Should we not wait until the time is over?

(Interruptions)

[Translation]

I, therefore, request you that this is not appropriate and it is not fair that we take up this matter for discussion like this. (Interruptions)

SHRI RABI RAY: It is not a stay order. We should not to wait for it. I would like to sure you that this type of things do arise. We want to see the example, the precedence. Now the High Court has given a finding about Shri Sharad Pawar. I would like to make a reference to the book by Shri Kaul and Shri Shakdhar in which conducted expected of an hon. Member has been described in the following sentences.

[Translation]

SHRI SUBASH CHANDRA NAYAK (Kalahandi): Mr. Speaker, Sir, I have an important matter to raise.....

[English]

MR. SPEAKER: I have already said that I will allow you later on. Why do you get up again and again.

"In order to maintain the highest traditions in parliamentary life, Members of parliament are expected to observe a certain standard of conduct both inside the House as well as outside it. Their behaviour should be such as to enhance the dignity of Parliament and its Members in general. The conduct of members should not be contrary to the usage or derogatory to the dignity of the House or in any way inconsistent with the standards which Parliament is entitled to

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, with regard to this issue I would like to tell my hon. friends of the Congress Party that we are not raising this issue against Shri Sharad Pawar for personal reasons. We have no personal enmity against him. Being an hon. Member of this House, he is our hon. friend. The High Court judgement has raised a controversy that:

expect of its Members."

[Translation]

Mr. Speaker, Sir, the high Court has given a judgement about an hon., Member, and on the basis of these findings

[English]

He is guilty of corrupt practices.

[Translation]

The question is how to proceed with it? The Registrar of the High Court will send a copy of this judgement to you I feel that it is under dispatch and Shri George would place before you an authenticated copy of it I am talking of propriety in regard to the judgement given by the High Court In this connection I would like to refer to rulings give by the first hon. Speaker of Lok Sabha, Shri Mavalankar in Mudgal case. Shri Mavalankar had give the ruling that the question raised by Shri Mudgal was not a question of Privilege. I would like to read out a few lines from that ruling

[English]

"The member may behave in a manner in which the House should not like him to behave and yet, it may be argued that it is not a subject of breach of privilege. In all circumstances the practice in the House of Commons has been to constitute a Special Committee and the procedure of making motion is the procedure that is usually adopted in the House of Commons even though there is a Committee of Privileges "

[Translation]

My submission is that as compared to that case, this case is stronger because we have a High Court judgement This issue was raised in the House The first Prime

Minister Pt. Jawahar Lal Nehru had proposed in the House to hand it over to a special committee. Now, the hon. Prime Minister knows what he and Shri Sharad discussed about it. He makes a suggestion to approach the Supreme Court but he knew it well that the issue was to be raised in the House. The hon. Prime Minister left before Zero Hour was over. He knows that Pandit Jawahar Lal Nehru had proposed to hand over the Mudgal case to a special Committee.

[English]

MR SPEAKER, Rabi Rayji, with all respect, allow me to submit that we cannot undo the Judgement given by the High Court, it is for the Supreme Court to do it.

[Translation]

SHRI RABI RAY. My submission is that we are sitting here in the House, what we have to do? Is it a matter of propriety . . .

[English]

MR. SPEAKER: The forum is the Supreme Court, not here.

[Translation]

SHRI RABI RAY. I would again like to place before you the question of propriety Propriety means that the Members of House are there to behave in a dignified manner to help conduct the proceedings of the House properly Therefore, we need not go deep into the minutes of law, this is what I want to say

[English]

SHRI VIJAY NAVAL PATIL (Erandol): Sir, in 1990 I had filed a case in the Supreme Court regarding my election The same

judge had given the judgment. At that time, Mr. Rabi Ray was the Speaker.

MR. SPEAKER: He has not said anything against the judgement. Mr. Rabi Ray has said nothing against anybody.

SHRI VIJAY NAVAL PATIL: The point is, a senior Member, leader of the opposition at one time and Vice President of All India Jan Sangh, Mr. Uttamrao Patil was a sitting Member from the BJP at that time. He was allowed.

[Translation]

SHRI RAM KAPSE (Thane): Perhaps he is commenting on the way Shri Rabi Ray behaved when he was the Speaker of Lok Sabha. It feels that it is not correct. He is referring to Shri Rabi Ray.

MR. SPEAKER: Shri Rabi Ray has said nothing against him and he has also not said anything against him so far.

[English]

SHRI VIJAY NAVAL PATIL: In the same judgement, six weeks' time was given for Mr. Uttamrao Patil to appeal. He was allowed to sit in the House but not to vote. He went in an appeal for a stay from the Supreme Court. Before the stay could be rejected or granted, the Lok Sabha was dissolved. In the same analog, there can be a stay obtained from the Supreme Court. There is no hour to take a decision on this issue. This is our submission.

MR. SPEAKER: Who is taking a decision? Who has the right and who has the authority to take decision?

SHRI VIJAY NAVAL PATIL: He is demanding the same thing.

MR. SPEAKER: He did not demand

SHRI RAM NAIK: Basically it is the question of political propriety. The judgement has come. Political propriety demands, as it has happened earlier when the judgement had come against Mr. Antulay, when he was the Chief Minister, he should resign. Another Chief Minister also. Mr. Nilangekar had resigned because the judgement came against him. This is one issue of political propriety.

Second point is, whether this is *sub judice* or not. According to me, it is not *sub judice* until he files the appeal. Unless he files the appeal, it is not *sub judice*. If he does not file the appeal within six weeks, the order stays.

Thirdly, it is a very important issue as far as this House is concerned. The Prime Minister's name has been dragged into this. It has been reported and I confirm that report that the Prime Minister has been quoted that he has advised Mr. Sharad Pawar that he should not resign. He should file an appeal... that I can understand. But the Prime Minister has been quoted that he has advised Mr. Sharad Pawar that he should not resign.

SHRI R. DHANUSKODI ATHITHAN (Tiruchendur): Sir, the Congress leaders have been arrested in Tamil Nadu. The Home Minister should make a statement..... (Interruptions)

MR. SPEAKER: I will give you time. Please go to our seat.

(Interruptions)

SHRI RAM NAIK: The fourth point is, there was no-confidence motion in this House and at that time Mr. Sharad Pawar referred to 22 election cases for which they had preferred the appeal in the Supreme court. He raised that issue. When he could raise that issue, we should be allowed to

raise this issue

There is no choice for Mr Shrad Pawar but to resign as there is constitutional and political break-down in that State

MR SPEAKER I will allow two minutes to every Member

SHRI GUMAN MAL LODHA It is not a matter of excitement or emotion or sentiments because the issue relates to the interpretation and effect to be given to the judgement which has been given by the Bombay High Court Bombay High Court has clearly stated without mincing any words and that is very important that "The notice under Section 99 given to Shn Sharad Pawar is made absolute" (*Interruptions*)

Would you kindly listen to me for a moment? (*Interruptions*)

DR KRUPASINDHU BHOI (Sambalpur) I am on a point of order (*Interruptions*)

SHRI GUMAN MAL LODHA It is made absolute under Section 99 of the Representation of Peoples Act and Shri Shard Pawar is named as a person who has been proved to be guilty of corrupt practice under Section 123 Clause 4 of the Representation of People Act (*Interruptions*).

The Hon High Court has also mentioned that he is guilty under Section 123 of the Representation of People Act Section 123 Clause 4 of the Representation of People Act defines corrupt practice of character assassination by false statement

MR SPEAKER You don't define what is corrupt practice It is for the court to decide Not here (*Interruptions*)

SHRI GUMA MAL Lodha Kindly protect me Kindly ask them to sit down and

protect me (*Interruptions*)

The point is that Section 103 requires that a copy be sent by the High Court to the Hon Speaker, the Election Commission and to all concerned

Section 107 says that the judgement of the High Court would operate immediately unless stayed Section 107 is very important Section 107 says unless and until, the higher court or high Court itself stays Granting of time for filing appeal is not equivalent to granting of stay

MR SPEAKER Who knows authentically what is the position? Nobody knows it

SHRI GUMAN MAL LODHA So far as Hon Speaker is concerned, nothing is to be done at present But it is for for the Government We are not requesting the Hon Speaker to pass any Order for dismissing or suspending Shn Sharad Pawar it is my submission to the Government We are requesting the Government It is the bounden duty of the Government which is wedded to the rule of law under parliamentary democracy under the Constitution to take appropriate action asking Shn Sharad Pawar to resign

MR SPEAKER Please conclude

SHRI GUMAN MAL LODHA Under Section 123 Clause 4 of the Representation of People Act, a point was made by that side that Shn Sharad Pawar has not been held guilty of corrupt practice

MR SPEAKER Please conclude

SHRI GUMAN MAL LODHA I will finish one minute A point was made by that side that the High Court has not held Shn Sharad Pawar guilty of corrupt practice

On that point, the High Court has, in turn

held that he is guilty of corrupt practice under Section 123 Clause 4 of the Representation of People Act.

MR. SPEAKER: Please conclude.

(Interruptions)

MR. SPEAKER: Shri Guman Mal Lodha, please do not read it.

(Interruptions)

SHRI GUMAN MAL LODHA: Therefore, I submit that it is not the hon. Speaker but the Government, the Prime Minister, for the sake of morality, for the sake of legal propriety, for the sake of upholding the Constitution, should not permit a person held guilty of corrupt practices to work as the Chief Minister. Of course, if the Supreme Court had granted stay of the operation of the judgement for Shri Sharad Pawar, things would have been different. That has not been done. Therefore, he must either resign or must be sacked. *(Interruptions)*

SHRI SHARAD DIGHE (Bombay North Central): Mr. Speaker, Sir, I do not know why this question has been raised in this House. I will throw some light as far as the legal position is concerned. In an election position of one of the Members of this House - not that of Shri Sharad Pawar but another Member - Shri Sharad Pawar has been named as a person guilty of election corrupt practice. Yes, it is true. Now, we do not know about it. My information is that against that order, six weeks' time has been given and stay has been given till that time. So, today, really speaking, no question arises within that time. The Appeal may be filed and it will be subject to the final order of the Supreme Court. Apart from that, supposing there is no appeal or no stay, even what are the consequences?

Nothing is to be done by you in this case at all

This order is to be communicated to you under this law. There is an order, a direction that will be communicated to you in due course of time. But as far as the corrupt practice is concerned, Section 8A of the Representation of the People Act, to which nobody has made a reference, says:

"The case of every person guilty of a corrupt practice by an order under Section 99 shall be submitted, as soon as may be, after such order takes effect, by such authority as the Central Government may specify in this behalf, to the President for determination of the question as to whether such person shall be disqualified and if so, for what period?"

So, this will be referred to the President and provided that the period for which any person may be disqualified under this subsection shall in no case exceed six years, in this case also before giving his decision on any ground mentioned above, the President shall obtain the opinion of the Election Commission. So, firstly, the opinion of the Election Commission will have to be obtained and then the President will finally decide whether he will be disqualified for this and if so for what period. It may be from one day to six years, any time which the President may decide. So, till such time nothing is going to happen. Further, what is the position as far as disqualification is concerned? Supposing Shri Sharad Pawar is ultimately disqualified by the President. What are the effects? Then, the effects are also given under section 11A.

MR. SPEAKER: Need we go into all these things?

SHRI INDRAJIT GUPTA (Midnapore) Is it necessary just now?

MR. SPEAKER: That is exactly what I am asking.

SHRI SHARAD DIGHE: Section 11 A says:

"Any person disqualified by a decision of the President under sub-section (1) of Section 8A for any period shall be disqualified for the same period for voting at any election."

So, his present seat in the Parliament is not affected by this order at all. What he will be subjected to will be this that only in the next election or in any election which he will fight, he cannot be a voter. That means that he cannot be a candidate also. Today, nothing is to be decided under the law either by this House or by anybody else. So, this is the legal position. I am not on the moral or political aspect of it.

From the legal point of view, nothing arises before this House and nothing has to be done. (*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): Precisely this point was raised by Shn George Fernandes. He has quoted the judgement which was pronounced yesterday by the Aurangabad Bench of the Bombay High Court. The question is, under Section 103 of the Representation of the People Act, the order which was pronounced by the Bombay High Court, it has to be communicated to you. It has been communicated. It is in line. It must be on the way and it might be reaching any time. The point is, under Section 107 of the Representation of the People Act, the order is enforced now only. Suppose, you receive the order just in half an hour, then question is, you have to act on that. Then the matter will be sent to the President of India. (*Interruptions*)

SHRI KIRPCHALIHA (Guwahati): You want to make him act right now. This is a malicious propaganda. (*Interruptions*)

SHRI SRIKANTA JENA: Let me sub-

mit my point. Why are you unnecessarily making a noise? (*Interruptions*)

SHRI RAMESH CHENNITHALA (Kotayam): This is not correct. (*Interruptions*)

SHRI SRIKANTA JENA: What is not correct. Sir, the point which is really confronting your mind is that you have not received any communication from the Registrar of the High Court. The point is, Shn George Fernandes authenticates the decision, authenticates the judgement. Not only he but it has been authenticated by many Members. The judgement has been pronounced and it is in operation. The question is, you have to act not under the same provisions of the Representation of the People Act. About the moral question, I know about the Congress Party people. They do not have any moral consideration at all. We know what happened towards Shri Janardhan Reddy, we know what happened towards Shn Antulay and some other Chief Ministers. (*Interruptions*)

SHRI LALK. ADVANI. Mr Speaker, Sir, this issue has been raised from all sides and all parties have considered it. (*Interruptions*) I regard it as significant. Shn Sharad Dighe only referred to the legal aspect as to what you have to do or you have not to do. As you would appreciate, my colleagues from this side mentioned that they are raising this issue of the High Court judgment in Maharashtra about Shri Sharad Pawar today. It is not merely addressed to you because you can take the cognisance of it only when you are informed by the Registrar or the formalities of law are gone through. But we are addressing through you this Government, because in the past in similar situations as of Shn Antulay or Shn Nilangekar, it was the Government which advised them. It happened in both these cases. In both these cases, the ruling party at the Centre is the ruling party in the State. And, therefore, the premier party in the country has a duty cast

upon it There is a duty cast in the ruling party to see that political proprieties are maintained I would like to know from the Government about it We do not expect a ruling from you at this moment We expect the response from the Government Is the Government going to respond to the demands made by the House that in view of the High Court judgment yesterday, they advise Shn Sharad Pawar to resign? This is what we would like to know from the Government Let the Government respond (*Interruptions*)

SHRI A CHARLES (Trivandrum) After the Ayodhya incident the hon Leader of the Opposition tenders his resignation Then, why is he sitting now? (*Interruptions*)

SHRI LAL K ADVANI (Gandhi Nagar) Sir, this is a specific question Has the Government anything to say? if the Government refuses to say anything then we will draw our own conclusions (*Interruptions*)

SHRI BUTA SINGH (Jalore) Mr Speaker, Sir I have been listening to the points raised by the hon Members from the opposition as well as the by hon Members from this side The cat is out of the bag after the hon Leader of the Opposition Has spoken the basic thing is that three important issues are involved in this One is the Constitutional aspect the judgement and the other is about the moral issue After you had read the relevant portions of the Representation of Peoples Act I thought there will be an end to this issue in this House, for the time being, because everything is premature *

Still, it has to go to the highest Court and only then it can be implemented

Now the question is about the Constitutional aspect

MR SPEAKER That will be off the record

SHRI BUTA SINGH I have read about the judgement only in the newspapers The Judge himself has said that for six weeks, it will not be operative No, I am coming to the moral aspect of the question (*Interruptions*)*

Shn Dighe has made out the case that legally there is nothing that this House can do Coming to the moral aspect of the question, Shn Sharad Pawar has admitted through his affidavit that " he is against corrupt practices during the elections "

MR SPEAKER We do not have to go into that

SHRI BUTA SINGH It is not relevant now At the moment after you have read the relevant portions of the Representation of Peoples Act there is hardly anything that the Government has to do We have to wait for the final hearing in this case And Shn Sharad Pawar, if he is held guilty he is held guilty only for upholding the moral grounds of the election for which he is sought to be punished We should congratulate Shn Sharad Pawar for he has publicly denounced the corrupt practices (*Interruptions*)

SHRI SUDARSAN RAYCHAUDHURI (Serampore) Sir It will set a dangerous consequence

[*Translation*]

SHRI NITISH KUMAR (Barh) I am raising all new points Mr Speaker, Sir, please listen to me One should have some patience to listen to me

MR SPEAKER I always listen to you patiently

MR. NITISH KUMAR: Mr. Speaker, Sir, Shri George has told about the legal position and you also quote the relevant rule. Now it is not so important, you will receive information from the registrar and then you will take action on it. This is only the question of time... (*Interruptions*) Why are they making so much noise here. We would have understood if they have shown such heat at Surajkund, why are they getting so agitated? The chance, which should have gone to Shri Sharad Pawar, now, will go to someone from amongst you. It is the bad luck of Shri Sharad Pawar, otherwise, we had full sympathy with him. We had pinned our hopes on Shri Sharad Pawar and Shri Arjun Singh, but what can we do if Shri Narsimha Rao is more fortunate to have the God's blessings. We cannot do anything. (*Interruptions*).

SHRI PAWAN KUMAR BANSAL: He does not know. He is saying something else. (*Interruptions*)

SHRI NITISH KUMAR: Mr. Speaker, Sir, please listen to me.

(*Interruptions*)

and I was listening to you attentively.. (*Interruptions*)

[*English*]

MR. SPEAKER: I have allowed you to address me; not others.

(*Interruptions*)

[*Translation*]

SHRI NITISH KUMAR: Shri Pawan Bansal came in between. Mr. Speaker, Sir, (*Interruptions*). I would like to tell Shri Pawan Bansal, through you, with regard to the debate he has started that whatever my

hon. Member has said is correct *

(*Interruptions*)

[*English*]

SHRI RANGARAJAN KUMARAMANGALAM: He cannot say this against a Member of this House.

MR. SPEAKER: It is off the record

(*Interruptions*)

MR. SPEAKER. Now you will sit down.

(*Interruptions*)

[*Translation*]

SHRI NITISH KUMAR: Mr. Speaker, Sir, the decision..... (*interruptions*)..... No power in the world can save them after this judgement. We are raising the question of morality today. Although morality has no relation with that party. Even then I insist, through you, that they must resign on the basis of morality and precedents.....(*Interruptions*).....

MR. SPEAKER: If you want to speak for 2 hours, you may do so. But the debate is not going to conclude in this way.

(*Interruptions*)

SHRI PAWAN KUMAR BANSAL: He has said something mentioning my name.

MR. SPEAKER: He has said nothing ill against you. That is not going on record.

(*Interruptions*)

SHRIBHOGENDRAJHA (Madhubani): The Time of the entire House has been wasted. Every time we are asked to reply. But when we want to reply, we are not allowed to do so.

MR. SPEAKER: No, you are not asked to reply.

SHRI BHOGENDRA JHA: No. our time is being wasted.

MR. SPEAKER: Bhogendra Jha ji, there are 545 Members here. If all want to speak on a single issue, how it will do. There are other issues also whose notices have been given by other Members. You want to speak on every issue, how will it do

SHRI BHOGENDRA JHA: I would like to reply to what you were asking.

MR. SPEAKER: I have not asked anything.

SHRI BHOGENDRA JHA: Whom you have asked then? Am I not present in the House?

MR. SPEAKER: No, I have not asked you.

SHRI BHOGENDRA JHA: Am I sitting outside the House.

MR. SPEAKER: I have not asked anyone to tell anything.

SHRI BHOGENDRA JHA: No, you have taken our time.

MR. SPEAKER: All right. Let Shri Bhogendra Jha speak

(Interruptions)

SHRI BHOGENDRA JHA: Mr. Speaker, Sir, I will not go into the details of the issue which has come up here now. When you receive information from the registrar, you will take action on it. I am not going into that. But if any Member authenticates it now, the order of the High Court.... *(Interruptions)*

MR. SPEAKER: Bhogendra, I have already quoted the relevant law.

[English]

I have not to do it. The Court has to give it to me. How can I explain all the legal position to you again and again?

[Translation]

SHRI BHOGENDRA JHA: Please give me only one minute. Listen to me. If any Member authenticates it, as Shri Dighe has said.....*(Interruptions)*

[English]

MR. SPEAKER: That is not expected. The High Court has to send it to me.

[Translation]

SHRI BHOGENDRA JHA: This is the decision about two Members of Parliament. One has to be removed. Your time has been taken for that.

MR. SPEAKER: Bhogendra ji, do not interfere in the working of the lower court.

SHRI BHOGENDRA JHA: You may summon Shri Sharad Pawar here by serving a notice. He is under you. He can listen to you. Then it depends upon you send it to the President or to somewhere else.....*(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): The law is very clear; you have nothing to do in this matter.

MR. SPEAKER: Yes, that is right

SHRI SOMNATH CHATTERJEE: The provision for giving intimation to the Speaker is based on necessity. Supposing there has been no stay order, Mr. Vikhe Patil could have come today with the judgment and you would have been bound to allow him to come in. You could not have allowed the other Member, whose election has been cancelled, to continue if the order had come to you and

there was no stay. But the question here is something else. Here is a Member of the House against whom there are serious findings. The election of a Member of the House is aside. Another Member, who now occupies a very important constitutional position in one of the States, has serious findings against him. Is it not expected that the House should express its concern also in a matter like this? I do not know why the hon. Members on that side are suddenly now raising and they do not even allow Members to refer to that (*Interruptions*)

AN HON. MEMBER: It is going on for one hour.

SHRI SOMNATH CHATTERJEE: It is because of your contribution to that. I do not know if Shri Arjun Singh was involved today, there would have been so much of rumpus. It is because of Mr. Sharad Pawar. Therefore, by this type, they only disclose their guilty conscience and display; nothing else. (*Interruptions*) Only thing is that this is a serious matter. A High Court of this country has given certain findings; the findings will have their own effect. If the judgment is not finally set aside by the Supreme Court, nobody can deny the operation of that judgment. Therefore what is the good of saying that he has not been found guilty. Due to a stay order, the findings are not nullified; findings remain. Only thing is that the operative part is not being made effective because of the stay order. Therefore, let us not glout over that. We cannot wish away the findings given by the High Court. I do not understand why Members are standing here and casting aspersions against a High court and saying that the High Court's findings are not correct.

MR. SPEAKER. That is not going on record. Anything relating to that part is not going on record.

SHRI SOMNATH CHATTERJEE: Let us not cross the line. The Members of this House are concerned with the propriety also. This is a matter which should have been raised and has been properly raised. What is

expected is that the Government should respond. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI RANGARAJAN KUMARAMANGALAM: Sir, what is a little unfortunate at the present moment is that an extremely serious matter has been raised at a time which we normally call the unlisted business time. As they rightly put, against a Member of this House who also happened to occupy a constitutional position as the Chief Minister of a State, it is being presented here that there is a judgment....(*Interruptions*) Let me speak; or should I sit down? If I am interrupted, I will not speak. Sir, I would like to make one thing clear. It has been presented here that there is an order of a Court where there is a finding against the said Member that he has been found guilty of corrupt practices. What is surprising is I went across and I asked my friends if I could see the copy of the judgment. I did not really notice that it will come up. There is no copy of the judgment available at the moment, in the (*Interruptions*) But, certainly we will get hold of it and we will look into it. But the issue is not that. The issue that is fundamental is that if you want to place an allegation of any type with the backing of the judgment or without the judgment against a Member of the House, whether he is the Chief Minister or not, I think it was fair that he should have been given an opportunity to present his case (*Interruptions*)

SHRI RAM KAPSE: He had full opportunity to come here. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM: Have the patience to listen. Otherwise, I will not speak. I will not respond. If I am interrupted, I will not respond. (*Interruptions*)

SHRI RAM VILAS PASWAN: Do not respond. We do not want your response. (*Interruptions*)

SHRI RANGARAJAN KUMARAMAN GALAM Does the Leader of the Opposition think that what he is doing is a right thing? Is the Parliament going to decide as to who is going to be the Chief Minister in one State or not? I would like to know that Sir Is the Parliament going to decide it? They say that they are not talking about the legal situation They say that appropriately you will take a decision when you receive the order and when you have the complete facts They are talking of propriety When certain Members speak on the moral issue they say that that was also not an issue When they talk here is the Government the Central Government going to advise a Chief Minister to resign on the grounds of propriety? So ultimately it is reaching a stage where this Parliament is pleading that we should decide Chief Ministers of States and not the legislature party Is that the federal system we are going to adopt? Sir I am sorry we do not accept it It will be the legislature party which will decide as to who is the Chief Minister and not the Parliament I do not think the Leader of the Opposition is right in making this demand at all There is no question of propriety (*Interruptions*) I did not decide that (*Interruption*)

[*Translations*]

SHRI LAL K ADVANI (Gandhi Nagar) I was thinking that this side should have shown anger

[*English*]

He could have said all that he has said in a very cool manner (*Interruptions*) I am totally dissatisfied with the response of the Government I am totally dissatisfied with the response of the Government I am not surprised that all political proprieties are now being thrown to the wind by this Government (*Interruptions*)

SHRI RANGARAJAN KUMARAMAN GALAM **

(*Interruptions*)

SHRI LAL K ADVANI We are totally dissatisfied with the Government's response (*Interruptions*) We walk out of the House

13 36 hrs

At this stage Shri Lal K Advani and some other hon Members left the House

(*Interruptions*)

[*Translations*]

SHRI SHARAD YADAV WE also walk out of the House

13 36 1/2 hrs

At this stage Shri Sharad Yadav and some other hon Members left the House

[*English*]

MR SPEAKER Let us go to the other point In view of what has been said on the floor of the House nothing more is expected to be done

SHRI SUBASH CHANDRA NAYAK (Kalahandi) Sir on 30 th March 1993 I received a telephonic message from Shri Sunil Chandra Nayak Vice President Pradesh Youth Congress (I) Committee Orissa He is a resident of Kalahandi district He said that there is a very crucial situation arising in Lanjigarh Block the tribal pocket in the district of Kalahandi Orissa As per sources more than 50 persons have died due to consumption of poisonous food during the last months in Lanjigarh Block More than 2 000 persons have been seriously affected by an unidentified disease After taking food they are suddenly affected by such disease and facing death/calls within an hour The district administration as well as Orissa Government have not taken any suitable steps to control the chronic situation There is no proper medical aid facilities provided by the Government to bring

back proper environment in the locality as a result of which the entire hilly region is under severe tension. The poor people are facing hazardous situation. Therefore Central Government assistance should be provided to Lanjigarh immediately. Otherwise the situation will be out of control all over the district.

Secondly a news also came to me that a child of Bordi Guda in the same block has been sold for Rs. 130. This may please be inquired into by a Central team and necessary action taken urgently.

Therefore I request this august House to save the people of Lanjigarh Block as well as the backward Kalahandi district as the present Orissa Government is totally incapable of handling the situation.

In Kalahandi Bolangir Phulbani and Dhenkanal the people are not getting drinking water properly. Tubewells are not functioning. Sufficient drinking water may be provided to these districts. A Central health team may be deputed immediately to Kalahandi district to control the disease. MPs should be given power to implement the works in the districts. (*Interruptions*)

SHRI SARAT CHANDRA PAT TANAYAK (Bolangir) Sir the women in Dhenkanal Phulbani Bolangir and Kalahandi have to walk 3-4 kms to fetch water. They are not getting a glass of water. The rivers and ponds are there. The tubewells are not functioning. The water is unhygienic and not fit even for animals for drinking. (*Interruptions*)

SHRI CHANDRA SHEKHAR Sir this should not be made a matter of controversy. These areas have been in constant famine for many years. And this year there has been a very severe problem in that area. I was there a few weeks back and people are actually dying. I do not know why the Government of India is not sending at least a team there to assess the situation. Excuse me for saying so. The response of the Government on such a vital matter is totally paralysed. I really do not understand it. All

these Members make a hue and cry on non issues. But when an issue of public importance comes everybody keeps quiet. After all Members of Congress Party themselves are raising this issue. Where are the Ministers? Why do they not respond? The matter of famine due to which people are dying of hunger is being ignored. This is not a proper thing Mr. Speaker and you should direct the Government to send a team there. (*Interruptions*)

SHRI SRIBALLAV PANIGRAHI (Deogarh) There was not even a mention in the State Assembly about this grim situation by the State Government. We appeal to you to send a parliamentary team to Orissa to assess the gravity of the situation. (*Interruptions*)

The Parliamentary Team should assess the situation in right perspective and come out with appropriate recommendations. The Government of India should also assess the recommendations of the team. This should be done immediately keeping the severity of the situation in view. (*Interruptions*)

[*Translations*]

MR. SPEAKER We cannot satisfy everyone.

(*Interruptions*)

[*English*]

MR. SPEAKER Please sit down. I am standing here. First sit down. If there is a problem of this nature please discuss it with the Government. When this kind of a problem was raised on the floor of the House I said that I would consult the Members and that a team would go to find out the drought conditions in the State. I have already stated this.

SHRI SRIBALLAV PANIGRAHI We are grateful to you. But Sir,

(*Interruptions*)

MR. SPEAKER: I have already stated every thing. What more do you want me to do?

DR. KRUPASINDHU BHOI (Sam-balpur): We are indeed grateful to you Sir. But we are not satisfied with one thing. In your direction, it is stated that a Central Team has already visited.....

MR. SPEAKER: No; no. That is not correct. You are distorting the facts and throwing them in my face. I have not yet constituted a team and the team has not been sent out. Please sit down. This is very unfair.

(Interruptions)

MR. SPEAKER: The team has not gone anywhere. I have not even constituted it. You are just throwing facts in my face.

DR. KRUPASINDHU BHOI: What I want to say is not that. You are not allowing me to have my say.

MR. SPEAKER: I have already stated that I am not sending the team yet. You are saying that the team is already gone!

DR. KRUPASINDHU BHOI: I am not saying that you have already constituted a team and all that. I am only saying that an official of the Central Government has gone. Allow me to speak sir.

MR. SPEAKER: Okay, let him speak. Let everybody speak as they want....

DR. KRUPASINDHU BHOI: Please Sir, I am not saying all that.

(Interruptions)

MR. SPEAKER: Dr. Bhoi, the Government belongs to your party. You speak to the Minister concerned. There are other things to be done. This is your railway budget. This has to be passed. Why don't you realise.

DR. KRUPASINDHU BHOI: Please

understand my intentions Sir. I am only trying to come to your rescue.

MR. SPEAKER: No, no. You need not come to my rescue. I can rescue myself.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Your decision is to send a parliamentary team. But in the meantime, Government of India has sent an official team. As already stated, the problem cannot be solved so very easily.

MR. SPEAKER: No please. Please don't take it in a big debate form. You got something for which you must be proud. Now something is done to help your State. No-body has done this to your area till now. You should be proud of it. Instead, you are taking pride in going on talking! Please sit down.

(Interruptions)

MR. SPEAKER: Please understand, you raised the issue and that issue was clinched. You get something which no other Member got after raising that issue and yet you take pride in speaking. This is not good. Let others also speak

SHRI LOKANATH CHOUDHURY: Sir, I have given a notice and I want to raise an important issue. Last Wednesday, Shri L.B. Arora, a Custom Officer of Alahabad was gunned down and the reason behind this was that he was a man of good credentials and he also got the President's award. He get held of....

MR. SPEAKER: Lokanath ji, what is this? You please realise that yesterday people sat up to 6.20 hours in the morning and the Railway Minister is also sitting. Now, the Railway Budget has to be passed; the Appropriation Bill has to be passed; it has to go the other House, it has to be passed there and then it has to go to the President. Why don't you take all these things into consideration? Why don't you act by what I am saying? You do not realise unless I raise my voice and shout.

SHRI SOMNATH CHATTERJEE (Bolpur) Sir, I will take only one minute I have been patiently waiting to raise this issue

Sir, secularism is a quasi feature of our Constitution We are all committed to maintain the secular character of our Constitution and of our country We are all aware how communal virus is sought to be spread through out the country and how deliberate attack is being made on the secular character of our country

Sir 13 political parties and a number of mass organisations have come together under the campaign for national unity Rallies are being held throughout the country It has been decided to hold a rally to fight against the communal forces on the 14th April at Boat Club in New Delhi We have made representation we have made applications to the Government to give permission to hold rally at the Boat Club which is an important venue for holding rallies It is strange that the Government is not even responding to that No answer is being given I have been requesting the Prime Minister to stay here but probably he is guilty conscience and he has not even bothered to respond to our request for granting permission Sir all these bravados at Surajkund seem to be meaningless and they are just for the media consumption Are we being equated with the Communal forces who was not granted permission to hold the rally?

Sir, it is very strange that in the Capital of India at Boat Club which is the traditional venue for rallies the secular forces are not being allowed to hold a rally Thousands and lakhs of people are going to come here They will spread the message of secularism They will take the vow to fight communalism which is everybody's duty in this country This Government is not giving permission to hold a rally there Though the Home Minister is saying 'no' he is not denying it officially

I charge that this Government is clandestinely supporting these communal forces if they are serious about fighting secularism

they would have given us the permission a long time back The whole object is going to be frustrated So many lakhs of people are coming and the Government is asking us to hold the rally at the Red Fort It is not possible to hold the rally there because people cannot be accommodated there what is the message that the people of the country will get by this gesture of the Government? People will say that the permission has not been given by the Government to hold a rally for the national unity So, they will think that this Government is not serious

I therefore, demand that permission should be given forthwith so that the rally can be held at the Boat Club This is a matter of concern Yesterday Shrimati Suseela Gopalan raised the issue on the floor of the House and said that in the State of Kerala some 60 lakh people formed a human chain But not a word not even a visual was shown on the TV The Government media is totally absent totally silent on this When such programmes are undertaken for upholding secularism in this country we do not find any reference in the Government media The Government should not support Mr Gopalan but they should also say that they welcome and encourage such movements for secularism in this country We demand that the Government must respond here and now There are Cabinet Ministers sitting here (*Interruptions*)

[*Translations*]

SHRI RAM VILAS PASWAN Mr Speaker Sir the birth day of Dr Ambedkar falls on 14th April Permission in writing was sought in the month of January but the Government has not given permission to celebrate it at the Boat Club or any other place It shows that the Government is anti-secular and against the principle of social justice (*Interruptions*)

SHRI GUMAN MAL LODHA Mr speaker Sir Mahavir Jayanti falls on 4th April A procession is taken out every year at this occasion The Chief Commissioner has

refused permission for the procession (*Interruptions*)

MR SPEAKER First of all you please sit down and listen to me

(*Interruptions*)

MR SPEAKER Let the Railway Budget be passed because it has to go to Rajya Sabha

SHRI BASUDEB ACHARIA (Bankura) We want a response from the Government

SHRI INDRAJIT GUPTA (Midnapore) Mr Shukla should say something on this (*Interruptions*)

SHRI ANBARASU ERA (Madras Central) Sir, a harijan MLA was beaten outside the Assembly (*Interruptions*)

MR SPEAKER Let us understand this. If you say anything about any matter which had taken place in other Legislative Assembly it cannot go on record here. Anything else, if you want to say, I have no objection

(*Interruptions*)

SHRI ANBARASU ERA It is a very serious matter

SHRI SOMNATH CHATTERJEE Sir important issues are raised. The Government does not respond. So many Cabinet Ministers are sitting here. We do not know anything about it (*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur) Are you going to respond to our points? (*Interruptions*)

SHRI ANIL BASU (Arambagh) Are you going to say anything? (*Interruptions*)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) Many points have been raised by the non Members

which are agitating their mind. If they had given advance notices, we would have asked the concerned Minister to come here and reply (*Interruptions*) less we know what point is going to be raised in the House, it is not possible to reply to those points.

May be that they have made a request to the Government 10 days ago, seven days ago, five days ago. But, unless we have a notice about the matter to be replied here, I cannot get all the Ministers over here, without notice, we cannot respond. Without notice, I am not in a position to reply on behalf of all the Ministers. I can get them over here if a proper notice is given, and they will give a reply which will reflect the decision of the Government (*Interruptions*)

[*Translations*]

SHRI GUMAN MAL LODHA Mr Speaker, Sir, the hon Minister of Parliamentary Affairs is sitting here in the House. We want that permission should be granted to hold a rally on the 4th April on the occasion of Mahavir Jayanti.

Similarly permission may also be granted to hold rally on the 14th April on the occasion of birth centenary of Dr. Baba Saheb Ambedkar (*Interruptions*)

SHRI VIDYACHARAN SHUKLA Have you given a notice to this effect? (*Interruptions*)

SHRI RAMVILAS PASWAN This issue was raised by us in this very House on the 15th March and you too had given a ruling on it (*Interruptions*). You are the Hon Speaker of this House. Therefore, you should ask the Minister and the Government to give permission to hold rally on the 14th April (*Interruptions*)

SHRI VIDYACHARAN SHUKLA You should first give notice, then we will see (*Interruptions*)

SHRI GUMAN MAL LODHA Mr Speaker, Sir, the Vice-Chancellor of the

Rajasthan University was taken into custody by the District Collector and Police Commissioner (*Interruptions*)

13.57 hrs.

[MR DEPUTY SPEAKER *in the Chair*]

Mr Deputy Speaker, Sir, it is an incident of misbehavior meted out to the Vice Chancellor of the Rajasthan University. He is holding this post of Vice-Chancellor for a pretty long time. The Collector and the S P lifted him from his seat and misbehaved with him. I would like to request you to take action against the Governor to protect him **

SHRI VIDYACHARAN SHUKLA The hon Members might have written to the Government. But we have not received any notice. How can we respond to the points about which we do not know anything. It is necessary for you to give us notice and then we will come here and respond to your points. Otherwise, we can do it later on, we cannot do it now.

SHRI BASUDEB ACHARIA (Bankura) Notice have already been given. Before the adjournment of the House, will you inform us? (*Interruptions*)

MR DEPUTY SPEAKER The hon Minister is on his legs (*Interruptions*)

SHRI SOMENATH CHATTERJEE (Rolpur) Since the Government is not prepared to respond to our points, in protest, we walk out of the House.

13.58 hrs.

At this stage Shn Somnath Chatterjee and some other hon Members left the House

(*Interruptions*)

[*Translations*]

SHRI RAM VILAS PASWAN Mr Deputy Speaker, Sir, we gave in writing in the

month of December on behalf of 13 parties that permission may be granted to hold rally at Boat Club on 14th April. The birth day of Baba Saheb Ambedkar falls on that day. But the Government is keeping silent in this regard. From our side, Shn Indrajit Gupta, Shri Somnath Chatterji and our Members have made a request in writing to the Prime Minister. I would like to urge that the Government that recites the name of Baba Saheb Ambedkar daily, should give permission to hold rally on the 14th April on the occasion of his birth day. If the Government do not give permission, nothing can be more shameful than this. On the 14th April, the birthday of Baba Saheb Ambedkar is celebrated.

PROF RASA SINGH RAWAT (Ajmer) Mr Deputy Speaker, Sir, I should also be given two minutes time (*Interruptions*)

SHRI GIRIDHARI LAL BHARGAVA (Jaipur) Mr Deputy Speaker, Sir, I would like to submit that the Rajasthan University is located in Jaipur which is my constituency. The District Collector and the S P misbehaved with the Vice Chancellor of this University, Dr Rameshwar Sharma. He was locked up in a room and forced to tender his resignation (*Interruptions*)

14.00 hrs.

Mr Deputy Speaker, Sir, I understand that Dr Rameshwar Sharma, Vice-Chancellor Rajasthan University, was forced to resign. It is a heinous crime in the field of education. Mr Deputy Speaker, Sir, you will be surprised to know that the District Collector and the S P who are supposed to be the custodian of law and order are themselves involved in this incident. Sir, I have full details of the incident. As per the information, Dr Rameshwar Sharma was forced to resign and this act is not at all justified. The Collector, D M, A D M and S P Government of Rajasthan reached there with Police force and forced him to resign. A photographer and a gunman were also called in the same room. With the result, the children in the

house of Dr. Rameshwar Sharma were also terrified to see the Police. The Police besieged his house and locked him in the room and threatened him. In this way, resignation was taken from him. It cannot be accepted in any way. Sir, due to this incident in the entire Rajasthan a great turmoil has occurred in the field of education. The reaction of this incident has been so rapid that Kota and Jodhpur universities have been closed whereas Rajasthan University has already been closed. Sir, it is not only a violent blow on the principles of democracy but also the people who are the custodian of democracy have acted against the law. We condemn this act and demand in this House today that the Chancellor Mr. Chenna Reddy should be removed from this post.

[English]

MR. DEPUTY SPEAKER: Shri Bhargava, it affects your health. Do not be so emotional.

[Translations]

SHRI GIRDHARI LAL BHARGAVA: Mr Deputy Speaker, Sir, I don't care for my health. But this act is anti-society, anti-democracy and it has affected the entire field of education. These temples of education have been polluted. That is why the Chancellor should be removed at once (*Interruptions*)

PROF. RASA SINGH RAWAT: Mr Deputy Speaker, Sir, what would be the significance of education if such heinous and anti-education incidents occur in the field of education and temple of 'Saraswati'. Therefore we demand that (*Interruptions*)**

SHRI GUMAN MAL LODHA: Mr. Deputy Speaker, Sir, I submit that there is a turmoil in the field of education in the entire Rajasthan due to this incident. Teachers were arrested. Several universities in Rajasthan have been closed. Therefore, the Chancellor, Shri Chenna Reddy should be

removed immediately. It is our demand in this House. Due to Chancellor, the premises of the University has been converted into a Police-cantonment. (*Interruptions*)

[English]

MR. DEPUTY SPEAKER: Till 0630 hrs. today morning we were able to carry out the Business so peacefully and 75 members were able to participate in the debate. Very valuable suggestions have been given to the Railway Minister. The Railway Minister was happy and those members who participated are also quite happy. Now we have not some time and everybody wants to ventilate the grievances they have.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I would like to appeal to you and through you to the House Today is the last day of the month. If the members want to punish they can punish me but not the railway workers or railway men If this Bill is not passed today then tomorrow we will not be able to pay their salaries This has to be passed by this House and then it has to go to Rajya Sabha and then to the President.

I would therefore, be g of the House, all the members was wish to speak, kindly out a stop here and pass this Bill first.

SHRI V. DHANANJAYA KUMAR (Mangalore). Mr. Deputy Speaker, Sir I will not take much time of the House. With very heavy heart I am bringing to the notice of this august House and drawing the attention of the Government to the Barbaic attack on people belonging to the Scheduled Castes in Nanjungud Taluk on the 25th of the months. (*Interruptions*) Three persons were brutally killed (*Interruptions*)

MR. DEPUTY SPEAKER : If you just keep quiet for ten minutes we can discuss it.

SHRI ANBARASU ERA (Madras Central): When you took over the Chair, Hon.

* *Expunged as ordered by the Chair.

Speaker permitted me.

SHRI V. DHANANJAYA KUMAR: There persons, by name Narayana Swamy, Madhukar and Nataraj were killed in a brutal attack with lethal weapons, lathis and cudgels by a section of the society. I do not want to elaborate on that point. (*Interruptions*)

MR. DEPUTY SPEAKER: I will give you also time.

SHRI V. DHANANJAYA KUMAR: We can hear him also. (*Interruptions*) The situation there is very tense. Actually the entire village is divided into three groups.

SHRI V. SREENIVASA PRASAD (Chamarajanagar): It would be fair if you just allow me to speak and then hear him.

MR. DEPUTY SPEAKER: Shri Sreenivasa Prasad, you are also interested in maintaining law and order. (*Interruptions*)

MR. DEPUTY SPEAKER: No Please. There is a limit for all these things You cannot take it for granted

SHRI V. DHANANJAYA KUMAR: the entire village is divided into two groups and this has happened on account of the practice of untouchability. The entire issue arose in respect of granting entry into a temple. I will not elaborate on that. My only submission is. For the last 45 years we have been making very tall claims that we have done so much for the upliftment of the Scheduled Castes. we have spent crores and crores of rupees. At this juncture, I would like to ask this august House and especially the Members who represent that caste, who represent not that particular constituency or this particular constituency, but the people who represent the Scheduled Castes. After all, these 45 years, if this practice of untouchability is observed in this country, how can justice be rendered to the people belonging to this community? Really, they will have to make a soul searching at this juncture and some light will have to be thrown on this.

The Government will have to take effective steps. It was my misfortune on the previous occasion also that I had to refer to a similar incident, also from Karnataka, in another village by name Kustagi. At that time, I heard a senior hon. Member, Shri Buta Singh making a demand for the dismissal of the Government. Like that, every day if the Government has to be dismissed there will not be an end to the matter.

My only request is that an impartial inquiry should be conducted, the Government should take some effective steps, so that the entire society in that village can live together peacefully in a harmonious way and the victims should be properly compensated. The State Government has announced that only Rs. 50,000 per family is being granted. We know that during the Ayodhya riots, after the Ayodhya incident the victims were given Rs. 2 lakh. So, my demand is in the same way, each family should be granted Rs. 2 lakh and a proper inquiry should be conducted and the Government should take effective steps.

SHRI V. SREENIVASA PRASAD: This pertains to the barbaric killing of three Harijains, one Narayana Swamy, the Head Master of a middle-school, his son Madhukar, and 18 year old boy, a 11 year student, and another a B.Com. graduate, Nataraj, who was also working as an Assistance Teacher. Seven persons were seriously injured This happened in Badanavalu village of Nunjanagud Taluk in Mysore district which falls under my parliamentary constituency. This ghastly incident took place on the 25th March 1993.

It all started with a few Harijan youths aware of their rights and constitutional guarantees and guarantees demanding that they may be allowed entry into the temple of Siddheshwara Swamy. Very recently the old structure of the temple was renovated the contributors being the villagers all around, including the Harijans of Badanavalu. The Harijans not only contributed cash but also helped in the form of manual labour also. The temple was to be formally consecrated

on 30th Jan 1993 That was when the demand for entry to the temple came from the Harijan Youths This must have angered the upper caste Hindus resulting in the cold blooded murder of three persons Ironically the slain were returning home having played a cricket match for promoting communal harmony The messengers of peace were ambushed in cold blood and butchered with utmost brutality the whole act seemed to be meticulously planned and executed to perfection The shapping of the lone telephone wire in the village lends credence to this fact The plot was also kept very secret and not a clue was made available to the helpless victims The police has drastically failed in controlling the situation

After visiting the village on 29 3 1993, the Chief Minister of Karnataka Shri Veerappa Moily has taken appropriate steps and announced in the State Assembly that the CBI enquiry has been ordered and assured that the guilty will be punished and further all discriminating shrines will be taken over by the Government

Therefore I request the hon Home Minister of the Government of India to extend all possible help by expediting the CBI probe I demand that a stern punishment be given to the guilty at the earliest and the message is made clear to all that the Government will not tolerate any further atrocities on Harijans in Karnataka or elsewhere and rebuild the shattered psyche of harijans at large

I also request him to take appropriate action to desist any temple in the country to be a breeding place for indiscrimination and oppression for Dalits (*Interruptions*)

MR DEPUTY SPEAKER Mr Era Anbarasu, What is your point?

SHRI ANBARASU ERA (*Madras Central*) It is about atrocities committed outside the Assembly. It is not inside the Assembly (*Interruptions*)

MR DEPUTY SPEAKER Kindly have your seats Please hear me that if there is anything pertaining to the law and order situation, it is not a matter to be raised here If there is any atrocity committed on Harijans, that can be raised and anything that has happened in the Assembly, that matter cannot be raised here Subject to this thing, if there is anything you can speak (*Interruptions*)

SHRI ANBARASU ERA It is outside the Assembly Yesterday night at about 9 15 p m AIDMK, sponsored beating of an independent MLA Everyday one MLA or the other is beaten by the AIDMK people **

MR DEPUTY SPEAKER Do not use the word ** I will remove that word

SHRI ANBARASU ERA The life of the MLA is in danger (*Interruptions*)

MR DEPUTY SPEAKER The word I have removed Even the also, I have removed

SHRI ANBARASU ERA The very fabric of the democracy is in danger They never allow the Member to exercise their rights (*Interruptions*)

14.15 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Health and Family Welfare for 1993-94

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABN SINGH GHATOWAR) Sir, on behalf of Shri B Shankaranand I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family welfare for the year 1993-94

[Placed in Library See No LT- 3752/93]

Notification under Governors (Emoluments, Allowances and Privileges) Act 1982

THE MINISTER OF STATE, IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) Sir, on behalf of Shri S B Chavan, I beg to lay on the Table a copy of the Governors (Allowances and Privileges) Amendment Rules 1993 (Hindi and English versions) published in Notification No G S R 275 (E) in Gazette of India dated the 11th March 1993 under sub section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982

[Placed in Library See No LT- 3753/93]

Annual Report, Annual Accounts and Audit Report thereon of Delhi Urban Art Commission, New Delhi for 1991-92

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL) I beg to lay on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission New Delhi, for the year 1991-92, under section 19 of the Delhi Urban Art Commission Act, 1973
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1991-92, together with Audit Report thereon under sub-section (4) of section 25 of the Delhi Urban Art Commis-

sion Act, 1973

[Placed in Library See No LT- 3754/93]

Report of the Comptroller and Auditor General of India-Union Government - (Commercial) - Bhart Cocking Coal Limited

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) Sir on behalf of Shri Ajit Kumar Panja, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government - (No 6 of 1992) - (Commercial) - Bharat Coking Coal Limited Under article 151 (1) of the Constitution

[Placed in Library See No LT- 3755/93]

Detailed Demands for Grants of the Ministry of Food for 1993-94

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI) I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1993-94

[Placed in Library See No LT- 3756/93]

Detailed Demands for Grants of the Ministry of Mines for 1993-94

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 1993-94 [Placed in Library See No LT- 3757/93]

Detailed Demands for grants of the Ministry of Communications industry the Department of tele-communication

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) Sir, on behalf of Shri Sukh Ram, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) for Expenditure of the Central Government on the Ministry of Communication (including Department of Telecommunications) for the year 1993-94

[Placed in Library See No LT- 3758/93]

Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for 1993-94

THE MINISTER OF STATE IN THE MINISTRY SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI RANGARAJAN KUMARAMANGALAM Sir, on behalf of Capt Satish Kumar Sharma, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1993-94

[Placed in Library See No LT- 3759/93]

Detailed Demands for Grants of the Ministry of Food Processing Industries for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIA-

MENTARY AFFAIRS SHRI MUKUL WASNIK: Sir, on behalf of Shri Tarun Gogoi, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food processing Industries for the year 1993-94

[Placed in Library See No LT- 3760/93]

Annual Report of and review on the working of All India Handloom fabrics Marketing cooperative society limited Delhi etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI MUKUL WASNIK Sir, on behalf of Shri G Venkat Swamy, I beg to lay on the Table-

- (1) (i) A copy the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1991-92, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing cooperative Society Limited, Delhi for the year 1991-92
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No LT- 3761/93]
- (3) A copy of the Detailed Demands

for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1993-94. [Placed in Library. See No. LT-3762/93]

- (4) A copy of the Textiles (Development and Regulation) Order, 1992 (Hindi and English versions) published in Notification No. G.S.r. 916 (E) in Gazette of India dated the 7th December, 1992 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (4) above

[Placed in Library See No. LT-3763/93]

Annual Report on the working and Administration of companies Act. 1956 for the year ending 31st March 1992.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: SHRI RANGARAJAN KUMARAMANGALAM: Sir, on behalf of Shri H.R. Bhardwaj, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act. 1956 for the year ended the 31st March 1992 under section 638 of the said Act.

[Placed in Library See No. LT-3764/93]

Reports of the Comptroller and Auditor General of India - Union Government (No: 1 of 1993) No: 2 of 1993 and No: 3 of 1993) (Commercial) for the year ended 31st March 1992 etc.

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): I beg to lay on the Table-

- (1) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India - Union Government (No. 1 of 1993) - (Commercial) for the year ended the 31st March, 1992 - Review of Accounts

[Placed in Library See No. LT-3765/93]

- (ii) Report of the Comptroller and Auditor General of India - Union Government (No. 2 of 1993 - (Commercial) for the year ended the 31st March, 1992 - Comments on Accounts

[Placed in Library See No. LT-3766/93]

- (iii) Report of the Comptroller and Auditor General of India - Union Government (No 2 of 1993 - (Commercial) for the year ended the 31st March, 1992 - Audit Observations [Placed in Library See No. LT-3767/93]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1993-94

[Placed in Library See No. LT-3768/93]

Notification under Khadi and Village Industries Commission Act 1956

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): I beg to lay on the Table a copy of the Khadi and Village Industries Commission (Amendment) Rules, 1993 (Hindi and English versions) published in Notification NO. G.S F 18 (E) in Gazette of India dated the 15th January, 1993 under section 28 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library See No. LT-3769/93]

Notifications Re. amendments in Deposit Scheme for retiring Government Employees and Detailed Demands for Grants of the Ministry of Finance for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: SHRI RANGARAJAN KUMARAMANGALAM. Sir, on behalf of Shri M.V. Chandrasekhar Murthy, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions):
- (i) Notification No F.No 15/193-NS II published in Gazette of India dated in 15th March, 1993 making certain amendments - in the Notification No F. 2/14/89-Ns.II dated the 7th June 1989 regarding amendments in the Deposit Scheme for Retiring Government Employees, 1989.

[Placed in Library See

- (ii) Notification No. F.N. 15/1/93-NS. II published in Gazette of India dated the 15th March, 1993 making certain amendments in the Notification No. 2/19/89-NS. II dated the 12th December, 1990 regarding amendments in the Deposit Scheme for Retiring Government Employees of Public section Companies, 1991.

[Placed in Library See No. LT-3771/93]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1993-94.

[Placed in Library See No. LT-3772/93]

Detailed Demands for Grants of the Ministry of Defence for 1993-94 and Defence Services Estimates for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALIKARJUN): I beg to lay on the table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English Versions) of the Ministry of Defence for the year 1993-94.
[Placed in Library See No. LT-3773/93]
- (2) A Copy of the Defence Services Estimates for the year 1993-94 (Hindi and English).
[Placed in Library See No. LT-3774/93]

Detailed for Grants of the Ministry of Personnel, Public Grievances and Pension and Annual Report of and Review on the working of Central Civil Services cultural and Sports Board, New Delhi for 1990-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI MUKUL WASNIK Sir on behalf of Shrimati Margaret Alva I beg to lay on the table -

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel Public Grievances and Pensions of the year 1993-94
[Placed in Library See No LT-3775/93]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board New Delhi for the year 1991-92 along with Audited Accounts

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi for the year 1991-92
[Placed in Library See No LT-3776/93]

- (3) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above [Placed in Library See No LT 3776/93]

[Placed by the Library See No LT-3776/93]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Grh Kalyan Kendra New Delhi, for the year 1991-92 along with Audited Accounts
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grh Kalyan Kendra New Delhi, for the year 1991-92

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above
[Placed in Library See No LT 3777/93]

Review on the working of and Annual Report of Rehabilitation Plantations Limited Punalur, for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI MUKUL WASNIK Sir on behalf of Shri P M Sayeed I beg to lay on the Table -

- (1) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 -

- (i) Review by the Government on the working of the Rehabilitation Plantations Limited Punalur for the year 1991-92

- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon

Annual Report of and Review on the working of Wadia Institute of Himalayan Geology, Dehradun, for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI RANGARAJAN KUMARAMANGALAM: Sir, I beg to lay on the Table -

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|--|---|
| (2) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-3778/93] | (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1991-92, alongwith Audited Accounts. |
| (3) (i) A copy of the Annual Report (Hindi and English versions) of the Repatnates Co-operative Finance and Development Bank Limited, Madras, for the year 1991-92 alongwith Audited Accounts

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatnates Co-operative Finance and Development Bank Limited, Madras, for the year 1991-92 | (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1991-92. |
| (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No LT-3779/93] | (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No LT-3781/93] |
| (5) A copy of the Notification No.U 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 4th December, 1992 making certain amendments in the notification No. U-14011/160/89-Delhi (i) dated the 6th January, 1990.

[Placed in Library See No LT-3780/93] | (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1991-92.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1991-92, to- |

- gether with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1991-92
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library See No. LT-3782/93]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1991-92, along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Academy of Sciences, Allahabad, for the year 1991-92.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed in Library See No. LT-3783/93]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1991-92 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1991-92.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
[Placed in Library See No. LT-3784/93]
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1993-94
[Placed in Library See No. LT-3785/93]
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1993-94
[Placed in Library See No. LT-3786/93]
- Detailed Demands for Grants of the Ministry of Non-Conventional Energy Sources for 1993-94**
- THE MINISTRY OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): Sir, I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Source for the year 1993-94
[Placed in Library See No. LT-3787/93]

14.18 hrs.

MESSAGE FROM RAJYA SABHA*[English]*

SECRETARY-GENERAL Sir, I have to report the following message received from the Secretary-General of Rajya Sabha

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th March, 1993, agreed without any amendment to the acquisition of Certain area at Ayodhya Bill 1993 which was passed by the Lok Sabha at its sitting held on the 24th March, 1993 "

14.19 hrs.

ESTIMATES COMMITTEE

Twenty-fourth, Twenty-Sixth, Twenty-seventh and Twenty-eighth Reports on Action Taken

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) Sir, I beg to present to following Reports

- (1) Twenty-Fourth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the First Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Personnel, Public Grievances and Pensions-System of Redressal of Grievances
- (2) Twenty-sixth Report (Hindi and English versions) on

Action Taken by Government on the recommendations contained in the Third Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Information and Broadcasting-Central Board of Film Certification

- (3) Twenty-seventh Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Twelfth Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs) Fiscal Policy-Management of Deficit-External and Internal Debts

- (4) Twenty-eighth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Fourth Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Communications (Department of Telecommunications) - Telecommunications

14.20 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Reports on action Taken

[English]

SHRI BASUDEB ACHARIA (Bankura) Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings -

- (1) Tenth Report on Action Taken by Government on the recom-

441 *Sub Leg Comm Report* CHAITRA 10, 1915 (SAKA) *Petitions* 442
mendations contained in their Sixth Report (Ninth Lok Sabha) on Oil & Natural Gas Commission-Construction of NR-1 and NH well platforms
Committee on Subordinate Legislation

14.21 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[English]

SHRI PROBEN DEKA (Mangaldoi) Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 18th March, 1993

14.21 1/2 hrs.

PETITIONS

(i) **Seeking permission for starting building activities on the land owned by the Jaggivan Corporation House Building Society**

[English]

SHRI PIYUSH TIRKEY (Alipurduars) Sir, I beg to present a petition signed by Shri Raj Baldev and other members of the Jag Jiwan Cooperative House Building Society seeking permission for starting building activities on the land owned by them located at Vasant Kunj, Mehrauli, New Delhi

(ii) **Difficulties in implementing Rules made under Presentation of food Adulteration Act in Respect of products "Chakka" and "Shrikhand"**

SHRI RAMKAPSE (Thane) Sir I beg to present a petition signed by Shri Atul Kothan and Shri Sanjay Kumbhojkar Directors, Sangli and Kolhapur Zilla Dugdha Vyavasayik Sanghatana, Sangli (Maharashtra) regarding difficulties in implementing Rules made under Prevention of Food Adulteration Act in respect of their products "Chakka" and "Shrikhand"

14.20 1/2 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Eighth Report

[English]

SHRI SHRAVAN KUMAR PATEL (Jabalpur) Sir, I beg to present the Eighth

14.22 1/2 hrs.

EXTENSION OF SITTINGS OF THE HOUSE

[English]

HE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) Sir I have to make two important announcements *(Interruptions)*

MR DEPUTY SPEAKER Let there be order in the House Hon Minister is on his legs Let us hear him please

SHRI VIDYACHARAN SHUKLA Sir the Business Advisory Committee of the Lok Sabha has decided and we have accepted that recommendation to extend the sittings of the House from 7th May to 14th May because lot of important Government business and legislative business is pending and we will not be able to finish it before 7th

The second announcement is that the Pnme Minister in pursuance of his promise given will meet the M Ps from Bihar and Madhya Pradesh at 5 p m today to discuss the drought situation in those two States

SHRI CHANDRA JEET YADAV (Azamgarh) Sir I want to know from the Parolimentary Affairs Minister that now is it the final programme because it causes a lot of inconvenience to us If it is final that the extension will be only up to 14th of May and not further please let us know finally

SHRI VIDYACHARAN SHUKLA Sir there was a general consensus in the Com mittee that it should be extended up to 14th of May In case for some unforeseen reasons it becomes necessary then we may with the consent of the Business Advisory Committee sit on the following Saturday also But we shall try with the cooperation of the entire House not to go beyond 14th 14th is the outside limit but we have said that in

case anything unforeseen happens and we have to sit on Saturday, then we might consider that But beyond 15th it will not go in any case

SHRI CHANDRA JEET YADAV Sir, I wanted to have one more information from the Parliamentary Affairs Minister There is President's rule in five States In Uttar Pradesh I can say with full Knowledge - that really speaking there is uncontrolled bureaucracy-ruling in that State The law and order situation is detenorating every day Earlier there was a precedent that whenever the Presidents rule was imposed, there used to be an advisory committee of Members of Parliament from that State I want to know from the Minister of Parliamentary Affairs about it The Government is neither declaring that they will hold early elections nor they are saying anything Therefore I will request that either the Government should take a decision for early election or they should appoint such committees This is my submission

SHRI VIDYACHARAN SHUKLA This has already been announced in the House It has been done What the hon Member is asking for has already been announced

SHRI RAM NAIK (Bombay North) Sir you have decided to work for seven days more We will do that work My question is we should have the nght to ask questions That chance should be given and it should be circulated so that we can ask questions to the Government Those seven days should include question hour

SHRI VIDYACHARAN SHUKLA You can do that Ten days notice is required

MR DEPUTY SPEAKER Regarding this hon Speaker will apply his mind and decide

SHRI RAM NAIK Sir before the House is closed today we should be told of this

MR DEPUTY SPEAKER Let us see Shall we take up Matters under Rule 377?

SHRI VIDYACHARAN SHUKLA: Sir, let us start with reply by the Railway Minister.

business before us. The hon. Minister may reply.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAJ): Sir, the Minister of Railways has to go to other House also.

MR. DEPUTY SPEAKER: Okay. We will take up the reply.

14.26 hrs

RAILWAY BUDGET 1993-94 GENERAL DISCUSSION;

RESOLUTION RE. THIRD REPORT OF RAILWAY CONVENTION COMMITTEE;

"DEMANDS FOR GRANTS (RAILWAYS), 1993-94

AND

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1992-93 - *CONTD.*

[English]

THE MINISTER OF RAILWAYS (SHRI C K. JAFFER SHARIEF). Sir, before I begin, I would request the cooperation of the Members of the House because my throat is not well and I may not be able to speak....

PROF. PREMDHUMAL (Hamirpur): But you can announce certain sweet concessions

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): You spoke yesterday also. Please sit down

PROF. PREM DHUMAL: Why not? He is requesting our cooperation. We are requesting for announcing of certain packages.

MR. DEPUTY SPEAKER: Let us not unnecessarily interfere. Let us complete the

SHRI C.K. JAFFER SHARIEF: Sir, I am grateful to the hon. Members who participated in this debate for 15 hours till 6.20 a.m. this morning. And you yourself were also kind enough to be with us and preside over the House. There is one unique feature which I found. Earlier also I had the opportunity of listening to the Budget debate in the House. Generally the presiding officer, the Members who want to speak and the Minister concerned used to be there in the House. But it was something different yesterday. I found a lot of interest from the Members who took lot of interest in the debate and made very valuable contribution. I am really happy and grateful to them

There has been some criticism about the proposed hike in fares and freight rates and also about withdrawal of exemption from freight increases given in the past in respect of foodgrains, sugar, diesel and oil cake. I am of the firm conviction that an increase in fares and freight rates without corresponding improvement in the productivity and efficiency of the system will be unacceptable. It is only with a view to take the productivity of the railway system to the desired level that action plans have been launched from year to year and so far we have, as a result of relentless efforts of the railway men, been able to achieve improvement in the operating ratio. The operating ratio which was 92 per cent in 1990-91 came down to 89.5 per cent in 1991-92 and is expected to be around 87 per cent in 1992-93. In 1993-94 the operating ratio is anticipated to be about 83 per cent.

Even after efforts to reduce the operating expenses and augment earnings, some increases in fares and freight rates have become inescapable due to a variety of reasons. There is an all round increase in the cost of inputs like petroleum products, steel, electricity tariff, additional dearness allowance, additional lease charges to Indian Railway Finance Corporation etc.

The appropriation to Pension Fund has increased from Rs 1200 crores in 1992-93 to Rs 1500 crores in 1993-94. The increase in pension bill is due to the number of pensioners increasing and also because of additional relief sanctioned every half year.

Appropriation to Depreciation Reserve Fund will go up from Rs 2300 crores in 1992-93 to Rs 2400 crores in 1993-94. The current dividend liability will go up from Rs 1150 crores to Rs 1253 crores at the existing rates of dividend. The Railway Convention committee, however, increased the rate of dividend to 7 per cent uniform for all investments in the Railways and this is expected to throw an additional burden of Rs 106 crores which has not been provided for in the Budget.

The budgetary support has declined sharply. In the year 1992-93 an amount of Rs 1935 crores was provided as the budgetary support as against which the budgetary support provided this year is only Rs 960 crores. With this meagre budgetary support, it became necessary for the Railways to finance a substantial portion of the capital requirement from out of their internal resources. A Capital Fund has been accordingly opened and the Railway Convention Committee have already approved of this.

There is a loss of about Rs 100 crores per annum due to lowering the classification of certain categories of fertilizers. I would like to bring to the notice of the hon. Members that Indian Railways have kept the size of the annual plan for 1993-94 at a modest figure of Rs 65 crores as against the current year's plan size of Rs 571 crores. In fact, if one takes into account the inflation element, the plan size of 1993-94, in real terms, will not be more than that for the current year. I must also bring to the notice of the Members that more than 70 per cent of this plan size has to be met from out of the internal resources. This has never happened in the past and this is one single factor which has compelled the Indian Railways to increase the fares and freight rates. I am conscious of the fact that

the burden on the common man should be kept to the minimum, as a result of the increase in the fares and freights. I have attempted to do so in the following manner:

1. The exemptions given in the past from freight increases in respect of 12 commodities have not been withdrawn. These commodities include kerosene, edible salt, edible oils, tea, fruits and vegetables etc. I would also like to bring to the notice of the Members that while the Indian Railways have withdrawn exemptions from freight increase given in the past in respect of four commodities, the issue price for foodgrains and sugar distributed through Public Distribution System is not going to be affected by this increase, as the General Exchequer will pick up the extra burden on this account.

2. There has been no increase, except some rounding off, in respect of passengers travelling by ordinary trains up to 100 kilometres. Eighty per cent of the second class ordinary passengers travel up to a distance of 100 kilometres and will thus not be affected by the proposed increase.

3. The increase in second class monthly season ticket for the distance slab of 1-50 kilometres has been kept at only Rs 5. Since 80 per cent of the commuters travel up to a distance of 50 kilometres, they will be affected only marginally as the increase is minimal.

Sir, while it may look apparently that the proposed increase in fares and freight will affect the interest of the common man, but if the matter is viewed in proper perspective, I feel that the interest of the common man would be better served if the rail infrastructure is maintained well and its carrying capacity augmented so as to ensure economic development of the nation.

I am conscious of the fact that there will be less harsh criticism for increases in the passenger fares and freight rates if some improvement takes place in the passenger amenities. It is with this in view that I have stepped up the allocation for passenger

amenities to Rs. 60 crores in the next year. We are also steadily increasing the computerisation of reservations and by the end of 1993-94, more than 80 per cent of the reservations will be on computer. The provision of passenger amenities is an area where a lot more needs to be done. The existing monitoring mechanism will be streamlined to ensure that platforms and coaches are kept reasonably neat and clean, drinking water is available at stations, retiring rooms are maintained properly and other requisite amenities and facilities are provided to rail users. However, I would like to inform the House that thefts and vandalism are resulting in a lot of fittings being removed from coaches causing much inconvenience to the passengers. Having regard to the concern expressed by this august House, I have directed that rigorous drive should be launched and trains on platforms promises inspected to ensure cleanliness and provision of due amenities like electric fittings, water coolers, supply of clean bed rolls etc. I have taken note of the criticism made by the Members about this. I have directed the Administration on this.

As I have already mentioned in my Budget Speech, we will shortly be launching an Insurance Scheme to expand the scope of coverage of rail passengers. Not only compensation would be paid for deaths/injuries on account of train accidents, such compensation will also be paid for deaths/injuries to *bona fide* passengers on account of terrorist attacks, dacoities, bomb blasts etc. In a way, *bona fide* passenger, as soon as he enters the platform, gets an insurance cover for his personal safety. Sir, I would hasten to add that this Insurance Scheme is not a substitute for safe rail. Sir, safety in rail travel is an area where we do not strike any compromise. The various safety measures introduced over the years have helped us to bring down the number of accidents. The incidence of train accidents per million train kilometres, which is the universally adopted safety index, dropped from 5.5 in 1960-61 to 2.2 in 1981-82, and to 0.84 in 1991-92. The incidence of train accidents has shown a decline for the seventh year in succession.

The trend of reduction in train accidents has been sustained in the current financial year. As the House is aware, maintenance of assets in good condition is essential for ensuring safety on the Railways. The track structure is being constantly upgraded and the arrears in track renewals are being overtaken. Sir, the arrears of track renewals which stood at 19,500 kilometres at the beginning of the Seventh Plan, were reduced to about 9,600 kms. at the commencement of the Eighth Plan. Similarly, adequate attention has been given to maintenance of rolling stock. Safety aids like track circuiting, interlocking of level crossing gates, telephones at manned level crossings etc., are being provided. In addition, performance of staff of critical categories is constantly monitored and education imparted to them to inculcate safety consciousness.

The policy and philosophy of the Government is adequately reflected in the Budget. My main concentration would be gauge conversion, rolling stock, electrification and track renewals. As against the target of 1200 kms., 1351 kms. of gauge conversion has been completed. This is here I would like to go on record. What the previous Governments had done in 10 years is being done in one Year.

SHRI AMAL DATTA (Diamond Harbour): Will you please explain why is it being done only here? Only in respect of gauge conversion, you have worked so fast and everywhere you are slow and you cannot cope up with the targets.

SHRI C.K. JAFFER SHARIEF: I am glad, Shri Amal Datta has drawn attention to this. There is a definite approach behind this. Today early morning my esteemed predecessor, Shri George Fernandes was also making a mention about this that the new lines or doublings would be far better than gauge conversion. Immediately the constraint is, the existing routes are all saturated. With the new economic policy and new industrial policy, if you want to create a climate of investment you have to provide the basic infrastructure. This is one aspect.

SHRI BASUDEB ACHARIA (Bankura) Without providing new line, without expansion of rail network, how would you do?

SHRI C K JAFFER SHARIEF I have requested to cooperate with me My throat is not as good as your throat Please bear with me

My experience is I have been a Minister of State in 1980s I was told by the Administration then that the metre gauge is as good as that broad gauge which Shri George Fernandes also tried to explain today When I joined the Government and when the Prime Minister gave me an opportunity to serve the same Ministry this time, I asked the Administration pointedly wherever this is a meter gauge, whether there is any economic development, whether there is any industrial growth I found nowhere There is no confidence in the metre gauge at all We may argue for the sake of argument that metre gauge is as good as broad gauge The fact remains that the metre gauge is subsidised by the broad gauge The fact remains that the operating ratio is high whereas in broad gauge the operating ratio is less The fact remains there is no industrial growth

SHRI BASUDEB ACHARIA There is no electrification in metre gauge

SHRI C K JAFFER SHARIEF Once you do the broad gauge you can bring electrification also there Please bear with me (*Interruptions*) Shri Basudeb Acharia, I am telling you that you can make another speech after I speak But don't tear my throat

MR DEPUTY SPEAKER This is an hour of cooperation I tell you

SHRI C K JAFFER SHARIEF The second thing is, there is a feeling that the employment opportunities will be less In this gauge operation also, there are opportunities for direct and indirect employment Once an area is covered with industrial growth we can well imagine not only of the employment opportunities there direct and indirect and

trade but also the economic activity that will be in the hands of the people which will help them to improve the quality of their life This is what it was You should understand So you say it He has got that Purulia So, he is contented He does not want anything else to be done Please bear with me (*Interruptions*) I am responding to you, Mr Amal Datta I would like to make it very clear that there is a work impression that something is being done in the South and that something is neglected in the North That is not at all correct I have said it time and again For the first time the Railway Ministry has converted itself to be an open Ministry The consultative committee of the Railway Ministry Constituted three Groups Shri Basudeb Acharia has no need to interrupt and talk more and more here because he is also one of the conveners Shri Ram Naik is another convener All these Conveners of the three Study Groups are all Members from the Opposition, and all the entire working system of the Railway is being given to them so that they can go into the subject It is such an open scrutiny by them Never in the past but it is for the first time that such a healthy tradition is being established I therefore say that there is hardly anything that could be attributed to any individual I must say that this gauge conversion that we have taken up is based on the route, not on the basis of States

SHRI M R KADAMBUR JANARTHANAN (Tirunelveli) You removed hundred old stations on the conversion line

SHRI C K JAFFER SHARIEF I am coming to that I would like to say on more point Perhaps I might have said it before but I would like to repeat it once again for the benefit of the House It was said in the past that gauge conversion would cost about Rs 80 lakhs to Rs 1 crore or even more That is being done in Rs lakhs It is economical thing which was not done before My friend is talking about the Railway stations It is not the railway station which matters It depends upon traffic growth We can improve that It is the platform that matters That is also important which we can take up

SHRI M R KADAMBUR JANARTHANAN Your Officers are not looking into it Agitation is going on there

SHRI C K JAFFER SHARIEF If they are not looking into it, I am there to look into it There are Members of Parliament to look into it There are Members of Parliament to look into it You are there to look into it We will make them to work If you are not making them to work, what we would have done in ten years could not have been achieved in one year

I must compliment and congratulate the railway men, the Officers and the workers who have been able to contribute so much to the building up of available infrastructure for the economic growth of the country

The policy and philosophy of the Government is adequately reflected in the Budget My main concentration would be on gauge conversion, rolling stock, electrification and track renewals As against the target of 1,200 kilometers, 1,351 kilometers of gauge conversion has been completed which otherwise used to be only 100 kilometers in a year In the next year, we plan to complete 1,600 kilometers of gauge conversion Thus in the first two years of the Plan we will be completing 2,950 kilometers of gauge conversion as against the target of 6,000 kilometers for the VIII Plan I must again add here that if we can keep pace in the 8th and 9th Plan, there will be total uni-gauge in the country and we can get rid of this multi-gauge system from our system

We are giving up the new lines and the doubling of lines Otherwise we have not been able to achieve because of reduction of costs in conversion That also you should know that we have not compromised on the new lines and doubling of lines

Sir there has been some misapprehensions about the gauge conversion programme Sir, some hon Members have stated that laying of new lines would generate more local employment I have already explained it This uni-gauge project has

aroused tremendous enthusiasm in the minds of the people of the States and has also provided local employment Industrialists have also started planning their plant locations because of this assured programme

I want to quote an example It took us ten years for completing the gauge conversion between Manmad and Aurangabad and even so Aurangabad has developed into a big growth centre I have no doubts in my mind about the economic transformation that is awaiting these areas - this is exactly my vision - and I am happy to state that this is being shared by many enlightened people and economists

In response to the views expressed by some hon Members from the State of Bihar, I have decided to take up a survey for the Patna-Gaya doubling in 1993-94 I think Members from Bihar here I have also decided to include Hajipur-Bachwara section of N E Railway in the Action Plan for gauge conversion This work will be taken up in the 8th Plan period

Hon Members from Kerala will be pleased to learn that I have decided to include the 175 kilometers long Triuvelli-Tehnkasi-Sengottah-Quilon metre gauge line in the first phase of the Action Plan for conversion with a view to providing an alternative BG route of South Kerala

Budgetary support provided by the General Revenues to Indian Railway has declined from 75 per cent in the Vth Plan to 58 per cent in the VIth Plan, to 42 per cent in VII Plan and to 34 per cent in the current year In the next financial year namely 1993-94 there is a step fall and the budgetary support will be only 14.7 per cent of the Plan outlay of Rs 6,500 crores

At the same time the market borrowings are becoming increasingly difficult and expensive Sir, I would like to bring to the notice of the House that as against the target of Rs 1,200 crores to be raised by Indian Railway Finance Corporation this year, only

an amount of Rs. 10.5 crores has been raised. Offers of Rs. 16 crores are under consideration. In order to balance the Budget, Indian Railways have taken a loan of Rs. 417 crores from UTI at 18 per cent rate of interest. In the next year, IRFC has to raise Rs. 1,300 crores including Rs. 400 crores for Konkan Railway Corporation. Out of Rs. 1,300 crores, IRFC will have to raise Rs. 350 crores by way of taxable bonds.

Shri George Fernandes has yesterday suggested certain things which we have already taken up with the Finance Minister and the Prime Minister

SHRI NIRMAL KANTI CHATTERJEE (Damdum) : What is that?

SHRI C.K. JAFFER SHARIEF : It is about driving resources to these bonds which we are not getting from the market

Thus, the existing pattern of borrowing the entire money through non-taxable bonds stands discontinued. All this will result in increased cost of borrowing which will aggravate the financial position of the Railways. In a situation like this, the only option available with the Indian Railways is to step up the internal resource generation capacity of the system. It will now be for the first time in the history of the Indian Railways that part of the Capital requirements of the Plan will be funded through internal resources and as I have mentioned before, a new Capital Fund is being set up with the approval of Railway Convention Committee. In the year 1993-94 out of the Plan size of Rs. 6,500 crore, the budgetary support is Rs. 960 crore, market borrowings, Rs. 900 crore and the balance of Rs. 4,640 crore is to be generated internally. Out of Rs. 4,640 crore, an amount of Rs. 1,960 crore will be used to meet part of the Capital component of the Plan via the Capital Fund.

The Indian Railways have a large shelf of projects. An amount of over Rs. 11,370 crore is needed to complete the works which

are already in hand. Out of Rs. 11,370 crore, new lines account for Rs. 1,610 crore, Gauge conversions, Rs. 2,880 crore, Doubling, Rs. 695 crore, Electrification, Rs. 1,394 crore etc. Sir, the House will appreciate that in the face of such heavy throw-forward, it is not desirable to add too much to the already large shelf of projects. As it is the money allocated for projects is spread out too thinly, which is leading to both time and cost over-runs.

Sir, I would like to mention to the House that 102 projects of Indian Railways, costing over Rs. 20 crore each are also being monitored by the Ministry of Planning and Programme Implementation. Out of these, in the case of 62 projects, the percentage increase in the original cost is 117 per cent. In the case of 47 projects, the target date of completion has been extended from 2 to 195 months. This trend has to be reversed and we have to prioritise the projects so that these which are well on their way to completion get the highest priority together with those which are likely to give highest and quickest returns. Sir, the House would now appreciate as to why we have not been able to fully meet the demands for new projects

Work on the Chhitauni-Bagha project is going on in full swing in the khadir of the river. This has been made possible by the Railways providing their full share in advance. The other co-sharers have been tardy in making payments of their shares. I am glad to inform the House that the State Governments have started responding. Bihar has recently paid the first instalment of Rs. 4 crore towards their share for 1992-93. U.P. has also promised to pay a similar amount. However, the Ministry of Water Resources which was to pay Rs. 17.5 crore till 1992-93 has not yet paid anything. I would request my friend Shri V.C. Shukla to come to my rescue since further progress on the project will be possible only if the co-sharers pay their full shares immediately.

All the production units of Indian Railways had met their production target during 1991-92 or exceeded them. Diesel Locomotive Works, Varanasi achieved its target of

manufacture of 150 locomotives Chittaranjan Locomotive Works, Chittaranjan exceeded its target for manufacture of electric locomotives It manufactured 115 electric locomotives against a target of 115 Integral Coach Factory, Madras and Rail Coach Factory Kapurthla also exceeded their targets by manufacturing 1016 coaches and 915 coaches respectively against the targets of 1,000 coaches and 750 coaches Diesel component Works, Patiala also exceeded its target by re-building 53 locomotives against target of 48 The performance of Wheel and Axle Plant Bangalore had also been excellent It manufactured 33 286 wheelsets against a target of 27,000

This Trend has been continued during 1992-93 and all the production units are expected to either exceed or meet their targets

Great stress is being laid on improvement of quality in production units Modifications to design for improving the product is a continuous process and design changes are continuously implemented to improve reliability and performance

Sir I am conscious of the need for bringing about economy measures inventory management is one area which needs adequate attention Even a minimum of 2 per cent saving by bringing about product valuation import substitution and value engineering can go a long way in bringing about a change in management ethos

Some demands have been made for introduction of new trains and halts I assure the House that we do our best to introduce as many passenger trains as are feasible and justified It is, however not possible to accede to each request due to operational and resource constraints As regards halts additional stoppages will decelerate the trains considerably

Some Members have mentioned about late running of trains I would like to assure the House that every possible effort is being made to run trains on time and punctuality is

being accorded the highest priority That is the core problem of the Indian Railways If punctuality is maintained, the primary and secondary maintenance will also be all right and we will be able to have better maintenance of our rolling stock I would, however like to inform the House that agitations bands alarm chain pulling by unsocial elements, bomb blasts sabotages etc have very adversely affected the punctuality of trains In the current year there have been as many as 162 agitations and bandhs which have affected the punctuality of over 1500 trains

Hon members from Bihar have suggested that the benefit of the additional frequency of Rajdhani to Hawrah should be via Patna In defence to this request it has been decided that Rajdhani will be routed via Patna twice a week

The maintenance of law and order in some States has been of concern to us In these States unauthorised passengers force themselves into reserved compartments causing inconvenience to genuine passengers They also stop trains at unscheduled places by pulling alarm chains Besides a large number of dacoities and robberies and theft of passenger luggage occur There have also been cases where the agitators enter railway track and hold up the movement of trains for issues which are in no way connected with the Railways I feel sad to inform the House that though the Indian Railways will be paying as much as Rs 52 crore in the current year to the State Governments for the Government Railway Police, the Government Railway Police at times are not able to curb these crimes This is an area where the State Governments are answerable and can render positive help

Let me take this opportunity to reassure the House that efforts are being made by the Railways to improve the level of catering service Besides renewed endeavours are underway for improving the efficiency of Departmental Units which are now slated to continue It is intended to upgrade and modernise the best kitchens and cooking arrangements Plans are also being firmed

up to provide intensive training to cooking staff and supervisors and also to induct trained cooks from the market to professionalise the cooking in Departmental Units

Here I would like to add one point. The problem has been that we can continue with all the other personnel who are working in the catering area, except the cooking area where professionals are required which is not within the system. Maybe we may have to bring them from the market. I thought I would keep the House informed about this.

As a pilot project we are also examining feasibility of supplying cooked food from reputed and professional caterers. The cooked food would be handled and distributed by Departmental staff and this measure would be an added dimension to improve the catering services for the travelling public.

SHRI RUPCHAND PAL (Hooghly) We are not following you. You should be a little bit slow. You should not be as superfast as your trains!

SHRI C K JAFFER SHARIEF We are in the jet age.

SHRI RAM NAIK (Bombay North) If he is not convinced of the reply he is giving, this is what happens!

SHRI C K JAFFER SHARIEF This particular section of the House is awakened that they can even follow the full-stop and commas!

Railway officials have also been directed to monitor and inspect more intensively the quality, quantity and pattern of service being provided by privately managed catering units.

Many hon. Member have been pressing for reinstatement of locm running staff dismissed during 1980-81 agitations.

15 00 hrs

Sri Basudeb Achana has not been

able to keep up the promise which he has made. He is very slippery. I do not know whether I also have to be slippery here. But, Sri George Fernandes will not spare me.

Out of 611 staff removed or dismissed from service, 360 staff have already been reinstated and 89 have attained the age of superannuation leaving a balance of 162. Out of these, 108 cases are *sub Judice* and in 7 cases departmental enquiries are being held, as ordered by the courts. Sir, I am happy to inform the House that we are sympathetically looking into the re-appointment of the remaining 47 cases, as fresh entrants.

SHRI BASUDEB ACHARIA Why is it only 47? What about the other 165? Just now you have said that these are *sub Judice* but all are not *sub Judice*. What you have said is that even SLPs have been admitted and those SLPs will be withdrawn.

SHRI C K JAFFER SHARIEF Sri Basudeb Achana. I have already said that except those who are involved in criminal cases towards others, I am very sympathetic.

SHRI GEORGE FERNANDES (Muzaffarpur) Will you yield for a minute? I would like the Minister to do it with grace. What he is now trying to do is in instalments. If at all, if people have died - quite a few have died - and if some have attained the retirement age, quite a few have attained the retirement age - my request is that you must provide employment to one person from the families of the person who is dead or how has retired. You have to make amends for not just the delay, but for the kind of sufferings which these families have undergone. So please do it with grace.

SHRI C K JAFFER SHARIEF Let me go into it (*Interruptions*).

SHRI BASUDEB ACHARIA You have not responded.

SHRI C K JAFFER SHARIEF I have

already said that I would go into it

SHRI NIRMAL KANTI CHATTERJEE You are not getting any amount on tax-free bonds, by which you are helping the Finance Ministry also with certain taxes by floating tax bonds. Therefore, you can demand both from the Planning Commission as well as the Finance Ministry, an additional amount which is equal to the tax out of these bonds and invest in them (*Interruptions*)

SHRI AJOY MUKHOPADYAY (Knshnagar) Are you going to reappoint them? You must reinstate them. You have told that you are reappointing them.

SHRI C K JAFFER SHARIEF I have said that I am appointing them afresh (*Interruptions*)

SOME HON MEMBERS No

SHRI GEORGE FERNANDES Do it with grace, if you are going to do it at all (*Interruptions*)

SHRI BASUDEB ACHARIA No. The demand of the House was reinstatement and not reappointment. You respond to that (*Interruptions*)

MR DEPUTY SPEAKER You may ask one by one (*Interruption*)

Or you can ask for the clarifications later on
(*Interruption*)

SHRI C K JAFFER SHARIEF Sir, as I have already mentioned there has been an all round increase in the cost of inputs like petroleum products, steel, electricity, tanff etc. Besides this increase on the cost of inputs, pensionary liability is being increased by Rs 300 crores, an amount of Rs 100 crores extra has to be appropriated to Depreciation Reserve Fund and another about Rs 206 crores have to be paid extra to general Revenues by way of dividend. In fact, out of this additional payment, provision of only Rs 100 crores has been made in the

Budget as the Railway Convention Committees' recommendations were not received by that time, which has added a further burden of Rs 106 crores to the Railways by increasing the rate of dividend. Nevertheless, despite these factors appreciating the feelings of the House, I have decided to drop the proposal to increase the fares for Second Class Ordinary (Seat) by 10 per cent beyond 100 kilometre. Sir, there will thus be no increase in the existing fares for Second Class Ordinary (Seat) except that in the 1-10 kilometre slab, the fare will be Rs 2 instead of Rs 1.50 and in the 11-15 kilometre slab, it will be Rs 4 instead of Rs 3.50.

Sir, I wish to reaffirm my abiding faith in the abundant commonsense and religious tolerance of our people and I am sure the aberrations which we whiteness will be left behind us and the country would prosper further and further and march ahead in the path of progress. Cooperation is the need of the hour and not confrontation for narrow gains. We need statesmanship, approach and right leadership, and, I firmly believe our party has been foremost in the vanguard all these years prior to and, since independence of the country, I am sure that our country would remain a beacon of light and understanding for the rest of the world for communal harmony, peace, progress and prosperity.

Besides that I must respond to Mr Ram Naik. The Members from Bombay have represented about the difficulties experienced on the suburban section of the Western Railway (*Interruptions*)

MR DEPUTY SPEAKER Let the hon. Minister complete his speech. Afterwards if you have got any clarification, you can ask for it, not now, (*Interruptions*)

MR SPEAKER Anil Basu you will have a chance afterwards (*Interruptions*)

SHRI C K JAFFER SHARIEF I am coming back. Please bear with me (*Interruptions*)

Our main problem has been the availa-

bility of resorces for providing facilities and not the justification or the needs for the services Bombay area of Western Railway also suffers from a peculiar problem of the termination of D C traction at Virar and we do not have AC/DC LMUs for providing services between Virar and Dahanu Road Presently, shuttles hauled by electric locos area being run in order to provide faster service and to replace existing conventional services to some extent it has been decided to run a pull - push rake between Borivli/Virar and Dahanu Road It has been the demand of Members of Parliament from both the sides particularly from Bombay in Maharashtra The rake is under modification on the western Railway and is expected to be available by 1st July 1993

The Railway had conducted a survey for the provision of the fifth line between Bombay Central and Borivli With the available local resources, the fifth line has already been provided between Bandra and Elphinstone Road There is a stretch of 4.3 kms between Elphinstone Road and Bombay Central which needs to be linked and this work will cost Rs 307 crores approximately Action is being taken to provide this link also early With this link available it would be possible to reduce the pressure of main line trains on the existing suburban tracks during peak hours The survey for provision of fifth line between Bandra and Borivli is nearing completion and positive action will be taken on receipt of the survey report

I have got one other good news for the Members and thereby for the people For greater comfort at economic cost 3-tier ACC sleeper has been designed and prototype is under development

I must respond to Dr Kartikeswar Patra He is the man who opened the debate from our side and he gave a lot of support to us The Planning Commission has not approved the Khurda-Bolangir Railway line But we are going back to the Planning Commission with a request to see that undeveloped and

backward tribal area is taken up for its economic growth It is drought-prone area about which Members have already mentioned

As far as the Rupsa - Banginposi line conversion is concerned, we have taken up the survey The moment the survey is completed, we will approach the Planning Commission for necessary help (*Interruptions*)

DR KRUPASINDHU BHOI (Sambalpur)
We are not at all satisfied with this attitude

MR DEPUTY SPEAKER Now the Minister has to go to the Rajya Sabha also and time at our disposal is very short Kindly cooperate

SHRI C K JAFFER SHARIEF Sir, I thank all the hon Members for their unstained support and cooperation and request them to pass the Railway Budget (*Interruptions*)

SHRI RAM NAIK We have moved Cut Motions What about them?

SHRI RAMESH CHENNITHAL (Kottayam) I regret to say that Kerala is not treated fairly Injustice is done to Kerala (*Interruptions*)

MR DEPUTY SPEAKER May I humbly request you to please resume your states? The Minister has to go to the Rajya Sabha Your cooperation is absolutely essential Kindly oblige

DR KARTIKESWAR PATRA (Balasore) If there is no firm assurance about the conversion of Pupsa- Banginposi from narrow gauge to broad gauge I may have to quit my seat This is very unfair Sir The Hon Minister should give me an assurance

MR DEPUTY SPEAKER Kindly resume your seats At this stage it is impossible to satisfy all the queries

[*Translation.*]

DR LAXMINARAYAN PANDEYA (Mandsaur) Mr Deputy Speaker, Sir, I have

not got reply to points I raised The hon Minister has not said anything about reducing the passenger fare and freight charges and laying of new railway lines What action has been taken with regard to Cut Motion moved be me

SHRI RAM NAIK No mention has been made about the Konkan railway Why this work has been stalled The hon Minister has not said anything about all this Please clarify these points At the same time no mention has been made about the urban railway

MAJ GENERAL (RETD) BHUWAN CHANDRA KHANDURI (GARHWAL) Mr Deputy Speaker Sir freedom fighters are given gallantry awards But no such facility is provided to them by the railways (*Interruptions*)

DR LAXMINARAYAN PANDEYA No mention has been made about the backward, especially tribal areas of Madhya Pradesh and no reference has been made about railway line

[English]

SHRI BASUDEB ACHARIA The Minister may clarify the issue of the reinstatement of the dismissed employees

MR DEPUTY SPEAKER At this stage are you doing justice to the subject? You are fully aware that the time at our disposal is very less The Railway Budget has to be passed first here in this House and then it has to go to the other House So your cooperation is very-very essential

SHRI SRIKANTA JENA (Cuttack) Sir, we seat here till today morning and discussed the Railway Budget in detail We raised certain issues but while replying the Minister did not mention anything about those issues which were raised (*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura) Sir he should clarify whether he is going to reinstate all the retrenched railway employ-

ees (*Interruptions*)

DR KARTIKESWAR PATRA (Balasore) Sir, he has cancelled two trains completely I shall have to quit my seat I would request the hon Prime Minister to please help me

[Translations]

SHRI NITISH KUMAR (Barh) Mr Deputy Speaker, Sir when Bihar and Orissa were neglected during last year's railway budget the hon able Prime Minister had assured that he would look into the matter of imbalance personally In this year's budget also in all matters whether it is the question of conversion of railway line laying of new railway lines or introduction of new trains Bihar and Orissa have been totally neglected He did not responded to any of the demands in respect of Bihar which include Bagaha-Chhitioni line or introduction of new train Survey for Patna-Gaya line has already been made (*Interruptions*)

[English]

MR DEPUTY SPEAKER This way we cannot solve the problem even if we sit for two hours If you have any doubts to be clarified you can raise them one-by-one and then I will ask the Minister to clarify those points

[Translations]

SHRI SRIKANTA JENA (Cuttack) Please listen to us first and thereafter give your reply Please listen to your grievances first

SHRI C K JAFFER SHARIEF Please, let me complete first then I will hear your (*Interruptions*)

[English]

SHRI BHOGENDRA JHA (Madhubani) I would like to know whether the Minister has finished his reply or not (*Interruptions*)

MR DEPUTY SPEAKER Nitish Kumar ji has asked some clarifications Let the Minister respond to that

(Interruptions)

[*Translations*]

SHRI NITISH KUMAR Mr Deputy Speaker, Sir, the hon Minister of Parliamentary Affairs is directing the Chair while sitting there When chair has already directed you, please let us seek clarifications *(Interruptions)*

[*English*]

MR DEPUTY SPEAKER Would you like to respond Mr Minister?

(Interruptions)

MR DEPUTY SPEAKER Mr Railway Minister Mr Nitish Kumar has asked for some clarification Can you clarify?

SHRI C K JAFFER SHARIEF If he listens to me, then I can clarify *(Interruptions)*

MR DEPUTY SPEAKER In this way, we cannot proceed

(Interruptions)

[*Translation*]

SHRI SRIKANTA JENA Mr Deputy, Speaker Sir a number of hon'ble members from Uttar Pradesh and Bihar are present in the House, but what is happening in Orissa, why Orissa is being neglected?

[*English*]

SHRI C K JAFFER SHARIEF After I finish, you can ask for further clarification *(Interruptions)*

[*Translation*]

SHRI RAJVEER SINGH (Aonla) He cannot do it, Mr Deputy Speaker, Sir, Mr Minister even cannot reply to letters sent by hon Members of Parliament *(Interruptions)*

SHRI NITISH KUMAR You have called

me, I will make my submission in a minute *(Interruptions)*
[*English*]

SHRI C K JAFFER SHARIEF Let me repeat for the benefit of the House Members will be happy to know that surveys for new lines between Jalna and Khamgaon on Central Railway, Chandigarh and Rajpura on Northern Railway, Sitapur-Nanpara on North Eastern Railway, Kakinada-Kottapalli and Baghalkot-Kudchi on South Central Railway have been included in the Budget for 1993-94 Updating of Traffic survey for Khurda-Bolangir new line has also been planned Surveys for gauge conversion of Yelahanka-Bangarpet and Southern Railway on Naupada-Gunupur and Rupsa-Banginposi on South Eastern Railway and Ajmer-Chittorgarh-Udaipur on Western Railway will also be taken up

Members will be happy to know that during the course of the year I intend taking up gauge conversion work between Bijapur and Hotgi on Sholapur-Gadag section

This is for the information of the hon Members,

SHRI NITISH KUMAR He had not responded to my point Sir, you had called me Let me complete He has just finished his speech He has not responded to my point Sir, you had called me Let me complete

[*Translations*]

SHRI RAJVEER SINGH (Aonla) Mr Deputy Speaker, Sir yesterday this House sat upto late night, and each and every hon member raised the problems concerning his constituency before the minister, but the hon minister did not give reply to any of the points Uttar Pradesh is the largest state in India and the hon Mr Minister did not announce a single new railway line for this State He did not make any announcement in regard to doubling of railway line from Gaziabad to Muradabad and Bareilly Distance between Lucknow to Delhi is 500 kilometer Doubling of one side of this railway route has not yet been commissioned A number of requests were made to introduce a train from Bareilly to Delhi and Bareilly to Bombay Representations were made by people from Bombay in this regard We the

members of Parliament also made several requests to the hon Minister but no affirmative reply about the proposed trains from Bareilly to Bombay and Bareilly to Delhi has been given

Besides, the said part of the matter is that the hon Minister does not reply to letters received from Members of Parliament. He does not care for the letters of public representatives. After his taking charge of the Ministry corruption in railways has increased, so much so that people are not getting employment on compassionate grounds. People who give bribe get employment. A child who was 8 year old when his father died while in railway service and now 18 years old is not given employment by the railways. The authority took the pretext of rules to reject his case.

[English]

SHRI C K JAFFER SHARIEF: Sir, then I resign. This is not the way. If you have got anything, you prove it. (Interruptions)

[Translations]

SHRI RAJVEER SINGH: The hon Minister takes the pretext of rules, then what will happen to those poor people, and the worst thing is that he does not reply to our letters. So I would like to request him to remove the lacuna in this budget and take up development works. (Interruptions)

[English]

MR DEPUTY SPEAKER: Will you reply to their points? No. Now the House will put the following Resolution moved by Shri

K C Lenka to the vote of the House. The question is

"That this House approves the recommendations made in paragraphs 42, 43, 44, 45, 46, 47, 48, 49 and 50 contained in the Third Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Lok Sabha on 23rd February 1993."

The motion was adopted.

MR DEPUTY SPEAKER: A number of cut motions have been moved by the hon Members to the Demands for Grants (Railways) for 1993-94. Now I shall put them to the vote of the House.

All the cut motions were put and negatived.

MR DEPUTY SPEAKER: I shall now put all the Demands for Grants (Railways) for 1993-94 to the vote of the House. The questions

That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in the course of payment during the year ending the 31st Day of March 1994, in respect of the heads of demands entered in the second column thereof against demand Nos 1 to 16."

The motion was adopted.

Demands for Grants (Railways) for 1993-94 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants voted by the House
1	Railway Board	13,98,00,000
2	Miscellaneous Expenditure (General)	84,09,20,000

<i>No of Demand</i>	<i>Name of Demand</i>	<i>Amount of Demand for Grants voted by the House</i>
3	General Superintendance and Services on Railways	618,53,44,000
4	Repairs and Maintenance of Permanent Way and Works	1284,11,94,000
5	Repairs and Maintenance of Motive Power	1015,06,61,000
6	Repairs and Maintenance of Carriages and Wagons	1381,49,29,000
7	Repairs and Maintenance of Plant and Equipment	679,92,72,000
8	Operating Expenses-Rolling Stock and Equipment	1079,01,49,000
9	Operating Expenses-Traffic	2256,99,77,000
10	Operating Expenses -Fuel	2756,97,81,000
11	Staff Welfare and Amenities	470,59,79,000
12	Miscellaneous Working Expenses	665,16,18,000
13	Provident Fund, Pension and other Retirement Benefits	1525,81,22,000
14	Appropriation to Funds	6104 00,00,000
15	Dividend to General Revenues, Repayment of loans taken from General Revenues and Amortization of Over-Capitalization	1253 00,00,000
16	Assets-Acquisition, Construction and Replacement Revenue	45,04,00,000
	Other Expenditure	
	Capital	2533,96,35,000
	Railway Funds	9018,95,41,000

MR DEPUTY SPEAKER I shall now put Supplementary Demands for Grants (Railways) for 1992-93 to the vote of the House. The question is:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the president of India out of the

Consolidated Fund to defray the charges that will come in course of Payment during the year ending the 31st day of March, 1993, in respect of the heads of Demands entered in the second column thereof - Demand Nos 2, 4, 6 to 11 13 14 and 16 "

The Motion was adopted

473 *Suppl Demands for* CHAITRA 10, 1915 (SAKA) *Grants 1992-93* 474
Supplementary Demands for Grants (Railways) for 1993-94 voted by Lok Sabha

<i>No of Demand</i>	<i>Name of Demand</i>	<i>Amount of Demand for Grants " voted by the House Rs</i>
2	Miscellaneous Expenditure (General)	2,10,14,000
4	Repairs and Maintenance of Permanent Way and Works	13 12,12 000
6	Repairs and Maintenance of Carriages and Wagons	4 88,70 000
7	Repairs and Maintenance of Plant and Equipment	3,07,97 000
8	Operating Expenses-Rolling Stock and Equipment	39 54,88,000
9	Operating Expenses-Traffic	9,00,76,000
10	Operating Expenses -Fuel	105 81 20,000
11	Staff Welfare and Amenities	9 87,54 000
13	Provident Fund Pension and other Retirement Benefits	124 99,57,000
14	Appropriation to Funds	187 13,54 000
16	Assets-Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	228 66 15,000
	Railway Funds	224 63 00,000

15.27 hrs

(Interruptions)

At this stage Shrimati Suseela Gopalan came and stood on the floor near the Table

(Interruptions)

15.27 1/2 hrs.

At this stage Shrimati Suseela Gopalan want back to her seat

(Interruptions)

SHRI BASUDEB ACHARIA You have not allowed the hon Members to seek clar-

fications (*Interruptions*)

15.28 hrs.

At this stage Shri Basudeb Acharia and some other hon Members came and stood on the Floor near the Table

(Interruptions)

SHRI LAL K ADVANI (Gandhi Nagar) You went to the extent of passing them This cannot be denied There is no problem to-day Every hon Member is interested in passing the Railway Budget

I would plead with you to allow the hon Members to seek clarifications

SHRI SOMNATH CHATTERJEE (Bolpur) I want to press my Cut Motions (*Interruptions*)

SHRI SOMNATH CHATTERJEE You did not give me an opportunity to press my Cut Motion What is this going on here? What are you doing (*Interruptions*) How can you deny my right?

(*Interruptions*)

SHRI SRIKANTA JENA (Cuttack) I will request you to listen to the leaders of all the parties and then come to a conclusion (*Interruptions*)

[*Translation*]

SHRI LAL K ADVANI It is extremely important for Lok Sabha to pass Railway Budget But the way it is being passed does not enhance the dignity of the House As such I would like to submit that the question asked by some Members may be answered first and then the Cut Motions be put to vote

The Railway Budget has never been passed in this way in the history of parliament (*Interruptions*)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK)

This is to be told to the other side

SHRI SOMNATH CHATTERJEE What is to be told to the other side? Have I no right to press my Cut Motions? (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT), AND THE MINISTER OF STATE

IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMAR MANGALAM) Mr Deputy Speaker Sir,

the issue is that we have had 15 hrs debate on the Railway Budget I do appreciate the point that some members want some clarifications But when some become all and we have a time constraints, a real time constrains that we have to get it passed in this House and it will go Rajya Sabha get passed and then for President's approval So my request is (*Interruptions*)

We can always meet afterwards and sort out the problem We are willing to meet and sort it out if there is any problem we will sort it out

[*Translation*]

SHRI NITISH KUMAR (Barh) I fully support what the Leader of the Opposition has said Some Members want to ask questions they should be given opportunity The hon Minister may reply Cut Motions may be taken up and the Railway Budget be passed in a constitutional manner Otherwise this House would be reduced to a mockery It would convey a very wrong message throughout the country This would mean that the Budget was passed hurriedly amidst uproar without listening to the Members of the Opposition who wanted to press for their Cut Motions This day would be remembered as a black day in the history of parliamentary democracy So it should be taken up again and passed

[*English*]

MR DEPUTY SPEAKER I was not in a hurry I wanted to maintain the order in the House but unfortunately most of the members wanted to put questions and they lost their patience With the result only I had to be in a hurry I had no intention to deny any of your rights I am not the man who deny the rights of the members (*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur) The Members had participated in

the discussion till 6.25 a.m. this morning because of the importance of the Railway Budget. They participated in the debate throughout the whole night. The Members who wanted to speak they remained in the House and spoke. Now when they are seeking clarifications to their questions and queries, they are not getting any answer. That opportunity to seek clarifications is not being given because the Minister has to go to the Rajya Sabha, therefore the Lok Sabha will become a dummy. We are not allowed to move our cut Motions. Do we not have a right to press our Cut Motions? This is very strange. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGLAM: They Deputy-Speaker asked the House. You were not interested in hearing him. (*Interruptions*)

SHRI LAL K. ADVANI: I fully appreciate, and in fact the whole House appreciates that there is a constraint of time. Today it is the 31st and it is true that we sat for the whole night. I can understand your restraining instead of ten people your confining it to there to four Members. I can understand that. But there should be no system in which a Member who wants to press his Cut Motion cannot be allowed to do it.

SHRI RANGARAJAN KUMARAMANGLAM: He asked the House. Mr Deputy-Speaker asked the House. (*Interruptions*)

SHRI LAL K. ADVANI: You allow some Members to put some questions. Let the Minister reply and so go through the formalities once again.

SHRI BUTA SINGH (Jalore): Mr Deputy-Speaker let me go on record. This House has got a tradition and history. According to that you had gone through the procedure. You had allowed time for clarifications by Shri George Fernandes, Shri Basudeb Achana, Dr. Patra, everybody. They have sought clarifications. (*Interruptions*) The hon. Minister conceded and he yielded. He answered to their questions. Their questions

were answered. (*Interruptions*) Then you formulated the 'Ayes' and 'Noes'. They were also there. 'Ayes' were carried. Therefore, the Opposition did not say "No". I was here. Therefore, this Budget has been regularly passed as you have properly followed the procedure of the House. It will be wrong thing if you go against the norms of this House. The House has passed this Appropriation Bill, and there is no question of re-opening it. At that time also you put it to the House that the Movers of the Cut Motions may move them or press them. At that time nobody got up. (*Interruptions*) Then you put the Question to the House. Therefore, it was carried. It is no use now re-opening the question and wasting the time of the House. (*Interruptions*)

The Minister of Water Resources and Ministry of Parliamentary Affairs (Shri Vidyacharan Shukla)

According to the parliamentary procedure, once the Chair declares a Motion as passed or a Resolution as passed or a budgetary grant as passed, once such a declaration is made from the Chair, then even the Chair does not have the authority to re-open the matter.

SHRI LAL K. ADVANI: The Chair has the authority.

SHRI VIDYACHARAN SHUKLA: You can change the record if you are sitting on the Chair yourself. Once you have declared the Budget as passed, then, I would respectfully submit that even the Chair has no right to re-open the matter and asking people to make their submissions or move the Cut Motions. It is just not possible. (*Interruptions*) Therefore, once the Chair had declared the Budget as passed, then that is the end of the matter. Nothing more can be done on that. (*Interruptions*) There is no other contingency left. Mr Deputy-Speaker has done according to the traditions of the House upholding them. After that there is nothing more that can be done. (*Interruptions*)

[Translation]

SHRI NITISH KUMAR: If it is so, it is difficult for us to participate in the proceedings. (Interruptions) ... If you are not ready to consider our views. (Interruptions)

[English]

SHRI LAL K. ADVANI: You have the authority to reconsider. Please Reconsider. (Interruptions) otherwise the whole business of this Budget is a farce. (Interruptions) I suggest that you adjourn the House, consult the Hon. Speaker and have a reconsideration. (Interruptions)

SHRI LAL K. ADVANI: This matter has to be reconsidered. You adjourn the House for half an hour. (Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to meet at 4.00 p.m.

15.40 hrs.

The Lok Sabha then adjourned to meet again at Sixteen of the Clock.

The Lok Sabha reassembled at four minutes past Sixteen of the Clock.

[(MR. SPEAKER in the Chair)]

[English]

MR. SPEAKER: Well, we had discussion in my Chamber and the Members were very candid in expressing their views. I think we cannot but respect their views. Supposing something had happened here, it cannot be repeated again. But there is no point in going back and passing it again. We have tried to find a solution. If those Members who had given the Cut Motions, want to say something, they would be allowed to say at the time when we take up the Appropriation Motion into consideration. I shall request the Minister...

(Interruptions)

SHRI SYED MASUDAL HOSSAIN (Murshidabad): No, Sir. This is the second

position... (Interruptions).

Mr. SPEAKER: Please. The leader was very reluctant and the leader was all the time supporting your cause.

Yet, we have requested him and under our pressure of request they have agreed to it. I hope that you will please cooperate and take into consideration the aspect that for the whole of last night we were sitting here. I think the Deputy Speaker was sitting here and the Minister was sitting here.

(Interruptions)

MR. SPEAKER: Please, If you have shown so much of consideration, if you have cooperated in such a splendid manner. I hope that you will again cooperate with us.

SHRI BUTA SINGH: Sir, you have upheld the high traditions of this House.

SHRI BASUDEB ACHARIA (Bankura): Sir, where is the Minister? I am asking a question.

SHRI NITISH KUMAR (Barh): Sir the Minister is absent. He has mistaken that everything is passed and even the Appropriations Bill is passed.

SHRI BASUDEB ACHARIA: Sir, I was allowed to put some questions. I was told by the Deputy Speaker... (Interruptions)

I was allotted to put my question. Let me put it now. (Interruptions)

MR. SPEAKER: Please speak one by one. Shri Nitish Kumar, please allow Shri Acharia to speak. There should not be any competition between you.

SHRI BASUDEB ACHARIA: I was told by the Deputy Speaker that I will be allowed to put some questions. When I was about to ask my questions, suddenly he took up with the passing of the Budget. We waited to know on one...

MR. SPEAKER: I will allow you to put the questions.

SHRI BASUDEB ACHARIA Sir, it is a long-pending demand of the entire House. The Prime Minister knows very well. He was also there when this matter was raised in the House when the Budget was presented.

[*Translation*]

SOME HON MEMBERS The hon Minister is not present here.

SHRI RAJVEER SINGH (Aonla) Neither the Minister of Railways nor the Minister of State in the Ministry of Railways is present. Will the prime Minister take their place?

[*English*]

SHRI BASUDEB ACHARIA The Prime Minister will reply.

SHRI SYED MASUDAL HOSSAIN Sir no Minister of Railways is here in the House.

SHRI SUDARSAN RAYCHAUDHURI (Serampore) Sir to whom can the questions be put? What is the use of asking questions?

MR SPEAKER Let me first hear you on the procedural points.

SHRI BASUDEB ACHARIA Sir let me know who will give the clarification? Whether the Prime Minister will reply? You call the Railway Minister.

MR SPEAKER I wanted to hear you on procedure. I thought that you were saying something on procedure. That matter is between you and me and not with the Minister. Please understand. The Railway Minister is in the Rajya Sabha. Having sat for the whole night, nobody would have done this thing if it were not necessary to take these Bills to the other House also and get them passed. I am told that at present both the Ministers are in the other House. We have called one of them immediately when they come we can settle.

SHRI SRIKANTA JENA (Cuttack) Sir the confusion is from this House to the other House. As Shri Nitish Kumar rightly said the Minister has taken it that the Bill is passed and the Appropriation Bill is also passed (*Interruptions*).

MR SPEAKER He will be rushing back.

SHRI ANIL BASU (Arambagh) Sir what is the business before the House right now?

MR SPEAKER Your point of order.

SHRI ANIL BASU If there is some business, that should be taken up.

[*Translation*]

SHRI NITISH KUMAR Sir I am on a point of order. Both the Minister of Railways and the Minister of State in the Ministry of Railways have gone to Rajya Sabha. Has the Appropriation Bill been passed in Lok Sabha? Can it be sent to Rajya Sabha with out being passed in Lok Sabha? I want your ruling on this.

[*English*]

MR SPEAKER Yes Yes Very good point you have raised.

(*Interruptions*)

AN HON MEMBER The Chairman is helping the Speaker Sir.

MR SPEAKER Yes he has to as everybody helps me. Sometimes they may be angry but they help me. You know the difficulty is because of the time constraint because we are adjourning from 1st of April and going up to 18th. This 18 days' time has caused some difficulties to all of us and that is why probably they thought that the discussion could take place there, and that is why.

[*Translation*]

SHRI NITISH KUMAR Mr Speaker, Sir you should give you ruling on it.

[English]

MR SPEAKER I am giving the Ruling

That is why my impression is that they have not gone there to get the Bill passed, but to reply to the debate which had taken place, and to which he had not replied. It is pending reply there

(Interruptions)

SHRI ANIL BASU Sir, the voice of the Members is curtailed *(Interruptions)*

SHRI RAM NAIK (Bombay North) Let the Minister come, then I will ask the question *(Interruptions)*

MR SPEAKER Let us do one thing. I will decide upon the procedure

Now, I will ask him to move the Bill for consideration and then I will allow you to ask the questions, he will reply to them and then we will go on. Is it Okay?

SHRI ANIL BASU You have taken up the unlisted Business. Let it be clarified *(Interruptions)*. The question is where it is unlisted business *(Interruptions)*

MR SPEAKER It is not. I am explaining

Unlisted Business is not there. We have to pass the Appropriation Bill. It is very much on the agenda. I will allow the Minister to move that the Bill be considered and then I will allow you to put the question, the Minister will very appropriately reply to the questions and then we will go ahead

(Interruptions)

MR. SPEAKER I will explain to you. Please take your seats

Generally what we have been doing in

the House is that you move the cut motions. That means, you have attracted the attention of the Minister to a particular point which you want to make. You have already moved the cut motions in this case and those cut motions, I am sure, the Minister, must have seen. You have attracted his attention. Now, I will ask you to ask for more information. He will give you move information on that point, and later on we will go ahead. Never you have embarrassed any Government whether belonging to one party or the other on cut motions. You have always cooperated *(Interruptions)*

MR SPEAKER Okay, I will do that. If you like, I will ask the Minister to take into account all the cut motions which have been moved and to please reply to each of the cut motions, as you wish

16.13 hrs.

APPROPRIATION (RAILWAYS) BILL*,
1993

[English]

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF) Sir, I beg to move for leave to introduce Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for Services for the Financial year 1993-94 for the purposes of Railways

MR SPEAKER The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the Financial Year 1993-94 for the purposes of Railways

The Motion was adopted

SHRI C.K. JAFFER SHARIEF Sir, I introduce the Bill

* Published in Gazette of India, Extraordinary, Part-II, Section 2, dated 31.3.1993

SHRI C.K. JAFFER SHARIEF: Sir, I beg to move:*

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the Financial year 1993-94 for the purposes of Railways, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the Financial Year 1993-94 for the purposes of Railways, be taken into consideration."

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Sir, instead of taking up all the cut motions, we should only speake on a few out motions which we think are important.

MR. SPEAKER: Okay. Mr. Ram Naik.

SHRI RAM NAIK (Bombay North): I have two questions. One question was raised about the Konkan Railway work in Goa being given a stay by the Prime Minister. To that, no reply has been given. I want to know whether stay has been given or not. If it is given, why it has been given.

Point member two, I have specifically asked to have separate autonomous corporation for Bombay Suburban Railway service. To that also, no reply has come.

[Translations]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, you might be remembering it

very well...

MR. SPEAKER Nitish ji, you may ask in the same way as the hon. Member has asked just now.

SHRI NITISH KUMAR: I would like to just remind you that the hon. Members belonging to Bihar, Orissa and other States had expressed their resentment when the hon. Minister of Railways was replying to the discussion on the last Railway Budget and the hon. Prime Minister had said that if there was any such imbalance, he would look into the matter on his own and would remove the imbalance. Unfortunately the imbalance still exists. During our speeches and discussions were tried to draw the attention of the hon. Minister to the matter like construction of a rail-bridge across the rive Ganga in Patna, extension of the train running between Bakhtiyarpur and Rajgir to Gaya, construction of Buddhist circuit and constrction of double tracks between Patna and Gaya etc. But the hon. Minister did not reply to any of these questions. Whether it is the matter of gauge conversion, or construction of double tracks or introduction of new trains, the Ministry of Railways has neglected Bihar on all these scores and nothing new has been done even after repeated requests nor any reply has been given to any of these points. The hon. Minister has said about survey conducted for construciton of double railway tracks between Gaya and Patna. A survey in this regard was already conducted during the tenure of Shri Madhavrao Scindia as the Minister of Railways. To talk of conducting means into to do anything or to postpone the work for future. That is way it is said all the time that a survey will be conducted prior-permission is a pre-requisite before taking up a work.

Through you I want to know from the hon. Minister of Railways categorically that keeping in view the imbalance to which attention has not been paid i the Railway

[Sh Nitish Kumar]

Budget, what is his opinion on my four points, I have raised here, namely construction of double railway tracks between Patna and Gaya, extension of Bakhtiyarpur-Rajgir line to Gaya and construction of railway bridge across the Ganga river in Patna

[English]

SHRISRIKANTAJENA (Cuttack) Last time also, when the Railway budget was discussed, we raised about the problems of Orissa and the Prime Minister assured on that day, "Whether imbalance has been done that will be diluted and I will try my best to see that Orissa gets due share from the Railway Budget"

You will be surprised that Orissa contributes highest revenue to the South Eastern Railway and South Eastern Railway gives highest money to the Indian Railways. But Orissa gets least so far as allotment from the Railway Budget is concerned. About Khurda-Bolangir rail link, the Orissa Government has written letters to the Prime Minister and the Railway Minister that for earth work whatever money is required the Orissa Government will mobilise funds and they will do earth work. At least, the Government of India and the Ministry of Railways should accept the proposal that will really link the Western Orissa with the Eastern Orissa where the entire tribal belt will be benefited. Every day people are dying in that area. At least, people will get some work. On that basis, when we discussed this matter in the Consultative committee also, the Minister assured "We will take up this matter in 1993-94 Budget, Khurda-Bolangir line will be taken up". Now the Minister says that it will be sent to the Planning Commission and again a survey will be made. The survey was made 20 years back. Everything is ready. The only thing is, it has to be okayed by the Planning Commission and the Railway Minister. If you look at the Railway map of India Orissa is lowest in every respect. There is no rail link, no employment in the

Railways. Not a single pipe has been given for electrification. For gauge conversion in Orissa, not a single pie has been given. This is the position. The people of Orissa are agitated. Even the ruling Party Members, because of the pressure of the people there also came to the well of the House on this issue. So far as Orissa is concerned, Railway is deliberately neglecting it. We are 21 Members from Orissa. But in U.P. Bihar, Maharashtra and other States, their number is more and they can raise their voice. So far as U.P. is concerned Atal ji is there. They can raise their voice and mobilise these things.

Fortunately, I think, the Prime Minister has given the portfolio of Minister of State for Railways to him and probably he thought that the imbalance could really be removed by the Minister in that respect. That will not solve the problem. Last time we have got assurance from the prime minister. So I request the Prime Minister to see personally that Orissa gets its due share from the ministry. So far it has been neglected deliberately. I again repeat this. The Central Government has deliberately neglected Orissa as far as railways is concerned.

SHRIMATI SUSEELA GOPALAN (Chirayinkil) Last time also we had protested against the discrimination shown to Kerala. This time it is much more. Last time it was Rs 70 crores. But this time what is actually done is, from Tamil Nadu - Erode one line is there to Ernakulam. From there electrification has started. But not a pie is spent in Kerala. After three or four years, it will come to Kerala. At least, at this rate Rs 16 crores is set apart for that. It means that after only ten years, that electrification will be completed. That actually is not going to benefit Kerala at present. The rest of the amount is Rs 6 crores only. All the ruling party members here focussed on the question of doubling of the line from Mangalore to Shovanur and from Kayamkulam to Trivandrum. For all that, only Rs 3 crores and one lakh were given. Now the Railway Minister

announced that something will be done. But this is the most vital thing. There are no new lines laid. We are demanding many lines. But we are not pressing. The doubling of the line should be taken up and should be completed in the Konkan railway, when it is finished, we will benefit only if it is doubled. We demand that some amount for that should be allotted. Prime minister gave us the assurance that it will be done and that regional imbalances will be actually removed. But because cut motions and everything is passed, so nothing can be done now. But we will see that regional imbalance is not there. But that is not done. It is criminal negligence of Kerala. That cannot be tolerated. We must get an assurance from the Prime Minister that justice will be done. This doubling from Mangalore to Trivandrum should be there. That is for what we demand more amount of Rs 3,00,01,000/-.

SHRI P. C. THOMAS (Muvattupuzha): We all want this one. Only Rs. 3,00,01,000.

MR SPEAKER: Yes.

SHRI P. C. THOMAS: Please give this amount.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr Speaker, Sir, there is one railway workshop in my constituency Lucknow where the repairing of the steam locomotives is done. But now a decision has been taken to gradually replace all the steam locomotives by diesel and electric locomotives. Then what would be the fate of three thousand employees working in the said workshop? I have come to know that half of them would be absorbed after imparting training to them and the rest half would be retrenched. There is a wide-spread discontent there and my opponents are campaigning that those employees are being punished because they voted in my favour.

[English]

SHRI RUPCHAND PAL (Houghly): As

a result of phasing out of steam locos, a large number of people who have been working in the steam loco works in coal and iron handling activity are jobless. A large number of the affected workers are in my constituency. On 4th March, the Supreme Court had given some directive to the railways that they be given employment. Although they have been working under contractors, their job is of a permanent nature. The Government should abide by the directive of the Supreme Court and I hope the hon. Minister should respond.

Secondly, as a result of criminal neglect of Eastern part of India and particularly West Bengal, a large number of projects which have been under construction long back even Mrs. Gandhi had inaugurated some of them are not completed. Still in this Budget you will find there is no provision for Bujbu Namkhana, Digha Tumlok, Eklaki, Balughat etc. projects. They have been neglected.

As a protest against this neglect, tomorrow, in West Bengal and in many other parts they are going in for rail-roko agitation protesting against the injustice and the discrimination done to them by this Government. I hope the Government would respond to the just demands of the people of the North-Eastern part of this country. (Interruptions)

[Translation]

SHRI PIUS TIRKEY (Alipurduars): The North-Eastern Frontier Railway is the most important area of India. No provision has, however, been made for this Railway in the Railway Budget. This railway line connects Assam and hill areas in the East. That is the border area. It covers the remote area of our neighbouring countries Bhutan and Nepal. The North-Eastern Frontier Railway holds further significance since it is in Arunachal Pradesh near the border of China and Tibet. There is no question of electrification there, even the work of constructing double tracks, which had begun earlier, has now come to a standstill.

Alipurduars junction is a very important

[Sh. Pius Turkey]

railway junction. There was a steam locomotive workshop there which is to be replaced by a diesel locomotive workshop. But nothing has been done in this regard as yet. I would like to know the facts in this regard from the hon. Minister.

DR. LAXMINARYAN PANDEYA (Mandsaur): I had placed my views before you thorough my speech and Cut Motion on not releasing adequate funds for the already approved Indore-Doha rail-line and for gauge conversion of Neemuch-Ratlam railway line and also on Satna-Rewa-Etawah railway lines as also on Dewras-Maksi railway line which are essential for the development of backward and tribal areas of Madhya Pradesh. The hon. Minister has neither made any reply to my point about construction of the over-bridge no to my point about passenger amenities, particularly to my points about increase in fare of suburban trains and passenger fare.

I would like the hon. Minister to make a reply to all these points and release adequate funds. The hon. Minister should also reply to my point about laying railway lines in predominantly tribal areas.

[English]

SHRI PETER G. MARBANIANG (Shilong): Mr. Speaker, Sir, the Members of Parliament of the North Eastern Region have made so many demands during the discussion. But he has not replied anything about those demands. Last year, in the Budget Estimates, there was a plan to extend the broad gauge line from Guwahati to Lumding. But, however, this year, there is no budget proposal relating to the extension of the Guwahati-Lumding line. Anyhow, there is only a mention of Lumding-Dibrugarh line. How will they go on extending the line if it is so? We have only one broad-gauge line up to Guwahati only. We have also demanded a Divisional Headquarters at Rangyia. In this connection, I would like to say that we have been asking for it for the last 20 years. No

action has been taken. Further, we need a super fast train service like the Rajadhani service from Guwahati to Delhi and vice versa. I hope the hon. Minister would respond favourably. (Interruptions)

SHRI AMAL DATTA (Diamond Harbour): Sir, the Railways are neglecting the needs of the city of Calcutta for a very long time. Since the electrification of the suburban railways of Calcutta-Howrah in the 1950, nothing further has been done by the Railways to see that the people can ingress into the city and egress from the city comfortably. As a result of this the city is choking with people who are trying to live and work there. The people who work in Calcutta cannot live very much outside because of the very poor train services. This is the duty of the Railways to see that these serves for which the Railways themselves have been sending recommendations are made available. The Zonal Railways have sent a number of recommendations for doubling the line, triple-line and quadruple-line and all that. But nothing has been heeded by the government for a very long time. I have suggested to the Railway Minister myself that there should be a survey on the needs of the city on the basis of the survey done for the Bomy suburban line by the RITES in the year 1990. Even that work has not been started. That should have been commissioned. Then he would have understood what is the need on the basis of the survey done by a subsidiary of the Railways itself. Let the Minister respond to this and assure us that the survey at last will be commissioned immediately.

[Translation]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, I support the views expressed by Shri Nitish Kumar. (Interruptions)

SHRI TEJ NARAYAN SINGH (Buxar): We are not provided with an opportunity to speak in the House. (Interruptions)

MR. SPEAKER: You may sit down. You

are always given a chance to speak

[English]

Please understand that for whole of the night we were sitting. Now we have allowed those Members who have moved the cut motions to have their say. If everybody without giving the cut motions wants to speak, then 545 Members have to be allowed. The cannot be allowed. I am allowing you. (*Interruptions*)

[Translation]

SHRI TAJ NARAYAN SINGH I have also given a cut motion that is why I am saying

MR SPEAKER you may sit down, you are always given time to speak but you level charge that others are allowed to speak. I will allow you some time to speak. You please sit down

[English]

This is humanly impossible to keep the patience

[Translation]

I cannot allow both of you at the same time. It will help me if you please sit down

SHRI CHHEDI PASWAN Mr Speaker, Sir I support the views expressed by the hon. Member Shri Nitish Kumar and I will conclude after raising one point. From the very beginning Bihar has been the most neglected state and particularly the Grand code line is the most neglected area in Bihar. There is only one train available on this line and that too reaches here during night time and therefore there is no train. The exploration of most of the natural resources of Bihar is done through this line only but there is no train available for the local people

Mr Speaker Sir we demand from the hon. Minister that this than should be started from Grand code Line. If there is any people in this regard then he should start a new train

from Gaya to this place. Mr Speaker, Sir, after independence new trains are being introduced all over the country but in our area Sasaram-Aara Light railway of Martin and Company too was closed down therefore, I request the hon. Minister to restore this service immediately. Besides Bokaro and Madras Express sabbat at Bokaro for 22 hours. So it should be extended upto Gaya which is an intentional tourist centre. I will be beneficial for the people of Bihar with these words. I conclude. (*Interruptions*)

MR SPEAKER Mr Tej Narayan Singh you always make a complaint that you are not allowed to speak

(*Interruptions*)

SHRI TEJ NARAYAN SINGH Mr Speaker, Sir I have given a cut motion. About 20 thousand Railway workers who have worked for 500 days have been removed from service although the Supreme Court had ordered to prepare a panel in respect of these labourers yet the Railway Department did not form even a panel as yet. When will you provide them jobs. I have given a cut motion. I would like to know from the hon. Minister as to when he is going to provide jobs to them. Late Shri Kedar Pandey, when he was the Railway Minister had given an assurance to convert the Sasaram Light Railway into a Broad gauge line but after his death his assurance was not fulfilled. I have given a motion and I would like to know from the Minister thorough you as to when it will be converted into a broad gauge line

SHRIMATI KESHARBAI SONAJI KSHIRSAGAR (Beed) Mr Speaker, Sir my Beed district is the most backward district and its population is more than 22 lakh. This is a drought prone district. Every year 4 lakh local labourers go to other places in search of their livelihood. There is no industry and no Railway facility available here. Why there is no development in the district while the policy of the government is to develop the backward districts. A survey, in respect of Ahmednagar-Beed-Parli has been car-

[Smt Kesharbai Sonaji Kshirsagar]

ned out which should be sanctioned in this budget If it is not developed, it will further ad to unemployment While the survey has been carried out , why no provision has been made for it in the budget I would like to request to hon Minister that in view of the survey conducted in the request of the said line, some provision for it should be made in the budget for this year

SHRI ARVIND TRIVEDI (Sabarkantha) Mr Speaker Sir, I have a small demand regarding constriction of 56 kilometer of rail line 16 years ago the work regarding Keparvanj Morse was started but it is not completed till data Every year by sanctioning a small amount of rupees one thousand, the Government is making a fun of this area and there is no progress on this project Mr Speaker Sir through you I request the hon Minister to complete Keparvanj Morasa Railway project immediately

SHRI RAM NIHOARRAI (Robertaganj) Mr Speaker Sir I want to express my views in brief Since long I have been requesting to the Government for introducing a new train from Shaktinagar or Renukut to New Delhi but my request has not been fulfilled in so I want that this request of mine should be fulfilled in this Budget The railway line from Reevea to Satna is ready and a line from Mirzapur to Reevea should also be constructd like wise The Renukut-Shaktinagar rail line should be electrified Varanasi Express should be run from Gorakhpur to Shaktinagar on Renukut railway station A sleeper factory should be established in Mirzapur Sonbhadra I also want to attach you attention towards one more important point that the 148 Bigha of plot No 170/2 or 224/6 land belonging to Eastern Railway in village Jokahi tehsil Dudhi district Sonbhadra has been illegally occupied by Hindalco which should be immediately got vacated Like-wise railway land at another placed is also being occupied by the people and it requires a great amount of attention The land at Chopan railway station is also being occupied illegally The Deluxe train should be

given a half at Mirzapur and reservation quota for all the classes in every train passing through Mirzapur should be provided

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) Sir, on behalf of the hon Minister for Commerce and on my behalf and on behalf of the people of the Birbhum District in West Bengal, I would request the hon Railway Minister to expedite the work of the doubling of the line between Khana and Sainthia You have approved the proposal but the release of funds is so little that no work is being done It is only a cosmetic thing

Therefore, I earnestly request you to please do that Otherwise the Commerce Minister will take action aganst you and also the Deputy Chairmen of the Planning Commission

[Translation]

SHRI RAJVEER SINGH Mr Speaker Sir there are lot of problems but I would like to to draw your attention towards two points The people of my constituency have been demanding for introduction of a new train from Bareilly to Bombay, since long It has been discussed many a times that there has been no positive response in this regard I request you to kindly include it in the present budget

Secondly the pantry cars introduced after Ministres initiatives specially in Lucknow bound trains serve heavily substandard food When asked for a complaint book it is said that there is no complaint book When asked why it is so a pal reply comes that they are relative of the Minister This is very humiliating for the hon Minister The pantry cars which function in Kashi-Vishwanth Express is said to be of the relatives of the Minister The passengers also make their remarks in this regard which brings ill-fame to the Minister when we write letters to the Minister he does not bother to reply the same I would like to request the hon Minister to clarify the

position in this respect Arrangements should be made to introduce a new rail service from Bareilly to Bombay

SHRI C K JAFFER SHARIEF I do not have any relative

[*English*]

SHRIMATI GEETA MUKHERJEE (Panskura) Sir, I will seek just a clarification about my two eut motions and I am not repeating many others Sir, the Fourth line from Howrah to this South Eastern Railway, upto Agra and the electrification of the Third line is very necessary (*Interruptions*) The fourth line is very necessary Otherwise how wil they earn their revenue? Nothing has been said about it by th minister while he was replving

I do also support all the other demands pertaining to West Bengal

[*Translation*]

SRI ASTBHUJA PRASAD SHUKLA (Khalilabad) Mr Speaker Sir survey had been done twice for the construction of Khalilabd balrampur rail line in my constituency It was the last wish of he former minister of State late Shri Shianarayan ji and the work was started by him only I would like to submit that funds for the construction of this railway line should be provided during he current financial year

Since work on gauge conversion of Gorakhpur Lucknow and Gorakhpur-Varanasi rail lines was completed all the laboureres have been rendered jobless They had also staged a dharna I would like to submit that these workers should be immediately provided employment

Conversion of Gorakhpur-Nautanva and Gorskhpur-Gonda rail lines has been a long standing demand Since the hon Minister has stated that conversion work will be given priority I would like to submit that funds should be provided for this work also in this

yea's Budget

SHRIMATI MALINI BHATTACHARYA (Jadavpur) Mr Speaker Sir the first point that I would like to make IS regarding the extension of the metre railway in Calcutta This has ben given to the Urban Development Ministry row The urban Development Minister naturally has not the money to start the second phase of it Therefore the State Government has made the suggestion that the Railway Minister should sit together with he urban Development Ministry and request the Planning Commission, of which the Vice Chairman is present here to make the necessary allotment for the extension of the metro line

Mr second point is regarding the suburban services in the south section I would like to sav that because of the geographical situation in this part the roads are very bad Therefore if the rail services are not extended and if they are not improved the let particular of poor and ordinary people who commite every day is going to be more and more difficult I therefore would like say that in this section the doubling of line and provision of passenger facility should be improved

In the end we are totally opposed to this Budget which is imposing teh whole of its burden on poor and ordinary people by increasing the fregat and passenger fares Therefore it is very unfortunate that we are not allowed to exercise our rights

[*Translation*]

SHRI SOMJIBHAI DAMOR (Dohad) Mr Speaker Sir a lot of noise is made by them during the discussion on the Railway Budget On that occation the hon Prme Minister had promised to remove imbalances if any In this year s budget no allocation has been made for Gujarat even for minor works I would like to remind the hon Prime Minister that railways are experiencing resources crunch If Budgets are prepared for a period of ten years at a stretch areas predominantly tribals inhabited will remain neglected for yeas and the tnbals will not get the railway for

[Sh Somjibhai Damodar]

letters please

long Since, funds have not been allocated for tribal areas I request that efforts be made to allocate funds for these areas

(Interruptions)

SHRI C K JAFFER SHARIEF Yes

[English]

[Translation]

SHRI CHITTA BASU (Barasat) I want to draw the attention of the Railway Minister about the problems now being faced by the suburban commuters, particularly the northern section of the eastern railways between Siliguda and Bongaon (Interruptions)

AN HON MEMBERS Though I wrote twice I did not get any reply

MR SPEAKER You should understand A senior Member like you also is insisting on speaking (Interruptions)

MR SPEAKER Listen all this is beyond limit I is nice to remain within limits I do appreciate your feelings and sentiments You give it in writing and the hon Minister will reply within a month (Interruptions)

[English]

MR SPEAKER Please take your seat It does not look nice

(Interruptions)

MR SPEAKER This cannot go on like this I have to raise my voice the way you are sitting down It is not proper You are all gentlemen you should take the hints please

[Translation]

[Translation]

DR CHATRAPAL SINGH (BULAND SHAHR) Mr Speaker Sir district Buland shahr forms a part of the National Capital Region Many a thousand persons daily come to Delhi and Ghaziabad for attending to their Government services However no rail link is available between Bulandshahr and Delhi I would like to submit that hrpur shuttle train may be extended upto Khurja Junction so that people of Khurja can easily travel between Delhi and Khurja Secondly head quarters of Bulandshahr are not connected with Lucknow Bulandshahr distit should be provided a disrct rail link with the States capital Luckow (Interruptions)

SHRI BHOIGENDRA JHA (MADHUBANI) You referred to the Cut Motions but I would like to say something else

MR SPEAKER Please sit down this is against the dignity of Parliament

SHRI BHOIGENDRA JHA Please do send written relies of Cut Motions

MR SPEAKER Shri Bhogendra Jha please take your seat I have already told him I have to speak loudly that my throat has become hoarse

(Interruptions)

MR SPEAKER All of you give your points in writing Otherwise it will be difficult to remember while replying What you people are saying will from part of the record but if these points are given in writing then the hon Minister will give clarifications (Interruptions)

[English]

MR SPEAKER Please understand

(Interruptions)

[English]

MR SPEAKER This not necessary

MR SPEAKER Mr Minister you will assure them that you will reply to all their

DR RAMCHANDRA DOME (Birbhum) Sir many I have written to the Railway

Minister, I did not get any reply from him. This time, I want to submit that in my Constituency an important railway line from Andal Junction to Azimanj Junction via Sain this was taken into consideration, but no commitment has been given regarding doubling and electrification.

My second point is that one passenger train linking the distinct headquarters Sun with the State Capital Calcutta is a must (Interruptions)

MR SPEAKER Please conclude

(Interruptions)

PFOF SUSANTA CHAKRABORTY (Howrah) I would like to draw the attention of the Railway Minister to the point that the Howrah-Amte, Howrah-Champand =Scakhala line was inaugurated long back, but the work on this line has not been completed. I would request him to look into the matter.

Secondly there is a need for a fourth line between Howrah and Pasniskura and I would again request the Minister to take up the further course of action.

SHRI AJOY MUKHOPADYAY (Kishnagar) The Railway Minister in the course of this reply told that the vietnised employees the employees who are dismissed will be re-employed and no reinstated. If those employees are re-employed then they will lose their other benefits. So I would urge upon the Minister that those employees should be reinstated and those who have died or superannuated, one of their family members should be given employment (Interruptions)

MR SPEAKER Now, Mr Minister may please reply (Interruptions)

MR SPEAKER May I suggest to the Minister please? Now, whatever they have said is recorded. I am afraid that you may not be able to dwell upon each of the points which are recorded. Briefly, you can sum up. Please reply not only to the letters but also to

the statements which they have made after taking the record, if it is agreeable to them and to you also.

SHRI BHOGNDRA JHA (Madhuabani) Cut-motions also.

MR SPEAKER Yes, cut-motions. Very good. Please accept the suggestion made by Shri Hogendra Jha also.

SSHRI C K JAFFER SHARIEF All the cut-motions are here.

MR SPEAKER You will reply to this.

SHRI S K JAFFER SHARIEF Do you want me to read?

MR SPEAKER In writing please.

SHRI C K JAFFER SHARIEF Reply to cut-motions also is there.

MR SPEAKER so that quickly you can go to the other House.

SHRI C K JAFFER SHARIEF Okay (Interruptions)

MR SPEAKER You please address the Chair.

SHRI C K JAFFER SHARIEF As you are kindly aware and everybody in the House is aware, yesterday from 3 o'clock till this morning - 6.25 everybody has participated in the debate.

SOME HON MEMEBRS No, no.

SHRI C K JAFFER SHARIEF For those who were sleeping in their houses, nobody is responsible. I must appreciate the presiding officers. Everybody was given the opportunity not a little opportunity. There was no time-limit. Everybody had his full say. Those who were not here, unfortunately they want to take the opportunity even being not present yesterday. Those who participated, want to raise it again having said so (Interruptions)

MR. SPEAKER: No response to interruptions please.

SHRI C.K. JAFFER SHARIEF: That is why I am just facing you. Perhaps this problem, which every Railway Minister faces, will end from the next time because you have brought the Committee system. They will be able to decide what they want. The problem is simple: do they want the project to be completed? If so, we cannot take up too many projects. (Interruptions) Please bear with me. (Interruptions) You had your say. Please allow me to say.

Do you want the projects to be completed? If you want any investment to be productive, you have to prioritise. You have to be selective. You must aim at that. Otherwise this hue and cry will remain. The projects which have been taken up or the inaugurations or foundations laid, all will remain. This kind of hue and cry will continue to be there.

I will take two glaring examples where Members should appreciate and have the consent of the States which may be getting something. I first come to my Kerala friends. They are my own party people. From the other side also, Shrimati Suseela Gopalan was making a lot of noise. The money that we are financing for the Konkan Railway—Mr. Ram Naik asked this question and I am responding to it goes completely for the benefit of Keralaites as, which is about Rs. 1800 crore. (Interruptions)

Please bear with me. Where do you find money for the Konkan Railway project? I have been a Member of this House. It is not that I am a Minister. I have been continuously a Member. The other Ministers have also participated in this. We have listened to the budgets. Everybody wants everything at a time in their State electrification, gauge conversions on new line, doubling.

Forget that I am a Minister. You step into my shoes and meet those requirements

SHRI RAMESH CHENNITHALA (Kottayam): Nothing was given. (Interruptions)

SHRI C.K. JAFFER SHARIEF: Konkan Railway we have given. In addition to that, we have given. We have taken up electrification and doubling. We are continuing. What more do you want? (Interruptions)

Mr. Amal Datta, our Member from West Bengal referred to it. There is underground railway which no other State had the privilege to have it. What is the money that we are spending. We have not even been able to complete it. You are already asking for the network. He should understand this issue. Should the other State, which do not should here, not get anything? Where do we find funds for all these things? You want electrification, you want doubling, of lines, you want underground railway, you want this and you want that! Where does the money come from?

SHRI P.C. CHACKO (Trichur): Sir, this is very unfortunate.

MR. SPEAKER: He is not referring to you.

SHRI P.C. CHACKO: He mentioned about the Konkan Project. Unless the Shornur-Mangalore line is doubled, it will not benefit us.

SHRI C.K. JAFFER SHARIEF: By the time Konkan Railway is completed, we will certainly take care of that. Please bear with me.

Shri Ram Naik also referred to the Konkan project. He has stated that we have stopped the work and so on and so forth. There has been some controversy in Goa. We have not actually stopped the work. There is a proposal for a realignment by which, it is possible to have the cost reduced by Rs. 80 crores! Rs. 80 crores is not a small amount. If we can save that, we can invest it somewhere and satisfy some more demands of the Members. The Prime Minister also advised us to have a quick look at it because if we are able to save Rs. 80 crore, that is quite an advantage. So, it is not as if we

have sopped the work or given the project. We know that it is costly project. It is a time-bound project and it is an important project. All that we earned is to have this suggestion examined quickly and then to produce with the work. This is very important because we should not waste money. So far as Konkarnai, way is concerned, that is all and there is no much to add.

Every body is aware that recently the hon. Prime Minister has been kind enough to inaugurate the first phase Udipi-Mangalore line.

Shri N'tish Kumar spoke about new lines doubling gauge conversion and about the Ganga bridge. I already responded to his queries. Luckily the Prime Minister is present here. The Deputy Chairman of the Planning Commission and the Finance Minister are also present. The problem is with the type of budgetary support that is available to us, how much can we do? On one side you do not want me to increase fare and freight charges. On the other side you want me to do every thing. How can there be a compromise. Please try to understand the problem. We have not neglected anyone or any area. We know that we have given to Orissa. We also know that the State of Orissa gives us a lot of returns. Whatever projects we are having on hand we continue with them. In addition in backward areas wherever there is metre gauge line and where gauge conversion is essential we have included all such projects. I have already stated about these details in my reply. If they have not heard me as suggested by you I am prepared to send them the replies. Often I here a lot of complaints that their letters are not acknowledged. We have the computerised system whereby every letter from a Member of Parliament is acknowledged and reply sent. We are keeping these letters in tact. If you want we will send copies. Let me say there Sir that if at all I have to reply all the letters, I will not be able to look into any administrative files except sending letters in hundreds and thousands. These letters cover not only development. They also raise queries and requests about catering stalls trans-

fers, postings and such other little little things. Every letter is being acknowledged! Still, I am accused that I am not responding to them. If the Members wish so, I can produce the computerised copies of the letters and demonstrate to them.

SHIR SOMNATH CHATTERJEE We did not complain.

SHRIJAFFER SHARIEF Whoever may have said it I am not referring to you. Shri Jena spoke about the Kurda Olangir line (*Interruposn*). Nitishji is very active and he has a fine sense of humour. But this is not the time for his jokes. We have been working through out the night. He has also been present all through. He regulated the House also from the Chair in an able fashion.

17.00 hrs

So, I complaint him. I would also like to request him to help us to regularise the proceedings of the House.

Shri Jana spoke about Kurda balaudir. Sir the way yesterday Members belonging to the State of Orissa expressed their sentiments about the problems being faced by this tribal and backward area, it is inhumane if I do not take note of it. I have taken note of it. It is not that I can do any thing on my own. The Planning Commission has not approved it. I will have to go back to the Planning Commission justifying this request. Fortunately the Minister is present here and he is listening to the debate. I am sure he will sympathise with them.

Vajpayeeji spoke about the phasing out of loco sheds as diesel locomotive are coming. His doubt is that as a result of this the workers will get displaced. I am glad to inform the hon. Member that no worker is going to be affected on account of phasing out of the locomotives. They will be re-adjusted either at the same place or at the place of their own choice. There is no question of anybody being retrenched. We are more sympathetic to the workers. These people shout but we people always help them.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, it is not proper to address 'these people' and 'we people'

SHRI C.K. JAFFER SHARIEF : On of the hon. Members mentioned about Guwahati-Bibrugarh line I would like to say that work on this line is in progress. Right from the verha beginning the Congress Governments have given a lot of importance to the North-Eastern States. That importance is being given to them even today. In no way we are diverting our attention from these States. We know the importance of the north-eastern States and we know their problems also.

SHRI AMAR ROYPRADHAN(Cooch Behar) Mr. Minister you will appreciate that major Express Trains in that area run at the speed of 30 Km per hour to 40 Km per hour.

SHRI C.K. JAFFER SHARIF; The problem is there in Bihar because of the chain pulling and because they are not punctual. So, what can you do? You leave Bihar and then you will reach earlier.

Shri Chatterjee spoke about Anna Chettigarr. I assure him that I will have a look into it.

Sir, as directed by you it will be my endeavour to write back to all the hon. Members and give replies to the points which they have raised either through the cut motions or while participating in the discussions. I assure that I will be writing to the individuals.

In the past there was no practice of members of Parliament discussing with the Railway Officers about the problem. After I assumed the members charge I directed the Railway Administration to have meetings with the Members of Parliament at the Divisional Railway Manager, at the level of General Manager and at our level. There are nine consultative Committee meetings.

The formal consultative Committee has three groups. The railways Ministry is one

such Ministry which has allowed the Consultative Committee to be open. Mr. Speaker, you are introducing the Committee system now but we have long back allowed the Consultative Committee to be open and go into the entire functioning of the Railways. I am guided by them. I am educated by them. I need their support, not for me but for the development of the system.

The fare which you pay for travelling by train is not like the bus-fare or Air-fare which is meant only for the journey. The rail fare is both for the journey and for the development which is foremost for the economic development of the country. (Interruptions)"

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the Financial year 1993-94 for the purposes of Railways, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up Clause-by-Clause-consideration of the Bill.

The Question is:

"That Clauses 2 and 3 stand part of the Bill. "

The motion was adopted.

Clause 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That the schedule clause 1, the Enacting formula and the long title stand part of the Bill.

The motion was adopted

The Schedule, Clause 1, the Enacting Formula and the long Title were added to the Bill.

509 *Appropriation (Rlys.)* CHAITRA 10, 1915 (SAKA) No. 2 Bill 1993 510
SHRI C.K. JAFFER SHARIEF: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

17.06 hrs.

**APPROPRIATION (RAILWAYS) NO.
2 BILL, 1993***

[English]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1992-93 for the propose of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further Sums from and out of the Consolidated Fund of India for the Services of the financial year 1992-93 for the purposes of Railways."

*The Motion was adopted. ***

SHRI C. K. JAFFER SHARIF: I introduce the Bill.

SHRI C. K. JAFFER SHARIEF: I beg to move:**

"That the Bill o authonse payment and appopnaion of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1992-93 for the purpose of Railways, be taken into consideration, "

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the consolidated Fund of India for the services of the financial year 1992-93 for the purposes of Railways, be taken into consideration. "

The motion was adopted.

MR. SPEAKER: The House will now take up Clause-by Clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The Motion was adopted.

Clause 2 and 3 were added to the Bill.

MR. SPEAKER: The Question is

"That the schedule, clause 1, the Enacting formula and the long Title Shoud part of the Bill

The motor was adopted

The Schedule, Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI C. K. JAFFER SHARIEF: I beg to move:

"That the Bill be passed." (*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Since he has not accepted any of our demands and particularly the reinstatement of dismissed employees and he has not considered it sympathetically, therefore, we cannot participate in this.

* Published in Gazette of India, Extra ordinary, Part II, Section 2, dated 31-3-1993.

** Introduced/Moved with the recommendation of the president

SHRI SOMNATH CHATTERJEE (Bolpur): In protest against his reply, we are walking out.

17.08 hrs.

At this Stage, Shri Somnath Chatterjee and Some other hon Members left the House

(interruptions)

[Translation]

SHRI NITISH KUMAR (Barh): Mr Speaker, Sir we have not received reply to any of the points raised by us. He has been ignoring us therefore, we also stage a walk-out.

17.09 hrs

A this stage Shri Nitish Kumar and Some hon. Members left the House

MR SPEAKER: The question is:

"That the Bill be passed"

The Motion was adopted

17.12 hrs

STATEMENT BY MINISTER

Important changes in Export and Import policy (1992-93)

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): The Hon'ble Members are aware that the new Import and Export Policy was announced on 31st March, 1992 for the five year period 1992-97. Subsequently, Foreign Trade (Development & Regulation) Act, 1992 was enacted with the approval of the Parliament in August, 1992 repealing the Imports and Exports (Control) Act, 1947 the ex-

ported Import Policy was deemed to have been notified under the new legislation which seeks to give a positive orientation to our foreign trade.

I would like to inform the House of the important changes being made in the Export and Import Policy effective from 1st April, 1993. These changes are being made with a view to further liberalising the Export and Import Policy and making it more supportive of our export efforts. The changes are also based on our interaction with trade and industry and the experience we have gained in implementing the Policy over the last one year. We have given particular attention to the Simplification and Streamlining of the policy and procedures in making these changes.

In the revised policy, special attention is being paid to the growth of exports in the agriculture and allied sectors. This is essential if we want to step up investment in the agricultural sector, raise the income generation capacity in the rural areas and have sustainable growth with equity in our exports. Government therefore attaches high priority to encourage the establishment of Export Oriented Units (EOU) in this sector. It has been decided that units engaged in agriculture, aquaculture, animal husbandry, floriculture, horticulture, pisciculture, poultry and sericulture, can avail of the benefits of duty free imports under the EOU/EPZ scheme even if they export 50% of their production; they can sell the remaining 50% in the domestic market as against the limit of 25% permitted for non-agricultural sector. The definition of "capital goods" under the Policy has also been widened to cover capital goods used in agriculture and allied activities so that units engaged in this sector can avail of the Export Permission Capital Goods Scheme for importing their equipment at a concessional rate of duty. Furthermore, certain inputs and materials required by the agricultural sector, such as "Prawn, shrimp and poultry feed", "Edible Wax for waxing fresh fruits and vegetables", "Grape Guard Paper", "Dipping Oil treatment of grapes", "Wheat Gluten", Fish meal in pow-

dared form" and "Grand Parent Stock (Poultry)" are being removed from the Negative List of Imports so that they are freely importable. Together with the incentives announced for the agricultural sector in the Budget of 1993-94, I hope that these changes will give an impetus to exports from agriculture and allied activities.

Trade in services is increasingly becoming an important segment of world trade. our country is endowed with an abundance of highly skilled human resources that give us an advantage in the services sector. In order to tap the potential of this sector, a new Scheme, called the "Export Promotion Capital Goods Scheme for the Services Sector" has been introduced in the Policy. Under the Scheme, Capital Equipment at a concessional rate of duty of 15% may be imported by those who render professional Services Such as Architects, Chartered Accountants, Consultants, Doctors, Economists, Engineers, journalists, Lawyers and Scientist. The Scheme is also open to other Services such as Hotels and Restaurants, Travel Agents, Tour Operators and Diagnostic Centers. The export obligation to be achieved by them will be in the form of the foreign exchange earned by them, regardless of whether the services are rendered in India or abroad. This new scheme will meet a longstanding demand that the services sector should be treated on par with the manufacturing sector.

In the case of the existing Export promotion capital Goods (EPCG) Scheme applicable to the other sectors, the window of import of capital goods at the concessional rate of customs duty of 15% is only being kept open, and the other window of import at 25% duty is being deleted in view of the general lowering of customs duties in the Budget of 1993-94. There is representation from the trade and industry that the advantage of the EPCG scheme has been eroded with the reduction in the normal customs duties on capital goods. In order to provide certain flexibility in the Scheme, in the case of capital intensive projects involving sophisticated technology, we are working out

alternatives and detailed guidelines in this behalf will be announced shortly. Further, the requirements relating to the provision of bank guarantee by the importer have been liberalised and the procedures simplified in order to reduce the cost to the importer in furnishing bank guarantee.

In the context of the need for our achieving a rapid growth in our exports, it is somewhat anomalous that we have a long list of items included in the Negative List of Exports. We have carefully Scrutinised the Negative List and have found that there is Scope for a substantial pruning of the list. We have therefore removed a total of 144 items from the Negative List of exports. In respect of those items which have been excluded from the Negative List, but in respect of which have been excluded from the which it is necessary to attach certain terms and conditions on the exports like the minimum export price and the like, a separate Public Notice is being issued specifying those terms and conditions, but no export licence will be required for their exports.

At present, the criterion for recognition of Export Houses/Trading Houses/Star Trading Houses is based on their Net Foreign Exchange earnings (NFE). The trade and industry has pointed out certain difficulties in the computation of NFE. In order to simplify the matter, it has been decided that the criterion for recognition of Export Houses/ Trading Houses/Star Trading Houses will henceforth be based on their "FOB value of physical exports". The quantum of FOB value of exports has been adjusted suitably. As a consequence, the scheme for Special Import Licences for these Houses as well as for the electronics sector will also be based on the FOB value of physical exports instead of the NFE.

Under the EOU/EPZ scheme, the export obligation to be achieved by the units is subject to the prescribed value addition. At present, the value of indigenous inputs purchased by an EOU/EPZ unit is also deducted in the computation of value addition in order to encourage the use of indige-

nous inputs by such units, the formula of value addition has been revised so as to exclude the value of indigenous inputs from the computation of value addition. The new formula also provides a capital dispensation for apical intensive units.

Under the Duty Exemption Scheme, both the quantity based advance licences and the value based advance licences are being continued. In order to expedite the grant of licences under the Scheme, standard input-output and value addition norms have now been published for over 2200 items. Efforts would continue to be made during the course of the year to increase substantially the number of items covered by standard input-output norms. In the light of the experience gained in the operation of the value based advance licensing scheme, it has been decided that both the quantity and FOB value of the exports specified in the licence shall have to be achieved by the licence holder in order to minimise the possibility of the misuse of such licences. The mechanism for monitoring the achievement of the export obligation by duty free licence holders is also being strengthened.

An updated and revised edition of the Handbook of Procedures is also being published today. An effort has been to simplify the procedures and make them more transparent. I should make it clear that the Export and Import Policy announced on 31st March, 1992 continues to remain valid for the period 1st April, 1992 to 31st March, 1997. The changes now being incorporated in the Policy are intended to carry forward the process of liberalisation.

I would also like to inform the House about certain other measures being taken to help the export sector. Firstly, exporters who have completed their exports and have realised the export proceeds before the introduction of the full convertibility are in a disadvantageous position in case they have not completed their imports under the duty free licences before 1st March, 1993. In order to

remove this disadvantage, it has been decided that they will be given a cash amount equivalent to 8% of their unutilised import licences. Secondly, in the case of those exporters who have completed their exports before 1st March, 1992 and who have not exchanged their REP/Eximscrrips before the 27th February, 1993, they will be given a further opportunity to surrender the Eximscrrips and to receive the premium of 20% on them. The details in respect of both these measures are being worked out in consultation with the Reserve Bank of India.

The commitment and involvement of the State Governments in our export efforts is crucial. A Centrally sponsored scheme for assisting the States in the establishment of industrial parks, with high standards of infrastructural facilities, is being formulated and I hope that it will be announced soon.

In conclusion, let me say that our performance on the export front holds the key not only for the management of our balance of payments position, but also for our orderly economic development. We need to build a strong export culture in the country that pervades not only our trade and industry, but also the government departments, institutions and infrastructural agencies. The Export and Import Policy is an important instrumentality to enable us to realise our full potential on the export front.

Thank you.

17.20 hrs

PASSPORT (AMENDMENT) BILL

Amendments made by Rajya Sabha

[English]

MR. SPEAKER: We shall now take up Item No. 40.

THE MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND TECHNOLOGY
(DEPARTMENT OF ELECTRONICS

AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri R.L. Bhatia, I beg to move...

"That the following amendments made by Rajya Sabha in the Bill further to amend the Passports Act, 1967, be taken into consideration:-

Enacting Formula

1. That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be *Substituted*.

Clause 1 Short little and Commencement.

2. That at page 1, line 3, for the figure "1992" the figure "1993" be *substituted*."

MR. SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Passports Act, 1967, be taken into consideration:-

Enacting Formula

1. That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be *Substituted*.

Clause 1

2. That at page 1, line 3, for the figure "1992" the the figure "1993" be *substituted*."

The motion was adopted.

MR. SPEAKER: We shall now take up the amendments made by Rajya Sabha.

The question is:

Enacting Formula

"That at page 1, line 1, for the word

"Forty-third" the word "Forty-fourth" be *substituted*."

The motion was adopted

The question is:

Clause 1

"That at page 1, line 3, for the figure "1992" the figure "1993" be *substituted*."

The motion was adopted.

SHRI RANGARAJAN KUMARAMANGALAM: I beg to move:

"That the amendment~~s~~ made by Rajya Sabha be agreed to."

MR. SPEAKER: The question is:

"That the amendments made by Rajya Sabha be agreed to."

The motion was adopted.

MATTERS UNDER RULE 377

- (i) **Need to take steps for reopening of fruit crushing factory at Parwanoo in Solan district, Himachal Pradesh.**

[*Translation*]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Speaker, Sir, under rule 377, I would like to draw attention of the House towards an important matter.

Fruit trees including citrus trees are grown on a large scale all over the state of Himachal Pradesh. These fruits include apple, pear, peach, mango, orange, pomegranate etc. and are grown almost in all parts of the state. A juice extracting factory was set up with the loan taken from World Bank and other Banks, at Parwanoo in district Solan, which falls under my Parliamentary constituency, in which fruit juice particularly of apple.

[Sh. Kaishan Dutt Sultanpuri]

pear and citrus fruits is extracted. The juice was mainly sold at every railway station, airports etc. and was supplied all over the country through commission agents. The State Government has handed over this factory to a private firm which was rendered the employees of this factory jobless. Now this factory is lying closed for the last four months. The machineries worth crores of rupees have been installed in this factory. It has been causing a loss of crores of rupees to the country. The whereabouts of the firm to which it has been handed over is not known. The factory has not paid salaries to its the employees as a result of which many families of these employees are at the verge of starvation and they are going on strike. Therefore, I would like to request the Central Government to take over the control of this factory at the earliest so that the loss being incurred due to the closure can be stopped. Apple season is about to begin and till then the work in the factory can be restored by extracting juice from other fruits. CBI inquiry should immediately be ordered against the firm to which the factory was sold.

- (ii) **Need to provide aid to the organisations involved in research work in indigenous medicines for combating AIDS**

[English]

SHRI N. DENAVIES (Negercoil): To redeem human race from the dreadful disease of AIDS, the Indian Medical Practitioners' Cooperative Pharmacy and Stores Limited, Tamil Nadu is evaluating indigenous drugs to combat AIDS. Experts from Madras Medical College and IMPCOPS are jointly trying on a preliminary study of Siddha drugs on human volunteers who are diagnosed as HIV Positive patients. IMPCOPS is a cooperative institute running with a motto of no loss less profit. All the HIV positive patients under trial are reporting sense of well being and they are seeing rays of hope of recovery.

IMPCOPS is convening a National Conference on AIDS shortly in Madras. Experienced Physicians in Indian and other systems of medicine would participate in the Conference.

I request the Central Government to extend encouragement to the organisations of this nature which are involved in research work in indigenous medicine to combat AIDS.

- (iii) **Need to provide cooking gas connections on priority basis to the applicants at Agra, Uttar Pradesh**

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): Mr. Speaker, Sir, during the last two years about one lakh cooking gas connections have been issued out of turn in the name of transfer in the country. Most of these connections were released on the basis of fake records and transfer certificates by the cooking gas distributors.

Since Taj Mahal in Agra is facing serious problem of environmental pollution and to check the pollution caused by the use of wood, cowdung, coal etc as fuel, it is necessary to make alternative arrangement of fuel in Agra. Therefore, it is necessary to release gas connections on priority basis to 55,000 persons who have registered their names in the waiting list of cooking gas connection. Till last year, gas connection could not be issued to the persons who have registered their names in the year 1983. Now it is difficult even to get the name registered for the gas connection.

In other cities of Uttar Pradesh also the waiting lists for LPG connections are very long and the Government has not taken any effective steps to provide LPG connection to the people.

I would also like to request the Central Government to cancel all the gas connection issued on fake records and action should be taken against the distributors who are at

fault. Gas connections should be issued to the applicants in the waiting list at Agra on priority basis and a time bound programme be chalked out to clear the waiting list also in other cities of Uttar Pradesh.

(iv) Need to take steps for early conversion of Rajkot-Verawal metre gauge rail line into broad gauge.

SHRIMATI BHAVNA CHIKHLIA (Junagarh): Mr. Speaker, Sir, the main reason for the industrial backwardness of my constituency, Junagarh is the absence of broad gauge rail line. The conversion of Rajkot-Verawal rail line into broad gauge line was to be included in the Seventh Five Year Plan but due to certain reasons it could not be done. Now it has been included in the Eighth Five Year Plan but the conversion work has not yet been started there.

I would like to request the Government to complete the conversion work of this metre gauge line into broad gauge line by the end of this year, otherwise that will cause great resentment among the people of Junagarh and they will resort to an agitation.

(v) Need to develop Railway system in Orissa.

[English]

SHRI BRAJA KISHORE TRIPATHY (Puri): As even before, the people of Orissa continue to be deprived of their due share in the development of the Railways in the region. The Government of Orissa have long been representing the legitimate and pressing demands of people of the State, such as setting up of a separate Railway Zone for Orissa including the creation of a Division at Rourkela, construction of new Railway lines in the State, doubling of Puri-Khurda Road and Cuttack-Paradip line, electrification of lines in Orissa, completion of Telcher-Sambalpur line, conversion of existing narrow gauge line of the State to broad gauge. etc.

Puri which is also a terminal point on the

East Coast and where the people from all over the country and abroad through-out the year, because of its historical and tourist importance is very badly connected with South. In the recent past five pairs of trains have been withdrawn from Orissa, where three pairs are from Puri itself including Puri-Tirupati Express. So, these trains deserve restoration. The budget allocation of the Railways for the year 1993-94 has further indicated, how the State is being neglected time and again.

Hence, I urge upon the Government to include these demands in the Eighth Plan period.

(vi) Need to ensure that Southern Language Film Songs are played on Vividh Bharathi Programme from AIR, Delhi in evening hours daily.

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Mr. Speaker, Sir, till 31st December, 1992 the Vividh Bharathi Programme of All India Radio, Delhi was broadcasting southern language film songs in the Evening hours daily.

But from 1st January, 1993 this was discontinued and only Hindi film songs are being broadcast during these hours. The reason for the change is not known. I request the Central Government to restore the programmes as existed before for the benefit of people belonging to Southern States living in Delhi.

(vii) Need to declare residence of Sardar Vallabh Bhai Patel at Aurazeb Road, New Delhi as a National Museum

[Translation]

SHRI JANGBIR SINGH (Bhiwani): In order to commemorate the memories of our great leaders and freedom fighters monuments and memoriais have been set up in Delhi. No doubt, their memories are the source of inspiration for coming generations.

[Sh. Jangbir Singh]

We have memorials and museums to commemorate the memories of our leaders like Pt. Jawahar Lal Nehru, Indira Gandhi, Babu Jagjivan Ram and Choudhary Charan Singh at their respective residences but there is no memorial of 'Iron man' Sardar Vallabh Bhai Patel.

The contribution of Sardar Patel in the freedom struggle is very significant. Unification of 562 princely states into Indian Union was the result of his unique personality. Today's map of India is the result of his far sightedness, wisdom and firm determination.

Therefore, I would like to request the Government to declare his residence 1, Aurangezeb Road as national museum and a photo exhibition to show different aspects of his personality should be arranged there. Besides that a documentary film should also be prepared on the life of Sardar Patel which may provide inspiration and guidelines to our coming generations.

(viii) Need to give clearance to the pending proposal of Karnataka Government for all round development of the State

[English]

SHRI V. DHANANJAYA KUMAR (Mangalore): Mr. Speaker, Sir, a number of proposals of the Government of Karnataka are pending clearance with the Union Government for quite a long time and this has hindered all round development of the State. I urge upon the Union Government to give early clearance to them in the interest of all-round development of the State.

(ix) Need to take steps for early completion of Siahmukh and Nohar irrigation projects in Sriganganagar district, Rajasthan

[Translation]

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir, there is no possibility of getting financial assistance during the current financial year for Sidhmukh and Nohar irrigation projects. European Economic Community

has sanctioned Rs. 157 crore for these important projects. High level meetings were called at Jaipur and Delhi on the issue of financial assistance but due to certain problems of the Central Government these meetings could not take place and now it is difficult to get financial assistance this year. Notably the representative of EEC had visited Nohar area in January and had given assurance to provide financial assistance. The shortage at funds is being realised for these projects and it is being said that if the financial assistance is not received in time then it is not possible to complete these two irrigation projects in next four years. Till now, about Rupees six crore have been spent on these projects. From these projects 53 villages of Bhadara, 20 of Nohar and 16 villages of Churu district will get water supply and that will also benefit nearby areas of these villages. Under such circumstances it is necessary not only to gear up the construction of distributing canals in Bhadara and Nohar but it is also necessary to complete the entire projects in time. The work on these projects is going on at a very slow speed for which the representatives and general public have expressed their concern to the Government from time to time. But the scarcity of fund is the main hurdle in it. Therefore, it is necessary to get the financial assistance sanctioned by E.E.C. at the earliest, and it can be possible only if the Government is also equally concerned about it.

Therefore, I request the hon. Minister of Water Resources to get funds sanctioned for these projects and start work on a war footing.

[English]

PAPERS LAID ON THE TABLE - *CONTD*

Detailed Demands for Grants of the Ministry of Urban Development, for 1993-94.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of

Shrimati Sheila Kaul, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English Versions) of the Ministry of Urban Development for the year 1993-94 [Placed in Library See No LT-3792/93]

Detailed Demands for Grants of the Ministry of Coal for 1993-94

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1993-94 [Placed in Library See No LT-3793/93]

Detailed Demands for Grants of the Department of Posts for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DE-

VELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) Sir, on behalf of Shri Sukh Ram, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of posts for the year 1993-94 [Placed in Library See No LT-3794/93]

MR SPEAKER The House stands adjourned to meet again on Monday, the 19th April, 1993

16.37 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 19th April, 1993/Chaitra 29, 1915 (Saka)